

LOK SABHA DEBATES

Twelfth Session



LOK SABHA SECRETARIAT
New Delhi

C O N T E N T S

No. 28—Friday, December 18, 1970/Agrahayana 27, 1892 (Saka)

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LOK SABHA

Friday, December 18, 1970 / Agrahayana 27, 1892 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]

ORAL ANSWERS TO QUESTIONS

MR. SPEAKER : Q. No. 811. I am very sorry that Shri Maharaj Singh Bharati met with an accident this morning. He was knocked down by a motor-cycle or something of that sort and there was some fracture. But I have not got the full report...

DR. RAM SUBHAG SINGH : We are all sorry for him.

SHRI HEM BARUA : How did that happen ?

MR. SPEAKER : I just received this news about five minutes before coming here, that he was knocked down by some motor-cycle and he sustained some fracture and he had been taken to the hospital. I am very sorry that his name is first on the Question List but he is not here today.

पूर्व जर्मनी को शिक्षा-पद्धति पर आवारित
शिक्षा प्रणाली

+

#811. श्री अद्वाकर सूपकार :
श्री महाराज सिंह भारती :
श्री अविज्ञन :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्व जर्मनी में प्रचलित शिक्षा

पद्धति के नमूने पर भारत की शिक्षा प्रणाली में सुधार करने के लिए कोई अध्ययन किया जा रहा है ; और

(ख) यदि हाँ, तो उसमें अब तक कितनी प्रगति हुई है और इसके भावी कार्यक्रम का ब्योरा क्या है ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). A statement is placed on the Table of the House.

Statement

A study about the educational system of G.D.R. with special reference to polytechnical education or work experience was made last year and a report on : polytechnical Education or Work Experience in the Schools of G.D.R. was published by the Ministry of Education and Youth Services.

2. The above Report was considered by the Study Group on Pilot Projects in the field of Vocationalisation of Education at School Stage, which submitted its report in July, 1970. The Study Group, among other things, recommended that the experiences of G.D.R. and other countries in the field of Work Experience should be kept in mind while working out pilot projects.

3. The scheme of Work Experience will be included as one of the programmes in the Intensive Educational District Development Projects in four districts, namely, Darbhanga (Bihar), Jalgaon (Maharashtra), Bellary (Mysore) and Sangrur (Punjab) on which preliminary work has already been started. Other State Governments have also been requested to select one pilot district in each State for introducing the programme of Vocationalisation of Education and Work Experience at the School Stage. The Governments of Gujarat, Haryana, Madhya Pradesh and Rajasthan, who have so far replied, have selected the districts of Baroda,

Karnal, Sehore and Jaipur respectively. The details of the programme of Work Experience will be worked out in consultation with the State Governments.

SHRI SRADHAKAR SUPAKAR : Even the Kothari Commission has laid great stress on work experience in education. May I know whether before the G.D.R. scheme was brought into the picture, any detailed study was made of this question?

DR V. K. R. V. RAO : I think there is probably some misunderstanding. I think the statement makes it clear that the GDR schemes is one of the many schemes that have been considered. Actually, we are proceeding on the basis of the report of a committee which had been appointed by us under the chairmanship of the vice-chancellor of the University of Agricultural Sciences, Bangalore. This committee has taken into account all the experience which are there in the country and made the recommendations.

SHRI SRADHAKAR SUPAKAR : Since we do not have the details of the GDR scheme before us, may I know what the economic aspect of this project is and whether any budget estimate has been made of the expenditure on the working out of the scheme in the different districts like Darbhanga, Jalgao, Ballary and Sangrur?

DR. V. K. R. V. RAO : Yes, the Central Government have promised to make available up to a maximum of Rs. 40 lakhs over the Fourth Plan period for each of these four districts. It is not only for work experience; it is for the intensive educational development of these districts. The local Governments are going to pay 50 per cent. It will be round about 20 lakhs; in addition that they will get by way of grants and other contributions from the local community an equal amount.

SHRI SHRI CHAND GOYAL : The figures indicate that there is more unemployment amongst the educated than among the uneducated. Is there a scheme under consideration of Government to start job-oriented education at the school stage? If Government are considering this, then the entire nation can be prepared and there can be good character building which is possible

only if there is proper education. Considering the stuff we are getting at the moment and keeping in view the Naxalite activities, I would like to know whether some such scheme is under consideration which lays emphasis on character development and patriotism in our youth.

DR. V. K. R. V. RAO : The first question relates to job-oriented education at the school stage and the other is broadly what I would call national integration and inculcation of patriotism and so on.

Regarding the first, all these schemes which we are talking about are intended for the purpose of effecting this revolutionary change, trying to make our school system of education much less literary than it is today and more scientifically and technologically based than has been the case so far. It is for this purpose that we are going to carry out pilot experiments in every district in the country in regard to the inculcation of work experience.

Regarding the other matter, we are doing several things. We are arranging for national integration camps of school and college students. We had something like 30 or 32 camps arranged by the NCERT for school students. Also we arrange for exchange of students from one central school in one part of the country to another school in a distant part. Thereby, we are trying to inculcate among the pupils the concept of the identity of the Indian nation and their loyalty to the concept of one nation.

SHRI R. BARUA : As far as I know, even the Kothari Commission had made some strong recommendation on the technical aspect of education. Is the GDR scheme a departure from that or will it have any connection with the recommendations of the Kothari Commission? I am asking this because the Kothari Commission's recommendations are not properly implemented in various States for want of finance.

DR. V. K. R. V. RAO : Our difficulty was that the Kothari Commission did not lay down any concrete and practical scheme with full details, as to what precisely should be done in the schools in order to introduce work experience. They recommended quite correctly that work experience ought to be introduced in the secondary system. Also

a number of States have been having experiments in introducing this work experience. The GDR scheme only came in because I heard that they had vocationalised their system of education from the school stage. Therefore, an officer was sent. His report is available now. But this is only one of the many documents being considered. We set up our own committee in May last year with a large number of Indian experts headed by Dr. Nayak, who is Vice-Chancellor of the University of Agricultural Sciences. That Committee has given a very detailed report which was considered by the Education Secretaries four or five months ago. Some districts are selected and we have drawn up a programme. A further meeting is being held in December of this year. We are sanctioning to these States first money for a survey of the districts.

Because we want to bring in work experience. The kind of work experience that we bring into the school system has to be related to the economic potentiality and economic activity of the district concerned not only as it is at the moment, but also as it is likely to emerge in future. For this purpose, we have sanctioned money for a survey and also given a little money for the appointment of project officers, and I am hoping that some progress for the purpose of realising work experience in our school system has been made, that the first step has now been taken.

SHRI LOBO PRABHU : We are too much in the habit of borrowing from other countries, not only money but now I see we are also borrowing educational methods. It is time we thought on our own and studied our own needs. In this connection, I would like the Minister to tell me why we should think of job orientation—jobs are rather limited, while self-employment is more important—and why the basic system of education should not be used for employment opportunities in agriculture by agriculture becoming a subject of study from the earliest stage. It is not job orientation that we want, we want self-employment more than anything else.

DR. V. K. R. V. RAO : As far as the first part is concerned, I thought I had made it clear in the answers I gave so far that the experience of East Germany is only one of the many things that we are taking into

account in formulating our own system of work experience for introduction in schools, and I am sure the hon. Member will be the last person in the world to suggest that we should not take advantage of the experience gained by other countries.

Regarding the other question of job orientation perhaps there was some misunderstanding. It does not mean only pay packet jobs. The whole idea is to give the young people in the school system, because they form the bulk of our students, some experience in work and in most cases it will have to be related to agriculture because it is the most important part of work that our people will be doing in our villages, and work experience will naturally have a great deal of gravitation towards agricultural work, but to include it as a subject of the curriculum is not the way to give them this experience.

SHRI HEM BARUA : In view of the fact that the hon. Minister has just now spoken about a revolutionary change in education, which he has the power to bring about, may I know if he has prepared a manpower budget, and if he proposes to gear education to solving the problem of unemployment in the country, and whether he is going to diversify education in the post-secondary stage as is done in countries like East Germany and Soviet Russia ?

DR. V. K. R. V. RAO : When I talk of a revolutionary change, I do mean a revolutionary change, but I do not know if I have myself the power to bring it about.

AN HON. MEMBER : You have.

DR. V. K. R. V. RAO : I am very glad to have this assurance from the hon. Member that I have the power, but having worked in this Ministry for 1½ years, I know that my powers are rather limited, but what I can do is get stimulation of ideas, pilot projects, research reports, exchange of information and so on. We are very anxious to see that the present literary-based system of education has to be made science-based, technology-based and work based. I have no doubt in my mind about that. It is for that purpose that we are trying to have educational reforms.

Regarding the question of manpower budget for the whole country from the

school stage upwards, I can quite honestly say that it is not a programme that we have undertaken in our Ministry. Actually it falls under the Ministry of Home Affairs, and they concern themselves mainly with manpower at the higher levels rather than at the level of agricultural labourers, carpenters in the villages and so on.

His last question was whether we are going to have diversification at the post-secondary stage. We are very anxious to have courses at the post-secondary stage and even at the university stage now we want to expand the choice of subjects, so that employment opportunities and self-employment opportunities will be increased, instead of merely giving them the kind of education that we have been giving so far.

SHRI S. M. KRISHNA : Has the Minister realised that the Central Government has been unable to check the repeated experiments that are being made by the State in the pattern of our educational system? To quote one example, in the Mysore State, the Government has taken a decision to re-introduce the two-year course for the Intermediate before graduation. Till about two years ago, till last year, it was a pre-university course of one year. This constant experimentation which is being carried on by the State Governments has been a great hindrance in bringing about the revolution of which the Minister is talking about. I would like to know from the Minister whether the Union Government is considering the question of bringing about some check in this aspect of carrying on such experimentations.

DR. V. K. R. V. RAO : The experiment or the change that the Mysore Government has introduced is in line with the recommendations of the University Education Commission, and also subsequently endorsed by the Vice-Chancellors' Conference. They have been given three alternatives. Either it is 10 plus 1 or 10 plus 2 or 11 plus 1, followed by a three year degree course. Out of the 10 plus 2, the 10 may be in the school and the two may be in the college, or the two may be added to the school itself, and the school may become a 12-year school. An option has been given to the various States in the light of local circumstances, experiences, resources, etc., to choose one of these

things. Some States have done it. I think Kerala has done the same thing; I think Mysore have done it. I think Andhra Pradesh also has done that. They have gone in for the two-year course following the school stage for the purpose of entry into college.

श्री नाथूराम अहिरवार : आज देश भर में शिक्षकों की बेकारी बढ़ रही है और यह सिद्ध हो गया है कि जो हमारी वर्तमान शिक्षा प्रणाली है उसके कारण यह बेकारी बढ़ रही है। क्या सरकार इस बात की गम्भीरता पर विचार कर रही है कि प्राइमरी स्टेज में भी बालकों को वॉकेशनल एजुकेशन दी जाये जिससे वह कुछ धन्धा सीख सके? साथ ही साथ एक बात भी है कि सभी राज्यों में प्राइमरी शिक्षा अनिवार्य नहीं है। क्या सरकार ऐसी योजना बना रही है कि वह वहां पर कम्पल्सरी शिक्षा लागू करे? कूंकि वह लोग इसका खर्च बहुत नहीं कर पायेगे इसलिए व्या सरकार इस बात पर भी विचार करेगी कि सारे देश में श्राठवीं कक्षा तक शिक्षा केन्द्र की ओर से दी जाये?

DR. V. K. R. V. RAO : The hon. Member has asked a large number of questions, some of which I think do not strictly arise from the question we are discussing. As far as the first question is concerned,—unemployment of educated youth—I certainly would be prepared to agree with him that the educational system, because of its very heavy literary bias, has some responsibility for it. But I think the unemployment among educated youth is not just the result of a faulty educational system. It is the result of slow economic growth, and unless our economic growth is accelerated, I do not think it will be possible to solve this problem of educated unemployed.

Regarding the question of introducing vocational education from the primary stage, this is exactly what I was saying. What we are trying to find out in the educational system, right from the beginning, is to what extent work experience can be given from the primary stage.

Regarding the last question about

primary education not being free in some States, and what the Central Government is going to do about it, unfortunately, primary education and secondary education are both State subjects. There was a time before the end of the third Plan when there were Centrally-sponsored schemes under which the Centre could give some assistance even outside its constitutional responsibilities, but from the fourth Plan onwards, either on account of a decision taken by the National Development Council or on account of the Chief Ministers' conference, all these are entirely within the States' purview, and I regret the Central Government will not be able to help in this matter.

SHRI J. H. PATEL : This is a question dealing with the educational system. Is there any possibility of the Government of India following the system obtaining in East Germany in respect of the medium of instruction? Firstly, I would like to put this question: have the Government of India come to any specific decision about the medium of instruction in this country? In their different statements, they say that they give importance to regional languages and the mother tongue, but that is not being implemented. If this problem is not solved all talk of system of education is most irrelevant.

MR. SPEAKER : Please read the question: "Studies being made with a view to making improvement in the system on the pattern of East Germany."

SHRI J. H. PATEL : My question is, what is the medium of instruction in East Germany? Is it German or English?

MR. SPEAKER : In this way, you can make anything relevant in the world. By 'pattern' it does not mean that. I expect you to be within the scope.

SHRI J. H. PATEL : My question is relevant: If in East Germany, the mother tongue is the medium of instruction, have they learnt it from them that having English as the medium of instruction is against improving the system of education in this country?

DR. V. K. R. V. RAO : I think the hon. member is fully aware that both as an

individual educationist and as Education Minister, I have always said that the medium of instruction should be the mother tongue or regional language and not English. I have made that statement many times on many platforms. As far as our schools are concerned, the medium of instruction is the mother tongue or regional language excepting where there are linguistic minorities. For them there is the constitutional safeguard and they have the right to receive instruction in their mother tongue, as far as the school stage is concerned. So, there is no difference of opinion between the hon. member and myself as to what should be the medium of instruction—English or the regional language or the mother tongue.

MR. SPEAKER : Next question. Mr. Tenneti Viswanatham.

SHRI MANUBHAI PATEL : The Government's stand on the Education Commission's recommendations...

MR. SPEAKER : Mr. Supakar from your party has already put a question. We have already taken 5 minutes on this question and I have called the next question. I have not allowed you.

Wages Revision in the Hindustan Shipyard Limited

*812. **SHRI TENNETI VISWANATHAM :** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether his attention has been drawn to the Press Note dated the 30th October, 1967 issued by his Ministry wherein it had been stated that the recommendation of the Sub Committee to be appointed to go into the question of Wage revision in the Hindustan Shipyard Ltd., would be given effect from 1st July, 1967;

(b) whether Government have now decided to shift the date for implementation of the recommendation from 1st July, 1967 to 17th September, 1969; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes Sir.

(b) and (c). The Sub-Committee referred

to in part (a) of the question was not appointed. Subsequently a One-Man Committee was appointed by the Hindustan Shipyard Ltd. in agreement with the Staff Association and Labour Union of the Shipyard and the mutually agreed terms of reference for the One-Man Committee provided that the recommendations of the Committee after acceptance by the Government, would be binding on both the parties for a period of 5 years from the date of their implementation.

The One-Man Committee made its recommendations on the basis of the cost of living index prevailing in August, 1969. The recommendations of the Committee were given effect to from the date of its appointment *i.e.* 17th September, 1969, with the approval of the Government.

SHRI TENNETI VISWANATHAM : When the workers of the shipyard went on a strike for more than fifty days, in order to end the strike and increase the production of the shipyard the Minister issued a press-note dated 30th October 1967 in which it was definitely stated that what ever the recommendations may be of the one man committee or sub-committee, or whatever is the machinery which makes the final recommendation to end the dispute, effect would be given to it from 1st July 1967. Now it is noticed that the date is shifted from 1st July 1967 to 17th September 1969. What are the reasons that have induced the government to change the date when an assurance was given by the Minister himself in the Rajya Sabha in reply to a question that it will be given effect to from 1st July 1967 ? The Minister stated in the Rajya Sabha :

"The strike was called off following the assurance given that action as indicated below was proposed to be taken."

And one of the conditions mentioned is :

"The management of the shipyard would be requested to give effect to the recommendations of the Sub-Committee from 1.7.67."

The only change that has happened is, as will be seen from the answer and also from the facts that I know, that instead of a Sub-Committee it was a one man Commission. But the assurance of the Minister was already there, first in the press-note

and then, later on, in answer to a supplementary question in the Rajya Sabha, where it is specifically mentioned that following the assurances given the strike was called off. When the strike has been called off, when normal working has started, when better relations have been begun to grow between the management and the workers, particularly after the appointment of the present Managing Director when a fund of goodwill was being built up between the management and the workers, why do the government now want to go back upon the assurances and deny them the benefits from the 1st July 1967 ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : The press-note which the hon. Member referred to actually stated that the Ministry of Labour and Employment would be requested to appoint a Sub-Committee of the Wage Board to study the conditions of work in the ship-building industry in the country and submit a report within six months and that the management of the ship-yard would be requested to give effect to it from 1-7-67. That was what was contemplated then—that the Ministry of Transport and Shipping will ask the Labour Ministry to appoint a Sub-Committee of the Wage Board and that it will report within six months and, therefore, the recommendation will be given effect to from 1-7-67. But this did not happen and no sub-Committee was appointed. Whatever be the reason, the Labour Ministry could not persuade the Wage Board to appoint a Sub-Committee. The Wage Board only gave a general recommendation about the engineering side. It is not as if everything was smooth sailing after that. There was a fresh strike in 1967. At that stage the hon. Member and Shri Ramamurti met me and then we came to an understanding that we would appoint a one man Committee. There was no longer any question of the Sub-Committee. That issue had gone. Then also, if the hon. Member recollects, he raised the question whether it should not be given effect to from 1.7.67. I said : I cannot commit myself to it but I am prepared to appoint a one-man committee, you do not also press me just now regarding the retrospective operation from 1-7-1967, we shall examine it. There-

fore, in the revised agreement between us it was stated "it shall be in operation for five years from the date of implementation." So, it was left to me to find out what was feasible. I have examined the whole question. I find the two issues are separate. The sub-committee was never appointed. The undertaking was given on a different set of circumstances, a long period of two years has elapsed since then and the workers again went on strike, as is well known to the hon. Member. This is the position.

SHRI TENNETI VISWANATHAM : This is one of the greatest prevarications made on the floor of this House. The question is how the dispute was to be settled. On that an assurance was given that a committee would be appointed. That sub-committee could not come into being and, later on, a one man commission was appointed and that one-man commission gave certain recommendations. As per the recommendations of this one-man commission about Rs. 39½ lakhs have been paid to the workers. If the original assurance is also kept up, the additional expenditure which the Government or the Board would have to incur would only be about Rs. 2½ lakhs.

The Board is prepared to find from its own resources the amount. Has the Managing Director not recommended to Government the sanction with retrospective effect from 1st July, 1967 saying that he would find funds from the Board's own resources? Will the Government at least reconsider the matter in view of all these facts?

SHRI RAGHU RAMAIAH : What the Managing Director said, what I talked to the Finance Minister or what the Finance Minister talked to me, are all internal matters. I gave the General conclusion of Government.

SHRI TENNETI VISWANATHAM : Will you reconsider it? The commitment is only Rs. 2½ lakhs. Why do you spoil the goodwill built up there?

SHRI RAGHU RAMAIAH : You are spoiling it by raising the issue over and over again. They are all in good order. Work is going on. Why do you not leave it at that?

SHRI TENNETI VISWANATHAM : Do not say so. The Minister did a good thing by appointing a first-class Managing Director. The workers are satisfied with him. I want him to continue with this and not put a fly in the ointment. I would again ask whether he will reconsider the matter. Please reconsider.

SHRI GULAM MOHAMMAD BAKSHI : It is very reasonable suggestion.

SHRI TENNETI VISWANATHAM : It is the only shipbuilding yard.

SHRI RAGHU RAMAIAH : I shall look into it again.

Representation on Various Bodies of Nehru University

*814. **SHRI BAL RAJ MADHOK :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that no Member of Parliament from Delhi has been put on any of the bodies of Nehru University;

(b) whether it is also a fact that the Delhi Administration and Metropolitan Council also have not been given any representation in the various bodies of the University;

(c) whether it is also a fact that the administration of this University is in the hands of some ex and present employees of Aligarh Muslim University; and

(d) what are the names, qualifications and past employment of the members of the executive council and of the senior officers of the Nehru University?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). Yes, Sir.

(c) No, Sir.

(d) A statement is placed on the Table of the Sabha.

Statement

Names of the Members of the Executive Council :

1. Shri G. Parthasarath, Vice-Chancellor, B.A. (Hons.) (Oxon), Bar-at-law. Formerly India's permanent representative to United Nations.

2. Dr. B. D. Nag Chaudhuri, Scientific Adviser to the Minister of Defence (Formerly member of Planning Commission) New Delhi.
3. Professor S. Nurul Hasan, M. P., Professor of History, Aligarh Muslim University, Aligarh.
4. Dr R. Ramanna, Director, Physics Group, Modular Laboratory, Bhabha Atomic Research Centre, Bombay.
5. Professor S. M. Katre, Director Deccan College Post-graduate and Research Institute, Poona.
6. Professor P. N. Dhar, Adviser to Prime Minister (Former Director, Institute of Economic Growth), New Delhi.
7. Professor M. V. Mathur, Director Asian Institute of Educational Planning and Administration, New Delhi (Formerly Vice-Chancellor, Rajasthan University).
8. Shri M. Chalapathi Rau, M.A., Editor, National Herald, New Delhi.
9. Dr. M. S. Swaminathan, Director, Indian Agricultural Research Institute, New Delhi.

Senior Officers of the University :

1. Director, School of International Studies

Professor M. S. Rajan, M.A., D. Litt. (He has been serving the Indian School of International Studies for the last 5½ years).

2. Finance Officer

Shri M. L. Sobti, I.A. & A.S. (He was the Deputy Director in the Office of the Comptroller and Auditor General of India and has been appointed in the University on deputation).

3. Librarian (Library of the School of International Studies)

Shri Girja Kumar, M.A. (He has been serving the Indian School of International Studies as Librarian for the last 14 years.)

4. Officers on Special Duty (Library)

Shri Dhanpat Rei, B.A. (He was Officer-in-Charge, China Cell in the Scientific Information Bureau and Documentation Centre, for 7 years and has been appointed on deputation for organizing and building up the main Library of the University).

5. Chief Project Engineer

Shri S. G. Puthli, B.E. (Civil) (He was Superintending Engineer, CPWD for 9 years and has been appointed on deputation as Chief Project Engineer.)

6. Professor of Geography and Special Officer (Planning)

Professor Moonis Raza, M.A. In addition to his duties as Professor of Geography in the University Professor Moonis Raza is assisting in the Planning of the academic programmes of the University. Before joining the University, he was Professor and Principal at the Regional Engineering College, Srinagar.

श्री बसराज मधोक : भ्रष्टक जी, यह विश्वविद्यालय पब्लिक फॉड से कायम किया गया है, नेहरू मेमोरियल फॉड से कायम नहीं किया गया है, किसी का पौकेट-एडीशन नहीं है। इसलिये जब कि यह यूनीवर्सिटी पब्लिक फॉड से चल रही है तो इस पालियामेंट का या जहां पर यह यूनीवर्सिटी कायम है यानी दिल्ली का कोई रिप्रेजेन्टेटिव इसकी एकजीक्यूटिव पर या इसके हायर-ग्राफीसेज में न होने का क्या कारण है? क्या इसका यह कारण नहीं है कि

आप इसको नेपोटिज्म का अड्डा बनाना चाहते हैं कुछ अलीगढ़ के लोगों को प्रोवाइड करने के लिए रखना चाहते हैं। अगर ऐसी बात नहीं है तो फिर दिल्ली का कोई भी आदमी या पालियामेंट का आदमी इसमें क्यों नहीं है ?

DR. V. K. R. V. RAO : I do not understand what precisely my hon. friend had in mind when he talked about nepotism, Aligarh and so on. In the Act there are, what are called, transitional provisions and under the transitional provisions the Visitor is authorised to nominate the first Vice-Chancellor, the first Court, the first Executive Council, the first Academic Council and so on. The Vice-Chancellor will be for a period of five years and the other bodies for a period of three years. As soon as the three year period is over, all the various things, which are there in the Act regarding the representation of the Municipal Corporation, the New Delhi Municipal Committee etc. will come into force. Secondly, it is not that there are no Members of Parliament on the Court. We have got some Members of Parliament on the Court.

SHRI KANWAR LAL GUPTA : From Delhi ?

DR. V. K. R. V. RAO : The question just now asked is that they should be from Delhi. I am afraid, nothing in the Act states that there should be Members of Parliament from Delhi. If I may say so with great respect and deference, even the Delhi University does not belong only to the Union Territory of Delhi. The Jawaharlal Nehru University does not belong to the people of Delhi only. Both the Delhi University and the Jawaharlal Nehru University belong to the nation as a whole. They are administered as national universities. When the election comes, there is nothing to prevent a Delhi M. P. from being elected. But when this House passed the Jawaharlal Nehru University Act it did not say that an M.P. from Delhi should be on this particular body. It only said that Members of Parliament should be there. They will be there when the Act comes fully into force. Even in the initial nominations, we have seen to it that there are five Members of Parliament on the Court.

SHRI BAL RAJ MADHOK : It is a question of propriety. We do not want only from Delhi. But is there no educational system in Delhi ? You have not given the explanation. Simply because you think in a particular way, and that is the correct way, we cannot accept it.

यह जो लिस्ट दी गई है इसमें श्री नूरुल हसन, अलीगढ़ यूनीवर्सिटी के हैं, अगर उनको पालियामेंट के में बर की हैसियत से रखा गया है तो He is a nominated Member ; he is not an elected Member.

इसलिए उनको पालियामेंट का नुसाइन्दा मानना गलत बात होगी। दूसरी तीन लोग डेपूटेशन पर हैं, उनका कोई स्थान नहीं है। मुनीस रजा पहले अलीगढ़ में थे, उसके बाद काश्मीर के इंजीनियरिंग कालिज के प्रिसीपल बनाये गये, वहां से इनको इसलिए नियापाला गया कि वहां पर इन्होंने साम्प्रदायिकता का प्रचार किया, दोगे करवाये, इसके बारे में काश्मीर गवर्नरमेंट की रिपोर्ट है...

SHRI S. M. BANERJEE : Sir, I rise on a point of order...

SHRI BAL RAJ MADHOK : I had asked the background of the people and here is the background given by them. Please read the statement.

SHRI S. M. BANERJEE : This should be expunged ; this should not go on record.

SHRI BAL RAJ MADHOK : The statement is there. It is on record.

Is it not a fact that this man was dismissed as the Principal of the Regional Engineering College, Srinagar for his communal activities there ..

SHRI VASUDEVAN NAIR : Who said it ?

SHRI BAL RAJ MADHOK : A committee was appointed for the purpose and that said it.

SHRI VASUDEVAN NAIR : Which committee ?

SHRI BAL RAJ MADHOK : You are not the Minister. Let the Minister deny it. When there was a strike and the college was closed for about a year, this man was known to have been at the back of the riots there. Now that man is going to be put in the Executive Council and he is going to be given all the powers in the University. What is the justification for keeping him there? On the one side, you continue to have a dialogue against communalism, on the other side, you put this kind of people in the new University which is just in the making.

श्री स० मो० बनर्जी : मधोक जी को कालिज से कगों निकाला गया, पहले यह बतायें?

SHRI BAL RAJ MADHOK :**

I think, the Speaker has a special fascination for him. Let them continue a dialogue. I do not want that... (Interuption)

MR. SPEAKER : Why are you using such strong expression?

SHRI BAL RAJ MADHOK : If he goes on interrupting like that.. (Interruption). This is not the first time.**

He must be pulled up. (Interruption)

MR. SPEAKER : This is not in good taste.

SHRI S. M. BANERJEE : **

MR. SPEAKER : Don't use such expressions.

DR. V. K. R. V. RAO : Sir, part (c) of the Question which the hon. Member put says :

"(c) whether it is also a fact that the administration of this University is in the hands of some ex and present employees of Aligarh Muslim University;"

In answer to that, we have pointed out that out of 9 Members of the Executive Council, one Member happens to be a very distinguished historian who is also a Professor in the Aligarh Muslim University. Having one Professor who is himself a very distinguished intellectual and a historian as

a Member of the Executive Council of 9 Members surely does not make the University being administered by ex or present employees at the Aligarh Muslim University.

Another reference which the hon. Member made was to Prof. Moonis Raza who has been appointed as a Professor of Geography in the University. He was a permanent senior Professor in the Regional Engineering College, Srinagar since 1964. Before he joined the University, he was also acting as the Principal from 1966. He has been appointed as a Professor of Geography in the Jawaharlal Nehru University. Before joining the Regional Engineering College, Srinagar, in 1964, he was a Reader in the Department of Geography in the Aligarh Muslim University. He is assisting the Vice Chancellor in the planning of the academic programme of the University. He is one of the senior Professors. I think, it is most unfortunate that about a University like the Jawaharlal University, which is doing well and which one day become a centre of world reputation and world learning, on the basis of the fact that there is one Member of the Executive Council who was a Reader of the Aligarh Muslim University, the hon. Member should suggest in this manner that the administration of the University is in the hands of some ex and present employees of the Aligarh Muslim University. I very much regret the suggestion he has made.

SHRI BAL RAJ MADHOK : My question was : is it not a fact that this man was dismissed from the Principalship of the Engineering College, Srinagar for his communal activities and for indulging in hooliganism. Therefore, is it not a fact?

DR. V. K. R. V. RAO : I have no knowledge about this particular question. But, to the best of my information, I should say that would not be true. Otherwise, I don't think a person who has been dismissed from an academic post would have been recruited as a Professor in a University.

SHRI BAL RAJ MADHOK : Will you

**Expunged as ordered by the Chair.

make an inquiry into this? If you are proved wrong, will you dismiss him from there? I want to clinch the issue. If what I say is correct...

MR. SPEAKER : Why are you putting these hypothetical questions?

SHRI BAL RAJ MADHOK : I am sure about my facts. He may not be sure about his facts. If you are wrong, will you revise our decision?

SHRI S. M. BANERJEE : I would like to know from the hon. Minister whether in appointing persons on the Board of this University care will be taken to see that those who do not believe in the non-alignment policy pursued by Pandit Jawaharlal Nehru and secularism and those who have no faith either in the non alignment policy or in secularism are not taken on this Board. Whether care will be taken to this want to know.

MR. SPEAKER : I only suggest that you don't counteract what he said. You put your question.

SHRI S. M. BANERJEE : My question is : those people who have no faith in Nehru's policy should not be taken. I want an assurance from him.

DR. V. K. R. V. RAO : I am not the appointing authority of professors in the Jawaharlal Nehru University. But the remarks made by the hon. Member, I shall certainly have them conveyed to the Vice Chancellor.

DR. SUSHILA NAYAR : I would like the hon. Minister to please clarify whether the Nehru University is a regular academic institution which will go into all the usual academic activities of a University or whether it is a university or which is purely meant to study the ideas and ideologies and beliefs of Mr. Nehru.

DR. V. K. R. V. RAO : I can categorically tell the hon. Member that the Nehru University has not been established merely to study the ideas and ideologies of Mr. Nehru. The Nehru University Act has been passed by this Parliament and in the passing of this Act, they have laid down that some

attention should be paid to the various things for which Mr. Nehru stood, things like national integration, secularism, so on and so forth.

As far as the University is concerned, it is developing as a regular University, not as an affiliating University, but, as a highly specialised post graduate and post-doctorate schools of research in various disciplines and I am sure the hon. Member herself will be very happy when she finds how this University is growing.

SHRIMATI SUSHILA ROHATGI : Seeing that Mr. Nehru believed in freedom of expression and freedom of thought, will the Government be prepared to give an assurance that the members who will be appointed on the various bodies of the University have freedom of thought and expression? Whether they agree or disagree with Mr. Nehru should not be the criterion but those who have good academic qualifications and who will be responsible for bringing up a very high calibre university should be there.

DR. V. K. R. V. RAO : I take it for granted that when people are recruited to University posts, they will be recruited on basis of high academic qualifications. I may also take it for granted that in the University within the normal restraints, there will be freedom of expression. So, I don't know what exactly she has in mind.

SHRIMATI SUSHILA ROHATGI : One may not agree with the views of Mr. Nehru. But they should have freedom to differ from Nehru's ideology also.

DR. V. K. R. V. RAO : Anybody can differ from Mr. Nehru.

Embezzlement of Money deposited by Merchants of Alwar in the State Bank of India

*815. SHRI RAM KISHAN GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that merchants of Alwar Mandi deposited over rupees one lakh in the State Bank of India on the 21st September, 1970;

(b) whether it is also a fact that the Bank issued receipts to them duly stamped,

and this money was never deposited in Bank accounts and was embezzled by the Bank employees ;

(c) whether Government have received any complaint in this regard ; and

(d) if so, the action taken thereon ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (d). According to the information available, a few merchants of Alwar are reported to have paid to one person from Alwar certain amounts for deposit in Government account. This person, without depositing these collections in Government account, is alleged to have issued forged cash receipts to these merchants. Receipts were not issued by the State Bank of India. The Alwar Police are investigating the case.

श्री राम किशन गुप्त : यह बात कहाँ तक सच है कि वे मरचेंट्स उस रुपये को जमा कराने के लिए बैंक में ले गये और केंद्र काउंटर पर जो शाखा बैंडा हुआ था, जिसका जिक्र किया गया है, उसको वह रुपया दे दिया, जब कि अब वहाँ जाता है कि वह रुपया बैंक में जमा ही नहीं हुआ ?

SHRI Y. B. CHAVAN : I am giving the facts which are with me at the present moment. The money was not paid in the State Bank. No receipts were given by the State Bank of India. This is the position as far as the facts are concerned. We will have to depend upon the Police investigation. I cannot say anything more now.

श्री राम किशन गुप्त : क्या मैं जान सकता हूँ कि इस विषय में जिस मुलजिम का जिक्र किया गया है, उसको अभी तक गिरफ्तार किया गया है या नहीं और बैंक के किसी और कर्मचारी के सिलाफ कोई एक्शन लिया गया है या नहीं ? चूँकि यह मामला बड़ा गम्भीर है, इसलिए क्या सरकार सी० बी० आई० के जरिये इसकी एनक्वायरी कराने के लिए तैयार हैं, ताकि इस मामले को खत्म न कर दिया जाये और करप्ट आफिसर्ज को गलत ढंग से बचाने की कोशिश न की जाये ?

SHRI Y. B. CHAVAN : It is not a matter that I can direct from here. It is a matter with the Police. The Police are investigating the matter. I cannot say anything more than that.

Central Aid to Better the Pay Scales of Teachers in U.P.

*816. **SHRI S. M. BANERJEE :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the State Government of U.P. has demanded some financial aid to better the pay scales of teachers in U.P. ;

(b) if so, the reaction of Government thereto ;

(c) whether any financial aid has been given ; and

(d) if not, the reasons for the same ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (d). A statement is laid on the Table of the Sabha.

Statement

No formal demand has been received recently from the State Government of Uttar Pradesh for financial assistance to improve the pay scales of school teachers in Uttar Pradesh. The Government of India have already a scheme for assisting State Governments for improving the pay scales of university and college teachers to bring them to the level recommended by the University Grants Commission during the Fourth Plan. The Uttar Pradesh Government have already taken advantage of the latter scheme.

As regards primary and secondary school teachers the Government of India have no scheme for assisting State Governments for improving the pay scales, as school education is a State subject.

SHRI S. M. BANERJEE : Is the Minister aware that the degree college teachers and secondary teachers and primary school teachers of U.P. are all starting an agitation either in the form of hunger strike or dharna or other forms and that various campaigns are going on to better their pay scales ? The Chief Minister of U.P. promised to them recently that their scale can be increased for

the better if the Central assistance is given. I would like to know from the hon. Minister whether a demand was made by the State Government and if so, I would like to know the reaction of the Central Government in this regard.

DR. V. K. R. V. RAO : In the statement I have said that no formal demand has been received recently from the State Government of Uttar Pradesh for financial assistance to improve the pay scales of school teachers in Uttar Pradesh. The Government of India have already a scheme for assisting State Governments for improving the pay scales of university and college teachers as far as the UGC scales are concerned. As far as secondary school teachers are concerned, the Government of India have no scheme for assisting the State Governments.

SHRI S. M. BANERJEE : When Mr. Chagla was the Education Minister, he announced that a triple benefit scheme, that is, having benefits of pension, gratuity and provident fund will be implemented in the case of teachers in all States and that the Centre will give 50% or 60% assistance—I don't remember the exact figure. Is he aware that this triple benefit scheme has not been implemented in U.P.? Sir, U.P. is the biggest State and at the same time it is a State which has the lowest salary scales for teachers.

May I know whether the triple benefit scheme has been implemented in UP or not, and if not, whether the reason is one of financial difficulty experienced by the State, and if the reason is the financial difficulty, then what assistance is the Centre likely to give?

Dr. V. K. R. V. RAO : I do not know why all these questions are being addressed to me, because it does not involve only education but also finance.

As far as the triple benefit scheme is concerned, I am not at present in possession of the information whether it is applied in UP or not. I would not be surprised if it is not applied, because I know that the condition of the higher secondary school teachers in UP is not as good as in some other States in the country.

Regarding the reported assurance given

by Shri M. C. Chagla that 50 per cent would be paid by the Centre, I have no knowledge of that assurance. I would also like to point out, as I pointed out in answer to an earlier question, that after the Fourth Plan was discussed and formulated by the National Development Council, the State Governments have made it very clear that they do not want the Centre to come in any of the States and there has been a tremendous cut in the number of Centrally sponsored and Centrally aided schemes in the sphere of education. The understanding is that larger resources would be made available in block form to the States in the Fourth Plan and they would be giving priority to the schemes which they consider important. Therefore, the real remedy for this which I may very humbly suggest to my hon. friend has to come from the legislature in this State, because it is for the State Government to find resources to implement the scheme.

SHRI PILOO MODY : Is he suggesting that he should become an MLA ?

DK. V. K. R. V. RAO : I am not suggesting that ; I would not like to miss him here.

श्री जनेश्वर मिथ्या : श्रध्यक्ष महोदय, यह सही है कि प्रारम्भिक विद्यालय और हायर सेकेण्डरी स्टेज तक वी पढ़ाई राज्य का विषय है लेकिन यह भी सत्य है कि देश में फैली हुई महंगाई चबूत्री साहब का विषय है। तो क्या केन्द्रीय सरकार द्वारा बढ़ाई गई महंगाई के सवाल को हल करने के लिए केन्द्रीय शिक्षा मन्त्रालय देश भर में जो प्रारम्भिक और उच्चतर माध्यमिक स्तर तक के श्रध्यापक हैं उनकी रोटी की व्यवस्था करने को तैयार है ?

DR. V. K. R. V. KAO : I do not know how I can ensure that. But whenever I get a chance to put in a word for better treatment, better scales of pay and better conditions of work for secondary teachers, I do not fail to do so.

श्री प्रकाशवीर शास्त्री : मैं शिक्षा मन्त्री महोदय से यह जानना चाहता हूं कि विद्यविद्यालय अनुदान आयोग ने जो विश्वविद्यालय

स्तर के शिक्षकों का वेतनमान निर्धारित किया था और उसके लिए जो केन्द्रीय सरकार ने उत्तर प्रदेश को अपना सहयोग दिया था उसके आधार पर उत्तर प्रदेश सरकार को बिना किसी प्रकार एक पैसा लगाए विश्वविद्यालय अनुदान आयोग की सिफारिश को कार्यान्वित करने में कोई कठिनाई नहीं होनी चाहिए थी। मैंने इस सम्बन्ध में डा० राव को पत्र भी लिखे थे और उनके ज्ञापन भी दिए थे। तो मैं उनसे यह जानना चाहता हूँ कि आपने जो राज्य सरकार को लिखा कि विश्व विद्यालय स्तर के अध्यापकों के वेतनमान उसी आधार पर होंगे जैसी कि सिफारिश की गई थी उसका क्या परिणाम हुआ है?

दूसरी बात—जैसा कि उत्तर प्रदेश आधिक हॉष्ट से पिछड़ा हुआ है उसको ध्यान में रखते हुए प्राइमरी और हायर संकेषणी स्तर के अध्यापकों के वेतनमान सुधारने के लिए क्या कुछ विशेष सहायता केन्द्रीय सरकार उत्तर प्रदेश को देने का विचार कर रही है?

DR. V. K. R. V. RAO : Regarding the first question, I must say that it is my impression, because that is the information that I have received so far, that the UP Government have already taken advantage of the UGC scheme that we have recommended to them, but whether this is applied in detail to all the colleges is a subject on which I shall get detailed information and then I shall make it available.

Regarding the second question whether the Central Government will be able to give special financial assistance to the UP Government because of its backwardness, I quite honestly do not find myself in a position to give any answer to that question. I have no right to answer that question, because if I did, I might find myself out of this particular place where I am sitting?

श्री भारतलाल राय : क्या शिक्षा मन्त्री जी को इस बात की सूचना अवधा शिक्षायत मिली है कि आज उत्तर प्रदेश सरकार वी वित्तीय स्थिति स्वराब होने के कारण या कुप्रबन्ध के

कारण जिला परिषदों के जरिए जो प्राइमरी और जूनियर हाई स्कूल संचालित किए जाते हैं उनके अध्यापकों के लाखों रुपये तनस्वाह के कई साल से बकाया पड़े हुए हैं? तो कम से कम व्या केन्द्रीय सरकार इतनी सहायता उन्हें देने के बारे में सोच रही है जिससे कि उनका जो बकाया है लाखों रुपये कई-कई साल से वह उनको दिया जा सके या पूरा किया जा सके?

DR. V. K. R. V. RAO : I shall see that the correct extract of what hon. Member has said is sent with my compliments to the Minister of Finance in the Government of India.

श्री प्रेम चन्द बर्मा : मैं मन्त्री महोदय से जानना चाहता हूँ, उन्होंने अभी कहा है कि यह प्रदेश का मामला है, लेकिन शिक्षा का जहां तक सवाल है उस बारे में केन्द्र की वहुत बड़ी जिम्मेदारी है, जो अध्यापक है वह सारे देश की कौम को बनाने वाले हैं, तो मैं जानना चाहता हूँ कि उत्तर प्रदेश, पंजाब, महाराष्ट्र और राजस्थान, इन सारे प्रान्तों के जो टीचर हैं उनकी तनखाबाद क्या है और क्या यह सही है कि एक टीचर की तनस्वाह यू० पौ० में 80 और 100 रुपये के दरमियान है?

दूसरी बीज में यह जानना चाहता है कि जो प्राइमरी टीचर्स और दूसरे टीचर्स हैं उनकी तनस्वाहों के बारे में सारे हिन्दुस्तान के प्रान्तों की कोई ऐसी योजना बनाने का विचार सरकार का है जिसमें कम से कम और ज्यादा से ज्यादा स्तर है तनस्वाह का वह निर्धारित कर दिया जाय ताकि एक प्रान्त में 80 और 100 और दूसरे में 200 और पैसे दो सो इतना अन्तर न हो? वह कोई मिनिमम और मैक्सिमम स्तर निर्धारित करेंगे ताकि यह अंतर कम हो?

DR. V. K. R. V. RAO : The hon. member has given his opinions on a number of subjects. I do not know what he expects me to say about them. If he wants infor-

mation on the scales of pay in different States, I can make it available to him. It is a three-page statement containing about 200 figures.

It is also a fact that the pay-scales of the teaching profession in UP is not satisfactory, but what the Central Government can do about it is a subject on which I am not in a position to give an answer.

श्री प्रेम चन्द बर्मा : आप यह बतायें कि उत्तर प्रदेश में टीचर को तनस्वाह कितनी देते हैं? यह मिनिस्टर को बताना चाहिए। मेम्बर को हक हासिल है यह तो जानने का कि वहां के टीचर को तनस्वाह कितनी है?

MR. SPEAKER : It is too wide a question. He can get the information later on.

श्री प्रेम चन्द बर्मा : चपरासी से कम तनस्वाह है टीचर की उत्तर प्रदेश में।

रोजगार प्रधान शिक्षा

श्री १७. मोठालाल मीना : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या स्कूल स्तर की शिक्षा को रोजगार प्रधान बनाने और कई परीक्षणार्थ परियोजनाओं को चलाने के प्रश्न का अध्ययन करने के लिए नियुक्त किए गए अध्ययन दल की रिपोर्ट सरकार को प्राप्त हुई है;

(ख) यदि हाँ, तो क्या उस पर कोई निर्णय किया गया है; और

(ग) यदि हाँ, तो इसका व्यौरा क्या है?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House.

Statement

1. The Report of the Study Group on Pilot Projects in the field of Vocationalisation of Education at the School Stage, received in July, 1910, was generally approved by the Conferences of State Education Secretaries and Directors of Public Instruction, held on 10th and 11th August. In the light of their recommendations, the State Governments were requested to select one district in each State for introducing the programme of vocationalisation of education and work experience at the school stage.

2. The Governments of Gujarat, Haryana, Madhya Pradesh and Rajasthan have selected Baroda, Karnal, Sehore and Jaipur districts respectively. Replies from other State Governments are awaited.

3. The details of programme will be worked out by the State Governments in the light of the recommendations made by the Study Group.

4. The scheme of vocationalisation of education and work experience will also be included as one of the programmes in the Intensive Educational District Development Projects in four districts, namely, Darbhanga (Bihar), Jalgaon (Maharashtra), Bellary (Mysore) and Sangrur (Punjab) on which preliminary work has already been started.

श्री मोठालाल मीना : अध्यक्ष महोदय, अ.ज जितनी बेकारी की समस्या सरकार के सामने और देश के सामने है उसका मुख्य कारण यह है कि स्कूल में पढ़ाई का ढांचा ऐसा है कि जिसमें शहरों के अतिरिक्त गांवों के अन्दर जो बच्चे पढ़ते हैं वह अपने घर के घन्धे से भी जाते हैं और पढ़ाई से भी जाते हैं क्योंकि उन्हीं किश्ता तो वह प्राप्त कर नहीं सकते, अतः न वह पढ़ सकते हैं न घर का घन्धा ही कर सकते हैं, इसको देखते हुए क्या आप राज्य सरकारों के माध्यम से ऐसी कोई योजना बनाने जा रहे हैं जो शीघ्र कार्यान्वित हो और जो स्कूलों में ऐसे घन्धों को सिखाने का काम करे जिससे वह आगे चल कर अपने घन्धों को कर

सके और बेकारी की समस्या न फैले ? इसके लिए आपने कोई विचार किया है ?

consider how the finances are to be shared or found by the Centre and the States.

DR. V. K. R. V. RAO : I think the hon. member was not present in the House earlier when in an answer to a question I pointed out that we appointed a special group of experts to go into the subject of vocationalisation of education in schools. Vocationalisation means not merely getting jobs but also developing a liking and having the capacity to do different kinds of jobs that are available to those looking for employment.

Here the idea is to have one district in every State selected for a pilot project for the purpose of trying to find out the kind of vocational experience that can be introduced. It will take time ; it cannot be done so soon. We are on the right road as far as what the hon. member has in mind, is concerned.

श्री मोठासाल मोना : जो आपकी यह रिपोर्ट आई है इसमें राज्य सरकार से आपने सलाह ली है यदि हां, तो वहां के शिक्षा मन्त्रियों तथा वहां के उपकुलपतियों की इस बारे में क्या प्रतिक्रिया है ?

DR. V. K. R. V. RAO : The State Governments have all been consulted about this. This was discussed at a conference with them. Details were gone into and on their recommendation we have decided to have a pilot project in each State.

श्री मोठा साल मोना : उनको आप आर्थिक सहायता देंगे या क्या करेंगे ? वह आर्थिक सहायता मांगते हैं, आप देंगे या आपने खर्च से वह करेंगे ?

DR. V. K. R. V. RAO : It has been decided to give a grant of Rs 40,000 for the first preliminary socio-economic survey to find out what are the kinds of work experience, vocationalisation etc which will be most useful for the students in the particular district. We are also giving some grant for the appointment of project officers. When the pilot project is completed, I expect the financial implications of this scheme will become very large. That will be the time to

WRITTEN ANSWERS TO QUESTIONS

Apprehension of a gang selling swiss made watches in Delhi

*813. SHRI HARDAYAL DEVGUN : Will the Minister of FINANCE be pleased to state :

(a) whether a special squad of the Preventive Branch of the Delhi Customs has claimed to have smashed a big gang of cheats operating in Delhi specialising in marketing cheap Swiss watches after changing the names of the manufacturing firms ;

(b) whether some printing and stamping machines and several incriminating documents have also been seized in a series of raids at several places in the capital on the 20th November, 1970 by the Preventive Branch ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The officers of the Delhi Central Excise Collectorate have unearthed a gang of cheats operating in Delhi who market cheap foreign watches by obliterating the brand names of watches from the dials and by printing the brand names of expensive watches on the dials. The blank backs of the watch cases are also punched to indicate the brand names of popular watches.

(b) and (c). Central Excise officers intercepted on 20th November, 1970 a person while he was going on a scooter and recovered from the tool compartment of the scooter 55 wrist watches. As a result of followup action, three other premises were searched on 20th November, 1970 and 21st November, 1970 resulting in the recovery of 80 more wrist watches, two printing machines alongwith chemicals and inks, one punching machine alongwith dies and some incriminating documents. Two persons were arrested and later released on bail by the Magistrate.

World Bank's report on Indian Economy

*818. SHRI DEVINDER SINGH GARCHA : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the latest report of the World Bank in which a reference has been made to the slow rate of economic growth in India and various other matters ;

(b) if so, the reaction of Government thereto ;

(c) whether this view of the World Bank has in any way affected the loans, grants/ aids being given to India ; and

(d) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (d). The latest report of the World Bank on India's economic situation is the one prepared by the Bank Staff in April, 1970, as background material for the meeting of the Aid India Consortium held in May, 1970. The report took note of the encouraging progress in the Indian economy over the last few years. The Consortium after considering the facts commended the continued improvements in India's economic situation in 1969-70, especially the continuation of the momentum in agricultural production, recovery in industrial production and export performance in respect of non-traditional items like engineering goods. It was agreed at this meeting that India needed substantial new commitments of non project as well as project aid if the growth of the economy was to be sustained and accelerated. The commitments of fresh aid for 1970-71 are likely to be around Rs. 640 crores as against Rs. 610 crores for the previous year 1969-70.

Sale of Buildings in Calcutta by Big Industrial Houses

*819. SHRI SHASHI BHUSHAN : Will the Minister of FINANCE be pleased to state :

(a) the names and number of big industrial houses which are selling their buildings in Calcutta ;

(b) whether it is also a fact that the Life Insurance Corporation and Banks are also purchasing those buildings, if so, the

details regarding the number of buildings purchased by them separately and the cost at which purchased ;

(c) whether before purchasing the buildings by the banks and L I C. it is ensured that the price is not being paid more than the present market value thereof ; and

(d) in case the price paid is more, the specific reasons therefor ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) The information is not available.

(b) to (d). The L. I. C. has not received any such offers and no purchases have been made or are being negotiated. As regards nationalised Banks information is being collected and will be laid on the Table of House as soon as it is available.

Raids in Ahmedabad to unearth Black Money

*820 SHRI MUHAMMAD SHERIFF :

SHRI N. R. LASKAR :

SHRI NARYANAN :

Will the Minister of FINANCE be pleased to state :

(a) whether about Rs. 2 crores of black money was traced by the Customs and Income Tax officials in raids in Ahmedabad during the month of November, 1970 ;

(b) whether such raids were held in Calcutta, Bombay, Madras and Delhi as well ;

(c) if so, the results thereof ; and

(d) whether Government would chalk out some definite programme for conducting such raids monthly/yearly and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Searches were carried out in Ahmedabad of certain premises by the Income tax and Customs and Central Excise authorities in October and November, 1970 as a result of which 200 Kgs. of silver, Indian currency amounting to Rs. 3 40 lakhs and books of account and other documents were seized.

(b) No searches were carried out in Calcutta, Bombay, Madras and Delhi in

connection with the searches made at Ahmedabad.

(c) Does not arise.

(d) Searches are made under the law and have to be preceded, in each case, by a careful judgement and reasonable belief that some contraband goods or currency are secreted in a place or that the evidence of tax evasion or other offence can be secured only through a search of the premises. By the nature of things, therefore, there cannot be a routine programme of periodical searches.

Research Institutions Dependent on Foreign Aid

*821. SHRI JYOTIRMOY BASU : Will the Minister of FINANCE be pleased to state :

(a) the names of research institutions which are mainly dependent on foreign money for their activities and the types of research carried on by each institution ;

(b) the amount of foreign money received by each institution from each country during the last three years ;

(c) whether Government are aware that some of these institutions have been sponsored by the U. S. Central Intelligence Agency for carrying on subversive activities in India in the name of scientific research. If so, the details thereof ; and

(d) what steps, if any, have been and are being taken to curb the role of foreign money in India ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Since there would be a number of institutions conducting research of all kinds including industrial research, market research, social research and other types of pure and applied research, it would not be feasible to collect information of the type desired.

(b) Exchange control data is not maintained on these lines. However, for any specific institution, if the name is given, an effort will be made to furnish the information for remittances of Rs. 10,000/- and more received by it on each occasion.

(c) and (d). Government have no information to indicate that any of the existing Research Institutions are getting

any grant from foreign intelligence agencies. With a view to reduce the dependence of Research Institutions on foreign assistance and to keep an effective check on the utilisation of such assistance, the Council of Social Sciences Research has also been established. Government have under consideration a comprehensive legislation to regulate the receipt of funds from foreign organisations, agencies or individuals.

सुरम्य तथा ऐतिहासिक स्थलों का पर्यटन केन्द्रों के रूप में विकास

*822. श्री ओम प्रकाश त्यागी : क्या पर्यटन तथा असंनिक उद्द्ययन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने सभी राज्य सरकारों से ऐसे सुरम्य तथा ऐतिहासिक स्थलों के नामों की सूची भेजने के लिए कहा है जिनका विकास पर्यटन केन्द्रों के रूप में किया जा सके ;

(ख) यदि हां, तो उसका व्योरा क्या है ;

(ग) पर्यटन केन्द्रों के रूप में विकास करने के लिए सरकार ने किस-किस स्थल को प्राथमिकता देने का निश्चय किया है ; और

(घ) इसके लिए सरकार ने क्या मापदंड अपनाया है ?

पर्यटन तथा असंनिक उद्ययन मन्त्री : (डा० कर्ण सिंह) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) और (घ). पर्यटन स्कीमोंको केन्द्रीय सरकार द्वारा राज्य-वार आधार पर नहीं, अपितु पर्यटकों के लिए किसी स्थान के वास्तविक घटवा प्रत्यक्षित आकर्षण को ध्यान में रखते हुए तथा साधनों की सीमा के अन्तर्गत रहते हुए तैयार एवं क्रियान्वित किया जाता है। चौथी योजना के दौरान, जिन स्थानों को पर्यटन विकास के लिए प्राथमिकता दी जा रही है वे ये हैं ; गुलमग्न, कोवालम, कुल्लू-मनाली तथा बोधाया-राजगिरि-नालंदा काम्पलेक्स। मालेट पश्च शरण स्थानों के विकास, युवा

होटलों की स्थापना तथा बहुत से पर्यटन केन्द्रों में सुविधाओं में सुधार, बंगलोर तथा अन्य केन्द्रों प्राप्ति में होटलों के निर्माण की ओर भी विशेष ध्यान दिया जा रहा है।

Jewellery Belonging to the Nawab of Rampur

*823. SHRI KANWAR LAL GUPTA: Will the Minister of FINANCE be pleased to state :

(a) whether the jewellery of the late Nawab of Rampur was impounded at Calcutta and deposited in the State Bank of India, New Delhi, while attempting to smuggle it out into Pakistan ;

(b) whether part of this jewellery was returned to the present Nawab ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The jewellery of the late Nawab of Rampur was not impounded. In 1954 there were some reports that the Rampur Jewellery was likely to be taken out to Pakistan, without the knowledge of late Nawab. The late Nawab agreed, at the suggestion of the Government of India, to bring the jewellery to Delhi and deposit it in the State Bank of India.

(b) and (c). The jewellery was the private property of the Ruler of Rampur and on the death of the late Nawab the jewellery was divided between his widow and his successor.

Raid on the House of Shri R.K Nayyar

*824. SHRI SURAJ BHAN: Will the Minister FINANCE be pleased to state :

(a) whether the house of the film producer, Shri R. K. Nayyar and his wife Sadhna, was raided by the Income Tax Department and Foreign Exchange Enforcement Directorate in Bombay some time ago ;

(b) whether the documents seized reveal the huge evasion of taxes by both of them in contravention of foreign exchange regulations, and also sale of import licences in black-market ;

(c) if so, the amount of evasion of

income tax and illegal earnings of foreign exchange ;

(d) the action Government have taken in the matter ; and

(e) the stage of investigations at present ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) A search was carried out by the Foreign Exchange Enforcement Directorate on 13-1-1969. The Income-Tax Department was also associated with the search.

(b) The documents are being scrutinised and investigations are in progress. It is not possible at the present stage to say that there has been huge evasion to taxes or sale of import licences in the black market. However, the documents do show a *prima facie* case of contravention of the Foreign Exchange Regulation Act.

(c) to (e). Various investigating agencies are making investigations which are not yet complete. The questions of quantifying the extent of income tax evasion and illegal foreign exchange earnings would arise only when the investigations have been completed.

Views Expressed by Chairman, Tata Chemical Ltd. on Monopolies Act.

*825. SHRI RABI RAY: Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether his attention has been drawn to the remarks made by Shri J. R. D. Tata as Chairman of the Tata Chemicals Ltd., while presiding at the company's annual general meeting on the 19th November, 1970, at Bombay ;

(b) if so, the reaction of Government to the views expressed by Shri Tata on the Monopolies Act ; and

(c) whether it is also a fact that representatives of Tatas have met officers of his Ministry on October 22nd and October 26th and if so, the details thereof ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Yes, Sir.

(b) The Government does not agree with the various views expressed therein.

(c) The representatives of Tatas met an officer of the Department of Company Affairs to explain their contention that the Fertiliser Project proposed at Mithapur by Tata Chemicals does not attract the provisions of the Monopolies and Restrictive Trade Practices Act.

Biography of Netaji Subhash Chandra Bose

*826. SHRI SAMAR GUHA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that a complete and authentic biography of Netaji Subhash Chandra Bose has yet to be written ;

(b) whether Government propose to undertake this task in collaboration with Netaji Research Bureau and some eminent historians ; and

(c) if so, the details about the plan ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Yes, Sir. We have been informed that the Ministry of Information Broadcasting has a proposal to bring out a biography of Netaji Subhash Chandra Bose in the series—"Builders of Modern India".

(b) No, Sir.

(c) Does not arise.

Evasion of Payment of Taxes on Income by Standard Drum and Barrel Manufacturing Company

*827. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 156 on the 27th July, 1970 regarding the evasion of payment of substantial taxes on income by Standard Drum and Barrel Manufacturing Co. and state :

(a) whether the Commissioner of Income-tax (Central) Bombay has since completed a thorough and coordinated investigation into the affairs of Standard Drum and Barrel Manufacturing Company and various other companies of M/s. Maganlal Chhaganlal (P) Ltd. ;

(b) if so, the results of his findings ; and

(c) if not, how much time he would further take to complete the investigations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The investigations are in progress. These relate to a number of years and require investigations and scrutiny not only of account books and documents but records of various Government departments and banks. It is difficult to state when the investigations will be completed. Efforts are being made to expedite the investigation.

Facilities for Tourists

*828. SHRI BENI SHANKER SHARMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether his call for intensive efforts to strengthen the infra-structure for tourism has been heeded to ;

(b) if so, the steps taken to provide accommodation facilities and road and transport facilities in order to meet the demands of domestic tourism and foreign tourists ; and

(c) the ultimate requirements and how they are proposed to be met ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). Yes, Sir. Modest results have been achieved by initiating steps for the construction of new hotels and provision of additional transport facilities at important tourist centres and game sanctuaries and creation of new resort areas.

(c) Based on the projection of 400,000 tourists by the end of the Plan period, 9,500 hotel rooms would be required to meet the additional demand. Financial assistance on attractive terms is being made available to private parties for the construction/renovation/expansion of hotel accommodation and for purchase of tourist transport vehicles.

Selzur of Smuggled Cloves

*829. SHRI G. Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) the amount of the contraband cloves

seized by the Customs authorities during January, 1970 to September, 1970 ;

(b) whether Government are aware that the cloves smuggled illegally into India from West Pakistan and Ceylon are marketed in Bombay and Delhi ; and

(c) if so, the action taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) 36,628 kgs. of cloves were seized by the Customs authorities during the period January, 1970 to September, 1970.

(b) Cloves are mostly smuggled from Ceylon along the Coast of Tamil Nadu and also in moderate quantities by passengers from East Africa and West Pakistan and smuggled cloves are sold all over the country.

(c) Following steps have been taken by the Government to check smuggling of foreign goods including cloves into India :—

Systematic collection and follow up of information, keeping a watchful eye on suspected smugglers, rummaging of suspected vessels or aircraft and patrolling of vulnerable sectors along the coast and land frontiers. These measures are kept constantly under review.

Reconstitution of University Grants Commission

*830. **SHRI SURENDRANATH DWIVEDY :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Government propose to reconstitute the University Grants Commission :

(b) whether Government are considering to give representation to the organisations of students and teachers ;

(c) if so, whether Government have any proposal for the verification of the representative character of the organisations for the nomination of their representatives ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) No, Sir.

(c) and (d). Do not arise.

Unearthing of Black Money

*831. **SHRI S. KUNDU :** Will the Minister of FINANCE be pleased to state the positive steps Government are taking to unearth black money ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : The Government has taken a large number of administrative and legislative measures in the past six years to combat tax evasion. Recently the Direct Taxes Enquiry Committee has been appointed to go into all aspects of tax evasion. Meanwhile the Income-tax Department is constantly unearthing concealed income by searches, surveys, scrutiny of account books and other investigations.

World Bank's Aid for Water and Sewerage Projects of Greater Bombay

*832. **SHRI NATH PAI :** Will the Minister of FINANCE be pleased to state :

(a) whether the World Bank had approved financial aid for the Rs. 146 crore water and sewerage projects of Greater Bombay ;

(b) if so, whether the Central Government in consultation with the State Government had taken any decision about its allocation ;

(c) if not, the reasons therfor ; and

(d) whether the said financial aid from the World Bank has lapsed ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (d). Preliminary discussions have been held with the World Bank for assistance for a water supply and sewerage project for Greater Bombay estimated to cost about Rs. 71 crores. The project will be presented to the World Bank for financial assistance as soon as the technical and economic feasibility studies now being made are completed. The question of financial aid from the World Bank lapsing does not therefore arise.

(b) and (c). The question of finding

resources for implementing the project has been discussed with the State Government and it is hoped that satisfactory arrangements will be made for financing the project.

Plan to promote Wild Life Tourism during Fourth Plan

*833. SHRI K. P. SINGH DEO : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have formulated any plan to promote wild life tourism in the country during the Fourth Five Year Plan ; and

(b) if so, the salient features thereof and the financial outlay involved in the implementation of the plan ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR KARAN SINGH) :

(a) Yes, Sir.

(b) Five National Parks and Wild Life Sanctuaries *i.e.* Corbett National Park (Uttar Pradesh), Kanha National Park (Madhya Pradesh), Kaziranga Wild Life Sanctuary (Assam). Gir Wild Life Sanctuary (Gujarat), Periyar Wild Life Sanctuary (Kerala) have been selected for wild life tourism development. In the first phase the emphasis is on providing tourist accommodation and transport facilities and undertaking other related basic activities for wild life tourism development in cooperation with the State Governments concerned. An amount of Rs. 50 lakhs has been provided for the purpose.

Effect of Hijacking of Planes on Number of Tourists visiting India

*834. SHRI S. K. TAPURIAH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether he has any apprehension of less number of tourists visiting India on account of general fear of hijacking of planes ;

(b) if so, whether he has assessed the situation or thought of any remedial measures/solutions ; and

(c) whether some foreign travel agencies have also conveyed him the same ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Completion of Over-head Bridge near Safdarjang Airport

*835. SHRI M. L. SONDHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the date by which the over-head bridge near Safdarjang airport in New Delhi is likely to be completed ;

(b) which Department is responsible for co-ordinating the sanction and execution of the project ;

(c) the role of the Shipping and Transport Ministry in this project ;

(d) the dates on which the various Departments processed the papers relating to this project ; and

(e) the steps proposed to be taken by Government to expedite the matter ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) :

(a) to (e). The Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Health) is responsible for co-ordination and sanction of the project. The execution of the project is to be carried out by the New Delhi Municipal Committee. The role of the Ministry of Shipping and Transport is to render technical advice as and when requested by the Department of Health and the New Delhi Municipal Committee. On 21.10.69, the Ministry of Shipping and Transport furnished technical advice to the Ministry of Health and Family Planning and Works, Housing and Urban Development on the revised estimate for the project. That Ministry accorded administrative approval to the project on 4.4.1970. On 1.5.70, the New Delhi Municipal Committee approved the estimate. On 28.6.70, that Committee issued notice in the press for inviting tenders which were received and opened on 25.9.1970. On 20.11.70, the Committee referred the tenders to the Ministry of Shipping and Transport for technical scrutiny regarding acceptability of the designs submitted by the tenderers.

Technical aspects of designs submitted by various tenderers are under examination. In view of the fact that the expenditure sanction has yet to be issued, and various issues* have yet to be settled with a number of authorities, it is premature to indicate the expected date of completion of the over-bridge.

Proposal to impose a 25 Percent Freight Surcharge on Cargo loaded at Indian Ports to London

*836 SHRI INDRAJIT GUPTA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state ,

(a) whether India Pakistan Conference, London has proposed to impose a 25 percent freight surcharge on cargo loaded at Indian ports for shipments to the ports of London ;

(b) if so, the justification for imposing the proposed surcharge ;

(c) whether this will adversely effect India's export trade ; and

(d) if so, the steps taken by Government to ensure that the proposed surcharge is withdrawn by the Conference ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) India Pakistan Conference has imposed a temporary surcharge of 25% in respect of vessels commencing to load cargo from London and for London with effect from 30-11-1970.

(b) The reason advanced by the Conference is that their vessels are subjected to heavy delays consequent upon shortage of port labour as a result of certain reorganisation in the deployment of labour at Tilbury Docks in London due to the implementation of the Delvin Committee's recommendations.

(c) Yes, Sir.

(d) Protests have already been lodged with the Conference against this surcharge directly by Shippers. The High Commission has also been advised to put pressure on the Port of London Authority to accede to the Conference request for additional labour force in Tilbury Docks or to rescind temporarily the orders to restrict India-Pakistan Conference ships to Tilbury Docks till the Delvin Plan is implemented and their reactions are awaited. Efforts are also being

made to prevail upon the Conference to withdraw the surcharge.

Payment of L. I. C. Premium by Public Undertakings

*837. SHRI VIRENDRA KUMAR SHAH : Will the Minister of FINANCE be pleased to state :

(a) whether according to the Chairman of the life Insurance Corporation, there is a continuous default in the payments of premia collected from the public sector undertakings; municipalities and panchayat samitis as reported in the Hindu dated the 20th October, 1970 ;

(b) whether in one instance a public sector-undertaking deducted the premia from the employees salary but did not pass it on to the Life Insurance Corporation ;

(c) whether the dues of the public sector undertakings amount to about Rs. 4.0 crores; and

(d) if so, how Government propose to remedy the situation ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). The Chairman of the Life Insurance Corporation of India had stated that several public sector undertakings had delayed unduly payment of insurance premiums due under policies of general insurance taken out by them. He had also referred to a different matter, namely delay on the part of some public bodies like panchayats in remitting to the L.I.C. the premiums deducted by them from the salaries of their employees on account of life insurance policies taken out by the employees under Salary Savings Schemes.

(c) The general insurance premium outstanding from the public sector undertakings on 31.3.70 was about Rs. 4 crores.

(d) So far as general insurance premiums due from public sector undertakings are concerned, Government recently issued a circular to all State Governments and Ministries of the Central Government requesting them to instruct all concerned urgently to clear the arrears and also to pay premiums in future in time. As regards life insurance premiums, collected by the public bodies concerned, the L.I.C. is pursuing the matter directly with the bodies concerned.

Entering of S. B. I. into the Call Money Market

*838. SHRI SHIVA CHANDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) whether the State Bank of India has decided to enter the Call Money Market ;

(b) if so, the reasons therefor ;

(c) whether the Reserve Bank of India has approved of this decision of the State Bank, if not, the reasons therefor ;

(d) whether Government have accepted the Dahejia Committee re-commendations in this regard ; and

(e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (c). In recent years the demand for credit from the State Bank of India has been increasing beyond the rise in its deposits, with the result that it had to resort to the Reserve Bank for funds in an increasing measure. On the other hand, the Reserve Bank has advised banks that they should make the fullest use of the surplus in the banking system before approaching it for accommodation. In these circumstances, a decision was taken by the State Bank of India to enter the call money market both as lender and borrower at an opportune moment. The State Bank's decision has received the Reserve Bank's approval.

(d) and (e). The Dehejia Committee has not made any recommendations in regard to the call money market.

Evolving Scientific Method of Collection of Tourist Information

*839. SHRI R. BARUA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any co-ordinate step is taken to evolve a scientific method for collection, compilation and dissemination of upto date tourist information ;

(b) whether efforts are being made to meet the overseas market, the characteristics of which are continuously changing ; and

(c) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir.

(b) In order to assess the characteristics of the overseas market, surveys are conducted from time to time among the visitors to India for studying their composition, reaction and expenditure patterns. On the basis of the findings of these surveys the publicity and promotional campaigns of the Department are suitably oriented to meet the changing profiles of the tourists to India.

(c) A statement given some of the steps which are being taken by the Government for attracting more tourists to India is laid on the Table of the House.

Statement

The following steps are being taken by the Government to attract more tourists :

1. Intensive publicity programmes in India and abroad with improved quality of literature.
2. Provision of more hotel beds in public sector hotels and incentives to the private sector.
3. Opening of more promotional units abroad and intensification of publicity campaigns in existing units.
4. Liberalisation of policy regarding charter flights.
5. Abolition of visa fees with a number of countries on a reciprocal basis.
6. Bilateral agreements have been made with West Germany and the Nordic countries for the abolition of visas for stays upto 90 days.
7. Extension of the period of visa free entry on the basis of a Temporary Landing Permit from 7 to 21 days.
8. Improvement of facilitation procedures at airports.
9. Creation of holiday resorts at Gulmarg, Kovalam and Goa for destination traffic.
10. Efforts are being made to eliminate the nuisance of beggars and touts.
11. Major improvements are being made to our four international airports.
12. Arranging more satisfactory and

adequate transport facilities for overland journeys in the country.

13. Developing wild-life tourism.

14. Assistance to voluntary organisations, institutions and the private sector through grants and loans for improving and augmenting tourist facilities.

15. Improvement of existing facilities at tourist centres where possible.

16. Better maintenance of places of tourist interest including archaeological monuments

Expansion of Dominant Undertakings under Monopolies Act

40. *SHRI HIMATSINGKA : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether a number of undertakings considered as Monopolies and Dominant Undertakings under the Monopolies and Restrictive Trade Practices Act, have requested for permission for expansion of their undertakings.

(b) if so, the names of these firms and the items in respect of which expansion is sought ; and

(c) Government's reaction thereto ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) to (c). ACCO

Fifteen applications have been received so far under Section 21 of the Monopolies and Restrictive Trade Practices Act, 1969, seeking approval of the Central Government for substantial expansion. The particulars of these applications are as under :

Name of Undertaking	Item for Substantial Expansion
1. Cominco Binani Zinc Ltd.	Zinc, Sulphuric acid and cadmium
2. Hindustan Milk-food Manufacturers Ltd.	'Horlicks Malted Milk-food'.
3. Century Spinning and Manufacturing Co. Ltd.	Paper and Chemical Pulp.
4. Hindco Lighting Industries Ltd.	Television receivers.
5. Chowgule Steamship Ltd.	Acquisition of passenger ships and bulk carriers.
6. Tata Chemicals Ltd.	Soda Ash.
7 and 8. English Electric Co. of India Ltd. (2 applications)	Cartridge fuses and ceramic fuse bodies.
9. Delhi Cloth and General Mills Co. Ltd.	Urea.
10. Fenner Cockill Ltd.	Industrial V-Belts and Fan Belts.
11. Bajaj Auto Ltd.	Scooters.
12. Grindwell Abrasives Ltd.	Grinding wheels and bonded abrasive products.
13. Polyolefins Industries Ltd.	n-Butene 1.
14. Polyolefins Industries Ltd.	High Density polyethylene.
15. Chemicals and Fibres of India Ltd.	Polyester Staple Fibre.

All these applications are under consideration of the Central Government.

Suggestion to reduce Sales Tax on Raw Materials supplied by the State Trading Corporation and Minerals and Metals Trading Corporation

167. SHRI DEVINDER SINGH GARGCHA : Will the Minister of FINANCE be pleased to state :

(a) whether the Central Government have suggested to the State Governments for reducing the rates of Sales Tax on raw materials supplied to small scale industries by the State Trading Corporation and Minerals and Metals Trading Corporation to make them still cheaper ; and

(b) if so, the reaction of State Governments thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

Financial Assistance to Rajasthan

5168. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether the Rajasthan Government has accused the Central Government of not honouring the commitment made by the Prime Minister to finance the scheme of paying special gratuitous relief to the famine-stricken people of three districts in Rajasthan ;

(b) if so, the details of the scheme with reasons for not honouring the commitment ;

(c) the total amount spent in advances by the Rajasthan Government so far ; and

(d) the steps taken by Government to ensure that the people in the famine-stricken areas do not suffer due to the differences between the Centre and the State ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). As stated in reply to parts (a) and (b) of Unstarred Question No. 4522 on the 31st August, 1970 on this subject, the expenditure on the special gratuitous relief scheme in Rajasthan upto May, 1970 has already been accepted for purposes of Central assistance. The

Government of Rajasthan have recently represented that the expenditure incurred on this scheme from June to September, 1970 also should be considered eligible for Central assistance towards drought relief measures in the State. The State Government have been informed that a Central team will review the situation and the expenditure incurred on the continuance of drought relief measures in the current financial year, including the expenditure on the special gratuitous relief scheme. The report of the team is awaited.

According to information received from the State Government, the expenditure on the special gratuitous relief scheme upto September, 1970 during the current financial year amounted to Rs. 9.85 crores.

Raid on Firms in Ahmedabad Dealing in Silver

5169. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) the names of silver dealers whose firms were raided in Ahmedabad on the 24th and 25th October, 1970 ;

(b) whether these dealers purchase silver at Rs. 500 per Kilogram and sell it at Rs. 800 per kilogram ; and

(c) if so, the reasons why no action was taken all these days in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No raids were conducted by the Customs authorities on 24th and 25th October, 1970 at Ahmedabad. However, raids were conducted on the 21st, 22nd and 23rd October and 7th November, 1970 on the business/residential premises of the firms dealing in silver, their employees and other connected persons, particulars of which are indicated in the statement enclosed.

(b) There is no indication that these dealers purchase silver at Rs. 500/- per kg. and sell it at Rs. 800/- per kg.

(c) Raids can be carried out only when there is reason to believe that contravention of law has taken place or is attempted.

STATEMENT

Names of the Parties whose Premises were Searched

S. No.	Name of the Party with Full Address	Premises searched	Date
1.	Shri Arvindbhai Chotalal Opp. Parabadi's Khancha, Doshi Wada's Pole, Ahmedabad.	Residential Premises	21-10-70
2.	Shri Champaklal Shankerlal Shah Deshiwada's Pole, Tamboli's Khancha, Kalupur, Ahmedabad.	—do—	—do—
3.	Shri Bhailal Dahyabhai, Manekchok, Ahmedabad.	Business Premises	—do—
4.	M/s. Choksi Bhailal Dayabhai and Co., Manechok, Ahmedabad.	—do—	—do—
5.	Shri Bhailal Dehyabhai Choksi, Temla Pole, Dhinka Choki, Ahmedabad.	Residential Premises	—do—
6.	Shri Ramchewandra Ranchhodbhai, Shantinath's Pado, Gheekanta, Ahmedabad.	—do—	—do—
7.	Shri C. P. Kansara, Manekchowk, Ahmedabad.	Business Premises	22-10-70
8.	Shri Babubhai Sakalchand Kansara Mahajanwado, Mandvi Pole, Ahmedabad.	Residential Premises	—do—
9.	Shri Babulal Vammalidas Thakar. Mankedi Pole, Nagjubhundar's Pole, Manekchok, Ahmedabad.	—do—	23-10-70
10.	Shri Vinodchandra Sarabhai, Luhar Pole, Manekchowk, Ahmedabad.	—do—	—do—
11.	Shri Rameshchandra Ramanlal, Manekchowk, Ahmedabad.	Business Premises	—do—
12.	Shri Champak Lal Shankerlal Shah. Doshiwada's Pole, Tamboli's Khancha, Kalupur, Ahmedabad.	Residential Premises	7-11-70
13.	Shri Babubhai Hargovandas Patel, Saraspur, Momnawad, Ahmedabad.	—do—	—do—
14.	Shri Arvindbhai Chhotalal Shah, Opp. Parbadi, Doshiwada's Pole, Kalupur, Ahmedabad.	—do—	—do—
15.	Smt. Vijalibai Bhogilal, Tamla Pole, Dhinkwa Chowky, Kalupur, Ahmedabad.	—do—	—do—
16.	Shri Jayantilal Babaldas Shah Soni's Pole, Dhanasuthar, Pole, Kalupur, Ahmedabad.	—do—	—do—

Owning of a Palatial Bungalow by a Smuggler in Gujarat

5170. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether the Chairman of the Gujarat Adivasi and Backward official panel drew Government's attention to a palatial bungalow of a notorious smuggler during his tour of the coastal areas of South Gujarat ; and

(b) if so, the nature of action taken in this case and if not, the reasons therefor ?

THB MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The said Chairman has not given any such information to any Customs Officer.

(b) Does not arise.

Alleged Possession of Ten-Rupee Counterfeit Currency Notes

5171. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) the names of the six persons who were arrested recently at Tirapur and Udumalpet in Tamil Nadu for alleged possession of ten-rupee counterfeit currency notes and using them as genuine ;

(b) whether it is a fact that some more counterfeit notes in the same series were found in Uthukuli, Kunnathur and Gobichettipalayam ;

(c) if so, the total value of counterfeit notes seized by the police in Tamil Nadu and other States ;

(d) number and places of factories turning out, counterfeit currency notes found during last 2 years ; and

(e) the steps taken to root out counterfeit currency ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). Necessary information is being collected and will be laid on the Table of the House in due course.

(e) The offences relating to counterfeiting of currency and bank notes come under the

Indian Penal Code, which already provides for deterrent punishment. The offences of counterfeiting and forgery are dealt with by the State Police authorities, who keep a watch in this behalf. The Central Bureau of Investigation also keeps the problem of counterfeiting of Indian currency under continuous study by keeping records of different techniques adopted and by reviewing periodically the appearance of counterfeit Indian currency. They have also created a 'cell' in their Economic Offences Wing to undertake investigations of serious offences counterfeiting currency and coordinating the investigations in the States.

Seizure of Gold Biscuits From a Car on the Bangalore Mysore Road

5172. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether 9.0 gold "biscuits" valued at Rs. 20 lakhs, each weighing 10 tolas, were seized on the 13th October, 1970 from an Ambassador car, near the sixth mile on the Bangalore Mysore Road ; and

(b) if so, the names and occupations of the persons who were found smuggling this gold with nature of action taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Officers of the Bangalore Central Excise Collectorate intercepted a car at the sixth mile on the Bangalore Mysore road and recovered from two cavities in the rear seat of the car 960 gold biscuits with foreign markings, weighing approximately 112 kgs. (9600 tolas) valued at about Rs. 20 lakhs at the Indian market rate and about Rs. 8.5 lakhs at the International monetary rate.

(b) Shri Conciecao Fernandez who is a contractor and also runs a taxi at Madras and Shri G. M. Mohammad Iqbal a driver were arrested and produced before the City Magistrate, Bangalore on 14.10.70. They were subsequently released on bail by the Magistrate pending further investigation.

Production of the National Rayon Corporation

5173. SHRI BASUMATARI : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether 40 to 50 per cent production

of the National Rayon Corporation is sold at 15 to 20 per cent below market rates to M/S Nagin Dass Phool Chand & Co., Raman Lal Amar Nath & Co. and M/S National Art Silk Co. Ltd., in whom Rasik Lal Chinoy is directly associated ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) and (b). According to the Inspection Report under Section 209(4) of the Companies Act, 1956, it appears that during 1966, sales of rayon yarn made by the company to Messrs National Art Silk (Private) Ltd., amounted to 1.2% of the total sales of the yarn made by the company. During 1967 to 1969 the aggregate sales to all the three parties (referred to in the question) ranged from 8.3% to 20.8%.

The rates charged by the company to these firms are also stated to be the same as those charged to other customers and were in accordance with the rates fixed by the company for a particular sale period. However, in the Inspection Report, there are references to some benefits having been passed on to these parties in an indirect method.

According to the inspection Report the company passed resolutions under Section 360 of the Companies Act, 1956 before entering into contracts with these parties.

अन्तरिम सहायता से लाभान्वित होने
वाले केन्द्रीय सरकार के कर्मचारी

5174. श्री हुकम सरद कछवायः क्या वित्त मंत्री यह बताने की कृपा करेंगे कि सरकार द्वारा की गयी अन्तरिम सहायता की घोषणा से केन्द्रीय सरकार के कुल कितने कर्मचारी लाभान्वित हुए ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : 31 मार्च, 1970 की विभिन्न वेतन श्रेणियों में केन्द्रीय सरकार के जिन कर्मचारियों को अन्तरिम राहत से लाभ पहुंचा है, उनको अनुमानित संस्था तृतीय वेतन आयोग की अन्तरिम रिपोर्ट के अनुबंध 'घ' के कालम

2 में दी गयी है। उक्त रिपोर्ट की प्रतियां पहले ही, संसद के दोनों सदनों के पटल पर रखी जा चुकी हैं और संसद ग्रन्थागार को उपलब्ध की जा चुकी हैं। सशस्त्र सेनाओं के कर्मचारियों और संघ राज्य क्षेत्रों के कर्मचारियों के अलावा, जिन असैनिक कर्मचारियों को लाभ पहुंचा है उनकी संख्या (31 मार्च, 1970 को) लगभग 26.94 लाख है।

Seizure of Tobacco Stock in Udaipur District

5175. SHRI LATAFAT ALI KHAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that about 1900 Kgs. of tobacco was seized in the month of June 1970 from one, Shri Lal Chand in Tehsil Salumber, district Udaipur ;

(b) if so, the action taken in the matter and the outcome thereof ?

THE MINISTER OF COMPANY AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir. 1857 Kgs. of tobacco was seized on 7th June 1970 from Shri Lal Chand in Tehsil Salumber, District Udaipur.

(b) A show cause notice has been issued and the case is now under adjudication.

Direct D. T. U. Bus Service between Tikri Kalan border and Ramakrishna Puram

5176. SHRI YAMUNA PRASAD MANDAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that a number of Government offices are situated in Ramakrishna Puram, New Delhi ;

(b) whether representations have been received for starting a direct D. T. U. bus service between Tikri Kalan border and Ramakrishna Puram ; and

(c) if so, the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes.

(b) Yes.

(c) Regular services have been provided by the D. T. U. from Tikri Border to Fatehpuri and the passengers can avail of change over facilities at the Northern Railway General Stores bus stand, from where regular services start for R. K. Puram.

Monthly Passes in D. T. U. buses between Bahadurgarh and Central Secretariat

5177. SHRI YAMUNA PRASAD MANDAL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that 30 rupee monthly passes are not allowed in the D. T. U. buses running between Bahadurgarh and the Central Secretariat and the fare from Tikri Kalan, Geore, Mundka and Nangloi to the Central Secretariat is so much that it is not within the reach of low paid Government employees ; and

(b) if so, the action being taken by the D. T. U. authorities in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) The all route monthly concession tickets issued by the D. T. U. are valid on all the services of the Undertaking within the Union Territory of Delhi and not on inter-State services including those on the Bahadurgarh-Central Secretariat route.

The fare from Tikri Kalan, Geore, Mundka and Nangloi to Central Secretariat is being charged by the D. T. U. on the basis of the schedule laid down in this behalf by the State Transport Authority, Delhi.

(b) Regular services have been provided by the D. T. U. from Tikri Border to Fatehpuri and the passengers can avail of the change over facilities at the Northern Railway General Stores, Zakhira, and Subzi Mandi bus stops from where there are adequate services to reach Central Secretariat.

Clearance of Industrial Licences by Monopolies Commission

5178. SHRI S. M. BANERJEE: Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether all applications of Monopoly

Houses for industrial Licences when received have to be cleared by the Monopolies Commission :

(b) whether M/S Kirloskars had made an application under the Monopolies and Restrictive Trade Practices Act, 1969 in the first week of September, 1970 ;

(c) whether the same application has been referred to the Monopolies Commission ; and

(d) if not, the reasons therefor ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) No, Sir.

(b) to (d). M/S Kirloskar Tractors Ltd. made an application under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969, seeking approval of the Central Government for establishing a new undertaking for manufacture of tractors. After taking into account the legal position in regard to the applicability of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act to undertakings which had taken steps prior to the commencement of the Monopolies and Restrictive Trade Practices Act on 1st June 1970 and the relevant facts of the case, it was considered by the Department that, in this particular case, approval under Section 22 of the Monopolies and Restrictive Trade Practices Act not necessary. The Company has been informed accordingly.

Application for Industrial Licence from M/S Kirloskars

5179. SHRI S. M. BANERJEE: Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government have taken a note of the fact that the application of M/S Kirloskars for an Industrial Licence for Tractors has to be referred to the Monopolies Commission within 90 days of its receipt ;

(b) whether Government are aware of the news reports to the effect that if the application of M/S Kirloskars is not referred to the Monopolies Commission within 90 days, M/S Kirloskars will automatically get clearance for an Industrial Licence for the manufacture of Tractors ; and

(c) if so, Government's reaction thereon?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) to (c). M/S Kirloskar Tractors Ltd. made an application under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969, seeking approval of the Central Government for establishing a new undertaking for manufacture of tractors. After taking into account the legal position in regard to the applicability of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act to undertakings which had taken steps prior to the commencement of the Monopolies and Restrictive Trade Practices Act on 1st June, 1970 and the relevant facts of the case, it was considered by the Department that, in this particular case, approval under Section 22 of the Monopolies and Restrictive Trade Practices Act was not necessary. The company has been informed accordingly.

Registration to Appear as Private Candidate in M. A. Examination of Delhi University

5180. **SHRI M. H. GOWDA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Delhi University has imposed certain restrictions for registration to appear as private candidate in M. A. Examination;

(b) the qualifying percentage of marks obtained in B. A. Examination required for registration to the above course;

(c) the reasons why Delhi University has imposed restrictions regarding minimum percentage of marks (obtained in B. A.) required for registration to appear in M. A. Examination when no such restrictions are imposed for registration to appear in B. A. Examination after passing Higher Secondary Examination ;

(d) whether Government propose to remove such restrictions ; if so, when ; and

(e) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Registration of external candidates for M. A. Courses is open only to those candidates who have passed a degree examination of the University of Delhi or an

examination recognised as equivalent thereto, conducted by any other authority established by law and situated within the territorial limits to which the powers of the University extend.

(b) The minimum eligibility conditions, including marks obtained in the qualifying examination, for registration of external candidates for M. A. examinations are the same as prescribed for regular students admitted in the Colleges. These are given in the information Bulletin of the University, copies of which are available in the Parliament Library.

(c) According to the University, the Master's Degree Course is a specialised one and in the best academic interests and maintenance of standards, it is essential that the minimum eligibility conditions for registration of external candidates should be the same as for the regular students.

(d) and (e). The University is an autonomous body and fully competent to lay down rules for admission to various courses and examinations. The question of intervention by the Government, therefore, does not arise.

Dakota Air Crash near Safdarjang Aerodrome

5181. **SHRI K. M. MADHUKAR :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the amount of compensation given by Government to the families of those killed and to those injured in the Dakota crash near Safdarjang Aerodrome, New Delhi on the 5th December, 1970 ; and

(b) whether it is a fact that the accident took place because the two engines could not be heated fully on account of the short length of the air strip ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Under Government of India Notification No. GSR 1967 dated 17th December, 1963, relating to application of Indian Carriage by Air Act, 1934, to carriage by air which is not international, Jamair Co. which operated the flight are liable to pay compensation as follows :

(i) Rs. 42,000.0/- in the event of death of a passenger, or any bodily injury or wound suffered by a passenger

which results in a permanent disablement incapacitating him from engaging in or being occupied with his usual business or occupation, if the passenger be 12 or more years of age, and Rs. 21,000.00, if below this age on the date of the accident.

(2) In the event of wounding of a passenger or any other bodily injury suffered by a passenger which results in temporary disablement entirely preventing an injured passenger from attending to his usual business or occupation or duties, the liability of the carrier for each passenger shall be limited to a sum calculated at the rate of Rs. 40.00 per day for every day during which he continues to be so disabled or a sum of eight thousand rupees, whichever is less.

(b) A Committee of Inquiry headed by Shri R. N. Kathju, Retd. Director General of Civil Aviation, has been appointed by Government to hold an inquiry into the accident. The inquiry is still in progress.

Expenditure incurred on Centenary Celebrations of LIC

5182. **SHRI K. M. MADHUKAR : SHRI SHASHI BHUSHAN :**

Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation of India organised recently Centenary celebrations to mark the Centenary of Life Insurance business in India ;

(b) if so, the expenditure incurred on the celebration and the total number and various categories of persons invited to the Celebrations ;

(c) whether it is a fact that the Agents of Life Insurance Corporation who are the back-bone of the Insurance Industry, were not invited to the said celebrations, if so, the reasons therefor ;

(d) whether the staff of Life Insurance Corporation also did not join the celebrations as they had certain demands ; and

(e) if so, their demands and Government's reaction thereto ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) (i) The expenses incurred on the celebrations all over India are expected to be about Rs. 3 lakhs including expenses on the publication of Commemoration Volume and the Souvenir.

(ii) Functions were organised at 47 centres and a total of about 3500 invitations were issued. The invitees included Employees, Agents, Members of Parliament, public personalities and Government officials.

(c) No, Sir. The Agents were invited and in fact at each centre the oldest Agent was specially honoured.

(d) and (e). No, Sir. The staff of the Life Insurance Corporation did join the function. They had made a demand for a Centenary bonus which however was not granted.

Evasion of Income-Tax by M/s. Bujjanmal Kundan Lal, Medganj, Delhi

5183. **SHRI SHASHI BHUSHAN :** Will the Minister of FINANCE be pleased to state :

(a) whether the firm, M/s. Bujjanmal Kundan Lal, Medganj, Delhi, was raided by the officials of the Income-tax Department during the year 1964 ;

(b) if so, whether after the said raid, it was established that M/s. Bujjanmal Kundan Lal was guilty of evasion of income-tax ;

(c) if so, the amount involved in this and when the case against this firm was finalised and the outstanding amount of income-tax realised ; and

(d) whether some amount of income-tax is still outstanding against them, if so, the amount thereof and the steps being taken for its realisation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir.

(c) While the material seized was being scrutinised and inquiries were proceeding, the assessee firm agreed to being assessed on a concealed income of Rs. 35,000. As a result of this additional tax of Rs. 17,894 was realised. The matter was finalised in September, 1967.

(d) No, Sir.

**Formation of Public Charitable Trust
by Golden Tobacco Company**

5184. SHRI N. R. LASKAR :
SHRI G. VENKATASWAMY :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Golden Tobacco Company has formed a public charitable trust from its profits ;

(b) whether the trust is controlled by the same management which also manages the company ; and

(c) if so, the steps being taken by Government to ensure that there is no unauthorised flow of funds from the trust to the company in any manner ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) A public charitable trust has been formed by the shareholders of the Golden Tobacco Co. with donations made by them and the said company has also made donations to the trust from time to time.

(b) Yes, Sir.

(c) Section 13 of the Income-tax Act provides the necessary safeguards.

**Appointment of Principal, School
of Mines, Kolar, Mysore State**

5185. SHRI J. H. PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Mysore State Government had appointed unqualified person as Principal of the School of Mines in Kolar area, Mysore in spite of the disapproval of the Central Government ; and

(b) whether the Central Government have taken any action in the matter and if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The State Government appointed a geologist as the Principal of the Kolar Mining School. The recommendation of the All India Council for Technical Education that the Principal of a Mining School should be a qualified mining engineer was communicated by the Central Government to the State Government.

According to a report received from the State Government, a writ petition against the appointment of this person under the Mysore Government Education Department Services (Technical Education) (Special Recruitment) Rules, 1967 was dismissed by the Mysore High Court and that an appeal against the decision of the High Court is pending before the Supreme Court. The matter, therefore, is *sub-judice*.

**Reported Contemptuous Remarks
against Harijans in the Book
Entitled "Bhartiya Sanskriti
Aur Sahitya"**

5186. SHRI RAM SWARUP VIDYARATHI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Shri Manmohan Lal Sharma has been conferred the degree of doctorate by the Rajasthan University for his book 'Bhartiya Sanskriti Aur Sahitya' (Indian Culture and Literature) ;

(b) whether this book contains certain contemptuous remarks against the Harijans ;

(c) if so, whether Government consider circulation of such books in the interest of society and country and if not, the action taken against the author and publisher of this book ; and

(d) whether it is also a fact that the attention of his Ministry and of the Department of Social Welfare has been drawn towards it several times and if so, the action taken by Government in this regard ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) According to the Rajasthan University Shri Manmohan Lal Jagannath Sharma was awarded the degree of Ph. D. of the University in 1958 and the title of his thesis was 'Magh—His Life and Works' and not 'Bhartiya Sanskriti Aur Sahitya'.

(b) to (d). The book 'Bhartiya Sanskriti Aur Sahitya' has come to the notice of Department of Social Welfare in the Ministry of Law and Social Welfare. It contains some arguments based on the Shastras in favour of the caste system and untouchability. The question whether the Untouchability (Offences) Act can be amended to bring such arguments within its purview is being examined by that Department.

Irregularities Committed by M/s. Poddar International Transport Owners in Payment of Income Tax

5187. SHRI K. LAKKAPPA: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that M/s. Poddar International Transport Owners have been running their transport business in different names ;

(b) if so, the names of these transport companies which are owned by Poddars together with their capital ;

(c) whether it is also a fact that this firm has committed irregularities for avoiding payment of income-tax and are running their companies in different names ; and

(d) whether Government have since taken any action against this firm, and, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Yes, Sir. The Poddar group is connected with transport business run in the following names :

S. No.	Name of the concern	Capital employed
1.	M/s. Tungabhadra Enterprises	Rs. 1,24,269
2.	M/s. Mysore Transport and Machinery Company	1,77,418
3.	M/s. Jaibharath Enterprises	3,80,256
4.	M/s. Peninsular Syndicate	70,686

The capital employed in each business is also given above.

(c) and (d). The Government is not aware of any irregularities committed by the above concerns. The question of taking any action, therefore, does not arise.

Completion of Defence Roads

5188. SHRI ABDUL GHANI DAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have completed

NEFA Border Road, Gorakhpur-Assam Road, Assam-Pakistan Border Road, West Bengal East Pakistan Border Road, Kutch area Border Road, Rajasthan-Bahawalpur and Sindh Road and India-Nepal Border Road ; and

(b) if so, the length of each road ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) and (b). It is not possible to precisely identify the roads for which information is sought except Gorakhpur-Assam Road, by which the Members presumably refers to the Lateral Road from Bareilly in U.P. to Amingaon in Assam. The length of the road from Gorakhpur to Amingaon is 748 miles.

भारत के प्रथम राष्ट्रपति डा० राजेन्द्र प्रसाद की स्मृति में स्मारक बनाना

5189. श्री ओम प्रकाश त्यागी : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार भारत के प्रथम राष्ट्रपति स्वर्गीय डा० राजेन्द्र प्रसाद की स्मृति में एक स्मारक का निर्माण करने का है जैसा कि स्वर्गीय राष्ट्रपति डा० जाकिर हुसैन के मामले में किया गया है ;

(ख) यदि हाँ, तो वह स्मारक किस प्रकार का होगा और सरकार का विचार उस पर कितना व्यय करने का है ; और

(ग) यदि हीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० ओम शार० ओ० राज०) : (क) से (ग). स्वर्गीय डा० राजेन्द्र प्रसाद का स्मारक बनाने के लिए कोई प्रस्ताव/सुझाव प्राप्त नहीं हुआ है। डा० जाकिर हुसैन राष्ट्रपति के प्रथम भारतीय प्रधान थे जिनका देहान्त कार्यकाल के दौरान हुआ था अतः जाकिर हुसैन स्मारक समिति नाम से ज्ञात एक राष्ट्रीय समिति की सिफारिशों पर उनकी कब्र के स्थल पर एक उपयुक्त स्मारक बनाने का निर्णय किया गया था।

अंग्रेजी एसिस्टेंटों की मुलना में हिन्दी
एसिस्टेंटों के वेतनमान

5190. श्री श्रीम प्रकाश त्यागी : क्या वित्त मन्त्री बताने की कृपा करेंगे कि :

(क) क्या उन्हें भारत सरकार के हिन्दी परामर्शदाता द्वारा हिन्दी एसिस्टेंटों के वेतनमानों को अंग्रेजी एसिस्टेंटों के वेतनमानों से ऊंचे वेतनमान देने के संबंध में की गई सिफारिशों की जानकारी है क्योंकि सचिवालय के अन्य एसिस्टेंटों के बायं की अपेक्षा अनुवादकायं कठिन होता है और एसिस्टेंट पद के लिए जो योग्यता चाहिये उसकी अपेक्षा हिन्दी एसिस्टेंट की योग्यता अधिक होती है ;

(ख) यदि हाँ, तो विभिन्न मन्त्रालयों और भारत सरकार के विभागों में कायं कर रहे हिन्दी एसिस्टेंटों के वेतनमान को 210-530 रुपये से 320-530 रुपये कर देने का कोई प्रस्ताव है ; और

(ग) यदि हाँ, तो किस तारीख से उनके वेतनमान बढ़ायें जायेंगे और यदि नहीं, तो इसके क्या कारण हैं ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं श्रीमान ! भारत सरकार के हिन्दी सलाहकार द्वारा इस प्रकार की कोई सिफारिश की गई प्रतीत नहीं होती ।

(ख) जी, नहीं श्रीमान !

(ग) यह प्रश्न नहीं उठता ।

Police Protection for holding Annual Examination in West Bengal

5191. SHRI D. N. PATODIA :
SHRI SARDAR AMJALD ALI :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government are aware that due to the prevailing atmosphere which is surcharged with violence in Calcutta, the School authorities have expressed apprehen-

sions that the annual examinations in the State which is scheduled to be held in December, may be jeopardised ;

(b) whether Government have given any assurance of police protection and help to the educational institutions so that the examinations are not interrupted by anti-social elements ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) :
(a) to (c). In view of reported threats to educational institutions, the State Government have taken necessary action to ensure the smooth conduct of the annual examinations in the State. Apart from providing police protection to educational institutions assistance of the guardians, voluntary organisations etc. has been secured.

Resolution Passed by Kerala Legislative Assembly for Amending Constitution to Provide for Safeguards in Private Educational Institutions

5192. SHRI A. K. GOPALAN :
SHRI MUHAMMAD SHERIFF :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government are aware that the Kerala Legislative Assembly has passed a resolution demanding amendment of the Constitution with a view to removing difficulties experienced in safeguarding the interests of teachers in private educational institutions ;

(b) whether the Government of India have received a copy of the resolution ; and

(c) if so, the steps Government propose to take in the matter ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The matter is under consideration.

Branches of Indian Banks Operating
Abroad

5193. SHRI G. Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) the number of branches of Nationalised and private banks operating abroad and the names of the countries where these

branches are running ; and

(b) the details regarding the assets and liabilities of the banks for the year 1969-70 ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). Two statements are laid on the Table of the House.

STATEMENT I

The number of branches of Indian Banks functioning in foreign countries excluding Pakistan

Name of Bank	Country	No. of Offices
1. State Bank of India :	Ceylon	1
	United Kingdom	1
		— — — 2
2. Central Bank of India :	United Kingdom	1
		— — — 1
3. Bank of India :	Japan	2
	United Kingdom	5
	Kenya	3
	Uganda	2
	Hongkong	1
	Nigeria	1
	Singapore	1
		— — — 15
4. Bank of Baroda :	Fiji Islands	5
	Guyana	2
	Kenya	7
	Mauritius	3 (including one mobile office)
	Uganda	3
	United Kingdom	3
		— — — 23
5. United Commercial Bank :	Hongkong	2
	Malaysia	3
	Singapore	3
	United Kingdom	1
		— — — 9
6. Indian Bank :	Ceylon	1
	Malaysia	3
	Singapore	1
		— — — 5
7. Indian Overseas Bank	Thailand	1
	Ceylon	1
	Hongkong	1
	Malaysia	5
	Singapore	1
		— — — 9
	Total	64

Note : 1. The branches of Bank of India in Nigeria and Uganda were converted into subsidiaries with effect from the 18th November, 1968 and 1st November, 1969 respectively. The branches of Bank of Baroda in Uganda were converted into a subsidiary company with effect from 1st November, 1969.

2. The State Bank of India has a representative office each at New York (USA) and Frankfurt (West Germany).

3. The Bank of Baroda is being issued a licence to open a branch at Labasa (Fiji Islands).

STATEMENT II

The assets and liabilities of the branches of Indian Banks in Foreign Countries excluding Pakistan as at the end of December, 1969 and June, 1970

Position as on the 26th December, 1969

(in lakhs of rupees)

	Liabilities	Assets
Demand Deposits	7935.56	Cash in Hand 258.72
Time Deposits	9411.41	Balances with bank 2164.15
Due to other banks	522.53	Money at call and short notice 2236.92
Branch Adjustments	1046.75	Bills purchased and discounted 410.91
Other Liabilities	4102.40	Investments :
Paid-up capital	367.50	In Foreign Government securities 3228.25
Reserve Fund	8.19	Other Investments 1148.11
		Loans advances cash credits overdrafts (Excluding from banks) 5641.78
		Due from banks 193.99
		Branch Adjustments 488.60
		Capitalised expenses 43.83
		Other assets 3781.08
Total	23294.34	23294.34

Position as on the 26th June, 1970

(In lakhs of rupees)

	Liabilities	Assets
Demand Deposits	8006.0	Cash in Hand 230.58
Time Deposites	9593.90	Balances with Banks 2601.26
Due to other banks	3 1.93	Money at call and short notice 2114.18
Branch Adjustments	1222.02	Bills purchased and Discounted 3547.77
Paid-up Capital	367.50	Investments in foreign Governments securities 2893.76
Reserve Fund	13.46	Other investments 1203.63
Other Liabilities	3811.31	Loans advances cash credits overdrafts (Excluding from Banks) 6391.40
		Due from Banks 266.49
		Branch Adjustments 374.25
		Capitalised Expenses 15.05
		Other Assets 3737.61
Total	21376.18	23376.18

Position of liabilities and assets of Gangtok (Sikkim) branch of the State Bank of India as on the 26th June, 1970 is not available. Its latest position as on the 27th February, 1970 is as under :

(In lakhs of rupees)

Liabilities	t	Assets	
Demand Deposits	39.46	Cash in Hand	0.04
Time Deposits	31.23	Bills purchased and discounted	0.33
Other Liabilities	1.29	Loans advances cash credits and overdrafts (excluding due from Banks)	4.62
		Branch Adjustment	65.61
		Other Assets	1.38
Total	71.98		71.98

Allocation of Foreign Exchange to Muslims desirous of going to Religious Places

5194. SHRI ABDUL GHANI DAR : Will the Minister of FINANCE be pleased to state :

(a) whether a number of Muslims of Ahmedabad, desiring to have ziarat of religious shrines situated in Iran, Iraq and Saudi Arabia, have asked for allocation of foreign exchange ;

(b) if so, whether the Government have accepted their demand ; and

(c) if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) No, Sir.

(c) There is already a quota for the Haj/ Ziarat operated on a national basis and it was not considered necessary to approve additional, *ad-hoc*, proposals.

Statement made by Director of U. S. Export-Import Bank regarding Expansion of Export-Import Bank

5195. SHRI DEVINDER SINGH GARGHA : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the statement made by Mr. John C. Clark, a Director of the U. S. Export-Import Bank on the 4th November, 1970, while addressing the Indo-American

Chamber of Commerce at Bombay, that the EXIM Bank was endeavouring to expand its operations in the coming year ;

(b) if so, what are the implications of this statement ;

(c) whether it is a fact that he made a suggestion that India should set up an Export-Import Bank on the lines of the EXIM Bank in view of the increasing importance attached to the growth of exports ; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) An expansion of the US Export-Import Bank's operations may enable India to avail itself of credits from this organisation for projects and miscellaneous capital goods imports required from the United States to a larger extent.

(c) No, Sir.

(d) Does not arise.

मैसर्स परमानेट मेगनेट लिमिटेड,
बम्बई के अधिकारियों द्वारा
आयकर का भुगतान

5196. श्री प० स० बालपाल : वया वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मैसर्स परमानेट मेगनेट लिमिटेड,

बम्बई के संस्थापक, एवं निदेशक तथा अन्य अधिकारियों ने गत तीन वर्षों में कोई आयकर का भुगतान किया है;

(ल) यदि हां, तो गत तीन वर्षों में वर्षावार प्रत्येक अधिकारी ने कितनी धनराशि का आयकर के रूप में भुगतान किया;

(ग) वया यह भी सच है कि कुछ अधिकारियों के विरुद्ध आयकर की धनराशि अभी भी बकाया है; और

(घ) यदि हां, तो उनके विरुद्ध अब तक क्या कार्यवाही की गई है?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : (क) से (घ). अपेक्षित सूचना तत्काल उपलब्ध नहीं है। यह एकत्रित की जा रही है तथा यथा सम्भव शीघ्र ही सभापटल पर रख दी जायेगी।

Observations made by Ch. Khaliq-uz-Zaman in his book 'Pathways to Pakistan'

5197. SHRI BAL RAJ MADHOK : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether attention of Government has been drawn to the observations made by Ch. Khaliq uz-Zaman, one of the main architects of Pakistan in his book 'Pathways to Pakistan' that it was not Mr. Jinnah but Aligarh Muslim University which deserves the real credit for creating Pakistan; and

(b) if so, Government's reaction thereto?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) In a letter addressed to me by the Hon'ble Member regarding Aligarh Muslim University, a reference has been made to Ch. Khaliq-uz-Zaman's book 'Pathway to Pakistan' but a perusal of the book does not support the observation.

(b) Does not arise.

Fraudulent Practices by Financial Companies

5198. SHRI SHRI CHAND GOYAL : Will the Minister of FINANCE be pleased to state :

(a) whether Government agencies have

exercised any check on financial companies which have indulged in fraudulent practices in Delhi and Bombay;

(b) the steps taken by the agencies against such companies and their promoters during the last three years;

(c) whether the present law is adequate to deal with frauds and malpractices of such companies, if not, whether the Government propose to amend such law; and

(d) the position of payment with regard to Globe Finance and Nirula Finance Private Limited which are in liquidation for some years?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). Apart from the scrutiny of the balance-sheets and returns obtained by the Reserve Bank from the companies, inspections have been carried out in certain cases and action, including steps for winding up, where necessary, has been taken in the light of the inspection reports.

(c) No. Sir. However, this question has been referred to the Banking Commission and further action will be taken in the light of their recommendations.

(d) In so far as Globe Financiers Private Limited (in liquidation) is concerned, criminal prosecutions are pending against them in the High Court of Delhi.

Claims have been invited from the creditors/depositors of Nirula Finance Private Limited (in liquidation) and on completion of scrutiny of their claims a report will be submitted to the High Court by the official liquidator.

Misuse of Foreign Aid

5199. SHRI VIRENDRA KUMAR SHAH : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to a report appearing in the *Indian Express* dated the 31st October, 1970, under the caption, "Aid Flows in Wrong Channel";

(b) whether the Prime Minister of New Zealand, Mr. Gordon Grieve, who had been asked to look into the aid programme, has in his report commented that 82 per cent of foreign aid to India did not reach the poor; and

(c) if so, the details of the utilisation of foreign aid received by India during the Plan period ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (c). Government are aware of press reports on the subject referring to an address by Mr. Gordon Grieve, former Member of Parliament, to a local society in New Zealand. It is, however, understood that the New Zealand Government issued a press statement referring to these news reports and stating that they had effectively applied New Zealand Government aid to worthwhile projects which assisted the economic and social development of India.

Of the total aid utilised upto the end of Third Plan, 12 per cent went to Transport and Communication, 7 per cent to Power, 33 per cent to Industrial Development, 21 per cent for Food, 9 per cent for commodities with multiple uses, 3 per cent to Agriculture and 5 per cent for other miscellaneous uses. New Zealand aid to India has mainly been in the field of dairy development and for meeting expenses on experts and training of students.

Committee on Over-Invoicing, Under-Invoicing of Imports and Mis-utilisation of Import Licences

5200. **SHRI SHANKARRAO MANE :** Will the Minister of FINANCE be pleased to state :

(a) whether the Committee appointed by Government to study over-invoicing, under-invoicing and mis utilisation of import licences have submitted its report ; and

(b) if so, the conclusions of the Committee ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHKULA) : (a) and (b). The Study Team has completed its deliberations. Its report is under preparation and is expected to be submitted soon.

Purse Presented to Badshah Khan

5201. **SHRI KANWAR LAL GUPTA :** Will the Minister of FINANCE be pleased to state :

(a) the amount taken by Badshah Khan

from India on his recent visit to this country and the amount sent to him after his departure ;

(b) whether this money was sent in foreign currency (American Dollars) ;

(c) the amount sent back to this country Badshah Khan for the welfare of the people of India or the rehabilitation of persons affected by the communal riots ;

(d) under what regulation of the Reserve Bank, permission was granted to allow him to take this money out of this country in foreign currency (American Dollars) ;

(e) the names and address of the person who signed the application subsequently to him ; and

(f) whether it is also a fact that about 30 cases belonging to Badshah Khan were also sent to Kabul with him ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Badshah Khan was allowed to take Rs. 30 lakhs, approximately, at the time of his departure and a further remittance of Rs. 6 lakhs, approximately, was allowed subsequently.

(b) Yes, Sir.

(c) No remittance is reported to have been received in India out of this amount.

(d) Permission was granted under the provisions of the Foreign Exchange Regulation Act.

(e) Requests seeking remittance facilities came from the *Sarhad Gandhi Salgira Samiti/Gandhi Peace Foundation*.

(f) No, Sir.

Rise in Prices of Consumer Goods

5202. **SHRI KANWAR LAL GUPTA :** Will the Minister of FINANCE be pleased to state :

(a) the names of the articles consumed by middle class people whose prices increased in the first and second week of November ;

(b) what were the prices before and how much price increased during the above period ;

(c) what specific steps Government propose to take to check the prices of such commodities which are used by the common man ; and

(d) the measures which Government propose to take to ensure them necessities of life at reasonable rates?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b). Information with respect to a number of articles, for which data are available, is given in the statement enclosed.

(c) and (d). Apart from the various programmes for increasing the production of foodgrains and other essential articles of consumption, the Government endeavour to control prices through physical measures and through monetary and fiscal policies. Major

foodgrains are supplied at fixed prices to the vulnerable sections of the community through a network of ration/fair price shops. Price and distribution controls are resorted to as and when necessary. The Organisation of Civil Supplies keeps a special watch over the prices and availability of 20 essential commodities and takes corrective steps to remove shortages. The establishment of consumer cooperative stores is encouraged through financial and other assistance. Whenever felt necessary, the Reserve Bank of India adjusts its credit policy so as to contain the effect on the prices of essential commodities.

STATEMENT

Index Numbers of Wholesale Prices for Selected Consumer Goods

(Base: 1961-62=100)

Commodity	Index Nos. for the week ended		Percentage increase
	31-10-70	14-11-70	
Wheat	203.8	207.3	1.7
Mung	212.0	217.1	2.4
Masur	224.8	227.4	1.2
Urad	216.6	225.7	4.2
Potatoes	247.1	250.3	1.3
Oranges	117.4	124.5	6.0
Bananas	174.0	175.6	0.9
Ghee (pure)	203.8	204.9	0.5
Eggs	166.3	175.7	5.7
Meat	188.1	190.5	1.3
Processed food	161.4	165.8	2.7
Tobacco manufactures	212.1	218.9	3.2

Pension Rates to Central Government Employees

5203. SHRI P. M. SAYEED :
SHRI RAM SWARUP
VIDYARTHI :
SHRI BUTA SINGH :

Will the Minister of FINANCE be pleased to state :

(a) whether the existing rate of pension of retiring Government employees has been increased from 3/8th to 3/7th of their pay;

(b) if so, when the decision was taken,

and when it is proposed to be implemented ; and

(c) whether Government propose to issue interim orders enhancing the rate of pension with immediate effect as was done in the case of interim relief ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir. The Third Pay Commission's report on the subject of interim relief

does not recommend any such relief in the matter of pensions.

पाकिस्तान द्वारा बकाया घनराशि
का घबा न किया जाना

5204. श्री राम गोपाल शालबाले : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या पाकिस्तान सरकार ने देश के विभाजन के समय भारत से 300 करोड़ रुपया लिया था ;

(ख) क्या उस समय भारत और पाकिस्तान के बीच एक समझौता हुआ था जिसके अनुसार पाकिस्तान को कथित घनराशि किस्तों में लौटानी थी ;

(ग) क्या पाकिस्तान सरकार ने अभी तक तथाकथित घनराशि नहीं लौटायी है ;

(घ) यदि हाँ, तो क्या सरकार इस मामले को संयुक्त राष्ट्र संघ में उठाने का विचार कर रही है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

वित्त मन्त्रालय में राज्य मन्त्री (वी विद्यावरण शुक्ल) : (क) से (ग). दिसम्बर 1947 में किये गये करार के अनुसार, पाकिस्तान द्वारा भारत का विभाजन-भूरण 15 अगस्त 1952 से मूलधन और ब्याज की 50 वार्षिक समीकृत किस्तों में छुकाया जाना है। पाकिस्तान द्वारा सांभग 30 करोड़ रुपया दिया जाना है पर ठीक ठीक रकम अभी तक तय नहीं हुई है। पाकिस्तान ने अभी तक कुछ भी रकम वापस नहीं की है।

(घ) और (ङ). हम इस बात के लिए प्रयत्नमील है कि द्विवर्षीय बातचीत के आधार पर कोई मित्रतापूर्ण फैसला हो जाय।

Smuggling of Gold and Other Articles in India

5205. SHRI SHASHI BHUSHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have conducted any enquiry to know about the foreign agencies who are involved or which help in smuggling of gold and other goods to India ;

(b) whether Government have ascertained or they propose to ascertain through their intelligence department the amount of gold insured by the British Insurance Company in Dubai which was meant for being smuggled into India and their rates of insurance and also the places where the said gold was sent ;

(c) whether out of the gold which has been smuggled into India, 90 per cent of the gold bears the British marking ; and

(d) whether Government of India have protested against this to the British Government that they should make efforts to check such large scale smuggling and if so, the reaction of British Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Intelligence Department who are required to gather all intelligence regarding the *modus operandi* of smuggling, have not reported the involvement of any British or other Insurance Company in the insurance of gold or other contraband meant for smuggling into India.

(c) No, Sir. The gold seized by the Customs authorities generally bears markings of British, Swiss and French refiners.

(d) Government have no information to suggest the involvement of the British Government in smuggling and therefore the question of protesting to them does not arise.

Allocation of Foreign Exchange for Visiting Expo' 70

5206. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) the number of Indian Citizens who

visited Japan after the opening of Expo' 70; and

(b) the amount of foreign exchange to the visitors and the basis thereof ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). Foreign exchange is being granted for various purposes such as business, conferences, study tours, etc., in accordance with the well-defined criteria governing each type of visit. Data is being maintained by the Reserve Bank according to these broad purposes and not on the basis of country/countries visited by individuals.

Generally, foreign exchange was not released merely to visit EXPO' 70. Where, however, an individual was going to Japan or a neighbouring country for an approved purpose, the Reserve Bank were advised to extend limited foreign exchange facilities for visiting EXPO after satisfying themselves that the applicant would sufficiently benefit from a visit to the Fair. In addition, it is possible that persons going abroad under the Foreign Travel Scheme would have visited Japan, among other countries, and those travelling on Air India or on board the ships of the Shipping Corporation of India would have been entitled to a release of foreign exchange of \$100 each.

In view of the aforesaid, the efforts involved in collecting the data regarding the number of Indians who visited Japan and the foreign exchange released in their favour may not be commensurate with the results to be achieved.

दिल्ली में रेशमी कपड़े पर बिक्री कर लगाना

5207. श्री झोम प्रकाश त्यागी : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली प्रशासन ने केन्द्रीय सरकार द्वारा दिल्ली में रेशमी कपड़े पर कर लगाने का विरोध किया है जिसके परिणामस्वरूप रेशमी कपड़े के थोक तथा खुदरा व्यापारी सुविधा में हैं और ग्राहकों से बिक्री कर नहीं से रहे हैं;

(ख) यदि हां, तो सरकार ने इस संबंध में क्या कार्यवाही की है ; और

(ग) रेशमी कपड़े पर बिक्री कर लगाए जाने के बिल्द दिल्ली प्रशासन ने क्या तर्क दिए हैं ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग). दिल्ली में स्थानीय बिक्री-कर से मुक्त वस्तुओं की अनुसूची का 1 अगस्त 1970 से संशोधन किया गया था जिससे, रेशमी कपड़ों को, जो तब तक कर मुक्त थे, कर की परिवर्ती में लाया जा सके। इसके साथ ही दिल्ली प्रशासन ने एक अधिसूचना जारी की जिसके द्वारा शुद्ध रेशमी कपड़ों पर बिक्री-कर की दर को 5% से घटा कर 3% कर दिया। परन्तु उक्त प्रशासन ने कर को वापिस लेने का सुझाव दिया है क्योंकि बहुत सारे कपड़ा व्यापारियों को बिक्री-कर का नून के अन्तर्गत अपने आपको रजिस्टर कराना होगा और इस स्रोत से आय भी कम होगी। उन्होंने यह भी प्राप्त ह किया है कि बिक्री कर की बजाय इस वस्तु पर अतिरिक्त उत्पादन-शुल्क लगाया जाय। व्यापारियों से भी अभ्यावेदन प्राप्त हुए हैं। इन पर विचार किया जा रहा है।

सरकारी उपकरणों द्वारा क्षमताओं का उपयोग न करना

5208. श्री रुद्रीर सिंह शास्त्री : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) सरकारी देश के उन उद्योगों के नाम क्या हैं जो अपनी पूर्ण क्षमताओं का उपयोग नहीं कर रहे हैं और वे कितनी क्षमता का उपयोग नहीं कर रहे हैं ;

(ख) पूर्ण क्षमता का उपयोग न करने के क्या कारण हैं ; और

(ग) उनसे पूर्ण क्षमता के अनुरूप कार्य करवाने के लिए सरकार ने क्या कार्यवाही की है ?

विस्त मन्त्रालय में राज्य मन्त्री (श्री विद्या-वरण शुक्ल) : (क) एक विवरण संलग्न है जिसमें केन्द्रीय सरकार के उपकरणों के नाम तथा उनकी क्षमता के उपयोग का व्यौरा दिया गया है जिसमें 1969-70 में उनकी पूरी क्षमता के अनुसार काम नहीं हो सका।

(ल) और (ग). पूर्ण इक्ष्टतम क्षमता के कम होने के कारण ये हैं :

अत्यन्त महत्वपूरण कच्चे माल, मशीनों के हिस्सों और फालतू पुर्जाँ की कमी, श्रम-संबंधी गड़बड़, बाजार में माल की पर्याप्त मांग का अभाव, विस्तार और विविध प्रकार की वस्तुएं तैयार करने के कार्यक्रम, जिनका शुरू में उपकरण के कार्यचालन पर प्रतिकूल प्रभाव पड़ता है, संयंत्रों के संचालन के लिए उत्पादन सम्बन्धी शिल्पों, और अनुरक्षण, रूपांकन, औजार-निर्माण आदि के विषय में तकनीकी समर्थन का विकास करने में लगने वाला समय।

सभी सरकारी उपकरणों के कामों पर नजर रखी जाती है ताकि उनकी समस्याओं का पता लगाया जा सके और उस सम्बन्ध में सुधारात्मक उपाय किये जा सकें। उपकरणों की संस्थापित क्षमता का अधिक से अधिक उपयोग करने के लिए जो कदम उठाये गये हैं वे हैं—उत्पादन के सुधरे हुए तरीकों, आयोजन और नियन्त्रण सम्बन्धी तकनीकों का अपनाया जाना, साम कराने की स्थिति में सुधार करने के उद्देश्य से उत्पादन में विवरण लाया जाना, देश में अधिक मात्रा में वस्तुओं की बिक्री किये जाने और निर्यात में बढ़िया किये जाने के उद्देश्य से विपणन सम्बन्धी उपायों का अपनाया जाना आदि। उपकरणों में काम बन्ध रहने के समय को कम करने के उद्देश्य से मूल्य और किसी नियन्त्रण योजना शुरू करने तथा उपकरणों का उचित ढंग से अनुरक्षण करने के लिए भी कदम उठाए गये हैं। काम में सुधार करने के लिए उत्पादन प्रोत्साहन योजनाएं तथा प्रशिक्षण कार्यक्रम भी शुरू किये गये हैं।

विवरण

केन्द्रीय सरकार के उन उपकरणों के नामों का विवरण जिसमें 1969-70 पूरी क्षमता के अनुसार काम नहीं हुआ है :

क्रम संख्या	उपकरण का नाम	स्थापित क्षमता का प्रतिशत उपयोग 1969-70
1	2	3
1.	भारत अर्थ मूवर्स लिमिटेड— (क) रेल के डिप्ले (ख) अर्थ मूवर्स प्रभाग डी—80—8 एल० डब्लू—35 हाल्फक्स	93.4 66.7 98.4
2.	भारत इलेक्ट्रोनिक्स लिं। उपकरण प्रभाग	93.0
3.	भारत हैवी इलेक्ट्रिकल्स लिमिटेड— एच० इ० इ० पी०, हरिद्वार सिवागियर एकक एच० पी० इ० पी०, हैदराबाद	79.8 59.2 88.0

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4.	फटिलाइजर कारपोरेशन आफ इण्डिया —	
	(क) गोरखपुर प्रभाग—यूरिया	90.0
	(ख) नामरुप प्रभाग—यूरिया	47.5
	अमोनियम सल्फेट	65.7
	(ग) सिन्दरी प्रभाग—	
	अमोनियम सल्फेट	90.9
	डबल साल्ट	59.1
	यूरिया	78.7
	(घ) ट्राम्बे प्रभाग—	
	यूरिया	58.4
	कम्प्लेक्स फटिलाइजर	61.5
	मेथानोल	42.9
5.	फटिलाइजर सं एण्ड केमिकल्स ट्रावनकोर लि०—	
	अमोनियम सल्फेट	56.2
	सुपर फास्फेट	65.5
	अमोनियम फास्फेट	43.7
	अमोनियम क्लोराइड	40.2
6.	गाड़न रीच वर्कशाप लि०—	
	जहाजों की मरम्मत	62.5
	सामान्य इंजीनियरी	64.5
	उत्पादन का कुल मूल्य	80.6
7.	गोप्ता शिपियार्ड लि०—	
	जहाजों की मरम्मत (बजरे)	82.8
	“ “ “ (जहाज)	78.4
8.	हेवी इलेक्ट्रिकल्स (इण्डिया) लि०—	
	स्वचिगियर	24.3
	रेलवे ट्रैकशन नियंत्रण गियर	48.9
	रिले	49.7
	बिजली ट्रांसफार्मर	36.9
	कंशन मोटरे	64.0
9.	हेवी इंजीनियरिंग कारपोरेशन लि०—	
	एच० एम० बी० पी०	23.3
	एफ० एफ० पी०	61.4
	एच० एम० टी० पी० एम०/सी० एस०	17.8

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10.	हिन्दुस्तान ऐण्टीबीयोटिक्स लि०— पेनसिलिन 72.2 स्टेप्टोमाइसीन 99.0 वायल्ड उत्पादन 98.4	
11.	हिन्दुस्तान केबुल्स लि०— शुष्क कोह केबुल 66.8 समाक केबुल 37.8 प्लास्टिक की तारें-प्लौर केबुल 32.6	.
12.	हिन्दुस्तान हाउर्सिंग फैक्टरी लि०— कंक्रीट स्थल पर निर्माण कार्य रेलवे स्लीपर 88.0	
13.	हिन्दुस्तान ईसेक्टीसाइड्स लि०— दिल्ली एकक ३० डी० टी० 87.3 50 प्रतिशत निर्मित ३० डी० टी० 95.3 ग्रलवर्ड एकक-५ प्रतिशत निर्मित ३० डी० टी० 54.6	
14.	हिन्दुस्तान मशीन फ्लूस लि०— एच० एम० टी० पहलः और दूसरा एकक 64.4 " " " तीसरा एकक 47.7 " " " चौथा एकक 43.4 " " " पांचवा एकक 13.5 चड़ियां बनाने का कारखाना 91.7	
15.	हिन्दुस्तान फोटो मिल्स मैन्यूफैक्चरिंग कम्पनी लि०— सिनेमा की फिल्मों की स्थिति 66.4 चल-चित्र ध्वनि ५० उत्पादन सितम्बर 1969 10.0** में शुरू हुआ 35.0 चिकित्सा सम्बन्धी एक्स-रे फिल्म 9.5 फोटोग्राफी का कागज 3.5 एम० एम० की नेगेटिव फिल्में 2.0** ५०० उत्पादन दिसम्बर 1969 में शुरू हुआ 0.2** रोल फिल्म	
16.	हिन्दुस्तान स्टील लि०— मिलाई इस्पात संयंत्र—डले 74.4 दुर्गापुर स्पात संयंत्र—डले 59.4 राउरकेला इस्पात संयंत्र—डले 15.4 मिश्र बातु इस्पात संयंत्र, दुर्गापुर—डले 65.5	

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17.	हिन्दुस्तान टेलीप्रिंटर्सं लि०— टेलीप्रिंटर्सं और सहायक उपकरण	62.5
18.	हिन्दुस्तान जिक लि०— जस्ते के डले सुपर फास्केट सीसा चांदी	55.1 56.0 46.4 29.7
19.	इस्टर्न मेटेशन लि०— द्रांसमीटर चुम्बकीय-बिजली (मेगनेटो इलेक्ट्रिक) उपकरण इलेक्ट्रानिक उपकरण	6.3 1.6 5.6
20.	इण्डियन ड्रेस एण्ड फार्मस्युटिकल्स लि०— शाल्य चिकित्सा उपकरण संयंत्र, मद्रास— शाल्य चिकित्सा उपकरण और परिवार नियोजन सम्बन्धी उपकरण संशिलष्ट (सिन्थेटिक) औषध प्रायोजना, हैदराबाद—संशिलष्ट औषधियाँ एण्टीबायोटिक संयंत्र औषिकेश-एण्टीबायोटिक्स	6.8 48.8 14.0
21.	इण्डियन आयल कारपोरेशन लि०— बरीनी तेल शोधक कारखाना कच्चे तेल के उत्पादन की प्राप्त जमता	6.96
22.	इण्डियन रेयर—अर्ध्द सं लि०— (क) रेयर अस्तं प्रभाग— तैयार मोनाजाइट ट्राइसोडियम फास्फोट	83.1 99.4
	(ल) खनिज प्रभाग— परिष्कृत कच्ची रेत इलमेनाइट जकनि स्टाइल	76.6 86.6 89.4 73.6
23.	इण्डियन टेलीफोन इण्डस्ट्रीज लि०— टेलीफोन	88.8

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24.	मद्रास रिफाइनरीज लि०— कच्चे तेल के उत्पादन की प्राप्त ममता **जुलाई 1969 से जून 1970 से सम्बद्ध	72.4**
25.	मझगांव डाक लि० सामान्य इंजीनियरी—	91.1
26.	माइनिंग एण्ड एलाइंड मशीनरी कारपोरेशन लि०— खनन और सम्बद्ध उपकरण	11.0
27.	नेशनल कोल डबलपर्मेट कारपोरेशन लि०— कोयला	78.6
28.	नेशनल इस्ट्रमेंट्स लि०— सर्वेक्षण उपकरण मापक उपकरण क्रहु विज्ञान संबंधी उपकरण और अन्य थर्मामीटर तुलना उपकरण चिकित्सा सम्बन्धी उपकरण प्रकाशकीय-और अन्य उपकरण उत्पादन का कुल मूल्य	68.7 51.8 59.3 78.9 35.1 29.2 57.8
29.	नेशनल मिनरल डबलपर्मेट कारपोरेशन लि०— किरिबुह—जनिज के ढाले बेलाडिला—,, „ „	78.6 65.5
30.	नेशनल न्यूजर्प्रिंट एण्ड पेपर मिल्स लि०— अखबारी कागज	87.0
31.	नेवेली लिग्नाइट कारपोरेशन लि०— लिग्नाइट बिजली यूरिया लेको	85.6 90.2 80.0 39.8
32.	प्रागा ट्रस्ट लि०— मशीनी औजार मूल्य मशीनी औजारों के सहायक पुँजे गढ़ाई कुल मूल्य	60.5 37.7 59.6 61.0
33.	लुक्रिजोल (इंडिया) लि०— चिपकाने वाले रासायनिक वसाई	73.0

Designs of Hoogly River Bridge

5209. SHRI DEVEN SEN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Hoogly River Bridge Commissioner's instead of inviting designs from the designers, have asked the contractors to provide their design ; and

(b) whether it is also a fact that criticisms have been made that a high level bridge on piers would be a calculated risk which could have been eliminated by advanced Cantilever bridge and that the 1500 ft. span between the two piers is not enough ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) and (b). The requisite information is being collected from the State Government, who are primarily concerned with the project, and will be laid on the Table of the Sabha in due course.

Particulars of Members of the Technical Committee Set up for Hoogly River Bridge

5210. SHRI DEVEN SEN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the number of members of the Technical Committee set up for the Hoogly River Bridge ; and

(b) their names, designations and technical qualifications ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) and (b). The requisite information is being collected from the State Government who are primarily concerned with the project and will be laid on the Table of the Sabha in due course.

Expenditure on Foreign Visits of Ministers

5211. SHRI BHARAT SINGH CHAUHAN: Will the Minister of FINANCE be pleased to state :

(a) the names of Union Ministers who have visited foreign countries during this

year and the amount spent individual-wise and foreign exchange allowed in each case ; and

(b) the purpose of each visit ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The information is being collected and will be laid on the Table of the House as soon as it is available.

Action Against Industrial Houses under Monopolies Act

5212. SHRI SHIVA CHANDRA JHA: Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government have taken any action against any industrial house up till now under the Monopolies and Restrictive Trade Practices Act ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) to (c). The question of action being taken against the undertakings which violated the provisions of the Monopolies and Restrictive Trade Practices Act is under examination.

राजस्थान में सीमा सड़कों के निर्माण में घोटाला

5213. श्री ओंकार साल देरवा : क्या पोतपरिवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने राजस्थान में सीमा सड़कों के निर्माण में 2.5 करोड़ रुपये के घोटाले का पता लगाया है ।

(ख) क्या निर्मित की जाने वाली सड़कों की लम्बाई के लक्ष्य प्राप्त नहीं किये गये हैं, और

(ग) यदि हां, तो पूर्व निर्धारित कार्यक्रम के अनुसार कितनी लम्बी सड़कों का निर्माण किया जाना या तथा किन-किन स्थानों पर ये सड़कें निर्मित की जानी थीं, तथा वस्तुतः

कितनी लम्बी सड़कें निर्मित की गई हैं तथा शेष सड़कों का निर्माण पूरा न करने के क्या कारण हैं ?

प्रोत्तरिवहन तथा परिवहन मन्त्रालय में उप-मन्त्री (श्री इकबाल सिह) : (क) से (ग). 2.5 करोड़ रुपये का कोई बोटाला नहीं पकड़ा गया, तथापि राजस्थान सरकार के अनुरोध पर जांच करने के लिए इस मन्त्रालय के मुख्य इंजीनियर (सड़क) तथा मुख्य इंजीनियर (यांत्रिक) की एक समिति नियुक्त की गई है। रक्षा मन्त्रालय की ग्रावर्शकताओं के अनुसार सामोरक सड़क कार्यक्रम समय-समय पर संशोधित किया जाना है। संशोधित कार्यक्रम के अधीन 1367 मील लम्बी सड़कें बनानी हैं। जिनमें से सड़कों के 1063 मील का काम पहले पूरा हो चुका है। तथा 304 मील पर निर्माण के अग्रिम स्तर पर है। इन सड़कों का ठाक स्थान बसाना लोक हित में नहीं है। इन सड़कों के निर्माण कार्य पर वर्षानुवर्ष घन मिलने की उपलब्धता के अनुसार प्रगति हो रही है।

Use of Boats of Fisheries Department for Smuggling in Kerala

5214. SHRI RAJ DEO SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that some of the mechanised boats of the Kerala Government's Fisheries Department were being used in smuggling operations ; and

(b) if so, the details thereof and the efforts made by Government to detect such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) There has been no instance of boats belonging to Government of Kerala being used for smuggling.

(b) Does not arise.

Smuggling Activities Along the Coast Line of Kerala

5215. SHRI RAJ DEO SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether there are vulnerable points on Kerala's coastline which are ideally suited to smuggling operations and that there are no efficient and fool-proof coastal patrolling arrangements ; and

(b) if so, the details regarding the number of smuggling cases detected, the number of persons arrested during the last one year and number of persons among them who are attached to political parties ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) There are some vulnerable areas on Kerala's coastline which are suited to smuggling operations. Some patrolling arrangements are there. Attempt is being made to increase these.

(b) Information is being collected and will be laid on the Table of the House.

Enquiry Into Working of Polytechnics in Delhi

5216. SHRI RAM SWARUP VIDYARTH : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the staff members in Delhi Polytechnics have been complaining of poor working conditions and repression of Principals ;

(b) whether they have been demanding an enquiry into the working of Polytechnics ; and

(c) If so, when Government propose to institute an enquiry into the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Yes, Sir.

(b) Yes, Sir. The Association of Gazetted Officers of Technical Education has represented that an enquiry be held into the working of Polytechnics.

(c) The Delhi Administration has been looking into the individual complaints and

is taking appropriate action. An enquiry into the working of the Polytechnics is not considered necessary by the Delhi Administration.

Gazetted Officers serving in Delhi Polytechnics

5217. SHRI RAM SWARUP VIDYARTHI: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the number of permanent Gazetted Officers serving in the Polytechnics in Delhi;

(b) when was the first officer declared permanent;

(c) whether he had been rejected twice by the U. P. S. C. and not found suitable for the post which he still continues to hold;

(d) if so, the reasons why he is being allowed to hold the post of promotion on *ad hoc* basis; and

(e) whether this post is proposed to be filled through U. P. S. C.?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) Six at present.

(b) On 15th December, 1967, as Head of Mechanical Engineering Department.

(c) and (d). The Officer concerned is a permanent Head of Mechanical Engineering Department and was selected by UPSC in June, 1962 for this post. He is now officiating as Principal on *ad hoc* basis pending selection by promotion on regular basis from amongst eligible candidates by the Departmental Promotion Committee. He was not selected earlier by UPSC, when the post of Principal was filled by direct recruitment. The present post falls within the promotion quota.

(e) According to the recruitment rules, some posts are to be filled by direct recruitment and the remaining posts by promotion from amongst the eligible candidates. As this post comes under the quota of promotion, the matter will be considered by D.P.C. The Chairman of the Departmental promotion Committee is a member of U. P. S. C.

दिल्ली तथा कलकत्ता में परिवहन व्यवस्था के विकास के लिए सहायता

• 5-18. श्री श्रोकार लाल देरवा: क्या पोतपरिवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या चालू वित्तीय वर्ष के दौरान अब तक दी गयी अनुदानों के अतिरिक्त योजना आयोग के अध्ययन दल ने दिल्ली के लिए एक करोड़ रुपये तथा कलकत्ता की परिवहन व्यवस्था के विकास के लिए 2.20 करोड़ रुपये के अतिरिक्त अनुदान की सिफारिश की है, और

(ख) यदि हाँ, तो इस संबंध में अब तक क्या कार्यवाही की गई है तथा इस बारे में भावी योजना क्या है?

पोतपरिवहन तथा परिवहन मंत्रालय में उपमन्त्री (श्री इकबाल सिंह): (क) योजना आयोग द्वारा नियुक्त महानगरीय परिवहन सेवाओं के कार्य दल ने सिफारिश की है कि दिल्ली परिवहन उपकरण के लिए चालू वर्ष के लिए की गई व्यवस्था में एक करोड़ रुपये की और कलकत्ता राज्य परिवहन निगम की व्यवस्था में 60 लाख की वृद्धि की जानी चाहिए।

(ख) जहाँ तक दिल्ली परिवहन उपकरण का सम्बन्ध है, उस उपकरण को एक करोड़ रुपये का एक और छह दिया जा रहा है जिससे बहु 100 अतिरिक्त बसें खरीद सकेगा। कलकत्ता राज्य परिवहन निगम का जहाँ तक सम्बन्ध है, उसकी चालू वित्तीय वर्ष की आवश्यकताओं को भारत के आर्थिक विकास बैंक से लिए गये छह लाख, कलकत्ता महानगरीय जिले की 1970-71 की वार्षिक योजना में पहले ही की बरी व्यवस्था और उस प्रचिकरण के गंरयोजना भागों से पूरा किया जायेगा।

Payment of Higher Pay Scales to Non-matriculate Teachers in Manipur

5219. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have approved the payment of Matriculation Scale to those non-matriculate teachers in Manipur who have been in service for 20 years and more by the 1st November, 1969 ;

(b) if not, whether the Government of Manipur approached the Central Government for approval of their recent decision to exempt training in the above category of teachers in the elementary Schools of Manipur and for payment of the aforesaid higher Scale ; and

(c) if so, the date from which the payment is to take effect ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) No, Sir.

(b) Yes, Sir.

(c) The matter is under consideration.

पटोदी के मौजाबाद गांव में पाये गये
मुगलकालीन सिक्के

5220. श्री हुकम चन्द्र कछवाय : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की हुपा करेंगे कि :

(क) क्या यह सच है कि पटोदी के मौजाबाद गांव के निकट खुदाई के दौरान एक खाली भूभाग से कुछ मुगलकालीन सिक्के पाये गये थे ;

(ख) क्या उक्त खाली भूभाग को खुदाई कर रहे व्यक्ति उन सिक्कों को लेकर जो कि ऐतिहासिक तथा पुरातत्व महत्व के थे, भाग गये थे ; और

(ग) सरकार ने इस सम्बन्ध में क्या कार्यवाई की है ?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य मन्त्री (श्री भक्त दर्शन) : (क) से (ग).

आवश्यक सूचना एकत्र की जा रही है और यथा शीघ्र लोक सभा पटल पर रख दी जायेगी ।

विद्युत चालित करघों से बने उत्पादों पर उत्पादन शुल्क

5221. श्री ग० च० दीक्षित : क्या वित्त मन्त्री यह बताने की हुपा करेंगे कि :

(क) क्या सरकार ने विद्युत चालित करघों को उत्पादों को उत्पादन शुल्क से उन्मुक्त करने की मांग अस्वीकृत कर दी है ; और

(ख) यदि हां, तो उत्सम्बन्धी कारण क्या है ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुल्क) : (क) तथा (ख). उत्पादन शुल्क से पूरी छूट के लिए शक्ति-चालित-करघा-क्षेत्र से प्राप्त प्रार्थनाओं पर सावधानी पूर्वक विचार किया गया था परन्तु उन्हें स्वीकार नहीं किया जा सका । सम्मिलित-मिल-क्षेत्र के मुकाबले शक्ति-चालित-करघा यूनिटों को पहले ही उत्पादन शुल्क में पर्याप्त रियायत दी गई थी और उत्पादन शुल्क से पूर्ण छूट का ग्रीचित्य नहीं था ।

Indian Investment Centre

5222. SHRI RAM AVTAR SHARMA : SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of FINANCE be pleased to state :

(a) the details of the functions and the time since when the Indian Investment Centre is functioning ;

(b) the amount of expenditure incurred on the Centre during the last three years, yearwise ;

(c) whether the Centre is having its Offices in foreign countries also and if so, the names of the places as well as the countries where they are located and the times since when they are functioning :

(d) the amount of expenditure incurred on them during the last three years ; and

(e) the details of the achievements of these offices by way of attracting foreign capital to India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The Indian Investment Centre has been functioning since 30th November, 1960 and its main functions are :

- (i) to promote, among the capital exporting countries a wider knowledge and understanding of the laws, policies, procedures and conditions pertaining to investment in India and opportunities offered by the country ;
- (ii) to advise and assist Indian entrepreneurs, including those engaged in medium and small industries, in their efforts to attract foreign private capital and/or advanced technical know-how ;
- (iii) to advise and assist foreign businessmen on matters relating to the setting up of joint ventures consistent with the basic frame-work of India's Five Year Plans ;
- (iv) to conduct surveys of investment possibilities open to prospective investors in India ;
- (v) to promote wider knowledge and understanding of conditions, laws policies, and procedures pertaining to investment by Indian entrepreneurs in foreign countries ; and
- (vi) to advise and actively assist Indian businessmen in the setting up of industrial or other joint ventures abroad.

(b) The expenditure incurred on the Centre (including its overseas offices) during each of the years 1967-68 to 1969-70 was as follows :

1967-68	Rs. 24.75 lakhs.
1968-69	Rs. 24.41 "
1969-70	Rs. 30.97 "

(c) The location and the dates of establishment of the overseas branches of the Centre are as follows :

- (i) New York 2nd October (U.S.A.) 1961

(ii) Dusseldorf (West Germany) 29th October 1964

(iii) London (U.K.) *1st April 1969

*Prior to 1.4.1969, the Technical Adviser, Commerce Department, High Commission of India, London was looking after the Centre's work also, and the expenditure on his pay and allowances etc. was being met by the High Commission.

(d) The expenditure incurred on these overseas branches during each of the years 1967-68 to 1969-70 was as follows :

1967-68	Rs. 12.38 lakhs.
1968-69	Rs. 11.59 ..
1969-70	Rs. 14.73 ..

(e) The achievements of the Indian Investment Centre can be assessed only globally and not office-wise as the Overseas Offices and its head quarter in New Delhi collectively work for the objectives for which the Centre has been set up. In qualitative terms, the Centre has succeeded in creating abroad a better understanding of the Government's economic policies, in dissemination of information regarding various procedures and in removing misgivings regarding them. The Centre has brought out over 150 publications in addition to a regular monthly 'News Letter'. The Centre has also serviced a number of economic Missions that visited India as also organised several international Seminars which had a direct bearing on foreign collaboration. The Centre's useful role in projecting the image of Government's economic policy before prospective foreign investors and evoking a favourable response from them was amply borne out by the experience of the recent visit of the Abo Mission from West Germany, at the invitation of the Indian Investment Centre.

Quantitatively the Centre's Offices have handled over 8500 enquiries from Indian and foreign parties in regard to matters concerning industrial licensing, collaboration terms etc. Since its inception to September 1970, the total number of joint ventures actively assisted by the Centre and approved by the Government was 209 involving a total capital outlay of Rs. 1234.81 Million and foreign equity investment of Rs. 254.01 Million.

**विल्ली प्रशासन के शिक्षा विभाग में
उप-प्रधानाचार्यों के पद**

5223. श्री मोलहू प्रसाद : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विल्ली प्रशासन के शिक्षा विभाग में उप-प्रधानाचार्यों के पद हैं ;

(ख) क्या यह भी सच है कि इन पदों में से 50 प्रतिशत को संघ लोक सेवा आयोग के माध्यम से भरा जाना होता है ;

(ग) यदि हाँ, तो पिछले तीन वर्षों के दौरान वर्ष-वार संघ लोक सेवा आयोग माध्यम से भरे गये उपरोक्त पदों की संख्या क्या है ; और

(घ) यदि ये पद संघ लोक सेवा आयोग के माध्यम से नहीं भरे गये तो तत्सम्बन्धी कारण क्या हैं ?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य मन्त्री (श्री भक्त दर्शन) : (क) जी, हाँ ।

(ख) जी नहीं ।

(ग) प्रश्न नहीं उठता ।

(घ) विल्ली प्रशासन के आधीन, उप-प्रधानाचार्यों की नियुक्तियां शत प्रतिशत पदोन्नति द्वारा की जाती हैं ।

विभिन्न विभागों के खातों में मितव्ययिता

5224. श्री महाराज सिंह मारती : क्या विल्ली मन्त्री यह बताने की कृपा करेंगे कि उन विभागों के नाम क्या हैं जिन्होंने मितव्ययिता को व्यवहारिक बनाने के उद्देश्य से चालू वर्ष के बजट में अपने लिए निर्धारित निधि से किसी भी रूप में कार्यकुशलता को प्रभावित किये बिना व्यय बम करने का विचार किया है और तत्सम्बन्धी व्योरा क्या है ?

विल्ली प्रशासन में राज्य मन्त्री (श्री विद्या चरण मुक्त) : पूर्ववर्ती वर्षों में किये गये किफायत सम्बन्धी उपायों को जारी इलाने के अलावा, विभागों को चालू वर्ष में व्यय में और आगे घटीती का लक्ष्य प्राप्त करने के लिए कुछ विशेष उपाय करने के आदेश हाल ही में जारी किये गये हैं । इन उपायों में योजना विभिन्न पक्ष में पदों के निर्माण पर रोक, आकस्मिक व्यय यात्रा-भत्ता तथा मनोरंजन के लिए की गई बजट-व्यवस्था में कटौती, रिक्त पदों का नहीं भरा जाना, फर्नीचर तथा सजावट के सामान की खरीद पर रोक, तथा विदेशों में की जाने वाली प्रतिनियुक्तियों पर अधिक सश्त्र नियंत्रण आदि शामिल हैं । ये आदेश सभी विभागों पर लागू होते हैं ।

हिमालय प्रदेश में हवाई अड्डे

5225. श्री महाराज सिंह मारती : क्या पर्यटन तथा असंनिक उद्योग मन्त्री यह बताने की कृपा करेंगे कि :

(क) हिमालय प्रदेश में उन स्थानों के नाम क्या हैं जहाँ पर पर्यटकों एवं अन्य व्यक्तियों के लिए हवाई अड्डे बनाए गए हैं ; और

(ख) ऐसे स्थानों के नाम क्या हैं जहाँ पर हवाई अड्डे या हैलीकाप्टरों के उत्तरने के लिए पट्टियां बनाये जाने के विचार हैं ?

पर्यटन तथा असंनिक उद्योग मन्त्री (डा० कर्ण सिंह) : (क) नागर विमान विभाग द्वारा मुख्यतया कुलू घाटी और नैनीताल जाने वाले पर्यटकों के लिए कुलू (भुन्तर) और पंत नगर (फूल बाग) में विमान क्षेत्रों की व्यवस्था की गई है ।

(ख) फिलहाल ऐसा कोई प्रस्ताव नहीं है ।

भारत में पोत निर्माण क्षमता

5226. श्री महाराजा सिंह भारती : क्या पोत परिवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में पोत निर्माण क्षमता बढ़ाने का सरकार का विचार है और यदि हाँ, तो तत्सम्बन्धी व्यौदा क्या है ; और

(ख) क्या भारत में निर्मित पोतों को विदेशों को बेचने का कोई प्रस्ताव है ; और यदि नहीं, तो उसके क्या कारण हैं ?

पोत परिवहन तथा परिवहन मन्त्रालय में उपमन्त्री (श्री इकबाल सिंह) : (क) जी, हाँ। देश में समुद्र पारगामी पोतों के निर्माण की वर्तमान तथा प्रस्तावित क्षमता दिखाने वाला एक विवरण संलग्न है।

(ख) पड़ोसी देशों को निर्यात के लिए जहाज बनाने की सम्भावनाओं की पड़ताल की जा रही है।

विवरण

1. हिन्दुस्तान शिपयार्ड, लि०, विशालापत्तनम

हिन्दुस्तान शिपयार्ड, लि०, विशालापत्तनम देश में समुद्र पारगामी जहाज बनाने वाला मुख्य पोत-प्रांगण है। प्रतिवर्ष प्रत्येक 12,500 ढी दब्लू टी भार के 2-3 जहाजों की वर्तमान क्षमता को बढ़ा कर चौथी योजना काल में अक्टूबर, 1969 में 7.65 करोड़ रुपये की अनुमानित लागत पर स्वीकृत समाकलित विकास कार्यक्रम को पूरा करने के बाद प्रति वर्ष प्रत्येक 12,500/14,500 ढी दब्लू टी के 4 से 6 जहाज करने का प्रस्ताव है।

2. भैंजगांव डाक लि० बम्बई

भैंजगांव डाक लि० बम्बई ने विस्तार योजना, जिसमें 8.32 करोड़ रुपये की पूँजी सम्मिलित है पहले ही पूरी कर ली है तथा अब 15,000 ढी दब्लू टी भार तक के जहाज बनाने के लिए सुझाइ जित है। भैंजगांव डाक

लि० नीसेना के जहाज जैसे काइटेस, डेस्ट्रोयर्स आदि, छोटे माल पोत, कर्षनाव, बजरे आदि भी बना रहा है।

3. गारडन रीच वर्कशापस, कलकत्ता

• गारडन रीच वर्कशापस कलकत्ता इस समय छोटे जलयान जैसे कर्षनाव, बजरे निर्णयक आदि बना रहा है तथा आकार और किसी के अनुसार उसकी इस समय 16 से 20 जहाज बनाने की क्षमता है।

3.00 करोड़ रुपये की अनुमानित लागत से गारडन रीच वर्कशाप के आधुनिकीकरण तथा विस्तार करने का कार्यक्रम सरकार के विचाराधीन है तथा इस कार्यक्रम के कार्यान्वित होने के बाद गारडन रीच वर्कशाप 1973 के बाद प्रति वर्ष प्रत्येक 15,000 ढी दब्लू टी के दो समुद्र पारगामी पोत बनाने की स्थिति में होगा।

4. कोचीन शिपयार्ड, कोचीन

45.42 करोड़ रुपये की अनुमानित लागत से कोचीन में एक पोतप्रांगण के निर्माण के लिए भी मंजूरी दी जा चुकी है तथा इसके पूर्ण होने पर कोचीन शिपयार्ड प्रतिवर्ष प्रत्येक 66,000 ढी दब्लू टी भार के दो माल-वाहक जहाज बनाने की स्थिति में होगा।

Disparities between Central Government Employees and Employees of public undertakings in the matter of pension and provident fund benefits

5227. SHRI HIMATSINGKA :
SHRI P. C. ADICHAN :
SHRI D. AMAT :

Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to remove disparities existing between the Central Government employees and employees of public undertakings in the matter of pension and provident fund benefits by bringing the latter at par with the former ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (1) Government employees receive, by way of retirement benefits, pension or service gratuity and death-cum-retirement gratuity. A Scheme for providing family pension to Government servants also exists. In the public enterprises, generally, there are contributory provident fund and gratuity. According to information available, the retirement benefits enjoyed by employees of the public undertakings in the nature of provident fund and gratuity are comparable and in some cases even superior to those provided under the Employees Provident Fund Act 1952. Further, a Bill is before Parliament seeking the introduction of a Family Pension-cum-Life Assurance Scheme for workers which will cover employees of public enterprises also. It is not proposed to make any changes in the retirement benefit scheme as adopted by public sector and bring it on the same lines as that prevailing in the government.

(b) Public enterprises will have to follow the same pattern in this field as obtaining in the industry as a whole in the country; there should be no question of following the governmental pattern by the public sector.

दिल्ली प्रशासन के शिक्षा विभाग में पदोन्नति

5228. श्री मोलहू प्रसाद : क्या शिक्षा तथा युवक सेवा मन्त्री दिल्ली प्रशासन के शिक्षा विभाग में पदोन्नति के बारे में 14 अगस्त, 1970 के अंतरांकित प्रश्न संख्या 2854 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच सरकार ने अपेक्षित जानकारी एकत्र कर ली है; और

(ल) यदि हां, तो उसका व्यौरा क्या है?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य मन्त्री (श्री भक्त दर्शन) : (न) और (ब). दिल्ली प्रशासन से अपेक्षित सूचना की घटी तक प्रतीक्षा है।

भारत में तस्कर व्यापार

5229. श्री मोलहू प्रसाद : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 'आज' नामक समाचार पत्र के 22 नवम्बर, 1970 के साप्ताहिक संस्करण में 'भारत में बढ़ता तस्कर व्यापार' शीर्षक के प्रन्तर्गत छ्ये लेख की ओर दिलाया गया है; और

(ल) यदि हां, तो उसके प्रति सरकार की क्या प्रतिक्रिया है?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : (क) जी, हां।

(ब) भारत में तस्कर आयात तथा भारत से बाहर तस्कर निर्यात की समस्या की ओर सरकार ध्यान देती रही है। तस्कर व्यापार को रोकने के लिए देश भर में जोर-दार उपाय किये जा रहे हैं। तटवर्ती क्षेत्रों में और अधिक सतर्कता बरती जा रही है। जिसमें सूचना को व्यस्ति ढंग से एकत्रित करके, कर्मचारियों की तैनाती करके, अनन्य रूप से तस्कर विरोधी कार्य आदि में वरिष्ठ अधिकारियों की नियुक्तियां करके सहायता ली जा रही है। चौरी छिपे लाई गई वस्तुओं का पता लगाने और तस्कर व्यापार को रोकने के कार्य को सुविधाजनक बनाने की ट्रिप्टि से सीमाशुल्क अधिनियम को भी संशोधित कर दिया गया है। न्यून बीजकांकन तथा प्रधिबीजकांकन आदि व्यापारिक माध्यमों द्वारा विदेशी मुद्रा नी हानि की समस्या की जांच करने तथा ऐसी हानि को रोकने के लिए उपाय सुझाने के उद्देश्य से एक अध्ययन दल की भी स्थापना की गई है। इन उपायों की निरन्तर समीक्षा की जाती है।

2. यह लेख न्यून बीजकांकन तथा अन्य-धिकृत निर्यातों के कुछ पता लगाये गये मामलों से सम्बन्धित है। ऐसे सभी मामलों में सीमा-

शुल्क अधिनियम, विदेशी मुद्रा विनियम विनियमन अधिनियम तथा अन्य संबंधित कानूनों के उपबन्धों के अनुसार आवश्यक कार्यवाही की जाती है।

3. इस लेख में मंत्रियों, राजनीतिज्ञों तथा अधिकारियों के विरुद्ध कुछ आरोपों का भी उल्लेख किया गया है। ये आरोप अस्पष्ट हैं। जब कभी सरकार के ध्यान में कोई भी विशिष्ट आरोप लाया जाता हो तो उसकी जांच की जाती है। यह आरोप सही नहीं है कि सरकार ने जानबूझ कर बम्बई जैसे स्थान पर सांचों और शस्त्रों की व्यवस्था नहीं की है। सरकार को ऐसी कोई जानकारी नहीं है कि दुवाई का ऐसा स्वयं तस्कर-कार्य का निदेशन करता है।

**Filing of Income Tax returns by
Shri R. K. Nayyar**

5230. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that profit amounting to millions of rupees was earned by Shri Nayyar on the release of the picture 'Intquam' ;

(b) whether he filed any income-tax return on that account or paid any advance income-tax ;

(c) whether he has deposited income-tax deducted from the salaries of his staff ; and

(d) whether Government have initiated any action against him and if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Picture 'Intquam' was produced by Shri A. D. Nayyar father of Shri R. K. Nayyar under the banner of M/s. Shaktiman Enterprises.

Shri R. K. Nayyar was the Director. Allegations have been received that the picture has made huge profits. This picture was released on 14.2.1969. A nil return of income was filed for the assessment year 1968-69. Returns of income for the subsequent years have not yet been filed, despite issue of notices. No advance tax has been paid so far. Assessments are still pending and the case is under investigation. Investigations are in progress.

(c) and (d). Prosecution proceedings were initiated against Shri R. K. Nayyar under section 276 (a) and (d) for non deduction of taxes from the salaries of staff. He was convicted on 24.7.1970 in respect of the assessment years 1965-66 and 66-67. A total fine of Rs. 2,400 was levied by the Magistrate on Shri R. K. Nayyar.

Payment to Income Tax and Wealth Tax by Film Producer Shri R. K. Nayyar and his Wife

5231. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of FINANCE be pleased to state :

(a) the amount of Income Tax and Wealth Tax declared by Producer, Shri R. K. Nayyar, his wife Sadhna and his father Shri Dhwan A. D. Nayyar and their concern M/s Shaktiman Enterprises, Bombay during the last three years ;

(b) the amount actually assessed and realised by the Income Tax Department ; and

(c) the amount due to be recovered and steps taken to realise the same ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The required information in respect of the three assessment years 1968-69, 1969-70 and 1970-71 is given in the Statement laid on the Table of the Sabha.

(c) No amount of tax is due from any of them at present. Some assessments are however pending.

Statement

S. No.	Income Returned	Income Assessed	Wealth Returned	Wealth Assessed	Taxes realised relating to
	Rs.	Rs.	Rs.	Rs.	
1. Smt. Sadhana Nayyar.					
1968-69	2,47,050	2,44,640	4,03,374	Assessment pending.	Assessment year 1967-68 Rs. 66,028.
1969-70	1,45,330	Asstt. pending	4,85,662	— do —	Assessment year 1968-69 Rs. 1,12,957
1970-71	No return has been filed so far.		No return has been filed so far-		Assessment year 1969-70 Rs. 1,42,430
2. Shri R. K. Nayyar.					
1968-69	13,95,000	Asstt. pending (Loss)		Not assessed to Wealth ax.	
1969-70	No return has been filed so far.			— do —	Nil
1970-71	—do—			—do—	
3. Shri A. D. Nayyar is the proprietor of M/s Shaktiman Enterprises.					
1968-69	NIL	Asstt. pending		Not assessed to Wealth Tax	
1969-70	No return has been filed so far.			— do —	Nil
1970-71	No return has been filed so far.			— do —	

Filing of Income Tax Returns by Shri R. K. Nayyar

laid on the Table of the House as early as possible.

Alleged fraud on Public by Film Producer, R. K. Nayyar**5232. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of FINANCE be pleased to state :**

(a) whether Shri R. K. Nayyar, Producer has not paid any income-tax nor filed any Income Tax Return of the income he was receiving as a Director of various pictures before he started producing pictures ; and

(b) if so, the action Government have taken against him in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information is being collected and will be

5233. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that Shri R. K. Nayyar, Producer had advertised (in the first six months of 1969) in Film Weekly journal 'Screen' and other film journals for the prize of a new Ambassador Car and other fabulous prizes by draw of lots among the ticket (counter) holders to a picture produced by him ;

(b) whether it is a fact that no such

draw ever took place and that a fraud was committed on the public; and

(c) the action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). This is a matter which concerns the State Government.

Tax Evasion by Shri R. K. Nayyar

5234. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of FINANCE be pleased to state:

(a) whether the documents seized in the raid on the house of Shri R. K. Nayyar recently revealed the payments of interest by him to the financiers at 3 per cent to 4 per cent p. m. although officially it was shown to have been paid at 1 per cent in the books; and

(b) if so, the amount of the tax evaded in this way and the action which Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Documents seized are under scrutiny. Investigations are not yet complete.

(b) It is not possible at this stage to give the amount of tax evaded.

Cases of Over-Invoicing and Under-Invoicing

5235. SHRI M. SUDARSANAM : Will the Minister of FINANCE be pleased to state:

(a) the number of cases of over-invoicing and under-invoicing in import-export business which came to the notice of Government in the last three years; and

(b) the volume in terms of rupees in cases of over invoicing and under-invoicing?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Customs authorities issued show-cause notices in 175 suspected cases of over-invoicing and under-invoicing in import-export business during the years 1967 to 1970 (October).

(b) The volume (in terms of rupees) of the difference between the declared prices and ascertained prices in these cases comes to nearly Rs. 30 lacs.

Four Point Programme re. Price Stabilisation

5236. SHRI HARDYAL DEVGUN : SHRI MUHAMMAD SHERIFF :

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention had been drawn to the brochure 'Prices and Progress' released on 20th November, 1970 by the Federation of Indian Chambers of Commerce and Industry outlining four-point programme for price stabilisation;

(b) if so, the nature thereof; and

(c) reaction of the Government thereto?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) The Federation of Indian Chambers of Commerce and Industry in its programme for price stabilisation, has suggested (i) augmenting the availability of industrial raw materials by way of imports and raising of internal production, (ii) linking wages to productivity, (iii) balancing consumer demand with the availability of goods through mobilizing savings and (iv) removal of administrative delays and controls for stimulating industrial expansion.

(c) It is the policy of the Government to keep prices under check and to even out price fluctuations. The Fourth Plan provides for various programmes for increasing the production of industrial raw materials, while the import policy takes into account the requirements of essential raw materials and other industrial inputs. The Government's monetary and fiscal policies are directed towards both curbing excess demand and stimulating savings. The administrative controls are designed to help growth of output consistent with the country's socio-economic objectives. The Wage Boards, set up by the Government, are required to keep to the fore the interests of labour as well as the capacity of the industry to pay.

"Who's Who" of Freedom Fighters

5237. SHRI BHARAT SINGH CHAUHAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government propose to compile a "Who is who" of Freedom Fighters ; and

(b) if so, the main details of the proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) :

(a) and (b) Yes, Sir. The compilation of an All India Directory of Freedom Fighters will be taken up after the completion of the three volumes of the "Who's Who of Indian Martyrs", which is expected in the beginning of 1972. The first volume has already been published.

सागर विश्वविद्यालय को वित्तीय सहायता

5238. श्री राम सिंह अयरबाल : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने सागर विश्वविद्यालय के लिये कोई मार्ग दर्शक सिद्धांत निर्धारित किये हैं, यदि नहीं, तो उसके क्या कारण हैं ;

(ख) क्या उत्तर विश्वविद्यालय की वित्तीय, अनियमितताओं को दूर किया गया है ; यदि नहीं, तो उसके क्या कारण हैं ;

(ग) क्या इसको ध्यान में रखते हुए मध्य प्रदेश सरकार का उत्तर विश्वविद्यालय को अतिरिक्त वित्तीय सहायता देने का विचार है ; और

(घ) सरकार विश्वविद्यालय को किन आधारों पर वित्तीय सहायता प्रदान करेगी ?

शिक्षा तथा युवक सेवा मन्त्री (डा० श्री० के० आर० थी० राव) : (क) मध्य प्रदेश सरकार के अनुसार, सागर विश्वविद्यालय, जो एक स्वशासी संस्था है, के लिए इस प्रकार का कोई

मार्ग-दर्शन निर्धारित नहीं किया गया है। तथापि, 1969-70 में राज्य सरकार ने, सागर-विश्वविद्यालय सहित, सभी विश्वविद्यालयों के अनुरक्षण तथा विकास-अनुदानों को जारी करने के लिए कुछ शर्तें निर्धारित की थीं।

(ख) सदा की मांति इस विश्वविद्यालय के हिसाबों में लेखा परीक्षा संबंधी प्रापत्तियों पर राज्य सरकार द्वारा ध्यान दिया जा रहा है।

(ग) और (घ) राज्य सरकार ने इस विश्वविद्यालय के अनुरक्षण के लिए वार्षिक समय अनुदान को 10 लाख रुपये से बढ़ाकर 16 लाख रुपये प्रतिवर्ष कर दिया है तथा अपने सभी विश्वविद्यालयों के लिए स्वीकृत योजनाओं पर बचन बढ़ व्यय की पूर्ति के हेतु योजना के अन्त में अतिरिक्त वृद्धि पर विचार करना स्वीकार कर लिया है।

Schools Running under Aligarh Muslim University and Jamia Millia, Delhi

5239. SHRI BAL RAJ MADHOK : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Aligarh Muslim University and Jamia Millia, Delhi are running their own Higher Secondary Schools ;

(b) whether it is also a fact that their expenses are also met out of the grants given to them by the University Grants Commission ;

(c) whether it is also a fact that students coming out of these schools are given preference in admission to institutions under these Universities ;

(d) whether it is also a fact that demand has been made to bring these schools under the purview of Uttar Pradesh and Delhi Higher Secondary Education Boards for improving of standard and elimination of discrimination on communal grounds ; and

(e) if so, the steps taken by Government to accept and implement this demand ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The Aligarh Muslim University is running High Schools and the expenditure on these is being met by the University out of the grants paid to it by University Grants Commission and the Uttar Pradesh Government.

The Jamia Millia is running a Higher Secondary School and the expenditure on the school is being met out of the grants given to it by the Central Government.

(c) Yes, Sir.

(d) While representations have been received regarding the transfer of the schools maintained by the Aligarh Muslim University to the control of the Uttar Pradesh Board of High School and Intermediate Education, no representation has been received with regard to the transfer of the school run by the Jamia Millia to the control of the Central Board of Secondary Education, Delhi.

(e) The schools are maintained by the Aligarh Muslim University under the powers vested in it by Section 12 of the Aligarh Muslim University Act, 1920. The question of interference by the Government in this regard does not arise.

Selection of Players for Hockey and other Teams sent abroad and Encouragement to Sports

5240. SHRI BAL RAJ MADHOK : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the popularity and standard of hockey in India in which India used in excel is going down ;

(b) whether it is also a fact that this is partly due to the fact that proper attention to this game is not given by Government and the publicity media ;

(c) whether Government have received complaints that political consideration and nepotism largely influence the choice of players for various teams which play for the country outside India ; and

(d) if so, the steps Government propose to take to give encouragement and fillip to sports in general and hockey in particular ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKAT DARSHAN) : (a) The matter was examined in detail by the Hockey Committee set up by the All India Council of Sports after failure of the Indian hockey team in the Mexico Olympics. Copies of the report are available in the Parliament Library.

(b) No, Sir.

(c) Complaints of favouritism are occasionally received.

(d) So far as Hockey is concerned, the Indian Hockey Federation were requested to take immediate suitable steps to implement the various recommendations of the Hockey Committee. Government on its part have introduced the National Sports Organisation scheme, which provides for increased physical facilities in Universities/Colleges, Organisation of coaching camps and award of scholarships to outstanding sportsmen/sportswomen in Universities/Colleges. In addition, Government have introduced a Sports Talent Scholarships scheme to award scholarships to youngsters between 14 and 18 years of age in educational institutions who distinguish themselves at State or National level Sports Competitions. The National Institute of Sports at Patiala is cent per cent financed by Government of India. The National programme for non-student youth, being introduced in the country also provides for facilities for sports and games to the non-student youth of the country.

Charges of Discrimination against Urdu Department of Delhi University

5241. SHRI BAL RAJ MADHOK : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that there are charges of discrimination and favouritism against the Urdu Department of Delhi University ;

(b) whether it is a fact that a number of students have gone to the Court to secure legal remedy against this discrimination ;

(c) if so, whether Government propose to enquire into the matter ; and

(d) if not, the reasons thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) According to the Delhi University, there has been no discrimination and favouritism in its Urdu Department.

(b) to (d). Some candidates of the M. A. (Urdu) Examination held in April, 1970 have challenged in a Court of Law, the published results of the said examination. The matter is *sub-judice*.

Reorganisation of K. S. Sanskrit University, Darbhanga

5242. **SHRI BHOGENDRA JHA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Committee appointed by the Government of Bihar headed by the Minister of State for Education has finalised and submitted report for reorganising K. S. Sanskrit University, Darbhanga, into a modern Mithila University as suggested by the U. G. C. team ; and

(b) if so, the details thereof and reaction of the U. G. C. thereon ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. T. K. R. V. RAO) : (a) and (b). The 'Mithila University Committee' constituted by the Government of Bihar in April, 1970 has submitted its report to the State Government and it is under their examination. The views of the State Government on the recommendations of the Committee are awaited.

Agreement for Aid from Federal Republic of Germany

5243. **SHRI RAM KRISHAN GUPTA :** Will the Minister of FINANCE be pleased state the main terms of the agreement signed recently between India and the Federal Republic of Germany regarding aid of Rs. 55.33 crores during the year 1970-71 ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : An agreement was signed between the Government of India and the Government of the Federal Republic of Germany on the 19th November, 1970, for economic assistance of Rs. 55.33 crores (DM 270 million). The aid will be utilised as follows :—

- (i) Rs. 17.73 crores (DM 86.5 million) as commodity aid for purchase of goods and services ;
- (ii) Rs. 12.3 crores (DM 60 million) for projects to be mutually agreed ;
- (iii) Rs. 3.075 crores (DM 15 million) for loans to small and medium sized industries by the Industrial Finance Corporation of India, the Industrial Credit and Investment Corporation of India and the National Small Industries Corporation ;
- (iv) Rs. 3.075 crores (DM 15 million) for the import of plant and machinery as approved by the Inter-Ministerial Committee on Capital Goods ;
- (v) Rs. 15.64 crores (DM 76.3 million) towards deferment of certain instalments of repayment of principal in respect of earlier German Credits maturing between 1st April, 1970 and 31st March, 1971 ; and
- (vi) Rs. 3.53 crores (DM 17.2 million) towards reduction of interest payment on certain German Credits falling due between 1st April, 1970 and 31st March, 1971.

2. Out of the above, an amount of Rs. 36.18 crores (DM 176.5 million), being the aggregate of items (i) to (iv), will be extended in the form of loans repayable in 30 years (including a grace period of 8 years) and carries interest rate of 2½% per annum.

The credit for the deferment of debt repayments [item (v) above] totalling Rs. 15.64 crores (DM 76.3 million) is repayable in 10 years (including a grace period of 3 years) and carries interest at 3%, per annum.

The balance amount [item (vi) above] of Rs. 3.53 crores (DM 17.2 million) will be made available as grant-in-aid.

Steps taken on Trace Missing Indian Cargo Vessel 'Mahajagmitra' in Bay of Bengal

5244. **SHRI RAM KISHAN GUPTA :**

SHRI P. C. ADICHAN :

SHRI D. AMAT :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the further steps taken to trace the missing Indian Cargo Vessel S. S. 'Mahajagmitra' in the Bay of Bengal in November last ; and

(b) the result thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIH) : (a) and (b). Diplomatic clearance from the Governments of Pakistan and Burma has been asked for our aircrafts to fly over their territories in a further search of the vessel 'Maha'agmitra'. Meanwhile instructions are being given to the Airforce for the search in our territorial waters.

Investigation into Various Allegations against National Fitness Corps

5245. SHRI S. M. BANERJEE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether a top retired Government official has been appointed to investigate into the various allegations made against the National Fitness Corps ;

(b) if so, the terms of reference for this investigation ; and

(c) what will be the fate of employees during the pendency of such investigations ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) A copy of resolution dated the 28th October, 1970 containing the terms of reference is laid on the Table of the House. [Placed in Library. See No. LT-4639/70].

(c) To the extent any action depends on the findings of the one-man Commission, it will be deferred until Government's decision on the findings are known. Otherwise the National Fitness Corps Directorate will function according to the programme already earmarked for it.

Advancing of Loans to Small Traders by Nationalised Banks

5246. SHRI S. M. BANERJEE : Will

the Minister of FINANCE be pleased to state :

(a) whether it is a fact that clear instructions to issue loans to Small Traders from various nationalised banks have not yet been issued ;

(b) if so, the reasons for this delay ; and

(c) if issued, whether a copy of the same will be laid on the Table of the House.

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (c) After the nationalisation of 14 major commercial banks, the Government and the Reserve Bank of India have been repeatedly exhorting the Custodians of the Banks to adopt a liberalised policy in respect of hitherto neglected sectors like retail traders, self-employed persons, artisans, farmers, road transport operators etc. The matter had also been discussed at the various meetings of the Coordination Committee of the public sector banks. I have also impressed upon the Custodians the need to give credit liberally to these sectors, during my meetings with them on 2nd July, 1970 and 4th November, 1970. The nationalised banks have prepared suitable schemes and are extending credit liberally to these sectors. At the end of August, 1970, the nationalised banks have given loans in this category (retail traders and small business) to 94,032 accounts with an outstanding of Rs. 45.46 crores.

Comparative study of States Budget by Reserve Bank of India

5247. SHRI R. K. BIRLA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Reserve Bank of India has recently made a comparative study of this year's budgets of all the States ; and

(b) if so, the details of the study State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The required information is of a voluminous nature. Such studies are made by the Reserve Bank of India annually and published in their monthly bulletin. The Reserve Bank of India Bulletin of August, 1970 con-

taining the study of States' Budgets of 1970-71 is available in the Parliament Library.

Tapping Sources for 1971-72 Plan

5248. SHRI R. K. BIRLA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that both the Ministry of Finance and the Planning Commission are engaged in tapping sources for 1971-72 annual Plan ; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). Presumably the reference is to the assessment of resources for the annual Plan. This is part of the usual exercise in the process of framing of the annual Budget and the Plan.

उच्च शिक्षा के लिए विदेश जाने वाले मध्य प्रदेश के छात्र

5249. श्री गं. च० दीक्षित : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या जनवरी, 1970 के आरम्भ से मध्य प्रदेश से कितने छात्र उच्च शिक्षा के लिए विदेश गये हैं ;

(ख) उन विश्वविद्यालयों के नाम क्या हैं जहां ये छात्र गये हैं और वे किन-किन विषयों पर अध्ययन करेंगे ; और

(ग) स्वेच्छा से विदेश गये प्रत्येक छात्र की, तथा सरकार की ओर से भेजे गये प्रत्येक छात्र को कितनी विदेशी मुद्रा दी गई ?

शिक्षा तथा युवक सेवा मन्त्री (डा० श्री के० आर० बी० राव) : (क) से (ग). विवरण संलग्न है।

"उच्च शिक्षा के लिए मध्य प्रदेश से विदेशों को जाने वाले छात्र"

(क) भारतीय रिजर्व बैंक से अन्तिम उपलब्ध सूचना के अनुसार एक अनवरी,

1970 से 30 जून 1970 की अवधि में उच्च शिक्षा के लिए मध्य प्रदेश से विदेश गए छात्रों की संख्या 8 थी।

(ख) इन छात्रों के देश वार तथा 'विद्यवार व्यौरे निम्नलिखित हैं :—

प्रध्ययन कर रहे छात्रों की संख्या	देश का इन्जीनियरों विज्ञान शारीरिक कुल नाम	शिक्षा	जोड़	
1	2	3	4	5
आस्ट्रेलिया 1	=	=		1
पूर्व जर्मनी =	=	1		1
जापान 1	=	=		1
संयुक्त राज्य				
अमेरिका 4	1	=	5	
कुल जोड़ 6	1	1		8

इन छात्रों के जो विदेश गए हुए हैं, विश्वविद्यालय वार व्यौरे इस समय उपलब्ध नहीं हैं।

(ग) भारतीय रिजर्व बैंक के बुलेटिनों के अनुसार इस अवधि के दौरान देश भर से विदेश गये छात्रों को दी गई विदेशी मुद्रा की राशि प्रतिछात्र औसतन 6,000 रुपये थी। प्रत्येक छात्र के लिए विदेशी मुद्रा के अलग-अलग विस्तृत व्यौरे इस समय उपलब्ध नहीं हैं।

इन्होंने हवाई अड्डे का विकास

5250. श्री गं. च० दीक्षित : क्या पर्यावरण तथा अर्थनिक उड्डयन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मन्त्रालय ने इन्दौर हवाई अड्डे के विकास के लिये कोई योजना बनाई है ; और यदि हां, तो उसका व्योरा क्या है ; और

(ख) क्या उक्त योजना के लिये कोई

राशि मंजूर की गई है ; यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ?

• पर्यटन तथा असैनिक उद्देश्य भवनी (डा० कर्ण सिंह) : (क) और (ख). एफ-27 विमान द्वारा इन्दौर के लिये पहले से ही विमान सेवायें परिचालित की जा रही हैं। यहां के विमानशेत्र पर 30,000/- रु० की अनुमानित लागत से यात्री विश्राम-कक्ष के सुधार का प्रस्ताव है।

**Unearthing of Black Money used by
Shri R. K. Nayyar in his film
'Yai Zindgi Kitni Hasein Hai'**

5251. SHRI JAGESHWAR YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether the documents seized during the raid on the house of Shri R. K. Nayyar showed payment of black money to all the artists of his film 'Yai Zindgi Kitni Hasein Hai' ; and

(b) if so, the names of those artists and the action Government have taken against them in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Investigations are in progress. In the interest of successful investigations it is not possible to disclose investigations made so far.

उत्तर प्रदेश में बांदा जिला में राष्ट्रीयकृत बैंकों की शाक्ता

5252. श्री जगेश्वर यादव : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में बांदा जिले में राष्ट्रीयकृत बैंकों की कितनी शाक्तायें हैं और वे किन-किन स्थानों पर हैं ; और

(ख) क्या 1970-71 के दौरान बांदा के बैंकों की अधिक शाक्तायें खोली जायेंगी और यदि हां, तो किन-किन स्थानों पर खोली जायेंगी ?

वित्त मंत्री (श्री यशवन्त राव चक्रवार्ण) :

(क) भ्रष्टाचार 1970 की स्थिति के अनुसार, उत्तर प्रदेश के बांदा जिले में सरकारी बैंकों की 11 शाक्तायें इन स्थानों पर हैं :—

1. भारतीय स्टेट बैंक भटारा, बांदा, कारवी

2. सेंट्रल बैंक आफ बांदा इण्डिया

3. पंजाब नेशनल बैंक बांदा

4. इलाहाबाद बैंक बांदा, भटारा, मानिक-पुर, राजापुर, बाबर, माझ

(ख) रिजर्व बैंक ने इलाहाबाद बैंक को, जो इस जिले के लिए नेता बैंक है, खुरहन्द, महांगा और नरेनी में 3 और कार्यालय खोलने के लाइसेंस दिये हैं। अनुमान है, इलाहाबाद बैंक द्वारा बैंकिंग सुविधाओं की आवश्यकता वाले स्थानों का पता लगाने के लिए सर्वेक्षण किये जाने के बाद और कार्यालय खोलने की योजनायें बनाई जायेंगी।

ग्रामीण क्षेत्रों में पुस्तकालयों का खोला जाना

5253. श्री जगेश्वर यादव : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय ने ग्रामीण क्षेत्रों में पुस्तकालय खोलने की कोई योजना तैयार की है ;

(ख) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ; और

(ग) यदि कोई योजना तैयार नहीं की गई है तो क्या सरकार का ग्रामीण क्षेत्रों में पुस्तकालय खोलने और ग्रामीण क्षेत्रों के विकास को सुनिश्चित करने के लिए उन्हें पर्याप्त सहायता देने का विचार है ?

शिक्षा तथा युवक सेवा मंत्रालय में राष्ट्र मंत्री (श्री भक्त दर्शन) : (क) जी नहीं।

क्योंकि वह राज्य सरकारी का उत्तराधिक्षम है।

(क) प्रश्न नहीं उठता।

(ग) जी नहीं। भारत सरकार ने इस मामले में राज्य सरकारों से बातचीत की है। परन्तु साधनों के अभाव के कारण अभी तक इस क्षेत्र में कोई महत्वपूर्ण कार्यक्रम शुरू करने में वे समर्थ नहीं हो सकी हैं।

Development of 'Chitrakut'

554. SHRI JAGESHWAR YADAV : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that 'Chitrakut' is an important worth seeing place of pilgrimage in India which is frequently visited by lakhs of pilgrims ;

(b) if so, the steps taken by Government so far for proper development of the place ; and

(c) the steps proposed to be taken for the development of Chitrakut during the fourth five year plan ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Chitrakut is visited by a large number of pilgrims.

(b) and (c). Due to limited resources which necessitate a strict order of priorities, the Central Government is not at present in a position to undertake the development of the place. However, the State Government has made a provision of Rs. 1 lakh for the construction of a tourist bungalow at Chitrakut during the Fourth Plan.

राष्ट्रीयकृत बैंकों में अनुसूचित जाति तथा अनुसूचित आदिम जातियों के कर्मचारी

5255. श्री मोठा लाल मोठा : क्या वित्त मंत्री वह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीयकृत बैंकों में अनुसूचित जाति तथा अनुसूचित आदिम जातियों के व्यक्तियों की संख्या पहले ही बहुत कम है और फिर भी इन बैंकों द्वारा खोली

जाने वाली नई शासाधों में अनुसूचित जाति तथा अनुसूचित आदिम जाति के व्यक्तियों की भर्ती नहीं की जा रही ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) क्या सरकार का विचार भविष्य में इन बैंकों द्वारा खोली जाने वाली नई शासाधों में अनुसूचित जाति तथा अनुसूचित आदिम जाति में से शत प्रतिशत भरती करने का विचार है ; और

(घ) यदि नहीं, तो इसके व्या कारण है ?

वित्त मंत्री (श्री यशवन्तराव च्छहारा) :

(क) से (घ). यह बात सही है कि राष्ट्रीयकृत बैंकों में अनुसूचित जातियों और अनुसूचित आदिम जातियों के कर्मचारियों की संख्या कम है क्योंकि ये बैंक, राष्ट्रीयकरण से पहले इन जातियों के सदस्यों के लिए कोई पद सुरक्षित नहीं रखते थे। किन्तु सरकार ने 6 नवम्बर, 1970 को सभी राष्ट्रीयकृत बैंकों के नाम ये हिदायतें जारी की हैं कि वे इस सम्बन्ध में वही रीति-नीति अपनायें जो भारतीय रिजर्व बैंक और भारतीय स्टेट बैंक द्वारा अपनायी जाती हैं अर्थात् खुली प्रतियोगिता के आधार पर भरे जाने वाले खाली पदों का $12\frac{1}{2}$ प्रतिशत तथा जिन पदों पर खुली प्रतियोगिता से भिन्न तरीकों से नियुक्तियां की जाती हों, उन पदों का $16\frac{2}{3}$ प्रतिशत अनुसूचित जातियों के सदस्यों के लिए तथा खाली पदों का 5 प्रतिशत अनुसूचित आदिम जातियों के लिए सुरक्षित रखी जाय जिसमें ये शर्तें होंगी :—

(क) केवल उन्हीं पदों को सुरक्षित रखा जायगा जिन पर सीधे नियुक्तियां की जायेंगी ;

(ख) उपबृक्त उम्मीदवार उपलब्ध होने पर ही पदों को सुरक्षित रखा जायेगा और जब किसी वर्ष उपयुक्त उम्मीदवार उपलब्ध नहीं होंगे तब

इन पदों को प्राप्ते 2 वर्षों के लिए सुरक्षित रखा जायेगा और उसके बाद यदि कोई खाली बच जायेगा तो उसे अन्य जातियों के उम्मीदवारों द्वारा भरा जायेगा ।

जहां तक पदोन्नति के द्वारा भरे जाने वाले पदों को सुरक्षित रखने का सम्बन्ध है इस पर अभी विचार किया जा रहा है ।

Scheme for Setting up of Motels along the National Highways in Punjab

5256. SHRI DEVINDER SINGH GARGCHA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Punjab Government has submitted a scheme to the Planning Commission for setting up of a number of motels along the National Highways in the State in a year at a cost of Rs. 1 crore ;

(b) If so, the details thereof ; and

(c) whether the State Government has approached the Central Government for assistance of any kind for the implementation of this scheme, if so the details thereof and the action taken by Government thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) According to information received from the Planning Commission, no proposal for setting up motels along the National Highways has been received by them from the Punjab Government.

(b) and (c). Do not arise.

Deposits in the Nationalised Banks

5257. SHRI DEVINDER SINGH GARGCHA : Will the Minister of FINANCE be pleased to state :

(a) whether the nationalised banks' bid to attract deposits has not yielded the desired results ;

(b) whether it is a fact that Government are apprehensive of the fact that the profitability of the nationalised banks may decline

if the current trend of rising expenditure on new branches and lack of growth in deposits continue ;

(c) whether it is a fact that in the current year, the expenditure on branch expansion has been steadily on the increase and nearly 1900 branches have been opened since nationalisation with 65 per cent of them in rural areas ;

(d) whether it is a fact that the branch expansion of this magnitude has not attracted more deposits but has instead added to the pressure of demand for new credit and while more credit will bring in more income to the banks, lack of growth in deposits is inhibiting credit expansion ; and

(e) if so, the details, thereof ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) The collection of deposits by nationalised banks is not satisfactory. Attention is invited in this connection to the reply given to Question No. 4240 answered in the Lok Sabha on the 11th December, 1970.

(b) No, Sir, however, it would be premature to precisely forecast profitability in the light of the rapidly expending programme of bank branches in relatively backward areas and extension of credit facilities to hundreds of thousands of small entrepreneurs.

(c) Between 19th July, 1969, and end of September, 1970, 1965 new offices have been opened by the 14 nationalised banks and the State Bank of India and its subsidiaries of which about 65% are in rural areas (i.e. places with population of less than 10,000). Consequently, expenditure on branch expansion has naturally been higher this year than in the past.

(d) and (e). No, Sir ; however, it is an open fact that demand for credit will grow in view of the position stated under part (b) and endeavours will have to be made by mobilising adequate deposits.

Permission Sought by Foreign Companies in India from R.B.I.

5258. SHRI SHASHI BHUSHAN : Will the Minister of FINANCE be pleased to state :

(a) the number and names of foreign

companies in India which have sought permission from the Reserve Bank of India to sell their shares in toto to Indian firms ;

(b) the names and number of such Indian firms which are going to purchase these shares ;

(c) whether before granting such a permission Government ensure that the transaction is made only at the prevailing market price of the shares involved in the deal and more money is not paid by the Indian firms to the foreign firms ;

(d) if so, the details thereof and whether it is also ensured that the Indian firms purchasing such shares do not monopolise in view of Government's policy that monopolistic tendencies should not be allowed to crop in ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). It is presumed that the Hon. Member has in mind cases of companies incorporated in India, in which a foreign Company or firm or association of persons holds majority shares, and all those shares are proposed to be sold in one transaction to some party in India. The Reserve Bank generally refers such applications to the Government for approval. No such reference has been received from the Reserve Bank in the recent past.

(c) whatever an application of the above nature is received, Government ensure that the price of the share is fixed with reference to not only its prevailing market price (if the share is a quoted one) but also the intrinsic worth of the share and profit earning capacity of the capital employed.

(d) If the proposal attracts the provisions of Clause (c) of Section 23 of the Monopolies and Restrictive Trade Practices Act, it is dealt with in accordance with the provisions of that Act.

(e) Does not arise.

Transfer of some Audit Work in Audit Office in London

5259. SERI SHASHI BHUSHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Indian Audit and

Accounts Department have decided to transfer some work currently done in India to the Audit Office in London ;

(b) if so, the number of persons who will be sent to London for this purpose and the amount of foreign exchange which will be involved in this annually ;

(c) the names of countries other than U.K. from where bulk purchases are made by India ;

(d) whether it is proposed to send some persons for audit work in those countries also ;

(e) the reasons why it is proposed to do the audit work in London only and not at some other places also ; and

(f) the manner in which the selection of persons to be sent abroad will be made ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Two Auditors and three Audit Clerks. No new posts have been created for this purpose and no additional budget provision is necessary. The amount of foreign exchange involved in the transfer of the aforesaid officials, including their passage, is £8,594 approximately.

(c) United States of America.

(d) No, Sir.

(e) The centralisation of audit and accounting work in London, in respect of Missions/Posts in Europe, is intended to provide for better coordination and efficient audit arrangements and also to avoid unnecessary correspondence and delays in settlement of audit objections.

(f) Selection is made on the basis of suitability of officials, serving in the offices of the Accountants General for the posts.

बिहार में निकासी गृहों को बन्द करना

5260. श्री रामावतार शास्त्री : क्या विस मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्टेट बैंक आफ इण्डिया की बिहार शाखा के चार कर्मचारियों को मुश्यत्तिल किये जाने के विरोध में बिहार में घनेक केन्द्रों में निकासी यह 28 अगस्त से 22 नवम्बर, 1970 तक बन्द रहे ;

(ख) क्या यह भी सच है कि बैंक प्राधिकारियों द्वारा उक्त चार कर्मचारियों के विरुद्ध बिना शर्त मुअत्तली के आदेश वापिस लेने के पश्चात् स्थिति सामान्य हो गई थी;

(ग) यदि हां, तो क्या सरकार ने उन मुअत्तिल किये गये कर्मचारियों को मुअत्तिल की गई अवधि का पूरा बेतन दिया है;

(घ) यदि नहीं, तो इसके क्या कारण हैं?

वित्त मंत्री (श्री यशवन्तराव चव्हाण) :

(क) जी हां।

(ख) स्टेट बैंक आफ इण्डिया ने मान्यता प्राप्त संघ से परामर्श करने के बाद स्थिति की समीक्षा की और चार कर्मचारियों की मुअत्तली के आदेश वापस ले लिये। इसके बाद निकासी शृंहों में फिर सामान्य रूप से कार्य होने लगा।

(ग) और (घ). यह पता चला है कि इन चार कर्मचारियों को पूरा बेतन और भत्ते भारतीय स्टेट बैंक द्वारा दिये जायेंगे।

विभिन्न बैंकों के कर्मचारियों के बेतनमान

5261. श्री रामावतार शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्टेट बैंक आफ इण्डिया के कर्मचारियों के बेतनमानों और देश के राष्ट्रीयकृत बैंकों के कर्मचारियों के बेतनमानों में अन्तर है;

(ख) क्या यह भी सच है कि पटना स्थित स्टेट बैंक आफ इण्डिया की बिहार शास्त्री के कर्मचारियों के बेतनमान उपर्युक्त भाग (क) में बताये गये कर्मचारियों के बेतनमानों से भिन्न हैं;

(ग) यदि हां, तो इस भेद-भाव के क्या कारण हैं;

(घ) क्या सरकार का विचार सभी राष्ट्रीयकृत बैंकों के कर्मचारियों को (जिसमें बिहार बैंक के कर्मचारी भी शामिल हैं) बही बेतनमान देने का है जो स्टेट बैंक आफ इण्डिया के कर्मचारियों को दिये जा रहे हैं; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं?

वित्त मंत्री (श्री यशवन्तराव चव्हाण) :

(क) भारतीय स्टेट बैंक के 'एवांड' कर्मचारियों के बेतनमानों की न्यूनतम और अधिकतम रकमें तथा उनकी अवधि वही है जो राष्ट्रीयकृत बैंकों के 'एवांड' कर्मचारियों की है। किन्तु भारतीय स्टेट बैंक के कर्मचारियों के बेतनमानों और राष्ट्रीयकृत बैंकों के कर्मचारियों के बेतनमानों के बेतन-वृद्धि के स्वरूप में मासूली सा अन्तर है।

(ख) और (ग). भारतीय स्टेट बैंक द्वारा अपने नियंत्रण में लिये गये भूतपूर्व बैंक आफ बिहार लिमिटेड के 'एवांड' कर्मचारियों की सेवा की शर्तें उस योजना के अन्तर्गत आती हैं जिसे केन्द्रीय सरकार ने उस बैंक का भारतीय स्टेट बैंक में विलय किये जाने के सम्बन्ध में 5 दिसम्बर, 1969 को मंजूर किया था। परन्तु उक्त योजना के उपबन्धों के अनुसार तथा मान्यता प्राप्त कर्मचारी संघ के साथ किये गये समझौते के आधार पर, पहली जनवरी 1970 से भूतपूर्व बैंक आफ बिहार लिमिटेड के कर्मचारियों पर वही बेतन मान लाया किये गये हैं जो भारतीय स्टेट बैंक के कर्मचारियों पर लाया होते हैं।

(घ) जी नहीं।

(ङ) सभी बैंकों के कर्मचारियों के बेतनमानों को भारतीय स्टेट बैंक के कर्मचारियों के बेतनमानों के समान लाने का कोई प्रस्ताव नहीं है। प्रत्येक बैंक को अपने कर्मचारियों के बेतनमान अपने अन्य बातों को ध्यान में रखकर निर्धारित करने होंगे।

बिहार विश्वविद्यालय के प्रध्यायकों तथा अन्य कर्मचारियों की हड्डताल

5262. श्री रामावतार शास्त्री : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे :

(क) क्या यह सच है बिहार विश्वविद्यालय

से सम्बद्ध महाविद्यालय के अध्यापक तथा बिहार में पांचों विश्वविद्यालयों के अन्य कर्मचारी अपनी मांगों को पूरा करवाने के लिए प्रनिष्ठित काल के लिए हड़ताल पर थे;

(ख) यदि हाँ, तो यह हड़ताल कब तक चलती रही;

(ग) क्या अपनी मांगों के संबंध में उन्होंने कोई ज्ञापन दिये थे, यदि हाँ, तो उनका व्यौरा क्या है और उस पर सरकार की क्या प्रतिक्रिया है; और

(घ) क्यूँ यह भी सच है कि तीस संसद सदस्यों ने इस हड़ताल के सम्बन्ध में उनको पत्र लिखा था, यदि हाँ, तो उस पत्र में क्या लिखा था और सरकार ने इस पर क्या कायंवाही की?

शिक्षा तथा युवक सेवा मन्त्री (डा० बी० के० प्रा० बी० राज) : (क) उपसंघ सूचना के अनुसार, बिहार के सम्बद्ध कालेजों के अध्यापकों तथा बिहार के सम्बद्ध एवं संस्थापित कालिजों के गैर-अध्यापन कर्मचारियों ने अपनी मांगों के संबंध में 19 नवम्बर, 1970 से अनिष्ठित काल के लिए हड़ताल शुरू की थी।

(ख) गैर-अध्यापन कर्मचारियों ने 14 दिसंबर, 1970 से अपनी हड़ताल समाप्त कर दी है। अध्यापक अभी भी हड़ताल पर हैं।

(ग) बिहार के विश्वविद्यालय अध्यापकों के संघों के महासंघ द्वारा बिहार के शिक्षा मंत्री को तथा कठित रूप से प्रस्तुत मांगों के आपन-पत्र की प्रति मुक्ते प्राप्त हुई है। उसमें निम्नलिखित मांगों को दर्ज किया गया है:—

(i) सम्बद्ध तथा संस्थागत कालिजों के अध्यापकों तथा शिक्षिकालों के वेतन-मानों में समानता।

(ii) कालेजों के निदर्शकों के लिए रूपये 250-575 के वेतनमात्र की स्थीकृति।

(iii) अध्यापकों को वेतन भुगतान की सुरक्षा।

(iv) केन्द्रीय सरकार की वरों पर महंगाई भत्ता।

(v) समानता के सिद्धांत के अनुरूप चिकित्सा, मकान किराया तथा अन्य भत्ते।

(vi) राज्यों के कालेजों की व्यवस्था सरकार द्वारा लिए जाने तक, कालेजों के प्रशासी निकायों के स्थान पर प्रबन्ध समितियों की स्थापना तथा उनका पुनर्गठन।

विश्वविद्यालय के निकायों में सम्बद्ध कालेजों के अध्यापकों का, तथा वरिष्ठ सभा में गैर-अध्यापन कर्मचारियों और विद्यार्थियों का अनुपातिक प्रतिनिधित्व।

मांगें बिहार सरकार के विचाराधीन हैं।

(घ) जी हाँ। यह मानते हुए कि मांगें राज्य सरकार से सम्बद्ध है, हस्ताक्षर कर्ताओं ने एक तरफ हड़ताल करने वाले अध्यापकों और गैर-अध्यापन-कर्मचारियों तथा दूसरी तरफ बिहार सरकार के बीच भगड़ा तब करने के लिए मुझसे मध्यस्थता की मांग की थी। इस पत्र की प्राप्ति पर मैंने इस विषय पर बिहार के मुख्य मन्त्री को पत्र लिख दिया था।

विभिन्न मंत्रालयों की सलाहकार समितियों की बैठक के लिए नियम

5263. श्री रामावतार शास्त्री : क्या संसद कार्य मंत्री यह बताने की कृष्ण करेंगे कि :

(क) क्या यह सच है कि भारत सरकार के विभिन्न मंत्रालयों की सलाहकार समितियों की बैठकें करने के लिये कुछ निश्चित नियम हैं और यदि हाँ, तो तसम्बन्धी व्यौरा क्या है;

(क) उम समितियों के नाम क्या हैं जिनकी बैठकें नियमानुसार हुईं ;

(ग) क्या यह भी सच है कि सलाहकार समितियों की बैठकें संसद के दो सत्रों की मध्यावधि में नहीं बुलाई गईं और

(घ) यदि हाँ, तो उम समितियों के नाम क्या हैं और उनकी बैठकें नियमानुसार न बुलाने के क्या कारण हैं ?

संसद-कार्य और प्रतिपरिवहन तथा परिवहन मन्त्री (श्री रघु रामेश्वर) : (क) औषधी लोक सभा के गठन के पश्चात सलाहकार समितियों के कार्य करणे के प्रह्लाद पर विभिन्न विरोधी पक्ष के नेताओं से विचार विमर्श किया गया था तथा इन समितियों के संचालन को अधिक अर्थपूर्ण बनाने तथा विनियमित करने के उद्देश्य से निर्दिष्ट "निर्देशिका" बनाई गई है। "निर्देशिका" की मद संख्या 5 इस प्रकार है ।

सामान्यतः समितियों की बैठकें अधिवेशन की अवधि के दौरान में बैठाई जाती चाहिए। अधिवेशन न होने वाली अवधि के दौरान में भी प्रत्येक समिति की एक-एक बैठक करने के लिए भी विश्वय किया गया है और अगर सम्भव हो सके तो बैठक की तारीख का फैसला इस बैठक से पहले हुई बैठक में किया जा सकता है, चर्चा हेतु लिए जाने वाले कार्य पर निर्भर करते हुए बैठक की कालावधि चैयरमैन पर छोड़ी जाती है।

(क) से (घ). 1969-70 के दौरान गठित की गई 25 सलाहकार समितियों के नाम तथा नियोजित बैठकों की तारीखों का विवरण सभा पट्टा पर रखा गया है। [देखिये संख्या LT—4640/70] इसमें यह स्पष्ट है कि प्रायः सभी समितियों की बैठकें कुछ अनिवार्य दशा को छोड़कर सामान्यतः "निर्देशिका" के अनुसार ही की गई हैं।

Central Universities as Catalyst for Educational Developments

5264. SHRI MOHAMMAD SHERIFF : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have chalked out any programme for making the Central Universities serve as a catalyst for educational development of different parts of the country ; and

(b) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). There is no specific programme under consideration in this regard. However, in formulating development proposals for the next Plan, special attention is proposed to be given to this aspect of the role of the Central Universities.

Paradip Port affected by Cyclonic Storm

5265. SHRI MUHAMMAD SHERIFF : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the cyclonic storm, which lashed the East Pakistan coastline on the 12th November, 1970 has also left its mark on the Paradip Port ; and

(b) whether any damage was done to the said port and if so, to what extent ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The Paradip Port Trust have reported that the cyclone which affected the area on 12.11.1970 has caused damage to some portions of lagoon slopes of the southern breakwater and that slipping of boulders, scours etc, have occurred. Emergent repairs have already been taken up by the Port Trust and are expected to be completed soon.

Pay-Scales of Tavasur Rural Institute in Kerala

5266. SHRI P. VISHWAMBHARAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether his Ministry has received

any representation from the employees of the Tavanur Rural Institute in Kerala requesting that their pay might be revised on par with that of the Kerala Government employees ;

(b) if so, what action has the Ministry taken on these representations ; and

(c) what stands in the way of the Central Government in accepting the recommendations of the Institute authorities on this subject ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) and (c). The proposal of the Rural Institute, Tavanur, in this regard is under consideration of the Government.

Seizure of Gold in Bangalore

**5267. SHRI NARAYANAN :
SHRI DHANDAPANI :**

Will the Minister of FINANCE be pleased to state :

(a) whether gold worth Rs. 4 lakhs was seized in Bangalore on the 19th October, 1970 ;

(b) if so, how many persons have been arrested ; and

(c) the action taken against the persons held responsible ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The officers of the Bangalore Central Excise Collectorate searched on 19-10-1970 the business and residential premises of a pawn broker and seized 100 pieces of ten tolas of gold bearing foreign markings from each of the two premises (total 200 pieces). The seized gold weighing approximately 23.3 kgs. is valued at about 4.1 lakhs at the Indian market rate and about Rs. 2.0 lakhs at the international monetary rate.

(b) and (c). One person was arrested and produced before the City Magistrate, Bangalore on 20-10-1970. The Magistrate enlarged the accused on a bail on executing Surety Bond and Personal Bond of Rs. 20,000/-.

Printing of Report of Education Commission

5268. SHRI JYOTIRMOY BASU : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) how many copies of the first report of the Education Commission were printed ;

(b) the name of the printer, number of copies printed, cost of the same and details of the distribution ;

(c) whether Government have any plan to reprint this report ;

(d) if so, whether the job has been allotted ; and

(e) whether a tender was called, if so, the name of the person whose tender was selected, quantity of the job and the cost ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) 20,000.

(b) Originally 14,000 copies of the report of Education Commission were printed by the Government of India Press, New Delhi, and the cost of production was Rs. 87,978. Subsequently another 6,000 copies were printed by them. All these copies except those reserved for free distribution were meant for sale at the rate of Rs. 10/- per copy.

The Report was distributed to Members of Parliament, Ministries of Government of India, State Governments, Universities, leading educationists and a few selected educational institutions in India and abroad.

(c) Yes, Sir.

(d) Yes, Sir.

(e) The Report is being printed by the National Council of Educational Research and Training which invited tenders for reprinting the report in four volumes of 10,000 copies each and one omnibus volume of 5,000 copies. The work was entrusted to the lowest tenderer, M/s. Sree Saraswati Press Ltd., Calcutta. The estimated total expenditure on printing and paper works out to Rs. 3,10,000.

Calcutta State Transport Buses

5269. SHRI JYOTIRMOY BASU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that 47.3 per cent

of the Calcutta State Transport Corporation buses are not usable ;

(b) if so, the details thereof ; and

(c) the steps being taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). According to the report of the Working Group on Metropolitan Transport Services, out of the total fleet of 1023 buses with the Calcutta State Transport Corporation as on 31-3-1970, 47.3 per cent buses were over 10 years old.

(c) The Corporation has drawn up a programme for the renovation of 150 old buses and acquiring 200 new vehicles during 1970-71 and 1971-72. Orders for the purchase of 20 double decker buses and 133 single decker buses during the current year have already been placed by the Corporation.

Inter-Corporate Investments by Companies under the Control of Shri R. P. Goenka, M/s. Balmer Lawrie and M/s. Duncan Brothers and Company Ltd.

5270. **SHRI JYOTIRMOY BASU :** Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the details of the inter-corporate investments by the Companies under the control of Shri R. P. Goenka, M/s. Balmer Lawrie and M/s. Duncan Brothers and Co. Ltd. during the last two years ;

(b) whether after the abolition of Managing Agency system, inter-corporate investment has become one of the principal weapons in the hands of the big business houses to retain control over the companies ; and

(c) If so, whether any new restriction is proposed to be imposed in regard to inter-corporate investments ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Necessary information is being collected and will be laid on the Table of the House.

(b) Inter corporate investments help in extending corporate control.

(c) The matter is under consideration.

Cost Audit by Chartered Accountants

5271. **SHRI JYOTIRMOY BASU :** Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether a notification has been issued by the Department of Company Affairs under Section 642 of the Companies Act enabling the Chartered Accountants to do cost audit inspite of the fact that there are about 180 cost accountants in practice for about 150 companies which have been ordered audit of cost accounts ;

(b) if so, the reasons thereof ; and

(c) whether it is a fact that if the same category of persons are engaged to do both financial and cost accounts, the very purpose of cost audit will be infructuous ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) A notification was issued prescribing certain qualifications for Chartered Accountants to do cost audit. It does not enable all Chartered Accountants to undertake this work.

(b) It was advised that prescription of qualifications for Chartered Accountants under sub-section (1) of Section 233-B of the Companies Act, 1956, is mandatory.

(c) This is not expected to happen because according to a notification issued by the Institute of Chartered Accountants of India, a member of the Institute shall be deemed guilty of professional misconduct if he accepts appointment as cost auditor of a company under Section 233-B of the Companies Act, 1956, while he is an auditor of that company appointed under Section 224 of the Act.

Development of Tourism Projects in U. P.

5272. **SHRI KEDAR NATH SINGH :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether frequent changes in Government in Uttar Pradesh have been the cause of slow development of tourism projects in that State since 1967 ;

(b) if so, how for the different tourism projects there are behind schedule ; and

(c) the steps being taken to ensure speedy completion thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) No, Sir.

(b) and (c). Do not arise.

Schemes for Development of Tourist Spots in U. P.

5273. **SHRI KEDAR NATH SINGH :**

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the details of the scheme for development of tourist spots in U.P. for 1970-71 and 1971-72 ; and

(b) the cost thereof and financial allocations and central financial and other aid provided and to be provided therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) and (b). The required information is given below :

Sl. No.	Name of the Scheme	Budget provision during	
		1970-71	1971-72
1	2	3	4

(Rs. in lakhs)

Central Tourism Schemes :

1. Tourist Reception Centre at Varanasi	4.00	—
2. Cafeteria at Kosi	1.00	—
3. Development of Tourist facilities at Agra	—	7.10
Total	5.00	7.10

State Tourism Schemes :

1. Construction of pilgrim sheds at Munikireti, Devprayag, Rudraprayag and Srinagar (Extension)	5.78	2.70
2. Construction of Tourist Bungalows at Mussoorie, Hardwar (Extension), Pauri, Mahoba, Rishikesh, Lucknow (Extension), Allahabad (Extension), Chitrakut and Mathura.	6.39	6.90
3. Holiday home at Almora.	0.50	1.00
4. Improvement of existing accommodation.	0.80	0.72
Total	13.47	11.32

Indian Equity Holders in Hindustan Lever Ltd.

5274. SHRI BHAGABAN DAS : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware that in the matter of employment, Hindustan Lever Ltd. presents a paradoxical situation having a phenomenal rate of growth in the last eight years and overall reduction by 25 per cent in its ranks ;

(b) whether in this context, the utility of such foreign subsidiary company, as Hindustan Lever Ltd., is under review ; and

(c) whether Government are contemplating any steps to ensure that at least 51 per cent equity holders in such Companies are Indians ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) According to the information available in the Balance Sheets of Hindustan Lever Ltd., the total assets of the company increased from Rs. 17.9 crores as on 31-12-62 to Rs. 31.8 crores as on 31-12-69. During the same period expenditure on salaries and wages (including gratuity, provident fund and staff welfare expenses etc.) increased from Rs. 3.8 crores to Rs. 7.7 crores. The information regarding the number of employees is not required to be furnished under the provisions of the Companies Act.

(b) No such review is contemplated in this Department.

(c) The question of increasing the Indian share participation in Hindustan Lever Ltd. and other similar companies is under consideration.

गुलमर्ग (काश्मीर) में शरद कालीन विभिन्न खेलों के आयोजन पर व्यवस्था

5275. श्री श्रीम प्रकाश त्यागी : क्या पर्यटन तथा असेन्टिक उद्योग मन्त्री यह बताने की कृपा करेंगे कि :

(क) गुलमर्ग (काश्मीर) में शरद कालीन विभिन्न खेलों के आयोजन पर वित्ती राशि खर्च किये जाने की सम्भावना है ;

(ख) क्या सरकार का विचार हिमाचल प्रदेश में भी इसी प्रकार का खेलों सम्बन्धी केन्द्र स्थापित करने का है ;

(ग) यदि हाँ, तो उसकी स्थापना किस स्थान पर होगी तथा उप पर कितना व्यय होने का अनुमान है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

पर्यटन तथा असेन्टिक उद्योग मन्त्री (डा० कर्ण सिंह) : (क) गुलमर्ग का हिम कोइल स्थल के रूप में विकास करने के लिये, जिसमें एक होटल का निर्माण, स्की प्रशिक्षणशाला, आकाशीय रेजन्यू मार्ग और अन्य सुविधायें भी शामिल हैं, चौथी योजना में 280 लाख रुपये के परिव्यय का प्रस्ताव किया गया है।

(ख) फिलहाल कोई प्रस्ताव नहीं है।

(ग) प्रश्न नहीं उठता।

(घ) सीमित निधियों के कारण फिलहाल हिमाचल प्रदेश में ऐसी कोई योजना प्रारम्भ करना सम्भव नहीं होगा।

Service Charges Collected by Ashoka Hotels Ltd., New Delhi

5276. SHRI S. N. MISRA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) what is the amount of service charges collected by the Ashoka Hotels Ltd., New Delhi during the financial year ending on the 31st March, 1970 ;

(b) whether such service charges have given to the employees of the Ashoka Hotels Ltd. ;

(c) if not, is there a separate head or account for the purpose ; and

(d) if so, what is the balance amount of the service charges as on the 31st March, 1970 ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) A sum of Rs. 15,66,141 was collected by the Ashoka Hotel towards service charges

during the period from 1-4-1969 to 27-3-1970.

(b) In lieu of service charges, dearness allowance is paid to the employees in accordance with the recommendations of the Wage Board for Hotels and Restaurants for Delhi.

(c) Yes, Sir.

(d) The entire amount of service charges collected has been appropriated in the manner recommended by the Wage Board.

Import of Gold and silver

5277. SHRI S. N. MISRA: Will the Minister of FINANCE be pleased to state :

(a) the quantity and value of gold and silver imported in the financial year 1969-70, country wise ;

(b) out of these imports how much gold and silver has been spent for Governmental purposes ; and

(c) at what rates the gold and silver have been imported in the years 1969-70 ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (c). During the financial year 1969-70, neither gold nor silver was imported on Government account. For the private sector, while no licences were issued for the import of silver, the

following imports of gold were permitted during the said period :

Country	Quantity in GMS	Value in Rupees
U.K.	29507.350	274,103
Doha	5249.068	44,622
Kuwait	80997.570	691,457
Dubai	3148.800	26,765
Bahrain	1166.100	9,912

These imports were permitted for manufacture into jewellery and re-export.

Advance made by Nationalised Banks to Large and Small Scale Industries

5278. SHRI S. N. MISRA: Will the Minister of FINANCE be pleased to state :

(a) the amount of the advances made by Nationalised Banks in the financial year ending 1970 to large and small scale industries ;

(b) the advances that have been made in the next three financial quarters by these Nationalised Banks in respect of large and small scale industries.

(c) the rate of interest that has been charged from the borrowers ; and

(d) what was the prevailing rate of interest before the nationalisation of the banks and now, for similar advances ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) The amount of advances granted by the nationalised banks in the financial year ending March 1970 to large scale industries is not separately available. Data relating to advances granted to small scale industries are given below :

(Amount in crores of Rupees)

As on the last Friday of

	July 1969	March 1970		
	No. of A/Cs.	Balance Outstanding	No. of A/Cs.	Balance Outstanding
(A) Advances to small-scale industry	36927	135.09	57800	198.74
(B) Loans for setting up industrial estates	7	0.13	17	0.25

(b) Information regarding advances made to large scale sector is not separately available. Data regarding advances made by nationalised banks to small scale sector are given below :

(Amount in crores of Rupees)

* As on the last Friday of

	June 1970		August 1970	
	No. of A/Cs.	Balance Outstanding	No. of A/Cs.	Balance Outstanding
(A) Advances to small-scale industry	57583	206.45	61447	205.68
(B) Loans for setting up industrial estate	24	0.45	41	0.53

(c) and (d). The rate of interest charged by nationalised banks on advances to small scale industries very between 7½% to 9½% per annum depending upon the type of advances. In the case of other types of borrowers (excluding borrowers to whom pre-shipment or post-shipment credit has been granted in which case the rate of interest will be (%), the rates of interest range from 7½% to 11% p.a depending upon the type of advance. In the case of advances against certain commodities, all scheduled banks are required to charge a minimum rate of interest of 12% p.a.

The above mentioned rates of interest have been in vogue since March-June, 1970. Prior to this period the rates were lower by ½% to 1½% owing to the fact that there was a ceiling imposed by the Reserve Bank of India on the rates chargeable. This ceiling was withdrawn in January, 1970. The rate of interest on certain categories of deposits were also increased from April 1, 1970. These two changes necessitated a slight increase in the rate of interest which were effected generally by the banks from March to June, 1970.

Amount Collected under the Emergency Risks (Factories) Insurance Act

5279. SHRI S. N. MISRA : Will the Minister of FINANCE be pleased to state :

(a) how much amount had been collected by Government under the Emergency Risks (Factories) Insurance Act, 1962 from the

date of its operation upto the date of its cessation ;

(b) how much amount has been paid or given to any of the Factories under the said Act up to the end of the financial year 1969-70 ; and

(c) how much amount out of these collections has been spent in establishment and recoveries of the Risk and Insurance Premiums and Penalties ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The total collections made under the Emergency Risks (Factories) Insurance Act, 1962 from 1-1-1963 to 31-1-1968 are Rs. 35.75 crores.

(b) The amount paid in settlement of claims under the Act up to the end of 1969-70 is Rs. 81.43 lakhs.

(c) The total expenses incurred till 31-1-1970 are Rs. 61.54 lakhs.

"Seizure of Contraband Gold"

5280. SHRI S. N. MISRA : Will the Minister of FINANCE be pleased to state :

(a) what is the amount of contraband gold detected and seized in the financial year ending 1969-70, State-wise ;

(b) how this contraband gold has been disposed of ; and

(c) how much amount has been credited

to the Government Exchequer during that year out of these recoveries ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) State-wise figures are not maintained. The value of contraband gold detected and seized during the year 1969-70 is Rs. 4,90 lakhs at the international monetary rate.

(b) and (c). According to the existing practice, when such gold becomes ripe for disposal after confiscation, it is deposited in Government Mints where an account of the gold is maintained. The question of giving credit to the Customs Department for the value of such gold is under consideration.

Visit of Persons to U. S. S. R. and Other East European Countries

5281. **SHRI KANWAR LAL GUPTA :** Will the Minister of FINANCE be pleased to state :

(a) the names and addresses of persons who went to Russia and other East European countries in the last one year ;

(b) how much foreign exchange was sanctioned to each of them and which of them were invited by the respective Governments or other organisations of those countries ;

(c) the names of persons who were allowed to go to these countries on medical grounds ; and

(d) the names of persons who went to these countries to attend some conference, political or otherwise ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Financial Assets of Ministers

5282. **SHRI KANWAR LAL GUPTA :** Will the Minister of FINANCE be pleased to state :

(a) names of the Ministers of the Centre or any State against whom Finance Ministry received any complaint in the last one year ;

(b) the details of the complaint and the action taken by Government thereon ;

(c) whether it is a fact that the assets of some of the aforesaid Ministers and their sons, daughters and sons-in-law have increased out of proportion ;

(d) the reason why Government do not make a survey of each Minister and his dependent's ; and

(e) the names of any aforesaid Minister whose assets have been discovered by the Department on its initiative in the last two years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a), (b), (c) and (e). The information is being collected and will be laid on the Table of the House.

(d) The normal procedure is that when the department finds a person having income above the minimum taxable limit, the department initiates assessment proceedings against such a person, and in the course of assessment proceedings enquiries about the acquisition of assets, if any, are also made. This procedure is adopted in all cases including those of Ministers.

Misuse of 'P' Form Obtained for Shooting Abroad the Film "Yai Zindgi Kitni Hassien Hai"

5283. **SHRI SURAJ BHAN :** Will the Minister of FINANCE be pleased to state :

(a) whether the film producer Shri R. K. Nayar, was granted permission for the shooting of his film 'Yai Zindgi Kitni Hassien Hai' abroad on the declaration that the cost of the production abroad will be met by his foreign distributors ;

(b) whether the correspondence seized during the raid on his house revealed that no cost was borne by any foreign distributors abroad and that money was illegally sent abroad from India ;

(c) whether the persons not connected with this picture were taken abroad on 'P' Form obtained for shooting as the members of his unit and if so, their names and the action taken against them ; and

(d) whether the correspondence seized has revealed that bogus invitations were manipulated by Shri Nayar and his wife to get 'P' forms to visit a foreign country ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVN) : (a) to (d). Shri R. K. Nayyar was granted permission to take a team abroad for location shooting of his film 'Yai Zindgi Kitni Hassien Hai'. Information regarding the other parts of the Question is being collected and will be laid on the Table of the House.

Observance of Token Strike by Government Employees

5284. SHRI DHANDAPANI : SHRI V. MAYAVAN :

Will the Minister of FINANCE be pleased to state :

(a) whether Central Government employees has observed a token strike and did not draw their pay on the 1st December, 1970 ;

(b) if so, the reaction of Government thereto ; and

(c) the number of employees who did not draw their pay ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Central Government employees stationed at a large number of centres did not draw their pay on the pay day, viz., November 30/December 2, as token of their dissatisfaction with the quantum of interim relief. The number of employees involved is not readily available. The Interim recommendations of the Third Pay Commission in regard to grant of interim relief have been accepted in toto and interim relief sanctioned accordingly. Government would, therefore, await the final recommendations of the Commission.

विल्सी के प्राथमिक स्कूलों के अध्यापकों के बेतनमानों का पुनरीकारण

5285. श्री रघुबीर सिंह शास्त्री : क्या शिक्षा तथा युवक सेवा मन्त्री 18 नवम्बर, 1970 के व्यानाकरण प्रस्ताव के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली के प्राथमिक स्कूलों के अध्यापकों के बेतनमानों के पुनरीकारण के संबंध में इस बीच कोई निर्णय लिया गया है ;

(ख) यदि हाँ, तो संसंबंधी घोरा क्या है ; और

(ग) इस पर अध्यापकों की क्या प्रतिक्रिया है ?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य

मन्त्री (श्री मन्त्री दर्शन) : (क) जी, नहीं ।

(ख) और (ग). प्रह्ल नहीं उठता ।

राष्ट्रीयकृत बैंकों की कार्य प्रणाली में सुधार करने हेतु एक समिति की स्थापना

5286. श्री रघुबीर सिंह शास्त्री : श्री इन्द्रजीत गुप्ता :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने राष्ट्रीयकृत बैंकों की कार्य प्रणाली में सुधार संबंधी सुझाव ने के लिए एक समिति बनाने का निदेश किया है ; और

(ख) यदि हाँ, तो उक्त समिति के निदेश पद तथा उसके सदस्यों के नाम क्या हैं ?

वित्त मन्त्री (श्री यशवन्तराव चव्हाण) :

(क) और (ख). प्रस्ताव विवाराधीन है ।

Road Bridge over River Jira in Sambalpur

5287. SHRI SRADHAKAR SUPAKAR : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the old bridge over river Jira in the district of Sambalpur on the Calcutta-Bombay National High way is in a very dilapidated and unsafe condition ; and

(b) if so, the date by which the proposed new road bridge will be opened to traffic ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes, Sir. But the bridge is being maintained to carry light vehicular traffic.

(b) The new bridge in replacement which has just been taken up is anticipated to be opened to traffic before the monsoon of the year 1972.

Alleged Misuse of Loan Taken by the Son of R. N. Goenka from Tirupati Trust

5288. SHRI RABI RAY : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether his attention has been drawn to reports that a son of Shri R. N. Goenka was nominated as a member of Tirupati Devasthanam Committee ;

(b) if so, whether it is also a fact that he was utilising his position to take large loans from the trust and these were diverted for purchase of shares of Indian Iron and Steel Co ; and

(c) what steps Government have taken against these deals ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):
(a) It is being ascertained from the State Government whether a son of Shri R. N. Goenka has been nominated as a member of the Board of Trustees of the Tirumala Tirupati Devasthanam.

(b) and (c). Attention is invited to the statement made by the then Minister of Law and Social Welfare on the 13th May, 1969. The factual position in this respect subsequent to that statement made in May last year is being ascertained.

Advancing of Loan to Students by Nationalised Banks

5289. SHRI RABI RAY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the nationalised banks have advanced loans to students ;

(b) if so, how much money has been advanced during the last two years ending July, 1970 ;

(c) what are the criteria of advancing bank-loans to students ; and

(d) the steps Government propose to take to liberalise the present procedure of granting loans to students ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) Information about the loans advanced during the last two years is not available. However, the data relating to advances granted by the nationalised banks, since nationalisation by way of educational loans and outstanding as on the last Friday of July 1970 are given below :

(Amount in crores of Rupees)
As on the last Friday of

		July 1969	July 1970
No. of Accounts	Balance Out-standing	No. of Accounts	Balance Out-standing
1534	0.91	5103	2.06

(c) Broad features of the schemes framed by the various banks for providing financial assistance to students who intend to prosecute post-graduate courses either in India or abroad are given below :—

(1) *Eligibility* : The student intending to prosecute post graduate studies should have had a consistently good academic record and should have secured first or high second class in the last examination. He should be over 18 years of age but not over 30 years.

Loans are granted for post-graduate courses in the facilities of arts, science (pure and applied), Commerce, Economics and other Social Sciences, business/industrial management, engineering, technology, medicine and agriculture. In addition, loans may also be obtained for full time post-graduate research in any of the aforesaid subjects leading to a doctorate.

(2) *Purpose* : Loans are advanced to meet the expenses of tuition fees, cost of books, equipments etc. In the case of students proceeding abroad, loans to cover one way air passage to the place of study in the foreign country is also given.

(3) *Amount of Loan* : (i) For studies in India loans are given for Rs. 2000/- to Rs. 6000/- depending upon the nature of the course.

(ii) For studies abroad loans are given for Rs. 5000/- to Rs. 35,000/- depending upon the student's need and repayment capacity in each case.

The loan amount will be disbursed in instalments.

(4) *Repayment* : The loan is repayable is monthly/half-yearly instalments spreading over a period of 3 years commencing one year after completion of study or after securing employment whichever is earlier.

(5) *Rate of Interest* : Interest charged by most of the banks is around 9½% p.a. on these loans. Some banks grant a rebate of 1% p.a. for prompt payment of instalments.

(6) *Other terms and conditions* : (i) the duration of course should not exceed 2 to 3 years.

(ii) the student will have to provide guarantee of the parents/guardian or a third party.

(iii) the student is also required to take out an endowment Life Insurance Policy on his own life for a sum equivalent to the amount of the loan and assign the policy to the bank. In the event of the student not being able to pay his premium out of his own resources, the premium will be paid from the loan amount.

Some banks have similar schemes for graduate courses also.

(d) Terms and conditions of the education loans are quite liberal.

Collection of Money by the Unregistered Concern for Propaganda against Chinese Aggression

5290. SHRI RABI RAY : Will the Minister of FINANCE be pleased to state :

(a) whether his attention has been drawn to the press reports that an unregistered concern called National Publicity Forum collected upto Rs. 20 lakhs in Calcutta to do propaganda against the Chinese aggression ;

(b) if so, whether his attention has also been drawn to the fact that the amount has

been invested in Basumati, a Bengali daily of Calcutta ; and

(c) whether Government made any investigation into the matter and if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Reports have come to the notice of the Government of alleged investment by the National Publicity Forum in Basumati (P) Ltd. out of funds alleged to have been collected by the former.

(c) The investigations are in progress.

Maintenance of National Highways for Vehicular Traffic

5291. SHRI R. BARUA :
SHRI CHENGALRAYA
NAIDU :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that most of the National Highways in the country are not fit for vehicular traffic as they are not being maintained properly ;

(b) whether Government have drawn some scheme to renovate these roads to ensure proper maintenance ; and

(c) if so, the details thereof and expenditure to be incurred for the purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) No, Sir.

(b) and (c). Maintenance is a continuing process and National Highways are being maintained in as good a condition as possible within the available resources. An expenditure of Rs. 12.85 crores was incurred during 1969-70.

Complaints against Taxi and Scooter drivers in Delhi

5292. SHRI SHRI CHAND GOYAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the taxi drivers and scooter pliers in the capital refuse to cover short distances ; and

(b) whether there are complaints of

over charging by scooter pliers and also regarding their refusal to carry passengers to their destinations ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). Some complaints have been received by the Delhi Administration against taxi drivers regarding refusal to carry passengers over short distances. Against scooter drivers, however, complaints in greater number are received by them, from time to time, about refusal to carry passengers to destinations, overcharging etc.

Interim Relief to Chandigarh Employees

5293. **SHRI SHRI CHAND GOYAL :** Will the Minister of FINANCE be pleased to state :

- (a) the categories of employees in Chandigarh who have been granted interim relief ;
- (b) the categories of those who have not been granted the interim relief ; and
- (c) the steps taken by Government to grant them also the interim relief ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). All employees of Chandigarh Administration except those on deputation from State Governments who draw pay in the scales of their parent cadres are entitled to the interim relief and have been given the same. The only category of employees whose case for grant of interim relief is under examination is that of deputationists from State Governments who subsequently get promoted to higher posts by the Chandigarh Administration. Their case is expected to be decided shortly.

Chandigarh compensatory allowance to Central Government Employees

5294. **SHRI SHRI CHAND GOYAL :** Will the Minister of FINANCE be pleased to state :

- (a) whether it is a fact that Central Government employees stationed at Chandigarh were getting Chandigarh Compensatory allowance upto 1960 ;
- (b) the reasons for stopping it ;

- (c) whether the State Government employees are getting the allowance ; and
- (d) the reasons of the same ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The Special Compensatory Allowance granted to the Central Government employees posted at Chandigarh, with effect from 1.12.1954, was withdrawn gradually over a period from 1.1.1962 to 1.1.1964.

(b) The allowance was withdrawn because the conditions, which had originally necessitated the grant of the allowance, had ceased to exist. With the development of Chandigarh and increasing amenities, the Government felt that the allowance could be discontinued. In accordance with Government's policy for grant of house rent allowance to its employees, Chandigarh qualifies as a 'C' class town and house rent allowance of 7½% is admissible to staff drawing pay (inclusive of Dearness pay), below Rs. 620/- p. m. with marginal adjustments upto Rs. 665/- p. m.

(c) and (d). It appears that the State Governments concerned have allowed this allowance to their employees to give them some relief. However, in the matter of grant of allowances, the Central Government does not follow the State Governments and has its own pattern.

भालावाड़ में अफीम शोधक कारखाने की स्थापना

5295. **श्री ग्रोकार लाल बेरदा :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार का ध्यान अफीम उत्पादकों की बढ़ती हुई संख्या की ओर दिलाया गया है ;
- (ख) क्या भालावाड़ जिला देश में अप्रीम उत्पादन करने वाले क्षेत्रों में सबसे अधिक उपजाऊ समझा जाता है ;
- (ग) क्या केन्द्रीय सरकार वा विधार भालावाड़ में एक अफीम शोधक कारखाना स्थापित करने का है जिसमें स्थानीय उत्पादकों

को लाभ हो सके और विदेशी मुद्रा अर्जित की जा सके ; और

(घ) यदि हाँ, तो प्रस्ताव का व्योरा क्या है ?

विस्त मन्त्रालय में राज्य मन्त्री (श्री विजय चरण शुक्ल) : (क) अपील पैदा करने वालों की संख्या में वृद्धि होने का सरकार को पता है, व्योकि पोर्ट की वादत वेंड्रीय द्वारा नियन्त्रित है।

(ख) जी नहीं श्रीमान् ।

(ग) भालावाड़े अपील का कारबाना स्थापित करने का कोई प्रस्ताव नहीं है।

(घ) यह प्रश्न नहीं उठता ।

Transport Problem in Greater Calcutta

5296. SHRI SAMAR GUHA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that greater Calcutta is facing serious transport problem ;

(b) if so, the nature and the reasons of such difficulties ;

(c) whether Calcutta Tramways Company and State Transport Organisation have not yet succeeded in solving this transport problem of the city ; and

(d) if so, the steps proposed by Government to solve the problem ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT : (SHRI IQBAL SINGH) (a) and (b). According to the report of the working Group on Metropolitan Transport Services, appointed by the Planning Commission in March, 1970, the Calcutta State Transport Corporation and the Calcutta Tramways Company Limited, have not been able to meet the transport requirements of Calcutta Metropolitan District fully. This is mainly due to the inadequacy of the existing fleet of the Corporation which includes a number of over-aged buses, increasing number of break downs resulting in low fleet utilisation and non availability of spare parts for the imported vehicles of the Corporation as a

result of which there is stated to be over-crowding in the buses of the Corporation. Similarly, in the case of the Calcutta Tramways Company, there are frequent break downs and the tram tracks are in a state of disrepair due to lack of maintenance over a long period.

(c) and (d). The Calcutta State Transport Corporation and Calcutta Tramways Company have drawn up crash development programmes for improvement of the services provided by them. These programmes are proposed to be implemented in two phases, the first phase covering the years 1970-72 and the second one the years 1972-1974. The programme of the Calcutta State Transport Corporation envisages the acquisition of about 200 additional buses and renovation of 150 existing buses. The net requirements of funds for the two year period 1970-72 have been assessed at Rs. 221.5 lakhs.

The Working Group, mentioned above has recommended that the provision for the C. S. T. C. for 1970-71 should be augmented by Rs. 60 lakhs in addition to the funds to the extent of Rs. 100 lakhs which is already available to it. The entire requirements of the Corporation will be met from the loans obtained from the I.D.B.I and the plan and non-plan resources of the Calcutta Metropolitan District Authority.

Orders for the purchase of 20 double decker buses and 133 single decker buses during the current financial year have already been placed by the Corporation. Foreign exchange amounting to Rs. 17.80 lakhs was released to the Corporation in July, 1970, for import of spares for renovation of 150 old vehicles. The Corporation has recently requested for release of foreign exchange to the extent of Rs. 10.29 lakhs for the import of spare parts for repairing the imported vehicles in its fleet. The Ministry of Finance have released the necessary foreign exchange, subject to clearance by the D. G. T. D. from the indigenous angle, which is awaited.

The Calcutta Tramways Company has drawn up a programme for the renewal and replacement of tracks, rolling stock, overhead equipment etc. The cost of this programme for the two years 1970-72 is Rs 225.9 lakhs. Recently, foreign exchange to the extent of Rs. 8 lakhs was released to

the Company for the import of 2500 rolled steel tyres. The Company has also approached the Government of India for release of foreign exchange to the value of about Rs. 3 lakhs for the import of Switch points. This request is under consideration.

Reduction of economic concentration in Companies

5297. SHRI LOBO PRABHU : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to reduce economic concentration by limiting individual holdings in companies and through taxation, instead of giving preference to small scale industries, which lack the economics of scale ; and

(b) if so, how this is proposed to be done ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):
(a) and (b). Government experts that, by virtue of the operation of the Monopolies and Restrictive Trade Practices Act, the latest Industrial Licensing Policy and the taxation measures already introduced in the last Budget, concentration of economic power is likely to be controlled.

Medical Examination of Seamen in Goa

5298. SHRI GEORGE FERNANDES : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) what are the Centres where medical examination of Seamen is being conducted ;

(b) whether the Goa Seamen's Association has requested Government to allow medical examination of seamen in Goa ;

(c) if so, whether Government have accepted this request ; and

(d) whether Government are aware that the Dean of the Goa Medical College has agreed to have the medical examination of seamen conducted in the Goa Medical College ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) At present, medical examination of seamen is conducted at

Bombay, Calcutta, Madras, Visakhapatnam, Cochin and Rajkot Ports.

(b) Yes, Sir.

(c) and (d). The question of appointing the Dean of the Goa Medical College as prescribed authority for conducting medical examination of seamen is being re-examined in consultation with the other Ministries concerned.

Decline in Traffic Handled by Bombay port since 1966-67

5299. SHRI GEORGE FERNANDES : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there has been a steady decline in the total traffic handled by the Bombay port since 1966-67 ;

(b) if so, the figures of total cargo handled annually by the Bombay Port, with break up of export and import cargo ;

(c) the reason for this decline in cargo ; and

(d) the steps taken to improve the situation ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes.

(b) The total import and export cargo handled by the Bombay Port Trust during the years 1966-67 to 1969-70 was as under :—

Year	Imports	Exports	Total
	(In thousand tonnes)		
1966-67	13,227	5,039	18,266
1967-68	12,444	4,521	16,965
1968-69	12,096	4,309	16,405
1969-70	11,434	3,601	15,035

(c) and (d). The decline in imports was mainly attributable to the rigorous import substitution and increased indigenous production, particularly due to considerable reduction in the import of feedgrains, fertilizers and fertilizer feed stock which are among the major imports. As regards exports, the port traffic reflects broadly the trade trends in the country. However, the Bombay Port Trust are in touch with the various import and export interests to see how far the traffic through Bon bay Port can be stepped up

**Special Incentive to small entrepreneurs
by Industrial Development Bank**

5300. SHRI B. K. DASCHOWDHURY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in the matter of allowing certain special incentive to small entrepreneurs by the Industrial Development Bank, the claims of Cooch Behar and Malda Districts have not been considered though the *per capita* income of the said districts (Cooch-Behar Rs. 242, Malda Rs. 210) is lesser than that of other districts of West Bengal where such incentives have been declared (e. g. Darjeeling ; *per capita* income Rs. 299/-) ;

(b) whether his Ministry was requested on behalf of the people of Cooch-Behar and Malda to consider the decision in favour of those districts and if so, the reaction of Government thereto ; and

(c) whether it is also a fact that the situation prevailing in Darjeeling District, such as availability of electricity, communications, total gross output etc. are almost the same and if so, the reaction of Government to the request referred to in part (b) above ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (c). In pursuance of the decisions taken by the Committee of the National Development Council of State Chief Ministers on the reports of the two Working Groups on identification of backward areas and on fiscal and financial incentives for setting up industries in those areas, the State Governments were requested by the Planning Commission to send their proposals for selection of industrially backward districts/areas in different States/Union Territories. In doing so, the Planning Commission had formulated certain guidelines for the benefit of the State Governments/Union Territories for identifying districts which could fruitfully use the concessions offered. In making its recommendations to the Planning Commission, the Government of West Bengal did not suggest the selection of Malda and Cooch Behar because though both the districts were economically and industrially backward, they did not have the minimum infra-structure facilities necessary for industrial development. The State Government suggested

Purulia, Bankura, Midnapur and Darjeeling districts to qualify for concessional finance from the Industrial Development Bank of India and other term-lending financial institutions. Notwithstanding its higher *per capita* income, Darjeeling District was suggested on two grounds, viz., that it is pre-dominantly a hill district and that it would not be so considered economically developed if the Siliguri sub division were left out. Representations have been received from two Members of the Lok Sabha from West Bengal suggesting that Cooch-Behar and Malda may also be considered as backward districts eligible for concessional finance from the financial institutions. These are under consideration.

Government are of the view that the best economic use of the schemes of concessional finance for industrial development can be made concentrating attention only on those districts which have the minimum infra-structure facilities. All the State Governments have already been advised by the Planning Commission to concentrate on a programme for developing the minimum infra-structure facilities necessary for development of industries in districts like Malda and Cooch-Behar where such facilities do not exist at present.

**Fixation of Pay School Teachers of
Cooch-Behar (West Bengal)**

5301. SHRI B. K. DASCHOWDHURY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that at the time of merger of the Cooch-Behar State with India and subsequently with the State of West Bengal, the teachers of all 76 State M. E. Schools were regarded as Secondary School teachers according to the merger agreement ;

(b) whether it is also a fact that the State of West Bengal has not given effect of the absorption of services of those teachers from the date of merger i.e. 1st January, 1950 and further the State of West Bengal did not consider their qualifications in the matter of fixing the pay scale and those teachers are only given the pay scales of pre-merger days ; and

(c) whether Government propose to consider their cases and fix their pay scales

as done in the case of other teachers having same qualifications, if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : (a) to (c) The required information is being collected from the Government of West Bengal and will be laid on the table of the Sabha as soon as possible.

Recruitment of Candidates belonging to Scheduled Castes and Scheduled Tribes for the Posts of Junior Traffic Assistants in Indian Airlines

5302. SHRI B. K. DASCHOW-DHURY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that some candidates belonging to the Scheduled Castes for the post of Junior Traffic Assistants in Indian Airlines were interviewed twice or thrice and ultimately found suitable for employment;

(b) if so, whether all candidates belonging to the Scheduled Castes who appeared in the first interview after qualifying themselves in the written examination for such recruitment in the year 1969, were called for the second or third interview; and

(c) if not, the reasons therefor and the names of those persons who have been given appointment after second or third interview?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Yes, Sir. Two scheduled caste candidates from Assam region were interviewed twice and were found suitable for employment the second time.

(b) Yes, Sir. All the scheduled caste/tribe candidates who qualified in the written test and were not found suitable in the first interview were called again.

(c) 1. Shri S. C. Dhar
2. Shri N. L. Lasker.

Age Relaxation for Displaced Persons from East Pakistan for Recruitment in Indian Airlines and Air India

5303. SHRI B. K. DASCHOW-DHURY : Will the Minister of TOURISM

AND CIVIL AVIATION be pleased to state :

(a) whether his Ministry follows the principle of age relaxation upto 45 years as declared by the Government of India for displaced persons from East Pakistan in the matter of recruitment and appointment in the Indian Airlines and Air India; and

(b) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). The relevant orders issued by the Ministry of Home Affairs do not apply to statutory organisations like the two Air Corporations.

Loan to West Bengal for Construction of Bridge over the River Manshal in Cooch-Behar

5304. SHRI B. K. DASCHOW-DHURY : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Government of West Bengal have approached the Ministry of Finance for a special sanction of Rs. 1 crore on loan terms for the construction of a bridge over the river Manshal in Cooch-Behar district;

(b) if so, nature of such communication in detail and whether his Ministry has sanctioned the above loan; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) No, Sir.

(b) and (c). Do not arise.

Utilization of Services of University in Fostering Pre-Primary and Primary Education

5305. SHRI BENI SHANKER SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Universities could make a significant contribution in fostering pre-primary and primary education;

(b) whether the desirability of utilising their services has been considered; and

(c) if so, with that results ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : (a) to (c). The Universities have been making their contribution in this regard mainly through research and extension projects taken up by their departments of Education and Psychology.

Cutting of Air Links with Arab Countries following Incidents of Hijacking of Planes

536. SHRI BENI SHANKER SHARMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Union Government have been urged to cut off air links with all Arab countries following incidents of hijacking of planes by Palestinian guerillas ; and

(b) if so, the reaction of Government thereto and the action taken or proposed to be taken in the matter ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Such suggestions have been received from some quarters.

(b) Government do not find the suggestions acceptable.

Demands by Paschim Bengal Hindi Sikshak Sanstha

5307. SHRI BENI SHANKER SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Pathchim Bengal Hindi Sikshak Sanstha had put some demands before the Education Adviser to the Governor of West Bengal and whether the same were accepted by him ;

(b) the details of the demands made by the above Institution ; and

(c) the steps taken to meet the same ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) and (b). In June, 1970, the Paschim Bengal Hindi Shikshak Sanstha

submitted a charter of demands to the West Bengal Government for the betterment of the working conditions of the Hindi teachers. Their main demands were :—

1. At least one Hindi Teacher should be appointed in each and every Bengali Medium Secondary School.
2. The Hindi Teacher should be treated as Assistant Teacher in general so that M.A. or Honours Hindi Teachers can get M.A. or Honours scale as admissible to Assistant Teachers.
3. Government Hindi teachers' training College Calcutta should be re-organised on the same line as that of the post graduate training college.
4. One year Hindi Teachers' Training Diploma should be recognised as equivalent to B. Ed
5. Hindi teachers' salary grant should be disbursed with more efficiency and promptness.
6. An enquiry committee should be appointed to go into the complaints relating to the Hindi Teachers Training College.

(c) The demands were under the consideration of the West Bengal Government. A report on the final decision taken on these demands is being obtained from that Government and will be placed on the Table of the Lok Sabha in due course.

D. T. U. Buses lying Idle

5308. SHRI P. C. ADICHAN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the number of D. T. U. buses which are lying idle for want of imported spares ;

(b) the extent of foreign exchange needed to put them in order ; and

(c) the steps taken and being taken to import or provide Indian substitutes for the required spares ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Nil.

(b) and (c). Do not arise.

Dilapidated Conditions of D. T. U. Buses

5309. SHRI D. AMAT: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that most of the D. T. U. Buses are in a dilapidated condition of maintenance, particularly the Private buses under D. T. U. operation, so much so, that even the door handles are missing ;

(b) if so, whether the missing of such essential fittings often causes serious accidents ; and

(c) the steps being taken to ensure that all equipments necessary to prevent such road mishaps are always available in D.T.U. buses ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) to (c). According to the General Manager, Delhi Transport Undertaking, all the buses of the Undertaking which are sent on the road-carry valid certificates of fitness issued by the State Transport Authority, Delhi. Door, handles and other necessary equipment have been fitted in all the buses of the Undertaking. About 50 of the 300 private buses under DTU operation were of the old model and did not have door handles. Orders have been issued by the D.T.U. that they should be fitted with such handles before the next inspection of fitness by the State Transport Authority.

Threats by Naxalites to attack Examination Centres in West Bengal

5310. SHRI RAJ DEO SINGH: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Naxalites in West Bengal have given threats to attack Examination Centres ; and

(b) if so, the measures Government propose to take to conduct the examination in a peaceful manner ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU): (a) Yes, Sir.

(b) The State Government have taken the following steps :

(i) Arrangements have been made with the police authorities to provide adequate protection to institutions during examinations.

(ii) The assistance of the guardians, voluntary organisations etc. has been secured for ensuring the smooth conduct of examinations.

Strikes in the Nationalised Banks

5311. SHRI CHENGALRAYA NAIDU: Will the Minister of FINANCE be pleased to state :

(a) whether it has a fact that strikes are increasing in the nationalised banks and if so, the reasons therefor ;

(b) whether the Federation of Indian Chambers of Commerce and Industry has suggested to Government to examine its root cause and suggested some measures to check such strikes in those banks which are hampering the business activity in the country ; and

(c) if so, the reaction of Government thereto and the steps taken to check frequent strikes in these banks ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) There has been some strikes and stoppages in the nationalised banks in 1970. However, it is not possible at this stage to say with any definiteness that the strikes are increasing in the nationalised banks.

(b) and (c). Government has seen a press statement issued by the Federation of Indian Chambers of Commerce and Industry calling upon the Government to examine the root causes of such agitations. The managements of the nationalised banks try to settle the disputes with employees through discussions and negotiations. It is always the endeavour of the Government to see that industrial peace is maintained and better relations between the employees and the management of nationalised banks are established and strengthened.

Map Depicting Geological and Geographical Features of India

5312. SHRI CHENGALRAYA NAIDU: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether India does not possess a

complete map of geological and geographical features of the country and a map has recently been secured from USA ;

(b) if so, the reasons therefor; and

• (c) whether a crash programme is being worked out to map the entire country geologically and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) India does possess a large number of maps of various scales showing the geological and geographical features of the country. No map was secured from USA by the Ministry of Education or Department of Mines and Metals.

(b) Does not arise.

(c) Yes, Sir. The work of mapping the country on one inch to a mile has been completed to the extent of 14.22 lakh sq.kms. Of the remaining 18.46 lakh sq. kms. leaving aside the Deccan traps and Ganges Brahmaputra alluvium, 8.90 lakh sq. kms. by such large scale mapping has yet to be covered. An accelerated programme to complete this work has been drawn up by the Geological Survey of India.

World Bank's Loan to Mysore

5313 SHRI G. Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Mysore have requested for loans from the World Bank ; and

(b) if so, the details of various loans requested and whether the loans have been sanctioned ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). The revised proposal of the Mysore Government for an agricultural credit project involving reclamation and development of land, provision of irrigation wells and pumpsets, lift irrigation schemes and farm mechanisation, estimated to cost Rs. ₹3.46 crores, was received in the last week of November, 1970 and is under consideration in the Government of India with a view to presentation to the World Bank for financing.

World Bank's Aid for Public Sector Projects

5314. SHRI SHANKARRAO MANE : Will the Minister of FINANCE be pleased to state :

(a) the amount of financial aid received by India from the World Bank during the year 1969-70 to set up public sector projects ; and

(b) the terms and conditions of this aid ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : During the year 1969-70, loan agreements for ₹40.50 million (Rs. 30.375 crores) were signed by India with the World Bank. Out of this amount, ₹13 million (Rs. 9.75 crores) relates to Tarai Seeds Project (UP) and the remaining ₹27.5 million (Rs. 20.65 crores) covers a part of the foreign exchange requirements for import of equipment and materials for telecommunications development.

(b) The World Bank Loans carry an interest rate of 6½ per cent per annum and are repayable in 30 years with a grace period of 10 years.

Pending Cases for Recovery of Income-Tax

5315. SHRI SHANKARRAO MANE : Will the Minister of FINANCE be pleased to state :

(a) the number of income-tax cases pending for recovery with the Income-Tax Officers in the country at the end of the year 1969-70;

... (b) the number of such cases pending in Maharashtra State ; and

(c) the steps Government propose to take to dispose of these cases as early as possible ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) As on 31st March, 1970 there were 1321807 Income-tax cases pending for finalisation and recovery in Income-tax Offices all over India.

(b) The statistics of the Income-tax Department are maintained Commissioners' Charge-wise and not State-wise. The infor-

mation regarding the number of assessments pending with the Commissioners of Income-tax, Bombay City—I, II, III and Bombay Central and Poona is given below :

Commissioner's Charge	No. of assessments pending as on 31-3-1970
Bombay City—I, II, III and Central	171082
Poona	33960

(c) All possible steps are being taken to expedite the disposal of these assessments.

Procedure for Streamlining of Internal Audit

5316. SHRI SURENDRANATH DWIVEDY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have set up a Committee to study and suggest measures for streamlining procedure of internal audit ;

(b) if so, whether the work of the committee has been completed ; and

(c) if so, the suggestions made by the committee ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Government have not set up any Committee to study and suggest measures for streamlining procedures internal audit. However, a Team of officers has been set up to consider certain matters relating to accounts and budget heads arising out of the recommendations of the Administrative Reforms Commission in its report on "Finance Accounts and Audit" and the report on "The Machinery of Government of India and its procedures of work." The Team is, *inter alia*, to make specific recommendations regarding the detailed accounts which should be maintained by the various Departments of Government and the extent to which the details could be eliminated from the accounts maintained in the offices of the Accountants General. The internal audit aspect flowing out of the revised accounting arrangements that may be recommended by the Team will have to be considered in due course.

(b) The Team referred to above is still engaged in its work and has not yet submitted its report.

(c) Does not arise.

Measures to Prevent Erosion of Beach and Bank around Digha

5317. SHRI S. C. SAMANTA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether approximately 50 delegates of the 57th Indian Science Congress held at Kharagpur in January last went to Digha, the only health resort of West Bengal, and discussed about the beach and bank erosion around Digha ;

(b) if so, what were the suggestions and advice given by them to arrest erosion and protect the place which has one of the finest motorable beach in the world ; and

(c) whether any steps have been taken accordingly ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Digha was included in the programme of excursions for the delegates of 57th Session of the Science Congress held in January, 1970. No precise information is readily available regarding the number of delegates who visited Digha, nor whether they discussed the beach and bank erosion problem of that place. The delegates did not give any report on their visit.

(b) and (c). Do not arise.

Completion of Work on National Highway No. 41

5318. SHRI S. C. SAMANTA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the construction work of National Highway No. 41 is progressing according to the time schedule ;

(b) if not, what are the difficulties ;

(c) whether the land acquisition procedure has been completed, if not, at what portions of the proposed road, the work has remained unfinished ; and

(c) by what time the road is expected to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) No, Sir.

(b) The main reason for delay in the completion of the project is the non-availability of land for the National Highway as well as for setting up brick kilns for the manufacture of bricks. Even where the land had been acquired earthwork had to be suspended frequently as a result of strikes by contractor's labour.

(c) Except the homestead hamlets compensation has been paid for land in twenty-two miles. Land acquisition proceedings are in progress in the remaining ten miles and the homestead hamlets.

(d) Subject to the land being made available, the entire project is expected to be completed by March, 1973.

Improvement of Egra-Ramnagar Road in the Contai Sub-Division of District Midnapur (West Bengal)

5319. SHRI S. C. SAMANTA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the total estimate for improvement of Egra-Ramnagar road in the Contai Sub-Division of the District of Midnapur in West Bengal ;

(b) whether the construction work has started and the time schedule is being maintained ;

(c) when the construction of bridge at Paniparul over Orissa Coast Canal is expected to be completed ;

(d) when the construction work of two bridges-one at Sabitrapur and another at Uttar Basulipat will be taken up ;

(e) whether Government are aware that private persons are constructing pucca houses on plots of land acquired for the purpose of improvement of the said road at Ramnagar bazar where the Egra-Ramnagar road meets the Contai-Digha road ; and

(f) if so, steps Government are taking to remove the un-authorised constructions ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (f).

The required information is being collected from the State Government and will be laid on the Table of the Sabha in due course.

Liquidation of Impact Publication (P) Ltd.

5320. SHRI S. C. SAMANTA : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether the Impact Publications (Pvt.) Ltd. owned by Union Minister Dr. Karan Singh and others has gone into liquidation ;

(b) whether the company has met all its liabilities towards journalists, contributors and other staff before going into liquidation ; and

(c) whether the collaboration arrangement between Shri Pran Chopra and Mr. Selig Harisson, another foreign shareholder of the above company has been terminated ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) :

(a) Dr. Karan Singh is only one of the shareholders of the Impact Publications (Private) Ltd. The company has not filed any papers with the Registrar of Companies about its liquidation.

(b) Does not arise.

(c) The Information is being collected and will be laid on the table of the House.

नई दिल्ली नगर पालिका के नई री
स्कूलों के शिक्षकों के वेतनमानों
का पुनरीकरण

5321. श्री त्रूपम चन्द्र कक्षाय : क्या
शिक्षा तथा युवक सेवा मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या दिल्ली के प्राथमिक तथा नई री
स्कूलों के शिक्षकों (नई दिल्ली नगर पालिका
द्वारा संचालित) के वेतनमान, दिसम्बर, 1967
में प्राथमिक शिक्षकों के वेतनमानों के पुनरीकरण
तक एक ही थे ;

(ख) क्या प्राथमिक शिक्षकों के वेतनमान
22 दिसम्बर, 1967 से बढ़ा दिये गये थे,

जबकि नसंरी स्कूलों के शिक्षकों के वेतनमान माज भी वही हैं ;

(ग) यदि हां, तो इसके भेदभाव के क्या कारण हैं ?

(घ) क्या सरकार का विचार नसंरी शिक्षकों के वेतनमानों में पुनरीक्षण करने का है जिससे कि असंगति दूर हो सके ; और

(इ) यदि हां, तो कब से, और यदि नहीं, तो उसके कारण क्या हैं ?

शिक्षा तथा युवक सेवा मन्त्रालय में दात्य मन्त्री (श्री इकबाल दर्शन) : (क) जी हां ।

(ख) जी हां, (किन्तु, ये 22-12-67 से नहीं 21-12-67 से हैं) ।

(ग) से (इ). प्रायमिक स्कूलों के अध्यापकों के वेतन-मान परिशोधित होने के बाद, नई दिल्ली नगरपालिका ने, नसंरी स्कूलों के अध्यापकों के लिए अपनाये जाने वाले परिशोधित वेतन-मानों के बारे में दिल्ली प्रशासन से बातचीत की। मामला, दिल्ली प्रशासन के विचाराधीन है।

1969-70 में दिल्ली परिवहन के लाभ हानि का व्योरा

5323. श्री इकबाल चन्द क्या विचाराधीन है कि उप-मन्त्री यह बताने की कृपा करेंगे कि :

(क) वित्तीय वर्ष 1969-70 में दिल्ली परिवहन के लाभ-हानि का व्योरा क्या है ; प्रीर

(ख) जनता की सुविधा के लिए इस प्रथम दिल्ली परिवहन के अन्तर्गत कितनी गैर-उत्तरकारी बसें चलाई जा रही हैं ?

पोतपरिवहन तथा परिवहन मन्त्रालय उप-मन्त्री (श्री इकबाल सिंह) : (क) प्रेक्षित विवरण निम्न प्रकार हैं—

कुल धाय 800.16 लाख रुपये

कुल धेय 1033.41 लाख रुपये

निवल हानि 233.25 लाख रुपये

(ख) इकल लंगभंग 300 गैर-सरकारी बसें दिल्ली परिवहन उपक्रम के परिचालन के अन्तर्गत चल रही हैं।

हिन्दुस्तान शिपयार्ड लिमिटेड में छोटे जहाजों के निर्माण के लिए योजना

5323. श्री इकबाल चन्द क्या विचाराधीन है कि उप-परिवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दुस्तान शिपयार्ड लिमिटेड में छोटे जहाजों के निर्माण के लिए एक योजना सरकार के विचाराधीन है ;

(ख) यदि हां, तो उक्त योजना कब तक कियान्वित की जायेगी ; और

(ग) उक्त योजना की क्रियान्विती के पश्चात् उक्त उपक्रम में प्रति वर्ष कितने जहाजों का निर्माण किया जायेगा ?

पोतपरिवहन तथा परिवहन मन्त्रालय में उप-मन्त्री (श्री इकबाल सिंह) : (क) जी नहीं ।

(ख) और (ग). प्रश्न नहीं उठते ।

Staff Quarters for Polytechnics and I.T.I. Delhi

5324. SHRI RAM SWARUP VIDYARTHİ : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number of staff quarters constructed for the teachers serving in the Polytechnics and the I.T.I.'s in Delhi and whether this number is sufficient for the staff ; if not, whether Government propose to construct some more quarters ;

(b) the criteria being followed in the allotment of these 'quarters' to the staff ; and

(c) whether seniority of the applicants is one of the criteria for allotment of 'quarters' ; if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) There are 152 quarters for the various categories of staff working under the Directorate of Employment and Training. There is no separate quota of staff quarters for teachers only. The present position of staff quarters is not adequate. Some more quarters are under construction.

(b) and (c). The main criteria for allotment is length of service in each category. However, the length of service is not taken into consideration in respect of certain incumbents, who are required to reside on the campus e.g. Hostel Superintendents, Physical Training Instructors, Chowkidars, etc.

Part-Time Teachers of Women's Polytechnic, Delhi

5325. SHRI RAM SWARUP VIDYARTHI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the particulars of all the part-time teachers who have been engaged to teach in the Women's Polytechnic, Delhi in the year 1968-69 and 1969-70 ;

(b) whether efforts were made to utilize the services of other teachers from other institutions of the Delhi Administration e.g., College of Art, Pharmacy Department of Pusa, etc. if not, the reasons therefor ; and

(c) the details of part-time teachers engaged for other Polytechnics of Delhi in the same interval ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) The required information is given in statement I laid on the Table of the House. [Placed in Library See No. LT-4641/70]

(b) Yes, Sir.

(c) Part-time teachers were employed for non-engineering courses which are being offered only by the Pusa Polytechnic. The required information about these part-time teachers is given in statement II laid on the Table of the House. [Placed in Library, See No. LT-4641/70]

Dredging of Paradeep Port

5326. SHRI S. KUNDU : Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Unstated Question No. 6028 on the 10th April, 1970 regarding dredging of Paradeep Port and state :

(a) in view of the fact that the bed of the lagoon and the channel of Paradeep port is composed of sand and silt and bottom is of clay, whether any studies or investigations have been made that it could be deepened further with comparative less cost to take in bigger ships of 60,000 to 1.5 lakh D.W.T. ; if so, the details thereof ; and

(b) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The existing depth at Paradip Port is sufficient to handle 60,000 D.W.T. vessels. Further deepening to cater to vessels exceeding that limit and with size of 1 lakh D.W.T. or 1.5 lakhs D.W.T. will involve extensive modifications to the existing structures, navigational channel, breakwaters, ore berths, etc. apart from increasing the maintenance problems. The Port Trust is studying the problem.

Scheme to Increase the Capacity of Ore Handling Plant at Paradeep Port

5327. SHRI S. KUNDU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state whether any scheme is pending for sanction before Government to increase the capacity and speed of the ore handling plant at Paradeep port and if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : The Port Railway Project which also provides for a wagon tippler system designed to augment the capacity of the Ore Handling Plant at Paradip Port has been recently received and is under examination.

Emoluments Drawn by Directors of Companies

5328. SHRI S. KUNDU : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether there is variation in emoluments of different Directors of different Companies in India ;

(b) if so, what is the difference between highest and lowest ceiling on income of different Directors of different Companies ; and

(c) what steps are being taken to lower the ceiling and bring out a uniform pattern in Directors' income ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):

(a) The remuneration of directors is fixed by the companies themselves and different companies fix the same at different rates. The remuneration of different directors, therefore, varies from director to director and from company to company.

(b) Under the provisions of section 09(3) of the Companies Act, 1956, the remuneration of a managing director or a whole time director in a company is subject to the ceiling of 5% of the net profits of the company. In case the company has more than one managing director, the remuneration of all of them put together is subject to a ceiling of 10% of the net profits of the company. As per provisions of section 09(4) of the Act, remuneration of the director simplicitor is subject to a ceiling of 1% of the net profits, in case the company has a managing director, whole-time director or manager, and upto 3% of the net profits when it has none of them. Within these ceilings, the remuneration of directors is fixed by the companies subject to the approval of the Government whenever required.

(c) Although the law provides for remuneration subject to a percentage of the net profits as stated above, Government have administratively imposed ceilings *viz.* on managing/whole-time director will now as a rule, get approval for a salary higher than Rs. 90,000/- per annum, a commission at 1% of net profits not exceeding Rs. 45,000/- per annum, and certain accountable perquisites of a monetary value not exceeding Rs. 30,000/- p.a. Subject to these ceilings remuneration is approved having regard to the size, turnover,

profitability of the company and qualifications and experience of the individual.

Clearance from Government for, the Purchase of Leyland Buses by B. E. S. T. Bombay

5329. SHRI S. KUNDU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the General Manager of B.E.S.T. undertaking in Bombay sought clearance from Government for the purchase of Leyland buses from the manufacturers in London ; and

(b) if so, when such clearance was given ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) No such request has been received.

(b) Does not arise.

Registration of Hindustan Lever Ltd Under Monopolies Act

533. SHRI SHIV KUMAR SHASTRI : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether the Hindustan Lever Ltd. has been registered under the Monopolies and Restrictive Trade Practices Act ; and

(b) if so, in what respects ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):

(a) and (b). Hindustan Lever Ltd. has been registered under the Monopolies and Restrictive Trade Practices Act, 1969 as (a) and undertaking having assets of the total value of not less than twenty crores of rupees and (b) also as a dominant undertaking with assets of the value of not less than one crore of rupees within the meaning of sub-clause (i) of clause (a) and sub clause (i) of clause (b) of Section 20 of the Act respectively.

Branches of Nationalised Banks in 'Un-Bank' and 'Under-Bank' Areas

5331. SHRI D. N. PATODIA : Will the Minister of FINANCE be pleased to state :

(a) the number of branches of the

nationalised banks that have been opened in the 'un-bank' and 'under-bank' areas ;

(b) how far these banks have been able to mobilise banking activities ; and

(c) whether some of them are going to be closed down and if so, their names and areas where they are located ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Between July 18, 1969 and end of October 1970, 989 new offices have been opened by the 14 nationalised banks in unbanked centres all over the country. During the same period, 437 new offices were opened by the nationalised banks in the relatively under-banked States, namely, Assam, Bihar, Jammu and Kashmir, Orissa, Madhya Pradesh, Utter Pradesh and West Bengal.

(b) Detailed and up-to-date figures of deposits and advances of branches opened in unbanked and under-banked areas are not available. However, information as of 31st August, 1970, furnished by the nationalised banks indicates that in 418 new offices opened at banked centres, the amounts of deposits and advances were of the order of Rs. 42.4 crores and Rs. 20.9 crores, respectively. In 940 new offices opened in unbanked centres, the figures were Rs. 22.4 crores and Rs. 14.3 crores, respectively.

(c) There is no proposal to close down any of the newly opened offices.

Loss due to Tax Evasion and Tax Avoidance in India

5332. SHRI N. SHIVAPPA : Will the Minister of FINANCE be pleased to state :

(a) the estimate of loss to Government during the year 1969-70 on account of the Tax evasion and Tax avoidance by the Tax Payers in the country ; and

(b) the further steps Government propose to take for the recovery in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) It is not possible to make an estimate of the loss to Government on account of tax evasion or of the extent to which the possible tax liability is avoided by resorting to legal devices which do not involve infringement of the law.

(b) The problem of tax evasion is constantly engaging the attention of the Government. Such measures, legislative, administrative or others, as are considered necessary to meet the situation, have been taken from time to time and continue to be taken.

• Sex Education in Colleges

5333. SHRI N. SHIVAPPA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government propose to introduce sex education in Colleges ;

(b) whether Government have made efforts to introduce sex education in some Colleges on trial basis ; and

(c) if so, the results thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir. It is for the Universities to introduce courses on sex education.

(b) No, Sir.

(c) Does not arise,

Status of Informal Consultative Committees Attached to Various Ministries

5334. SHRI SARDAR AMJAD ALI : Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) whether Government have any proposal to raise the status of Informal Consultative Committees of the Members of Parliament attached with various Ministries ;

(b) if so, the details thereof ; and

(c) the measures taken by Government so far ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) :

(a) to (c), On the reconstitution of Informal Consultative Committees for various Ministries in 1967, a desire was expressed by Leaders of various Political Parties to make the functioning of these Committees more purposeful. As a result of discussions at various levels a general agreement between the Government and the Opposition Parties was arrived at in April 1969. These Committees are now Consultative Committees

with the word 'informal' deleted from their nomenclature and they function according to the mutually agreed 'Guidelines' formulated to regulate their functioning. A copy of the 'Guidelines' is attached.

Guidelines to Regulate the Constitution and Functioning of the Consultative Committee for Various Ministries/Departments

1. The Informal Consultative Committee will hence forth be known as Consultative Committees. These Committees are not however comparable to the standing Committees of Parliament. The deliberations of these Committees would remain informal and no reference to the discussions held in the meetings thereof would made on the floor of the House.
2. Government will fix the strength of these Committees in Consultation with the Opposition parties with due regard to the respective strength of various parties in Parliament. Each party may choose its own nominees to these Committees.
3. The Minister concerned with each Ministry/Department shall preside over the meeting of the Consultative Committee attached to his Ministry. Whenever for exceptional reasons this is not possible, the meeting will either be presided over by the Minister of State of the Ministry or the meeting will be postponed.
4. Notices etc. for Consultative Committee meetings will be issued to the regular members of the Committee. If any member other than the member of the Committee suggests any point for discussion in the meeting of a particular Committee, he may be invited for the meeting, subject to conditions that he will not be entitled to any TA and DA for attending such meetings. Regular members will however, be entitled to TA and DA for attending the meetings held during inter-session period as per prescribed administrative orders.
5. Meeting of the Committees should be normally arranged during session period. It has also been agreed to hold one meeting of each Committee during inter-session period and the date of that meeting may be decided if possible, during the previous meeting. The duration of the meeting should be left to the Chairman depending on the business to be transacted.
6. These meetings would be attended by Senior Officers of the Ministries who would assist the Minister in regard to information on specific items on the agenda and provide the Minister with facts and figures. The Committees would not have the right to summon any witness, to send for or demand the production of any files, or to examine any official records. The Chairman of the Committee may, however, furnish any additional information required by members.
7. Brief record of discussions in the meetings on specific matters for which adequate notice had been given, will be circulated to the members.

Where there is unanimity of view in the Committee, Government will normally accept the view subject to the following exceptions, viz.,

- (1) any view having financial implications;
- (2) any view concerning security, Defence, External Affairs and Atomic Energy; and
- (3) any matter falling within the purview of an autonomous corporation.

In case of non-acceptance, reason therefor will be given to the Committee.

8. These Committees would be formed for all the Ministries/Departments.
9. The reconstitution of the Committees will be normally timed with Budget Sessions.
10. Secretary of the Department of Parliamentary Affairs will notify the constitution of these Committees.

11. At these Committees, Members of Parliament are free to discuss any matter which, can appropriately be discussed in Parliament. It would not, however be desirable to refer on the floor of the House to anything which might have taken place in the Consultative Committees. This will be binding on both the Government and the Members.

Redefining Scope of Functions of Vice-Chancellor of Delhi University

5335. SHRI M. L. SONDHI: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have decided to re-define the scope of the functions of the Vice-Chancellor of Delhi University ; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir.

(b) Does not arise.

Tented Schools in New Delhi

5336. SHRI M. L. SONDHI: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the total number of Schools financed or aided by Government or local authority in Naroji Nagar, Kidwai Nagar, Netaji Nagar, Ansari Nagar, Sarojni Nagar, Laxmibai Nagar, Seva Nagar, Tyagraj Nagar, Mandir Marg, Lodi Estate, President Estate, Bhogal, Jangpura, Defence Colony and South Extension and their designations ;

(b) whether any of them have made encroachments on Government land ;

(c) how many of these are working in tents and do not have proper buildings ;

(d) whether any time limit has been fixed by which tents will be replaced by buildings ; and

(e) the steps being taken by Government and/or local authority to fulfil the crash programme ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (e). The requisite information is being collected from the educational authorities concerned and will be laid on the Table of the Sabha as soon as possible.

Grievances of Primary School Teachers of N.D.M.C.

5337. SHRI M. L. SONDHI: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether he has received representation of the New Delhi Municipal Committee Teachers' Association asking for justice and redress of grievances of 20,000 Primary teachers ;

(b) whether it is a fact that the grade of Rs. 135-320 compares highly unfavourably with regards for posts where qualifications are less than intermediate or Higher Secondary plus two years training ; and

(c) the action Government propose to take in this regard to redress the grievances of 20,000 Primary teachers that they have been discriminated against ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Yes, Sir.

(b) and (c). The pay scales of Primary School Teachers are less than those of certain other categories of teachers. The general question of revision of the scales of pay of Primary School Teachers is under the active consideration of the Government.

Second Branch of Archaeological Survey of India in South

5338. SHRI DINKAR DESAI: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether a Second Excavation Branch in the Archaeological Survey of India has been sanctioned as per recommendations of the Wheeler (Expert) Committee ;

(b) if so, whether this Branch will have its Headquarters in the South and take up

excavations at places like Banavasi of Hampi, while the other Branch at Nagpur will work in North India ;

(c) whether it is a fact that with a view to ascertaining town planning in Medieval India the Central Advisory Board of Archaeology had recommended excavation of the Hampi ruins, if so, whether the second excavation branch will take up this work as recommended in the recent seminar of the Vijayanagar History held at Hospet ; and

(d) whether the Archaeological Survey purposes to set up museums or sculpture sheds at Banavasi, Aihole and Lakkundi, if so, when are these museums going to be established ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) and (b). Yes, Sir ; a second Excavation Branch has been sanctioned due to the large amount of excavation work in the country. It will, however, be located in Delhi and would be entrusted with the excavation work in the Purana Qila, Delhi and Mathura. The existing Excavation Branch located at Nagpur has an approved programme of excavation in the Kutch area during the current financial year. However, in the future, it is proposed to entrust it with the excavation work in South India also.

(c) No, Sir.

(d) At present there is no proposal to set up Museums at Banavasi, Aihole and Lakkundi. However, there is a proposal to construct a 'Sculpture Shed' at Aihole during the 4th Plan period.

Demand of Foreign Exchange for Import of Iron Sheets by Tamil Nadu

5339. SHRI MURASOLI MARAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Tamil Nadu has asked for foreign exchange for import of iron sheets ; and

(b) if so, the action taken thereon ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). No, Sir.

However, the Government of Tamil Nadu had requested foreign exchange for import of high tensile steel wire for use in the manufacture of concrete pipes for the Veeranam Water Supply Project, and for import of mild steel rounds for Tamil Nadu Electricity Board for rural electrification schemes. Necessary foreign exchange required for these imports has been released.

Domination of Auditing Business by big Monopoly Houses

5340. SHRI N. R. DEOGHARE : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware of the fact that some big monopoly houses are at present dominating the auditing business in the country ; and

(b) if so, whether Government propose to take any steps to curb the monopolistic trend in the auditing business ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) It has been brought to the notice of the Government that a small number of firms of Chartered Accountants have secured the major portion of the audit work in the corporate Sector.

(b) Details of the concentration of audit work in a few firms of Chartered Accountants are being collected in order to determine whether action, if any, is called for.

Financial Assistance to State Electricity Boards

5341. SHRI INDRAJIT GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether the State Electricity Boards have approached the nationalised banks for financial assistance to implement their schemes ;

(b) if so, the extent of assistance asked for by the Boards ; and

(c) the total assistance so far given to the Boards, in this respect ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) and (c). The Agricultural Finance

Corporation and the nationalised banks have together sanctioned Rs. 45,11,86,000 as loans to the State Electricity Boards. The sums disbursed so far amount to Rs. 19,79,97,081. At present, the Agricultural Finance Corporation and the nationalised banks are considering several requests from the State Electricity Boards. These amount to Rs. 37,29,50,000.

*
Proposal to have Son-et-Lumeire at Madurai

5342. SHRI MURASOLI MARAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal to arrange a Son-et-Lumeire at Madurai ; and

(b) if so, how soon the programme will be commissioned ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir.

(b) The show is expected to be commissioned during the course of the current plan period.

Proposal to Develop Kolli Hills and Erkada in Salem District of Tamil Nadu as Tourist Centres

5343. SHRI MURASOLI MARAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal to develop Kolli Hills and Erkada in Salem District of Tamil Nadu as Tourist Centres ; and

(b) if not, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) and (b). The Department of Tourism is not in a position to develop this area due to limitation of funds necessitating a strict order of priorities.

मुम्पारन जिले में हुमारिया घाट पर नारायणी नदी पर पुल का निर्माण कार्य

5344. श्री क० मि० मधुकर : क्या पोत परिवहन तथा परिवहन मंत्री यह बताने की

कृपा करेंगे कि :

(क) क्या चम्पारन जिले में हुमारिया घाट पर नारायणी नदी पर पुल के निर्माण कार्य की अनुसूची के अनुसार प्रगति नहीं हुई है और उसकी निर्माण लागत निरंतर बढ़ती जा रही है ; और

(ख) यदि हां, तो इसके क्या कारण हैं और क्या सरकार का विचार विलम्ब के कारणों का निर्धारण करने तथा पुल का निर्माण कार्य तेजी से करने का है ?

पोत परिवहन तथा परिवहन मन्त्रालय में

उप-मन्त्री (श्री इकबाल सिंह) : (क) और

(ख). अनुमानतः माननीय सदस्य चम्पारन जिले में हुमारिया घाट के गंडक नदी के पुल का उल्लेख कर रहे हैं। निर्माण कार्य की प्रगति नियत कार्यक्रम के अनुसार नहीं हुई है, परन्तु राज्य सरकार ने सूचित किया है कि निर्माण की लागत में काफी वृद्धि होने की सम्भावना नहीं है क्योंकि ठेका इकमुक्त राशि के आधार पर है। विलम्ब के मुख्य कारण कठिन मृत्तिका स्तर के एक कुएं के अत्यधिक भुकाव को ठीक करने में धीमी प्रगति का होना और ठेकेदार के अपर्याप्त साधन हैं। कम्पनी के ऊपर लगातार दबाव डाला जा रहा है कि वह पुल को शीघ्र पूरा करे और पुल को शीघ्र पूरा करने के काम पर लगातार निगरानी रखी जा रही है।

मुज्जफरपुर से भोतीहारी तक राष्ट्रीय

राजपथ के निर्माण में प्रयुक्त

सामग्री

5345. श्री क० मि० मधुकर : क्या पोत परिवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सब है कि मुज्जफरपुर से भोतीहारी तक हाल ही में निर्मित राष्ट्रीय राजपथ के निर्माण में तारकोल, कंकरीट तथा

अध्य सामग्री का प्रयोग पर्याप्त मात्रा में नहीं किया गया है;

(ख) क्या सरकार को पता है कि राष्ट्रीय राजपथ के इस भाग में निर्माण कार्य के लिए निर्धारित धन का ठेकेदारों तथा अधिकारियों ने दुविनियोग किया है;

(ग) यदि हाँ, तो क्या सरकार का विचार इस मामले की जांच करने के लिये संसद भद्रस्यों तथा विद्यान सभा के सदस्यों की कोई जांच समिति नियुक्त करने का है; और

(घ) यदि नहीं, तो उस के क्या कारण हैं?

पोत परिवहन तथा परिवहन मंजूलय में उप-मंत्री (धी इकथाल सिंह): (क) अपेक्षित सूचना राज्य सरकार से एकत्रित की जा रही है और यथासमय उसे सभा पटल पर रख दिया जायेगा।

(ख) जी नहीं।

(ग) और (घ). प्रश्न नहीं उठते।

चालू वर्ष में भारत की यात्रा करने वाले विदेशी पर्यटक

5346. श्री क० मि० मधुकर : : क्या

पर्यटन तथा अत्यन्तिक उद्यम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चालू वर्ष में इस देश की यात्रा करने वाले विदेशी पर्यटकों की संख्या इस सम्बन्ध में सरकार के अनुमान से कम है;

(ख) यदि हाँ, तो उसके क्या कारण हैं;

(ग) यदि नहीं, तो प्रत्येक देश के उन विदेशी पर्यटकों की संख्या कितनी है जिन्होंने भारत की यात्रा की; और

(घ) क्या सरकार को पता है कि अधिकांश ब्रिटिश तथा अमरीकी पर्यटक बिहार से रक्सील होते हुए नेपाल जाते समय तथा इसी मार्ग से वापस आते समय विभिन्न तस्करी सम्बन्धी मामलों में अन्तर्राष्ट्रीय प्रस्तुति पाये जाते हैं?

पर्यटन तथा अत्यन्तिक उद्यम मंत्री (डा० करण सिंह): (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) एक विवरण सभा पटल पर रखा है।

(घ) जी, नहीं।

विवरण

आने वाले पर्यटकों का राष्ट्रिकता-बार विवरण (जनवरी-अक्टूबर)

राष्ट्रिकता का देश	आने वाले पर्यटकों की संख्या		प्रतिशत परिवर्तन (जनवरी-अक्टूबर)
	1970	1969	
1	2	3	4
कनाडा	5,855	3,727	+ 57.1
यू० एस० ए०	49,175	44,245	+ 11.1
मैक्सिको	847	674	+ 25.7
आस्ट्रिया	1,359	1,103	+ 23.2
बेल्जियम	2,122	1,294	+ 64.0
डेन्मार्क	1,747	1,498	+ 16.6

1	2	3	4
फिनलैंड	281	487	- 42.3
फांस	14,835	10,447	+ 42.0
जमर्नी	12,360	10,558	+ 17.1
इटली	4,898	3,796	+ 29.0
नीदरलैंड्स	2,461	2,113	+ 16.5
नार्वे	454	447	+ 1.6
पुतंगाल	534	563	5.2
स्पेन	1,475	884	+ 66.9
स्वीडन	1,918	1,925	- 0.4
स्लिटजरलैंड	4,024	3,347	+ 20.2
यू० के०	33,383	29,164	+ 14.5
बल्गारिया	114	134	- 14.9
चैकोस्लोवाकिया	1,144	1,098	+ 4.2
यूनान	814	823	- 1.1
हंगरी	364	317	+ 14.8
पोलैंड	398	488	- 18.4
रूमानिया	154	254	- 39.4
यूगोस्लाविया	655	658	- 0.5
रस्त	2,143	2,501	- 14.3
कीनिया	2,971	2,513	+ 18.2
दक्षिणी अफ्रीका	2,034	1,864	+ 9.1
तंजानिया	2,095	1,703	+ 23.0
यूगांडा	1,854	1,242	+ 49.3
बहरीन	1,626	1,437	+ 13.1
हुबाई	1,466	831	+ 76.4
ईरान	2,093	1,397	+ 49.8
ओमन	1,017	686	+ 48.2
सऊदी अरब	711	702	-
यमन	690	663	-
यफ्रान्सिस्तान	3,764	2,862	+ 31.5

1	2	3	4
संका	15,893	16,756	- 5.2
जापान	7,455	6,515	+ 14.4 ⁴
मलयेशिया	8,443	6,351	+ 32.9
नेपाल	2,245	1,877	+ 19.6
सिंगापुर	3,609	2,740	+ 31.7
आस्ट्रेलिया	9,343	8,449	+ 10.6
न्यूजीलैंड	1,678	1,405	+ 19.4
अन्य	15,554	13,515	+ 15.1
कुल	2,28,056	1,96,062	+ 16.3

Excavation of Ruins near Humpi in Mysore

5347. SHRI S. A. AGADI: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it has come to the notice of Government that at a seminar held at Humpi, Bellary District, Mysore State, on the Vijayanagar Period Culture and Architecture, during the first week of November, 1970, a suggestion was made to excavate systematically the Ruins in Humpi area which would result in acquiring Architectural and Cultural remains of Vijayanagar Period ;

(b) whether it is also a fact that this suggestion is supported by an Architectural Survey Officer at the Seminar ; and

(c) if so, the action proposed to be taken by the Union Government ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) to (c). Yes, Sir. It is understood that a suggestion to this effect was made in one of the papers submitted by one of the officers of the Archaeological Survey of India at the Seminar held at Humpi in his personal capacity. It is further understood that a reference to the effect that systematic excavation of the ruins in Humpi area, which would result in acquiring Architectural and Cultural remains of Vijayanagar Period, was also made in one of the Resolutions adopted at the Seminar,

although no copy of the actual Resolution has been received so far in the Headquarter's office of the Archaeological Survey of India. It will be duly considered when received.

Script of Sindhi Language

5348. SHRI V. NARASIMHA RAO: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the script of Sindhi Language was changed from Sindhi to Devanagari script by executive orders of the Central Government in March, 1950 ;

(b) whether representation over a number of years have been received from Sindhi organisations urging the Government to rescind the above orders, if so, the action taken thereon ; and

(c) whether any advice has been given by Law Ministry in this regard, if so, the gist thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) to (c). In 1949, on the recommendations of the All India Sindhis (Displaced Persons) Convention held in Bombay, urging that Sindhi schools be asked to start teaching Sindhi in Devanagari script, the Government of India in 1950 informed the State Governments that they have accepted the recommendation and that the State Governments should take steps to implement this recommendation as far as education in schools is concerned. Subse-

quently, certain Sindhi scholars and educationists including the associations of heads of the recognised Sindhi Secondary Schools represented to this Ministry urging that the Arabic script and not the Devanagari script should be used in schools for educational purposes.

2. The matter was therefore re-examined and taking into consideration the provisions of Art. 29(I) of the Constitution, a revised circular was issued to all State Governments in 1951 intimating that it would be desirable to allow the use of both Urdu (Arabic) and Devanagari script for the Sindhi language leaving it to the students to choose either, subject to the condition that arrangements will be made for teaching in that script provided the requisite number of students as envisaged in the Resolution of the Central Advisory Board of Education passed in 1949, i.e. at least 40 students in the schools or 10 in each class desire to study through that script. It is, therefore left to the Sindhi students to decide in which script he would like to study his language. Recently this Ministry consulted Ministry of Law with regard to the writing of university level books in Sindhi language. The Ministry of Law drew attention of this Ministry to the provisions of Article 29(I) of the Constitution and held that there would be no legal objection to certain selected works being produced in Sindhi language in Devanagari script as they felt that every author has a right to publish his book in any script he likes.

Printing of Denominations on Currency notes in Sindhi Language

5349. SHRI V. NARASIMHA RAO : Will the Minister of FINANCE be pleased to state :

(a) whether representations have been received from some Sindhi organisations urging upon Government to print denominations on currency notes in Sindhi language ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The value renderings in Sindhi have not been included in the currency and bank notes so far because of the absence of a

fair measure of agreement among the Sindhi speaking population regarding the script to be adopted. The matter is, however, under the consideration of the Government.

Accumulated Provident Fund Dues in Pakistan

5350. SHRIMATI JYOTSNA CHANDA : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the distress of the Indian Nationals and Pakistan minorities serving in Pakistan whose Provident Fund accumulations were frozen in that country even after the termination of their services after 1st July, 1955 ;

(b) if so, what steps are proposed to be taken to ensure payment of their dues as most of them either returned to India or came as displaced persons after 1959 ; and

(c) In view of the Pakistan Government's refusal to do anything in this matter, whether Government propose to take effective counter measures with a view to ensuring early release of the accumulated Provident Fund dues ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) and (c). The question of settlement of provident fund claims has been the subject matter of prolonged discussions with the Government of Pakistan but no solution has yet been reached. However, Government are constantly exploring the possibility or arriving at some feasible solution.

Replacement of Sales Tax by Excise Duty

5351. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) how Government consider it fair to States, which will lose their present shares in Excise, when statistical calculations are not made on the present basis of sale commodities subject to Excise ;

(b) since sales must take place at the factory except of supplies to their own agencies, whether sales tax will now accrue to manufacturing States, with loss to other States, which are receiving their share now partly on population basis ;

(c) the rough calculations on this basis and whether they have been brought to the notice of the States which will be losing, if not, the reasons therefor ; and

(d) whether the consuming States add further Sales Tax and if so, whether it will not increase the price particularly of cloth ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The proceeds of additional duties of excise in lieu of sales tax levied on textiles (other than silk fabrics), sugar and tobacco are distributed amongst States on the basis of the recommendations of the Finance Commission from time to time. The Fifth Finance Commission recommended as under :—

"Considering all the circumstances we have come to the conclusion that the excess of proceeds of additional excise duties over the guaranteed amounts should be distributed partly on the basis of sales tax collections (excluding inter-State sales tax) during the years 1965-66 to 1967-68, and partly on the basis of population. We have accordingly worked out the percentage shares of States (other than Jammu and Kashmir and Nagaland) on this basis with equal weightage to sales tax collections and population."

These recommendations of the Fifth Finance Commission, which were accepted by Government, were given effect to through the Additional Duties of Excise (Goods of Special Importance) Amendment Act, 1970 (Act No. 3 of 1970) enacted by Parliament. The State Governments are aware of this position.

(d) Does not arise in view of the fact that no sales tax is levied by the State Governments on the above commodities.

Participation Certificates of Foreign Banks

5352. **SHRI VIRENDRAKUMAR SHAH :** Will the Minister of FINANCE be pleased to state :

(a) whether some commercial banks, especially foreign banks, have been raising short-term funds from the public, including

public sector institutions, like Life Insurance Corporation and Unit Trust of India, by issuing 'participation certificates' ;

(b) whether it is a fact that though technically different from a deposit, the amount raised through the issuance of participation certificates is a short-term deposit for all practical purposes ;

(c) whether through the mechanism of 'participation certificates', the provisions of liquidity requirements and interest rate ceiling can be avoided ; and

(d) whether it is a fact that the Reserve Bank by permitting banks to raise funds (and to lend) through participation certificates has blunted the effects of its own credit policy ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) The Reserve Bank of India has introduced a scheme under which banks (both Indian and foreign) and financial institutions like Life Insurance Corporation, Unit Trust of India or other financial institutions incorporated in India can issue participation certificates to represent inter-institutional transactions.

(b) Since the participation certificates are issued only to the financial institutions, the funds that become available to banks through the issue of such certificates represent inter-institutional transactions and are analogous to the funds that become available through the money market.

(c) Both the statutory as well as the net liquidity requirements of banks are related to the aggregate demand and time liabilities. The issue of Participation Certificates is not reflected in the liabilities and hence the liquidity requirements are not applicable to such funds. Similarly as the amounts raised through these certificates are not in the nature of deposits, the Reserve Bank's directive in respect of rates of interest on deposits is not applicable to those funds.

(d) By permitting banks to raise funds through Participation Certificates, the Reserve Bank has reduced bank's recourse to refinance from itself since banks can obtain their credit requirements to a certain extent from financial institutions and need resort to the Reserve Bank only when there

is an overall shortage of funds with the financial institutions.

Disciplinary action taken against an Employees of Indian Airlines

5353. SHRI PILOO MODY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Questions No. 5908 and 5909 on the 18th July, 1967 regarding Batteries for caravelle Aircraft and state :

(a) whether any of the cells repaired by the IAC Electrical Mechanic has been used in any live aircraft at any time, if so, the details thereof ;

(b) whether this mechanic has been victimised by permanently reducing his basic pay by two incremental slabs, which were rewarded to him for developing the process of revitalizing the rejected batteries, if so, the reasons therefor ;

(c) whether it is a fact that even severe disciplinary actions such as dismissal and suspension of services have been withdrawn fully or partially in several cases ; and

(d) if so, the reasons why disciplinary action taken against the said mechanic has not been withdrawn ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) No, Sir. Three sets of reclaimed batteries were used in an experiment to start the engine while the aircraft was on the ground. These tests failed and further experiments were abandoned as risky.

(b) A punishment of reduction by two incremental slabs was imposed on Shri D. J. Naidu as a result of disciplinary action taken against him for unauthorised absence from duty.

(c) Each case of disciplinary action is considered on its own merits.

(d) The punishment of stoppage of two increments awarded to Shri Naidu was because of his unauthorized absence. Shri Naidu's appeal was considered by the appellate authority which did not find sufficient grounds to revise the punishment.

Bearing and Injectors Missing from Transport Stores of Indian Airlines

5354. SHRI PILOO MODY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether around July/August, 1969, some bearings and injectors worth Rs. 85,000/- in all were missing from the Transport Stores of Indian Airlines ;

(b) if so, whether any charge-sheet was issued to and action taken against the person incharge or anyone in the department ;

(c) how many Dakota oil coolers are missing since 1967 ; and

(d) the action taken by the Corporation in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Bearings and injections worth Rs. 22,892.15 were found missing from the transport stores of Indian Airlines in Bombay region.

(b) In three instances no *prima-facie* case could be established against any individual. In one case departmental action has been initiated against two States Holders and it is in progress.

(c) Six Dakota oil coolers were detected as missing at Bombay.

(d) The enquiry conducted in the case revealed that the behaviour and activities of a chowkidar were found to be suspicious and his services were terminated.

Welding Machine Imported by IAC

5355. SHRI PILOO MODY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any Welding machine was imported vide, IAC Order No. HQ: CS: EE-66(1)/87 dated the 12th March 1966 ;

(b) whether it is a fact that this machine is not at all useful to the Corporation and is rusting away without any use being made of it ;

(c) if so, what was the cost to IAC of such a machine ; and

(d) which other machines and components are lying without any use and rusting away ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) Yes, Sir.

(b) The installation of the machine has been postponed till the workshops are moved into new hangars where adequate power supply will be available. There has also been delay in the receipt of full technical data regarding erection and operation of this machine.

(c) £5,020.00.

(d) In Delhi region some machinery and equipment are lying unused. This is because some items of machinery were received in a damaged condition and some have become redundant as a result of stoppage of certain types of work.

Overtime Allowance to Central Government Employees

5356. SHRI BAIDHAR BEHERA :
Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Central Government employees are not allowed overtime allowance for one hour following the normal working hours of duty ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The Second Pay Commission recommended that in the case of office staff, claim to overtime allowance should arise only for duty put in, in excess of 45 minutes beyond the prescribed hours on any working day, i.e., no compensation should be paid for the first 45 minutes of overtime work. In their view, the distinction was necessary on account of shorter hours of work of office staff. The first 45 minutes of free work was raised to one hour during the emergency in 1962 as a measure of economy in Governmental expenditure.

Departments in the Army, Navy and Air Force under Sphere of the Pay Commission

5357. SHRI MANGALATHUMADAM :
Will the Minister of FINANCE be pleased to state :

(a) the names of the main departments in the Army, Navy and Air Force which have been under the sphere of the functions

of the Pay Commission for its study for recommending the revision of pay structure ; and

(b) whether the border forces are also included in the sphere of its examination ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) In accordance with para 2(v) of Ministry of Finance Resolution No. F. 7(25) E. III(A)/69 dated 23rd April, 1970, as amended, the Pay Commission is required to enquire into and make recommendations on the structure of emoluments including benefits in cash and kind and Death-cum-Retirement benefits of personnel belonging to the Armed Forces, having regard to their terms and condition of service. Civilians in Defence Services also come within the scope of enquiry of the Pay Commission.

(b) Yes, Sir.

Credit advanced by Nationalised Banks to Neglected Areas of Bihar, Assam and J. & K.

5358. SHRI BHOGENDRA JHA :
Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1800 on the 20th November, 1970, and state :

(a) what special steps are being taken to bring the neglected areas like Bihar, Assam and J & K on par with other States ;

(b) whether it is being proposed to earmark 5.0 per cent of banking credit to the Agricultural and rural industries sector ; and

(c) if so, the details thereof, and if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) The main reason for inadequate bank credit to sectors like agriculture and small scale industry in the States of Bihar, Assam, and J & K is due to the fact that the development of banking in these States is not wide enough. Under the Lead Bank Scheme, all the districts in these States have been allotted among the public sector banks for identifying areas and sectors which are urgently in need of banking facilities and initiating action to meet the needs. The banks have also been advised

by the Reserve Bank to examine the feasibility of opening offices on a priority basis at centres in the under-banked districts in the States of Assam, Bihar, Orissa and Nagaland without waiting for the completion of detailed surveys of the districts under the Lead Bank Scheme.

(b) and (c). As indicated in reply to Unstarred Question No. 1800, answered in Lok Sabha on 20th November, 1970, every effort is being made by the banks to step up their lending to agriculture, small scale industry and other categories of small borrowers. There is, however, no intention to deny credit to trade or industry, required for productive purposes. It is not considered necessary or desirable to earmark any portion of bank credit for any particular sector as such.

Educational Services

5359. SHRI MANGALATHUMADAM : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether there is a proposal under consideration of Government for starting an Educational Service on the lines of the one like I. A. S. and I. F. S. :

(b) whether this proposal has been studied by the University Grants Commission or any high power body under the Ministry ; and

(c) if so, the details of the same ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). No, Sir. However there is a proposal to constitute a Central Educational Service. Its details have not yet been finalized.

Construction of a Bridge across River Ganga near Monghyr

53.0. SHRI MADHU LIMAYE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have received any representation from a Member of Parliament about the construction of a bridge across the river Ganga near Monghyr, an important town in Bihar ;

(b) if so, the main arguments in support of this bridge given in the representation and the enclosed documents ;

(c) whether Government propose to undertake a feasibility study ; and

(d) if not, the reasons for not examining the proposal in depth ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (d). Presumably the Member is referring to the Memorandum submitted by the Monghyr, Vikas Samiti to the Government of Bihar, a copy of which has been forwarded by him to the Government of India for having the proposal for the construction of the purposed bridge examined. As the proposed bridge would fall on a State road, the Government of Bihar are primarily concerned with its construction. The State Government have, therefor, been requested to intimate the action taken/ proposed to be taken on the Memorandum submitted by the Monghyr Vikas Samiti.

Wage Increase for Government Staff

5361. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) with reference to report in *Hindustan Times* of the 28th November, 1970 that the Kerala Chief Minister favours a holiday on wage increases for Government staff, as during the last four years his Government had expended between 30 to 40 crores of rupees on salary increases, which diverted to industrialisation would have increased employment opportunities, what steps will be taken to check further demands of staff, which the Pay Commission is considering ;

(b) whether Government propose to refer to the Pay Commission to consider that increases arising from inflation are funded to the Provident Funds of the employees, as that would check the neutralisation of the increase from corresponding increase in prices ; and

(c) whether the Centre will consider giving the States the amount required by the States by deduction from the grants it makes outside the provisions of the Finance Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). According to the terms of reference of the 3rd

Pay Commission, the Common *inter alia* will make its recommendations having regard, among other relevant factors, to the economic conditions in the country, the resources of the Central Government and the demands thereon such as those on account of developmental planning, defence and national security, the repercussions on the finances of the State Governments, public sector undertakings, local bodies, etc. The matters referred to by the Hon'ble Member can be considered by the Government only after the recommendation of the Commission in this regard become available.

(c) No, Sir.

Malpractices by Architects and Engineers

5362. SHRI MADHU LIMAYE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether his attention has been drawn by a Member of Parliament to the malpractices indulged in by top architects/engineers in Government and semi-Government services in Delhi ;

(b) if so, the names of the officers and the nature of allegations made against them ;

(c) whether any enquiry has been ordered or will be ordered against these officers ; and

(d) if not, the reasons for not holding an enquiry ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). Yes, Sir. The Member has alleged that certain top architects/engineers in the service of the Central Government and certain autonomous organisations are engaging themselves in private practice and designing private buildings and structures and supervising their construction. He has also alleged that "Government machinery, stationery and time" are being utilised for this private work. The names of the officers and the type of private work done by them, as given by the Member, is at Annexure I.

(c) and (d). Since these officers are employed in other Ministries and organisations, not under the control of the Ministry of Education and Youth Services, these allegations against them have been forwarded

to the concerned Ministers/Heads of Organisations for detailed enquiry and appropriate action. As for the allegation that a senior architect of CPWD has designed the farm house of the Prime Minister, the correct position is that no one has designed a house for the Prime Minister, nor does the Prime Minister have any such house.

ANNEXURE I

1. *Shri J. R. Sehgal, Senior Architect, Civil Aviation, New Delhi.*

This officer designed and supervised the construction of the building of the following plots :—

Plot Nos. B-1, B-3, B-18, B-26, B-50, C-1, C-32 and C-33.

2. *Shri Ved Prakash Agarwal, Chief Architect of Delhi Development Authority.*

This officer designed and supervised the construction of the building of Shri C. P. Malik, Safdarjung Development Area, Dehra Ismail Khan Cooperative Society situated on Rohtak Road, and he is also associated with the construction of building in other colonies. Shri Punj and Shri Jobri of DDA are working with this officer.

3. *Shri Dhamija, Chief Architect of NDMC.*

4. *Shri M. M. Rana, Senior Architect of C.P.W.D.*

This gentleman has designed the Farm House/Farm of the Prime Minister.

5. *Shri L. R. Larola, Senior Architect, C.P.W.D.*

Bank Board's Scheme

5363. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) with reference to the Bank Board's Scheme, what will be the increase in the cost of Directorates from the new scheme and the reason for having two full-time Directors ;

(b) what will be the salaries of the full-time Directors and will they be related to the salaries of the highest paid government servants ;

(c) the reason for having two Directors from the staff of the Bank ;

(d) whether the Managing Committee

will not dilute the authority of the Board and the Managing Directors, and if not, what advantages it will have over the Board, which is only slightly larger :

(e) whether it is proposed that the Board of Directors should include representatives of the main class of borrowers to balance the representation of deposits and of agriculturists, artisans and workers ; and

(f) what are the relative proportions of borrowings by industry, trade, agriculture, workers and artisans at present ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Presumably information is desired about the likely increase in expenditure on account of the larger Board's envisaged in the Scheme as compared to the first Boards of Directors. It is not possible to indicate this as the fees and scales of travelling and halting expenses payable to the Directors have yet to be decided under Clause 17 of the Scheme which is before Parliament. The Scheme provides that while every Bank will have a Managing Director, another whole-time Director may be appointed in a bank if it is considered necessary to do so in the interests of the bank.

(b) While fixing the salaries of the whole-time Directors in consultation with the Reserve Bank, the Central Government will take into consideration all relevant factors including the salaries of the appropriate level of Government servants and salaries in public sector enterprises.

(c) The employees of a bank fall in two categories, namely, the 'award staff' who are the workmen and 'non-award' staff who are officers. It would not be fair to give representation only to one of the two categories. Therefore, it has been provided in the Scheme that there should be one representative from each of the two categories of employees.

(d) Under Section 7(2) of the relevant Act the general superintendence, direction and management of the affairs and business of a bank vest in its Board of Directors. The Management Committee and the Managing Director will derive their powers from the Board, as provided respectively in Clauses 13(3) and 6 of the Scheme. The powers and functions of the Management Committee and the Managing Director will be clearly demarcated and the question of any overlapping of jurisdiction between the

Management Committee and the Board or the Managing Director would not arise.

(e) In addition to the Directors contemplated in section 9(3) of the relevant Act the Scheme envisages that the Central Government will appoint upto a maximum of five directors from among persons having special knowledge or practical experience in respect of one or more matters which are likely to be useful for the working of the nationalised bank.

(f) Banks do not collect detailed figures of advances to workers and artisans. Tentative estimates indicate that as about the middle of 1970 the respective shares in the aggregate advances of scheduled commercial banks to industry, commerce and agriculture were approximately of the orders of 64%, 17% and 8% respectively.

Allotment of some of the city bus routes to private operators by Delhi Administration

5364. SHRI LOBO PRABHU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) with reference to the report in *Hindustan Times* of the 1st December, 1970 that the Delhi Administration may allot some of the City Bus Routes to Private Operators, whether this collaboration between the public and private sectors in Transport is proposed to be commended to all State Transport systems ; and

(b) the reasons why loans are not advanced to State Transport Units, which are working at a loss and without depreciation of their stock for its due replacement whether they will be asked to explore what routes can be given to private operators ?

THE DEPUTY-MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Permits for the operation of stage carriages are granted by State/Regional Transport Authorities constituted by the State Governments under the Section 44 of the Motor Vehicles Act, 1939. Since the executive authority in respect of road transport vests in the State Governments, it is for them to consider whether road transport services may be allowed to be operated by the public and private sectors jointly.

(b) It is a matter for the State Governments to consider.

Coal Ash Produced by National Rayon Corporation

5365. SHRI D. BASUMATARI : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Coal Ash being produced at National Rayon Corporation was being disposed of free of cost for the past 8 years : and

(b) whether at the insistence of the new Directors of the Board tenders were invited and the said Corporation shall now fetch Rs. 5 lakhs per year from the sale of the same coal ash ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) In the Inspection Report under 209(4) of the Companies Act, 1956, there are references to disposal of coal ash, free of cost, during some of the years.

(b) According to the Inspection Report, the matter was considered by the Board in March, 1970, and necessary steps were taken to call for tenders. It is observed by the Inspector in this context that it is learnt that the company has awarded the contract for clearance of coal ash to Messrs National Transport Co. at Rs. 5.31 per ton.

Ban on Planting and Cultivation of Hashish

5366. SHRI CHENGALRAYA Naidu : SHRI R. BARUA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to ban planting of the Hashish and its cultivation in the country ;

(b) whether State Governments have been consulted on this issue and if so, their views ; and

(c) whether any licensing system would be set for permitting cultivation and planting of Hashish in certain areas of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA

CHARAN SHUKLA) : (a) and (b). Cultivation of cannabis plant for production of Hashish (Charas) is banned since long in the country.

(c) Question does not arise.

12.01 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SHRI SHRI CHAND GOYAL (Chandigarh) : I would like to raise a point. I had given notice of a calling attention motion regarding the agitation in Chandigarh and the discontent among the people there. The reply which was given by the Minister of Home Affairs, Mr. K. C. Pant, was absolutely unsatisfactory. He had said that there was a responsibility of the Central Government towards the people of Chandigarh. I want to know whether the Chandigarh Administration's recommendations contained something irresponsible which compelled the Minister to say that they also owe a responsibility towards the people of Chandigarh.

The position is that the rents in Chandigarh are increasing at a high rate, that a student to hire a room for Rs. 70 per month, and a Government employee who gets Rs. 300 has to pay Rs. 150 for his accommodation.

Kindly hear me because you have not admitted my calling attention motion.

An agitation is going on. Hunger strikes and chain fasts are going on for eight days because the problem is so serious, it is affecting 59 to 60 thousand people. All Government employees, students and members of the trading community are very much hard hit, and this is why this has become a mass movement there. The agitation is of the common man there. Now they are resorting to hunger strikes and chain fasts, and the Minister must assure us as to when they will bring the necessary legislation or at least the regulation of rents. This is a very serious problem which is agitating the minds of the Chandigarh people for a long time.

DR. RAM SUBHAG SINGH (Buxar) : The Minister may be asked to make a statement regarding the atrocities committed in the Midnapore Central Jail. Yesterday it was raised specifically.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, रुल 377 के अन्तर्गत में एक मामला उठाना चाहता हूँ। यह मामला सारे सदस्य से सम्बन्धित है। समाचार-पत्रों में खबर छपी है कि मन्त्री मण्डल की किसी बैठक में पारियामेंट के मेम्बरों को टेलिविजन के लिए कर्जा देने से मना कर दिया गया है। हम जानना चाहते हैं कौन ऐसे सदस्य हैं जो टेलिविजन के लिए कर्जा चाहते हैं? हमने कर्जा नहीं मांगा है लेकिन सारे सदस्यों को बदनाम किया जा रहा है। यह मामला किसने कैबिनेट में भेजा? वे कौन से सदस्य हैं जोकि सरकार के लोन के मोहताज हैं? पार्लमेंट के मेम्बरों के बारे में इस तरह की खबर देना जैसे सारे ही मेम्बर टेलिविजन चाहते हैं, वे सरकार के दरवाजे पर खड़े हैं कहाँ तक उचित है? आप सरकार से पूछें कि वे कौन मेम्बर हैं जो कर्जा चाहते हैं? इसमें सारे सदस्यों को बदनाम करने की जरूरत नहीं है।... (व्यवधान)...

MR. SPEAKER : The Minister will clear the position in the course of the day.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I am speaking subject to correction, but so far as I know, it was a general proposition. I do not know whether individual Members of Parliament had approached the government in this regard or whether it was a general proposal.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह मामला उल्लंघन गया है। प्रधान मंत्री बताने की कृपा करें कि क्या मंत्री मण्डल ने यह तथ किया है कि पारियामेंट के मेम्बरों को टेलिविजन के लिए कर्जा नहीं दिया जायेगा और अगर यह तथ किया है तो इसको तथ करने की जरूरत क्यों पड़ी? वे कौन से मेम्बर हैं जो कर्जा चाहते हैं?

श्रीमती इंदिरा गांधी : जहाँ तक मेरा अनुमान है कोई खास मेम्बर नहीं थे, शायद सामान्य प्रस्ताव था। मेम्बर्स ने शायद कभी कहा होगा।

डा० राम सुभग सिंह : इसको वापिस लीजिए। इधर किसी मेम्बर ने नहीं मांगा है।... (व्यवधान)...

श्री कंवर लाल गुप्त (दिल्ली सर्व) : अध्यक्ष महोदय, मैं यह जानना चाहता हूँ कि सुप्रीम कोर्ट का जो फैसला प्रीवी पर्सन्ज के बारे में हुआ है उसको गवर्नरमेंट ने अब देख लिया होगा तो अब सरकार का माइन्ड किसर जा रहा है? आया वह स्पेशल सेशन बुलाकर बिल ला रहे हैं या कोई बिल ला ही नहीं रहे हैं या फिर प्रिन्सेप के साथ बातचीत कर रहे हैं? भास्तिर सरकार क्या करना चाहती है?... (व्यवधान)...

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, प्रधान मंत्री ने अभी तक यह नहीं बताया कि कैबिनेट ने कर्जा न देने के बारे में फैसला किया या नहीं। वे कहती हैं कि उन्हें याद नहीं है। कैबिनेट की मीटिंग हुई होगी, उसकी अध्यक्षता उन्होंने की होगी तो मैं जानना चाहता हूँ कर्जा किसने मांगा है।... (व्यवधान)...

श्रीमती इंदिरा गांधी : मैंने जो जबाब दिया उसमें निहित था कि एक प्रस्ताव प्राया था...

श्री अटल बिहारी वाजपेयी : किसकी तरफ से आया था?

श्रीमती इंदिरा गांधी : प्रस्ताव मिनिस्टर की तरफ से आया था। मैं यह कह रही हूँ कि जहाँ तक मुझे मालूम है किसी खास मेम्बर ने नहीं मांग की थी बल्कि एक आम बात उठी होगी जो हमारे सामने रखी गई। लेकिन हमने जो निर्णय लिया है उससे आपको लुक्सी होगी।

[श्रीमती इन्दिरा गांधी]

सोधी साहब ने एक बात कही है उस पर हम जरूर विचार करेंगे।

He would like to appear on television and not just to view it.

श्री कंवर लाल गुप्त : मैंने जो बात पूछी थी उसके सम्बन्ध में प्रधान मंत्री बतायें कि उनका माइंड किधर जा रहा ? ... (व्यवधान)...

डा० राम सुभग सिंह : मैंने मिदनापुर के बारे में कहा था ?

अध्यक्ष महोदय : मिदनापुर के बारे में स्टेटमेंट करेंगे। ... (व्यवधान)...

श्री कंवर लाल गुप्त : मैंने यह पूछा था कि सुप्रीम कोर्ट के फैसले पर क्या सरकार ने लीगल आस्पेक्ट की जांच कर ली है ? ... (व्यवधान)...

डा० राम सुभग सिंह : कल वहां पर एक दर्जन आदमी मारे गए हैं तो कब दिया जायेगा जवाब ?

श्रीमती इंदिरा गांधी : इसका जवाब तो वह देने जा रहे हैं। ... (व्यवधान)...

SHRI K. SURYANARAYANA (Eluru) : For the production of consumer goods, facilities are already being given from the co-operative banks, from the private banks, from the commercial banks, from the Government nationalised banks. So, there is no necessity from the Government side to give them any more special facilities particularly in these hard days when every one suffers. (Interruption)

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, इन्होंने कोई इंटेरिम फैसला लिया है या नहीं ? इनके लीगल एक्सपर्ट्स ने क्या राय दी है ? क्या सरकार स्पेशल सेशन कराने जा रही है या नहीं ? इसमें तीन चार महीने के इंटेरिम

प्रेमेन्ट की भी बात है, वह प्रेमेन्ट करेंगे या नहीं करेंगे ?

श्रीमती इंदिरा गांधी : जजमेंट बहुत पेचीदा और लम्बा है। उस पर पूरी तरह से विचार किया जा रहा है।

SHRI S. M. BANERJEE (Kanpur) : Yesterday, I raised two issues, and I was seriously thinking that the Minister of Foreign Trade or the Minister of Labour and Employment would kindly make a statement, because, today is the last day of this session. That is what I said. There is already a cry by the textile workers in Kanpur. This is concerning the Central Government, because the Central Government is concerned in two ways. It is the non-implementation of the Wage Board award by the J and K Industries, one of the biggest employers in Kanpur among the textile industry. Secondly, they are trying to implement the scheme of rationalisation. Thirdly, there is a shortage of cotton. They have taken this pretext, and have laid off workers, and have closed down the mills, throwing 10,000 textile workers on to the streets. I expect that the Minister of Foreign Trade will make a statement. I have sent a letter already to him, and you have passed on my letter to him. Let him kindly make a statement. I would urge upon you to ask him to make a statement. Today is the last day of this session. So, to avoid a general strike of all the textile workers in Kanpur, a statement should be made.

The Prime Minister should also make a statement about this : It was raised in the other House also. The Government said that Government have an open mind about the Supreme Court judgment. Open mind sometimes means vacant mind also. We want a special session to pass the Bill. We do not want the princes to get a copper from this Government. The Bill should be brought without providing for any compensation.

SHRI M. L. SONDHI (New Delhi) : There are certain specific problems about New Delhi. Sir, we have been seeing the skyline of New Delhi. So many multi-storeyed buildings are coming up and there is no law to regulate it. All sorts of

problems are arising out of it, including crimes, corruption, etc. I want an assurance that there will be a thorough enquiry by the CBI into it. I also want an assurance that special steps will be taken to provide for police arrangements, for which I would like a high level cell to be set up to handle the new problems. There should be a high level grievance redress cell for the police. There is a lot of discontent amongst the police and it has to be looked into. Then, crimes have doubled in Delhi since last year. About all these problems, somebody should make a statement, either the Prime Minister or the other ministers concerned. They should not ignore New Delhi.

beyond my intention that it should in any way erode the powers and privileges of members. I assure you about that. This House has laid down a certain procedure and I was asked in this House to give some ruling. I avoided giving a ruling; I did not want to, but the House insisted on it. I said, I cannot give a ruling offhand. So, I just went into the proceedings of the previous Rules Committees and also rule 353. I am told there is objection to the words "permission by the Speaker". Is there anything else?

SHRI S. M. BANERJEE (Kanpur) : Also, you said it shall not form part of the record.

RE : PROCEDURE FOR DEALING
WITH ALLEGATIONS AGAINST
OUTSIDERS

SHRI S. KUNDU (Balasore) : Sir, with all respect to you, I would like to say something. When I say this, I request you not to take it that I am commenting on your action. Yesterday I raised the matter about your ruling. It is my humble submission—not a comment on your ruling—that I felt yesterday that the ruling you gave, it will erode the powers and privileges given to Members under the Constitution. I pointed out to you at least two major departures. Earlier, if anybody wanted to make an allegation, he had only to intimate it to the Speaker. Now you have said that permission has to be sought. My personal opinion is, by this ruling the power given to us to make a statement in the House without fear or favour has been eroded considerably. I understand the Rules Committee which met yesterday could not discuss the matter because they were engrossed with a lot of other things. I would request you to take the House into confidence and tell us what exactly is the position. You said, the leaders of the parties and other members who are interested can talk to you. I would request you to talk to them over this matter or put the whole matter before the Rules Committee.

MR. SPEAKER : I am very grateful to you for bringing it to my notice. There is a lot of misunderstanding about it. At the outset, I must assure you that it is much

MR. SPEAKER : I will explain it to you. I have told the leaders who met me and sent suggestions that leave aside whether it is my ruling or not. I have only referred to rule 353 and two quotations from the proceedings of the Rules Committee—I would be glad to refer it back to the Rules Committee. I relied on three things—rule 353 and two decisions of the Rules Committee. Rule 353 provides for "previous intimation" in which case I do not come into the picture.

SHRI NATH PAI (Rajapur) : If you are referring it to the Rules Committee may I humbly submit that we do not proceed with further discussion?

MR. SPEAKER : Let me explain the position. Then you can decide what you want. Rule 353 refers to "previous intimation". But that is not adhered to sometimes. I was asked : if the member had not given previous intimation, how did I allow it? As you know; in the case of Shri Shashi Bhushan he did not give it and then there was apology. There was no necessity of going into this procedure—if he had not given previous intimation, then the member should be made to express regret in the House. I did not like it. When the previous intimation comes, the Speaker does not come in; it automatically goes; I do not come in. I do not sit as a judge and I do not scrutinise whether this has happened or this has not happened. If there is no previous intimation, then comes the question of my permission, because I did

[Mr. Speaker]

not permit it ; there is no permission because there is no previous intimation. But if you say "with previous intimation" and that is not given and then Speaker's permission is not sought, then better scrap rule 353. That is all what I want to say.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I think you now have somewhat clarified it. But let it be categorically stated that if a member gives you intimation then he can make the allegation, whatever it is. If he has not intimated to you, then he will have to seek your permission to raise it. Is that your ruling ? If he gives intimation, then there is no question of any permission.

MR. SPEAKER : If he writes, I do not come in ; so, no question of my permission.

SHRI NATH PAI : You have suggested that it will be desirable to refer the whole matter to the Rules Committee. If that is your intention, I would very much like to support it and I suggest that we better do not proceed with it here. I do not see how you reached the conclusion that 353 needs to be scrapped. It is a question of different interpretation. Till we change it your interpretation will prevail. But I submit that the whole matter should be referred to the Rules Committee, which is the competent body to deal with it.

MR. SPEAKER : Yesterday I saw some very good friends of mine were agitated over it. There is no question of obstinacy. I am the servant of the House. I am not the master of this House. The Speaker is the servant of this House. I am to be guided by your wishes. When you asked me to interpret it, I gave the genesis ; I quoted the rule and the proceedings of the Rules Committee. If you think that the previous decision of the Rules Committee on rule 353 should be reversed, you better discuss it. Then my ruling would be based on that. If the Rules Committee comes to another conclusion, my ruling will be based on that conclusion. What is the fuss about it ? (Interruptions ...)

MR. SPEAKER : We will now take up the next item. (Interruptions) As this is the last day, I assure you I will accommodate

all of you, but one at a time. I will have to move from one side to another side. Some of you should have more patience.

DR. RAM SUBHAG SINGH (Buxar) : The IAC and Air India flights are in complete doldrums and nothing is being done to correct them, because the IAC administration has gone to dogs. Therefore, something concrete should be done, not to penalise the pilots but to correct the administration and to restore the flights. The Minister should make a statement.

श्री रम राय (पुरी) : अध्यक्ष महोदय, मैं आप की अनुमति से दो सवाल उठाना चाहता हूँ। पहला सवाल यह है कि 26 जून, 1967 को उड़ीसा विधान सभा के 25 सदस्यों और लोक सभा के 6 सदस्यों ने राष्ट्रपति को भूतपूर्व मुल्य मन्त्रियों के ब्रजाचार के बारे में जांच करने के लिए एक याचिका दी थी। उस समय श्री चव्हाण यह मंत्री थे और उन्होंने उड़ीसा के मुल्य मन्त्री श्री आर० एन० सिंह देव को लिखकर दिया कि वह इसके बारे में जांच करवायें। मुल्य मन्त्री ने कहा कि उसमें कोई प्राइमे फेसी केस नहीं है। फिर श्री चव्हाण ने आग्रह किया कि किसी हाई कोर्ट या सुप्रीम कोर्ट जज को लेकर जांच करवाई जाये। सुप्रीम कोर्ट के एक भूतपूर्व जज श्री मधोलकर को लेकर जांच कमिशन बिठाया गया। अब उस कमिशन की रिपोर्ट आ गई है और ग्रालबारों में प्रकाशित भी हो गई है।

मैंने आप को लिख कर दिया है और मैं चाहता हूँ कि यह मन्त्रालय की तरफ से इस रिपोर्ट को सदन पट्ट पर रखा जाये। चूंकि 25 विधान सभा के सदस्यों और 6 लोक सभा के सदस्यों ने लिखकर दिया था, इसलिए लोक सभा भी बीच में आ जाती है। भारत सरकार इससे सम्बन्धित है। इसलिए मैं आप की अनुमति से मधोलकर कमिशन का एक वाक्य पढ़कर सुनाना चाहता हूँ। वह इस प्रकार है :

"It is in the public interest, even at this point of time, to constitute a commission of inquiry against Dr. Mahatab."

इह उन्होंने बाकायदा लिखकर दिया है। मैं आपकी अनुमति से मधोलकर कमिशन की रिपोर्ट की एक प्रति सदन पटल पर भी रखना चाहता हूँ।

श्री राम सेवक यादव (बाराबंकी) : मैं चाहता हूँ कि मधोलकर कमिशन का प्रतिवेदन आप सदन पटल पर रखने की अनुमति दें।

श्री रवि राय : यह डाकुमेंट पब्लिश हो चुका है और वह गवर्नरमेंट पब्लिकेशन है। मेरा दूसरा प्लाइट यह है कि आप को मालूम होगा कि आम चुनाव के पहले उड़ीसा में एक ट्रैक्टर स्कैन्डल के बारे में चर्चा चल रही थी। उसमें करीब 24 लाख रु का घोटाला था। सी० बी० आई० की एन्वायरी भी हुई है। आंध्र प्रदेश के मामले में उन्हें 90 प्रतिशत ऐडवान्स दिया जा चुका था। मैंने इसके बारे में एक शार्ट नोटिस ब्वेइचन भी दिया था। उसमें भारत सरकार के अफसर भी फंसे हैं और उड़ीसा सरकार के अफसर भी फंसे हैं। मैं आपके माध्यम से कहना चाहता हूँ कि सरकार इस पर रोकनी डाले। 34 लाख रुपये का ट्रैक्टर स्कैन्डल हुआ, लेकिन उड़ीसा सरकार को एक भी ट्रैक्टर नहीं मिला जब कि 90 परसेंट ऐडवान्स इस फर्म ने ले लिया था। इसमें सी० बी० आई० एन्वायरी भी हो चुकी है।

SHRI H. N. MUKERJEE (Calcutta—North-East) : Are we paid by the country to waste the time of the House? Are we paid by the country to be a part of this kind of a circus?

SHRI SURENDRANATH DWIVEDY : This is a public document published by the Government of Orissa. There should be no objection to putting it on the Table.

MR. SPEAKER : His position is that the commission was appointed by the State

Government, not by the Government of India, over the State Government's Ministers.

MR. SPEAKER : I will have to consider it.

श्री रवि राय : सेंट्रल गवर्नरमेंट ने उड़ीसा सरकार से कहा। यहां श्री चव्हाण उपस्थित हैं, वह इस बारे में बतला सकते हैं। यह पब्लिश्ड डाकुमेंट है। आप इस पर बाद में विचार कीजियेगा और फैसला दीजियेगा। मैं आप की अनुमति से इसको सदन पटल पर रखना चाहता हूँ।

MR. SPEAKER : I will have to examine it.

SHRI SURENDRANATH DWIVEDY : If the Government is prepared to lay it on the Table of the House, it will be very good.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : Sir, about this inquiry.....

SHRI S. M. KRISHNA (Mandya) : I also want to say something so that the reply of the hon. Minister may be a comprehensive one. He referred to Orissa. May I refer to the charge-sheet that has been filed against the Government of Mysore by about 40 Members of the Mysore legislators... (Interruptions)

MR. SPEAKER : No, no. I am not allowing it. (Interruptions)

SHRI RAJASEKHARAN (Kankapura) : This is incorrect. There is no end to allegations.. (Interruptions)

MR. SPEAKER : I am not allowing it.

SHRI K. C. PANT : Sir, the Chief Minister of Orissa had asked Shri Mudholkar to go into certain papers with regard to certain allegations. Shri Mudholkar gave his conclusions to the Chief Minister who had asked for them. No commission as such was

[Shri K. C. Pant]

appointed. Now it is upto the Chief Minister, the State Government there to decide about the publication of the report.

SHRI SURENDRANATH DWIVEDY : They have published it.

SHRI RABI RAY : They have published it. मैं आपके सामने रख रहा हूँ। आप इसको लाइब्रेरी में रखिये।

SHRI SURENDRANATH DWIVEDY : I think, he is not well-informed. There was no commission appointed, as he said. The commission will be appointed by the Government of Orissa on the basis of this report. The report says that a further probe is necessary and a commission should be appointed because a *prima facie* case has been established. He said that they have not published it. The Government of Orissa had published it and laid it on the Table of the Assembly. What we want is that since the Government of India was also in the picture, they should place it on the Table of the House.

MR. SPEAKER : It only shows that it relates to the State because it was laid on the Table of the Assembly.

श्री मधु लिमये (मुंगेर) : उनके कहने पर किया।

श्री रवि राय : मैंने आपको पूरा इतिहास बतलाया है कि उड़ीसा के 25 एम० एल० ए० और 6 एम० पी० राष्ट्रपति से मिले।

SHRI BAL RAJ MADHOK (South Delhi) : This "free for all" used to be allowed in the last hour of the day. It has been started right now. Let us finish the agenda first. (Interruptions)

श्री रवि राय : आप कह सकते हैं कि आप बाद में फैसला देंगे।

MR. SPEAKER : Unless I study it, I will not give any ruling.

श्री रवि राय : ठीक है, आप बाद में फैसला दें।

SOME HON. MEMBERS rose—

MR. SPEAKER : All of you are standing at a time. Have you sent any intimations to me about what you want to say? (Interruptions) They are all abrupt..... (Interruptions)

श्री मधु लिमये : मैंने लिख कर भेजा है।

SHRI J. M. BISWAS (Bankura) : Sir, when the hon. Member Shri Shashi Bhushan brought some allegations against Shri Kantilal Desai on that day, many Members of this House, through you, requested the Government to appoint an inquiry committee. The same thing was raised in the Rajya Sabha where many Members brought allegations against Shri Kantilal Desai. I want to know what is the decision of the Government as to whether they are going to appoint an inquiry committee..... (Interruptions.)

MR. SPEAKER : Order, order. Will you please resume your seat? (Interruptions) Mr. Shashi Bhushan said in this House that he will be sending those papers and the evidence to the Government for inquiry. But he is not here today..... (Interruptions).

SHRI J. M. BISWAS : Not only Mr. Shashi Bhushan, in the Rajya Sabha hon. Members, Shri Chandra Shekhar and Mohan Dharia and Mr. Madhu Limaye of this House also raised a similar allegation. My point is that the Government may be asked to hold an inquiry... (Interruptions).

MR. SPEAKER : The House cannot proceed if you go on like this. (Interruptions).

SHRI R. K. AMIN (Dhankuka) : Sir, I gave you a call attention notice on the bye-election at Anandpur Sahib in Punjab where foreign interference is going on. You should ask the Minister to make a statement on that.

SEVERAL HON. MEMBERS rose.

SHRI J. M. BISWAS : I am not making any allegation. But allegations were brought

MR. SPEAKER : Mr. Biswas kindly sit down.

SHRI C. M. KEDARIA (Mandvi) : May I ask Mr. Shashi Bhushan to make this allegation outside this House ?

SHRI SHIVAJIRAO S. DESHMUKH (Pagbhani) : You should hear this side also, Sir.

MR. SPEAKER : I think you are not competing with each other. Are you competing with each other ?

SEVERAL HON. MEMBERS *rose*.

MR. SPEAKER : I can call one Member, not all of you.

श्री प्रेम चन्द्र वर्मा (हमीरपुर) : उनकी बात आप सुनते हैं तो हमारी बात भी सुनिये ।

SHRI JYOTIRMOY BASU (Diamond Harbour) : I am trying to catch your eye. You promise to call me. I am waiting.

SHRI NATH PAI : I have been trying since yesterday.

SHRI K. LAKKAPPA (Tumkur) : My submission is ..

MR. SPEAKER : Mr. Lakkappa, will you please sit down. I have called Acharya Kripalani. He was trying but I have asked him not to stand up. Acharyaji.

SHRI J. B. KRIPTALANI (Guna) : I would refer to the ruling that you have announced about defamatory statements made in the House and you have said that the matter will be again reconsidered in the Rules Committee and you will come to a decision.

In making the rules I have to suggest one thing. This question arose when some Bhushan—I don't remember his name—

AN HON. MEMBER : Not Padma Bhushan.

SHRI J. B. KRIPTALANI : Mr. Shashi Bhushan...

MR. SPEAKER : You can put your views before the Rules Committee.

SARI J. B. KRIPTALANI : I am only suggesting what the Rules Committee should do.

Mr. Shashi Bhushan certainly brought charges against somebody. He also mentioned the father's name. Care must be taken. This is an indirect reference as if father had something to do with what his son has done. I would submit that the father is not responsible for the son nor is he responsible for the mother nor the mother is responsible for the father nor the husband is responsible for the wife

MR. SPEAKER : Either the Rules Committee shou'd provide it or we should have - no son, no father, no mother otherwise.

SHRI M. R. MASANI (Rajkot) : Should we not go back to the agenda ? You should please stick to the rules.

MR. SPEAKER : After all some Members have written to me.....(Interruptions). How can I ignore that ? Certain members have asked me. If you had also sent to me, I could not have gone without dealing with that.

SHRI M. R. MASANI : Let us finish the agenda and give them time later .. (Interruptions).

SHRI NATH PAI ; Like advance booking on the Indian Railways, since yesterday I have been trying to catch your eye.

MR. SPEAKER : It is not a voluntary act of catching the eye. People throw and thrust themselves in my eye. I simply can't help it...(Interruptions). Before I call you somebody else enters by force into my eye. What can I do ?

श्री मधु लिम्बे : पिछली बार आप की अनुमति से सूती कपड़े की मिलों के द्वारा नियंत्रित कपड़े के उत्पादन के बारे में जो कानूनी उल्लंघन वर्गेरह हो रहे हैं, उसकी ओर मैंने आपका व्यापार लींचा था। जब किसी मामले को आपकी अनुमति से हम उठाते हैं तो

[श्री मधु लिमये]

क्या सरकार का यह कर्तव्य नहीं होता है कि वह उसका खुलासा करे। मैंने इस बात की ओर आपका ध्यान दिलाया था कि 25 प्रतिशत कपड़े का उत्पादन नियंत्रित कपड़े का करने के बारे में नियम है और अगर वह नहीं होता है तो एक मीटर पर छः पैसा जुर्माना देना पड़ता है। तकरीबन सभी मिलें सुपरफाइन कपड़े का उत्पादन करती हैं और छः पैसे जुर्माना प्रति मीटर दे देती हैं क्योंकि सुपरफाइन कपड़े पर चालीस पैसे से लेकर साठ पैसे तक उनको मुनाफा होता है। अब टैक्सटाइल मिलों का मामला केन्द्रीय सरकार के अधीन है और विवेद व्यापार मन्त्री को इसके बारे में वक्तव्य देना चाहिये था कि सरकार इसके बारे में क्या करने जा रही है। लेकिन इतने दिनों के बाद भी सरकार ने वक्तव्य नहीं दिया। आज सदन स्थगित होने से पहले आप सरकार को आदेश दें कि वह इसके बारे में वक्तव्य दे।

आज चौथी योजना पर बहस होने वाली है। लेकिन आप जानते हैं कि उसके लिए समय नहीं है। मैंने एक प्रस्ताव इस तदन को बरखास्त करने के बारे में राष्ट्रपति को सिफारिश करने हेतु आपके पास भेजा था। आप वीराय में यह अगर संविधान और नियमों के विपरीत न हो तो आप उस पर बहस कराइये। मैंने डा० राम सुभग सिंह, श्री अटल बिहारी बाजपेयी, प्रो० रंगा, आदि विरोधी दलों के नेताओं से बात की है और सभी की राय यह है कि उस पर बहस होनी चाहिये और बहस करने का मौका सदन को दिया जाना चाहिये। चौथी योजना पर बहस तो हो नहीं सकती है, इस बास्ते कम से कम इसके लिए आप एक छेड़ घंटा निकालिये और सभी विरोधी दलों की जो इच्छा है, उसकी पूर्ति आप करिये।

श्री अटल बिहारी बाजपेयी (बलरामपुर) : यह प्रस्ताव बड़ा महत्वपूर्ण है। मर्यादा

जाने से पहले हम निश्चित करके जाना चाहते हैं कि हमें खुनाव के भैदान में उत्तरता है या फिर सदन में वापिस आना है।

डा० राम सुभग सिंह : श्री लिमये के प्रस्ताव पर बहस का मौका दिया जाना चाहिये। मैं इसका समर्थन करता हूँ।

SOME HON. MEMBERS—*rose.* (*Interruptions*).

MR. SPEAKER : Have you sent me intimation of any notices ? I am dealing with only those about whom I have intimation.

SHRI JYOTIRMOY BASU : Those letters have been sent.

MR. SPEAKER : Did you send intimation ?

SHRI JYOTIRMOY BASU : I have written to you, Sir.

MR. SPEAKER : Have you given intimation ? I don't find it here anywhere.

श्री मधु लिमये : मैंने जो सुझाव रखा है उस पर आप कुछ निरांय देने ? जो भी आपका निरांय होगा, मैं मान लूँगा।

अध्यक्ष महोबय : वक्त कहां से निकालेंगे ? निरांय दे भी दूँ तो वक्त कहां से निकलेगा ?

SHRI JYOTIRMOY BASU : Sir, 2½ lakh of jute-mill workers are on strike since the last 10 days. The owners are funny and greedy. Will the Government go into this matter and settle the dispute ?

SHRI H. N. MUKERJEE : It is a very important subject.

MR. SPEAKER : I have not received any intimation from either of you.

SHRI H. N. MUKERJEE : How is it that you are shutting out such an important matter ? Suddenly you announce that you are calling people on the basis of intimations. There is nothing here in the rules for that purpose. You, Sir, are a sticker for rules

and you should, therefore, observe the rules. There is nothing in the rules which provides for this. Suddenly, we are taken by surprise, and you are asking some hon. Members to raise some subjects on the basis of intimations...

MR. SPEAKER : Why is the hon. Member frowning so much ? Today is the last day of this session after which we are adjourning ..

SHRI H. N. MUKERJEE : You are allowing all kinds of sundry subjects to be raised, but you are not allowing this jute strike to be raised here ..

MR. SPEAKER : Why is the hon. Member frowning at me ?

SHRI H. N. MUKERJEE : I would very much like to know whether the Chair has any right suddenly to say that it would call Members on the basis of intimations that it has received because of some private conversations held elsewhere.

MR. SPEAKER : I do not accept his argument. The hon. Member himself sometimes gets up...

SHRI H. N. MUKERJEE : I do not get up, and I was not getting up today. But when you shut out the jute strike, which is a very important subject, and everybody recognises it, then naturally one feels annoyed...

MR. SPEAKER : It is not right for the hon. Member to say that ..

SHRI H. N. MUKERJEE : You have given a good-bye to all the rules, and yesterday you gave a ruling about it. (*Interruptions*) Why do you want to shut out the jute strike ? ..

SHRI LOBO PRABHU (Udipi) : Please go back to the Order Paper.

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Why should some hon. Members held the House to ransom ? Please go back to the Order Paper.

SHRI JYOTIRMOY BASU : If Government do not settle the jute strike, it will

mean a calamity for the workers and a loss of national wealth.

In Siliguri, after the new Preventive Detention Act has been started, one boy by name Sarkar, when he was going to see his father in the hospital was arrested and taken away. Let Government make a statement about it.

Then, as a result of the abolition of the light railway in West Bengal, 40,000 passengers are suffering, and it creates a lot of hardship for the workers also...

MR. SPEAKER : Let the hon. Member please sit down. I am not going to allow him to go on.

श्री मुहम्मद इस्माइल (बैरकपुर) : प्रधान महोदय, सरकार को जूट मिलों की स्ट्राइक के बारे में स्टेटमेंट देना चाहिए। ... (व्यवधान) ... अगर आप मजदूरों की हैल्प नहीं करेंगे, तो किसकी करेंगे ? ... (व्यवधान) ... 2,10 लाख लोग बेरोजगार हो गये हैं, लेकिन सरकार कुछ नहीं कर रही है। ... (व्यवधान) ...

MR. SPEAKER : I am not going to allow him. Let the hon. Member sit down.

श्री मुहम्मद इस्माइल : सरकार ने इस बारे में स्टेटमेंट क्यों नहीं दिया है ? प्रधान मन्त्री को स्टेटमेंट देना चाहिए। ... (व्यवधान) ...

MR. SPEAKER : Let Shri H. N. Mukerjee help me in controlling the Member from his party...

SHRI H. N. MUKERJEE : No, it is for you to control the Members.

श्री मुहम्मद इस्माइल : यह स्टेट सेजेन्ट नहीं है। बंगाल में प्रैजिलेंट्स रूल है कम से कम प्रधान मन्त्री इस बारे में एक बयान दें। ... (व्यवधान) ...

SHRI K. N. TIWARY (Bettiah) : Nothing that he says should be allowed to go on record.

MR. SPEAKER : The hon. Member is speaking without my permission. I am sorry. What he says will not be put on record. It is not going on record. Let him sit down.

SHRI MOHAMMAD ISMAIL : **

(*Shri Mohammad Ismail then left the House*)

DR. MAITRAYEE BASU (Darjeeling) : I had raised this point about the strike of the jute workers the other day and the Minister of Foreign Trade then said that he would make an appeal to the workers. What appeal has he made ? I do not want to shout. But this is a serious matter affecting 2½ lakh workers in a very important industry. I would request you to ask the Minister to make a statement.

श्री शिवचन्द्र भा (मधुबनी) : अध्यक्ष महोदय, मेरा पायंट आप आर्डर है।

अध्यक्ष महोदय : श्री भा दो मिनट में अपनी बात कह दें।

श्री शिवचन्द्र भा : अध्यक्ष महोदय, पहली बात तो यह है कि जहां तक इस हाउस में तथा कथित डीकेमेटरी बात कहने का संबंध है, उसके बारे में प्रोजीसर यह नहीं है कि आपसे परमिशन ली जाये। उसके अलावा और भी नियम हैं, जिनके अनुसार कानसिस्टेंटी चलना होगा। वैसे प्रोसीजर आपके हाथ में है। आप सब कुछ एक्सपंज करा दीजिए। जो कुछ भी हम कहें, आप उस सबको एक्सपंज करा दीजिए। आज आपने प्रोजीसर के बारे में कहा है कि जिन सदस्यों ने आपको लिखकर नोटिस नहीं दिया है, उनको नहीं बुलाया जायेगा। श्री एस० एम० बनर्जी अभी बोले हैं। मैं यह जानना चाहता हूं कि क्या उन्होंने आपको लिखकर नोटिस दिया है। आप जानते हैं कि जब कभी किसी बिल के इन्टोडक्शन का विरोध करने की बात आती है, तो मैं हमेशा आपको लिखित नोटिस देता हूं। अगर आपने

यह प्रोसीजर तय किया है कि जिसने आपको लिखकर नोटिस दिया है, केवल उसी को बुलाया जायेगा, तो आप उस पर कानसिस्टेंटली चलिये। उदाहरण के लिए कल मैं रैथिली को संविधान के आठवें शिड्यूल में शामिल करने के बारे में बोला था, हालांकि मैंने कोई नोटिस नहीं दिया था। मेरा निवेदन यह है कि सदस्यों को बुलाने के बारे में आप जो भी प्रोसीजर बनायें, आप कानसिस्टेंटली उस पर चलें।

आज की कार्य-सूची के आइटम 28 में कहा गया है कि फोर्थ फ़ाइव-यीअर प्लान 1969-74 पर, जो 18 मई, 1970 को हाउस के टेबल पर रखी गई थी, विचार किया जाये। मैं समझता हूं कि आज उस पर डिसकशन नहीं हो पायेगा। आप जानते हैं कि इस प्लान का प्रिफेस, भूमिका, भी सदन के टेबल पर रखी गई थी और मन्त्री महोदय ने कहा था कि वह भी फोर्थ फ़ाइव-यीअर प्लान का एक अंग है। मैं आप से यह जानना चाहता हूं कि क्या फोर्थ फ़ाइव-यीअर प्लान के साथ उसके प्रिफेस पर भी बहस होगी या नहीं, यद्योंकि कार्य-सूची में प्रिफेस का कोई जिक्र नहीं किया गया है। एक तो यह इनकान-सिस्टेंसी है। ... (व्यवधान) ... अध्यक्ष महोदय, आप व्यवस्था देख लीजिए, नहीं तो किरण व्यवस्था चलेगी नहीं...

अध्यक्ष महोदय : आर्डर-आर्डर।

श्री शिवचन्द्र भा : आप व्यवस्था चलाइए। यह मीनू मसानी ताली दे रहे हैं, यह क्या बोल लेंगे यहां पर ?... (व्यवधान) ... अमेरिकी साम्राज्यवादी, तुम तालियां दे रहे हो, तुम बोल लोगे यहां पर ? मैं देख लूंगा ... (व्यवधान) ...

श्री रवि राय : अध्यक्ष महोदय, आप

**Not recorded.

इनको इजाजत दिए हैं प्वाइंट आफ प्रार्डर उठाने के लिए तो इनकी बात सुनिए। आपकी अनुमति से यह उठा रहे हैं, तो आप इनको एक मिनट सुन लें।

MR. SPEAKER : Do not quarrel with the Speaker also. I am doing my best in spite of all this. I have no other capacity. My throat has gone hoarse. I have rung the bell thrice. I am using the electric bell now. This is not a point of order.

श्री शिव चंद भा : अध्यक्ष महोदय, दूसरी बात यह है सदन का सभ्र जब खत्म होगा हम लोग अपने-अपने क्षेत्र में जाएंगे ... (अध्यवधान)...

SHRI BAL RAJ MADHOK : Please go on with the agenda.

MR. SPEAKER : You have tried your own device. The House tried its own device and it has failed. I have tried all means, I have failed. The House tried all means, they have failed. The only thing that I can do is to ask the Member to withdraw from the House which I do not want to do on the last day.

That is a suggestion, and not a point of order, that this has not been discussed and that it should be discussed. How can it be a point of order? I request you to kindly sit down within half a minute.

श्री शिव चंद भा : एक मिनट सुन लीजिए। यह प्रिवी पर्स के खात्मे का जो मामला था उस पर सुप्रीम कोर्ट का फैसला हुआ है, उसके बारे में हम लोग अपने क्षेत्र में जाएंगे तो जनता हम से पूछेगी और हम अपने मन के मुताबिक उसके सामने अपनी बात कहेंगे, इसलिए जरूरी है कि इसके बारे में कोई एक निश्चित नीति सरकार की तरफ से आनी

चाहिए ताकि हम जनता को समझा सकें क्यों कि जनता चाहती है कि इसका खात्मा हो ... (अध्यवधान)...

MR. SPEAKER : Do you think you can run this Parliament if all of you do like this?

12.54 hrs.

PAPERS LAID ON THE TABLE

Decisions on Aeronautics Committee's Recommendations

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : I beg to lay on the Table a statement containing the decisions taken on the recommendations of the Aeronautics Committee [Placed in Library. See No. LT-4608/70]

Review on the Working of Central Road Transport Corporation, and Statement Showing action Taken by Government on Various Assurances, etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table :

- (1) A copy of the Review (Hindi and English versions) by the Government on the Working of the Central Road Transport Corporation Limited, Calcutta, for the year 1948-49, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4609/70]
- (2) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

- (i) Supplementary Statement No. XXX
- (ii) Supplementary Statement No. XXIV
- (iii) Supplementary Statement No. XVI
- (iv) Supplementary Statement No. XXII
- (v) Supplementary Statement No. XII
- (vi) Supplementary Statement No. X
- (vii) Supplementary Statement No. XI
- (viii) Supplementary Statement No. II

[Placed in Library. See No. LT-4610/70]

- Fourth Session, 1968
- Fifth Session, 1968
- Sixth Session, 1968
- Seventh Session, 1969
- Eighth Session, 1969
- Ninth Session, 1969
- Tenth Session, 1970
- Eleventh Session, 1970

Annual Report of Indian Institute of Technology etc.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : On behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table :

- (1) A copy of the Annual Report of the Indian Institute of Technology: Kharagpur, for the year 1969-70. [Placed in Library. See No. LT-4611/70].
- (2) A copy of the Annual Report of the National Institute of Foundry and Force Technology, Ranchi, for the year 1969-70. [Placed in Library. See No. LT-4612/70].

Papers under Air Corporations Act

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953 :
 - (i) Annual Report of the Air India for the year 1969-70.
 - (ii) Annual Report of the Indian Airlines for the year 1969-70. [Placed in Library. See No. No. LT-4613/70].
- (2) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953 :
 - (i) Certified Accounts of the Air India for the year 1969-70 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Airlines for the year 1969-70 together with the Audit Report thereon. [Placed in Library. See No. LT-4614/70].

Notifications under Essential Commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

(SHRI D. R. CHAVAN) : I beg to lay on the Table :

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :
 - (i) Hindi version of the Drugs (Price Control) Order, 1970 published in Notification No. S. O. 1752 in Gazette of India dated the 16th May, 1970.
 - (ii) The Drugs (Price Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. S. O. 2193 in Gazette of India dated the 15th June, 1970.
 - (iii) S. O. 2193A (Hindi and English versions) published in Gazette of India dated the 15th June, 1970 containing corrigendum to Notification No. S. O. 1752 dated the 16th May, 1970. [Placed in Library. See No. LT-4615/70].
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Drugs (Price Control) Order, 1970 :
 - (i) S. O. 1873 published in Gazette of India dated the 18th May, 1970 fixing the maximum sale prices of bulk drugs included in Schedule I to the said order.
 - (ii) S. O. 1883 published in Gazette of India dated the 25th May, 1970.
 - (iii) S. O. 2192 published in Gazette of India dated the 15th June, 1970 making certain amendment to Notification No. S. O. 1873 dated the 18th May, 1970.
 - (iv) S. O. 2195 published in Gazette of India dated the 17th June, 1970 making certain further amendment to Notification No. S. O. 1873 dated the 18th May, 1970.
 - (v) S. O. 2526 published in Gazette of India dated the

22nd July, 1970 making certain further amendment to Notification No. S. O. 1873 dated the 18th May, 1970.

- (vi) Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Order No. 17(39)/70-Ch. III dated the 28th July, 1970, making certain amendment to Notification No. S. O. 1873 dated the 18th May, 1970.
- (vii) Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Order No. 17(18)/70-Ch. III dated the 28th July, 1970.
- (viii) S. O. 2857 published in Gazette of India dated the 14th August, 1970.
- (ix) S. O. 3647 published in Gazette of India dated the 3rd November, 1970 making certain further amendment to Notification No. S. O. 1873 dated the 18th May, 1970. *[Placed in Library. See No. LT-4616/70]*

(3) A copy of Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Resolution (Hindi and English versions) published in Notification No. S.O. 3004 in Gazette of India dated the 11th September, 1970 constituting a Working Group to study *inter alia* cost structure of the 25 bulk drugs together with the Order published in Notification No. S. O. 3005 *[Placed in Library. See No. LT-4611/70]*.

(4) A statement showing reasons for delay in laying the above papers. *[Placed in Library. See No. LT-4617/70]*.

Mineral Concession (Third Amendment) Rules, and Papers under Companies Act

SHRI D. R. CHAVAN : On behalf of Shri Nitiraj Singh Chaudhary, I beg to

lay on the Table :

- (1) A copy of the Mineral Concession (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1974 in Gazette of India dated the 5th December, 1970 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 : *[Placed in Library. See No. LT-4619/70]*.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) (a) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur for the year 1968-69.
 - (b) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. *[Placed in Library. See No. LT-4620/70]*.
 - (ii) (a) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur for the year 1969-70.
 - (b) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. *[Placed in Library. See No. LT-4621/70]*.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) (i) above. *[Placed in Library. See No. LT-4622/70]*.

श्री भोगेन्द्र भा (जयनगर) : अध्यक्ष महोदय, यथा आप चाहते हैं कि बिना आपकी इजाजत के ही लोग बोलना शुरू करें? आपके आश्वासन पर मैं बैठा हूं। मैं सिफ़े यह चाहता हूं कि आप की इजाजत से बोलूं... (व्यवधान) हुमरीगय यह है कि जो पहले के स्पीकर का हाल था वही आपका हाल होगा।

अध्यक्ष महोदय : जो मेरा होगा वह आज तक किसी स्पीकर का हुआ नहीं होगा।

श्री भोगेन्द्र भा : आपने लिखने के लिए कहा, वह मैंने लिखकर भी दिया। जवानी भी कहा। आप का आश्वासन था कि आप मुझे टाइप देंगे।

Statement of Facts Relating to the Death of Shri Lal Bahadur Shastri

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to lay on the Table a statement of facts relating to the death of late Prime Minister, Shri Lal Bahadur Shastri. [Placed in Library. See No. LT-4623/70].

DR. RAM SUBHAG SINGH (Buxar) : This should have been placed on the Table of the House earlier. Even now there should be time to discuss it because it is such an important matter.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, इस ८ नं० के आइटम के बारे में मेरा व्यवस्था का प्रश्न है। मेरा व्यवस्था का प्रश्न यह है कि आज सदन की बैठक समाप्त हो रही है। यह मामला महत्वपूर्ण है। सारे देश में इसके बारे में जनता में एक असंतोष है। मंत्री महोदय ने स्वर्गीय लाल बहादुर शास्त्री की मृत्यु के बारे में जो विवरण पेश करना था वह सदन की बैठक के चलते पेश नहीं किया। अगर वह पेश करते सो सदन को उस पर चर्चा करने

का मौका मिलता। अब आज आखिरी दिन एकतरफा विवरण रखा जा रहा है और हमें उस पर चर्चा करने के अधिकार से वंचित किया जा रहा है। मेरा सुझाव है कि या तो आप मन्त्री महोदय को यह विवरण रखने से रोकें या सदन की बैठक कल बुलाएं ताकि हमें इस पर चर्चा करने का मौका मिले।

श्री प्रकाशबीर शास्त्री (हापुड़) : अध्यक्ष महोदय, जैसा मैंने इसी सत्र में तीन चार बार आप से अनुरोध किया था...

श्री शिव चन्द्र भा (मधुबनी) : क्या लिख कर के दिया है इन्होंने अध्यक्ष महोदय?

श्री प्रकाशबीर शास्त्री : जी हां, लिख कर दिया है।

अध्यक्ष महोदय, आप आज दें तो मैं कुछ कहूं? मैं यह कह रहा था कि इसी सत्र के दौरान तीन चार बार मैंने आपसे अनुरोध किया था कि सरकार जिस दिन सत्र समाप्त होने लगेगा, उस दिन श्री लाल बहादुर शास्त्री की मृत्यु से संबंधित कागजात को सभा के पटल पर रखेंगी। ताकि उस पर बहस न हो सके और हम कुछ कहन सकें। आज आपने देखा कि एक रहस्य उनकी मृत्यु का था और दूसरा रहस्य अब यह बन गया कि सरकार ने अंतिम दिन यह कागजात रखे हैं। जब कि आप जानते हैं कि सारे दिन के कार्यक्रम की सूची आपके द्वारा पहले से नियत की जा चुकी है।

मैं इस संबंध में श्री कृष्ण चन्द्र पन्त से कुछ स्पष्टीकरण चाहता हूं। जो कागजात उन्होंने यहां पर रखे हैं उनके बारे में। मैं चाहूंगा कि वह उनका स्पष्टीकरण दें ताकि सदन को और देश को भी इन तथ्यों के बारे में जानकारी हो सके।

एक स्पष्टीकरण में यह चाहता हूं कि लाल बहादुर शास्त्री जी के ताशकंद जाने से पहले

डी०आइ०जी० इंटेलिजेंस, श्री जी०सी० दत्त जो शास्त्री जी के निवास रथान की व्यवस्था देखने के लिए गये थे और उन्होंने भारत सरकार को ताशकंद से तार दिया था कि श्री कौल ने जो व्यवस्था की है मैं उस से संतुष्ट नहीं हूँ, क्या जो कागजात रखे जा रहे हैं उनमें श्री जी०सी० दत्त का बह तार भी है या नहीं जो उन्होंने वहां से दिया था ?

दूसरी बात मैं यह जानना चाहता हूँ कि क्या श्री जी०सी० दत्त को जिस दिन श्री लाल बहादुर शास्त्री की हत्या हुई इसके एक दिन पहले ताशकंद से हटा दिया गया था, यह भी वास्तविकता है या नहीं ?

तीसरी बात मैं जानना चाहता हूँ कि यह जो दो डाक्टरी रिपोर्ट हैं, एक भारत सरकार ने रिपोर्ट प्रकाशित की है और एक रशियन सरकार ने प्रकाशित की है। एक पर सात डाक्टरों के हस्ताक्षर हैं जो भारत सरकार ने प्रकाशित की है और जो रशियन एम्बेसी से प्रकाशित हुई है उन पर नौ डाक्टरों के हस्ताक्षर हैं जो तीन लाख की संख्या में छाप कर दिल्ली और उसके आस पास बांटी गई। इन दोनों रिपोर्टों में अन्तर क्यों है ? और भारत सरकार की जो रिपोर्ट है उसमें रशियन लेडी डाक्टर श्रीमती यरमैनको के हस्ताक्षर हैं या नहीं ?

चौथी बात मैं यह जानना चाहता हूँ कि डेथ स्टिफिकेट जो किसी व्यक्ति के संबंध में होती है, शास्त्री जी की मृत्यु के सम्बन्ध में डेथ स्टिफिकेट भव तक भारत सरकार ने या रशियन गवर्नमेंट ने क्यों नहीं दिया है ?

जिस समय उनके शव को स्नान कराया जा रहा था तो देखा गया उन का पेट त्रिकोण में चिरा हुआ था और उस पर टांके लगाये हुए थे। इनका कहना यह है कि... (व्यवस्था) ...आप मेरी बात सुन लीजिये, अगर आप को कोई अनुचित बात दिखाई दे तो आप मुझे रोक सकते हैं। लेकिन मेरा कहना यह है कि अगर इन सारी बातों का स्पष्टीकरण वह कर सकेंगे

तो मुझे संतोष होगा। तो पेट पर जो टांके लगाये गये थे उसके बारे में वहां यह गया कि उनके शरीर को सड़ने से बचाने के लिए इस प्रकार पेट फाड़ कर उस में दवा भरी गई। जब कि डाक्टरों का कहना है कि शरीर को सड़ने से बचाने के लिए इस प्रकार से पेट फाड़ कर दवा भरने की कोई आवश्यकता नहीं होती। यह तो केवल आंतों को साफ करने के लिए इस प्रकार की आवश्यकता होती है। शास्त्री जी बहुत सीधे सादे खाने वाले व्यक्ति थे वह अपने साथ अपना रसोइया रामनाथ को ले गये थे। मैं जानना चाहता हूँ कि फिर उसके बाद इस की क्या आवश्यकता पड़ी कि श्री टी० एन० कौल के रसोइये जान मुहम्मद को मास्को से वहां भेजा गया ?

सरदार स्वरां सिंह ने जब इस हाउस में वक्तव्य दिया था तो अपने वक्तव्य में उन्होंने कहा था कि उनके पलंग के पास में वज्र टेली-फोन और बजाने की घन्टी थी जो कि वास्तविकता के सर्वथा विपरीत था। फिर शास्त्री जी की घर्मपत्नी श्रीमती ललिता शास्त्री ने यह कहा है कि मरने से पहले उन्होंने फ्लास्क की ओर संकेत किया। पता नहीं... (व्यवस्था)

13.00 hrs.

MR. SPEAKER : All these things can be discussed when time is allotted for a debate. It is not a debate now. All these things can be brought into the debate at the time when a regular debate is allowed. Now, papers to be laid Mr. Shinde.

श्री प्रकाशवीर शास्त्री : हमारी सब से बड़ी शिकायत यह है कि यह चीज पहले रखी गई होती...

श्री तुलसी दास जावद (बारामती) : अध्यक्ष महोदय, मेरा प्वाइंट आफ आहंर है। जब कोई स्टेटमेंट यहां रखा जाता है तो उसके बाद उस पर डिस्क्षण मांगा जाता है। अगर शास्त्री जी इस तरह से उस पर बोलने लगे

[श्री तुलशी दास जाधव]

जाधवे तो दूसरे लोग बया करेगे। मेरा कहना है कि स्टेटमेंट रखने के बाद उस पर अचार्य मांगना हो तो मांगें, लेकिन अभी परमीशन न न है।

श्री कवर सास गुप्त (दिल्ली सदर) : यह कन्ट्रोवर्सियल है, वन-साइडल पिक्चर है।

MR. SPEAKER : You can ask questions about delay and other things, but if you want to go into the detailed discussion of the merits, that can be taken up only during a regular debating hour.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, यह हिन्दुस्तान की प्रेस्टिज का सवाल है, आसान सवाल नहीं है। हमारे प्राइम मिनिस्टर वहां मारे गये, उस की जांच भी न हो, ऐसा नहीं चल सकता...

सामाप्ति महोदय : शास्त्री जी, प्राप पुराने मेंबर हैं, यह शतत बात है। मैंने समझा था कि प्राप कोई प्रोसीजरल बात उठायेंगे...

श्री प्रकाशबीर शास्त्री : मैं दिवेट में नहीं जाना चाहता हूँ, मैं तो स्पष्टीकरण चाहता हूँ। स्पष्टीकरण की अनुमति तो प्राप को देनी चाहिये। मेरी केवल दो बातें रह जाती हैं...

MR. SPEAKER : It is a question between members and the Government to ask for the debate. I am concerned with the procedure to be followed. (interruptions) I think I will need a number of aspirins today. It is a regular headache for me.

श्री प्रकाशबीर शास्त्री : अध्यक्ष महोदय, यह प्रश्नान मन्त्री की हत्या से सम्बन्धित मामला है। मैं आपको कहता हूँ कि आप इस बीच को मामूली समझ कर मत छोड़िये, हमारी बात सुनिये... (व्यवधान)...

MR. SPEAKER : I thought you will raise some procedural or technical objections. I did not allow you to have a regular debate on this. I am very sorry.

श्री प्रकाशबीर शास्त्री : अध्यक्ष महोदय, आप कुछ लोगों को बचाने का यत्न कर रहे हैं। हमारी बात सुन सीजिये, इतने बड़े रहस्य पर पर्दा मत छलवाइये। जिस तरह से सरकार ने इसे टेबिल पर रखा है—आप हमारी बात सुन सीजिये, आप इस समय इन के सहायक हो रहे हैं...

MR. SPEAKER : I am not allowing you more time. Kindly resume your seat. Papers to be laid Mr. Annasahib Shinde.

Notification under Essential Commodities Act

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH PAHADIA) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a Copy of Notification No. G.S.R. 1987 (Hindi and English versions) published in Gazette of India dated the 3rd December, 1970 rescinding the Andhra Pradesh Coarse Grains (Export Control) Order, 1965 published in Notification No. G.S.R. 88 dated the 5th January, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed In Library. See No. LT-4621/70].

Audit Report and Audited Accounts of Defence Services and Notifications under Income-Tax Act and Customs Act etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :

- (1) A copy of the Audit Report, Defence Services, 1970 (Hindi version) under article 151(1) of the Constitution read with sub section 3(ii) of section 3 of the Official Languages Act, 1963. [Placed in Library. See No. LT-4625/70].
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1968-69 and Commercial Appendix

thereto (Hindi version). [Placed in Library. See No. LT-4626/70]

- (3) A copy of the Income-tax (Fourth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3769 in Gazette of India dated the 18th November, 1970, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-4627/70].
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
 - (i) G.S.R. 1966 published in Gazette of India dated the 28th November, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 1966 published in Gazette of India dated the 5th December, 1970 together with an explanatory memorandum. [Placed in Library. See No. LT-4628/70].
- (5) A copy of the Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1964 in Gazette of India dated the 28th November, 1970 under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4629/70].
- (6) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1970 and the Audited Accounts, [Placed in Library. See No. LT-4630/70].
- (7) A copy of the Fundamental (Fifty Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3346 in Gazette of India dated the 17th October, 1970, under sub-section (2) of section 3 of the All India Service Act, 1951. [Placed in Library. See No. LT-4631/70].

Notification under Indian Telegraph Act

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the table a copy of the Indian Telegraph (Tenth Amendment) Rules 1970 (Hindi and English versions) published in Notification No. G.S.R. 1902 in Gazette of India dated the 21st November, 1970 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-4632/70].

Review and Report of Hindustan Steel Limited

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table a copy each of the following papers under sub-section (i) of section 619 of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1969-70.
- (2) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4633/70].

Audited Accounts and Report of E.S.I. Corporation for 1968-69

SHRI MOHD. SHAFI QURESHI : Sir, on behalf of Shri Bishwanath Roy, I beg to lay on the Table a copy of the Audited Accounts together with the Audit Report thereon of the Employee's State Insurance Corporation for the year 1968-69 (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-4634/70].

**Audited Accounts and Report of
Paradip Port Trust for
1968-69**

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to lay on the Table a copy of the Annual Accounts of the Paradip Port Trust for the year 1968-69 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-4635/70].

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, प्राइटम 8 के बारे में क्या रहा ?

MR. SPEAKER : That is laid on the Table.

SHRI ATAL BIHARI VAJPAYEE : He did not get up. I have my objection to that. अध्यक्ष महोदय, यह बहुत गलत तरीका है। मैंने आप से निवेदन किया था कि या तो आप उन्हें यह बहुतव्य न रखने दें या हमें कल बहस का भोका दें।

अध्यक्ष महोदय : यह उन्होंने रख दिया था।

श्री अटल बिहारी वाजपेयी : कैसे रख दिया था ?

MR. SPEAKER : The allocation of time is not in my power. I am here to preside. If you want to speak, you can keep on speaking. Allocation of time is not in my power. I can only permit you to speak.

श्री अटल बिहारी वाजपेयी : यह बहुत गलत काम किया है, हम इस के खिलाफ अपना रोष प्रकट करना चाहते हैं, हम सदन में नहीं बैठेंगे—यह कोई तरीका नहीं है।

श्री राम किशन गुप्त (हिसार) : हम सदन की कार्यवाही नहीं चलने देंगे।

SHRI M. R. MASANI (Rajkot) : Let the Government issue this in the form of a press communiqué. Let them not lay it on the Table of the House. Let them publish it outside, if they want to... (Interruptions)

श्री कंवर साल गुप्त : यहां जानवृक्ष कर गलत तथ्य पेश किये जा रहे हैं। शास्त्री जी की हस्ता के लिए ये लोग जिम्मेदार हैं, उस पर पर्दा ढालने की कोशिश की जा रही है।

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मेरा प्वार्ट आफ आडर है—जब एतराज किया गया कि पंत जी रिपोर्ट सभा पटल पर न रखें, उस समय शास्त्री जी बोल रहे थे...

MR. SPEAKER : I allowed it only after it was placed on the Table of the House.

श्री रवि राय : मैंने नहीं सुना कि पंत जी ने कहा कि मैं सभा पटल पर रख रहा हूँ... (अव्यवस्थान) ...

MR. SPEAKER : Will you all please sit down ? When an item is to be laid on the Table of the House, is there any power with the Speaker to say "No, you cannot lay it on the Table" ? (Interruptions) No. When it is laid on the Table of the House, hon. Members can ask for a discussion on it. There is never a case in the history of the House where a discussion took place as to why it is laid on the Table of the House. After it is laid on the Table, if a regular notice is given for discussion, that they want to discuss it, then time is fixed. There were many instances where you have been demanding from the government that they should come forward with statements and you have complained that they did not come forward with a statement. Now they are laying a statement on the Table of the House and you are objecting to it... (Interruptions)

SHRI BAL RAJ MADHOK (South Delhi) : Now they have brought it on the last day of the session, when there is no opportunity to discuss it.

MR. SPEAKER : If you give notice, we will fix some time for discussion.

(*Shri Atal Bihari Vajpayee and some other hon. Members then left the House.*)

SHRI SHIVA CHANDRA JHA : On a point of order.

MR. SPEAKER : The more 1972 is coming nearer, I think, the more we will get used to such things.

Report of the Commission on Maharashtra-Mysore-Kerala Boundary Disputes

SHRI K. C. PANT : Sir, I beg to lay on the Table a copy of the report of the Commission on Maharashtra-Mysore-Kerala Boundary Disputes...*(Interruption)*

SHRI M. R. MASANI : We want to object to this being laid on the Table. It is not on the agenda.

MR. SPEAKER : How can you object to it ?

SHRI M. R. MASANI : It is not on the Order Paper *(Interruption)*. The correct procedure would be for them to ask for your permission to lay it on the Table. He cannot lay it on the Table before our objection. You have to listen to our point of order...*(Interruption)*

SOME HON. MEMBERS : It is not on the Order Paper...*(Interruption)*

MR. SPEAKER : It was communicated to me yesterday that they wanted to lay it on the Table of the House. I told them to send it in writing. By that time the agenda was already out to the press. We usually allow these things which come late. You know what procedure we follow...*(Interruption)*

SOME HON. MEMBERS : On a point of order.

SHRI M. R. MASANI : This item is not on the agenda. It is true that you have a right under special conditions and special circumstances to give permission for a document to be laid on the Table. It is not on the Order Paper. We are not aware what the special circumstances are which justify you in giving your permission. We think that it is very wrong that on the last day it should be laid on the Table. Why did they not put it on the Order Paper yesterday ? Why is there this secrecy ? Why is there this backdoor and hole-and-corner method ? We will not allow it...*(Interruption)*

SHRI J. MOHAMED IMAM (Chitr...

durga) : Will you please allow us one by one ? I intimated to you yesterday...*(Interruption)*

SHRI J. H. PATEL (Shimoga) : Am I to understand that the Minister has laid the Mahajan Commission report on the Table ? We could not follow...*(Interruption)*

SHRI K. LAKKAPPA (Tumkur) : What has been happening ? We could not understand because of the disturbance in the House..*(Interruptions)*

SHRI J. H. PATEL : If it is the intention of the Minister to make a statement and lay the Report on the Table of the House, I raise a point of order under Directions 116 and 118 by the Speaker. Direction 116 says :

"(1) An entry shall be made in the list of business in respect of every paper or document which is received from a Minister..."

Then, it says :

"(3) Papers to be laid on the Table shall ordinarily, be sent by Ministries two days in advance of the day on which the papers are proposed to be laid. In special circumstances, however, the Speaker may on request, permit a Minister to lay a paper on the Table at shorter notice."

I want to know what are the special circumstances. We have been bullied enough. This twisting politics of Mr. Chavan can never go on. Mysore has tolerated this nonsense. All along we have tolerated it...*(Interruptions)* There is a limit to our patience. When we wanted that something should be done on the Mahajan Commission Report, they did not want to do anything because of party politics. The Mahajan Commission was appointed long ago. *(Interruptions)* Mr. Speaker, Sir, what are the special circumstances I want to know. This Report has been lying before this Government for the last 3½ years. What is the reason for not placing it on the Table of the House earlier ?

Sir, this is the supreme law-making body of the country and you are the custodian of it. If you could be pressurised like this, we cannot understand the fate of Mysore in the hands of this Government. With all respect to you, Sir, I would say that I have never

[Shri J. H. Patel]

attempted to behave in such a manner as to create your displeasure. I have been a disciplined Member. Now, today, if that is going to be allowed to be laid on the Table of the House, I have decided I will sit in *dharna* before you...*(Interruptions)* It should not be allowed to be laid. I sit here before you.

(*Shri J. H. Patel and some other hon. Members then came and sat on the floor of the House near the Secretary's Table*)

SHRI K. LAKKAPPA : Sir, the Maharashtra State headed by Mr. Chavan has cheated the Mysore State, not only cheated the Mysore State but also cheated this House for not bringing the Mahajan Commission Report...*(Interruptions)* They have sufficiently cheated this House. They cannot cheat this House any more. So, we have decided that unless and until this Government implements the Mahajan Commission Report we are not going to allow this Government to place it on the Table of the House. Not only that. We are not going to allow him to make any statement. We have a *dharna* before you. I sit here before you.

(*Shri K. Lakkappa then came and sat on the floor of the House near the Secretary's Table*)

SHRI ATAL BIHARI VAJPAYEE : Sir, you adjourn the House. *(Interruptions)*

SHRI K. C. PANT rose—

SOME HON. MEMBERS : No, no. *(Interruptions)*

SHRI K. C. PANT : Sir, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commission on Maharashtra-Mysore-Kerala Boundary Disputes—Volume I together with a statement thereon. [Placed in Library. See No. LT-4636/70] *(Interruptions)*

MR. SPEAKER : This is a body where all matters should be decided by discussion and exchange of views and not by *dharnas*. I may request all my colleagues, all my friends to go back to their seats. *(Interruptions)*

SHRI RAJASEKHARAN (Kanakapura) : You say that when the subject is not on the order paper, it will not be permitted. How can you now permit.. *(Interruptions)*

MR. SPEAKER : I allowed it to be laid on the Table of the House...*(Interruptions)*

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Why should he be allowed ?

SHRI B. SHANKARANAND (Chikodi) : Sir, this is an important report and we are expecting the Government and this House and even now I will appeal to the House—let there not be any commotion. This is a very important report. Actually, the feeling of all of us is that this House is going to accept the report and I expected the Government to come with a decision so that this report may be implemented. This is our stand. But that has not been done. So, we protest and we all walk out.

Some hon. Members then left the House

MR. SPEAKER : Why this report has been allowed to be laid on the Table of the House—I can't help it. It will request my friends that you may discuss it in the House. You cannot reach any conclusion on political decisions in Parliament. I request you to go back to your seats...*(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE : Why not you adjourn the House ?

SHRI S. M. KRISHNA (Mandya) : Should I also come there ?

MR. SPEAKER : So, we adjourn for lunch and reassemble at 2.30.

13.22 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

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The Lok Sabha reassembled after Lunch at thirty minutes past Fourteen of the Clock.

[Mr. Speaker in the Chair]

**RE : REPORT OF THE COMMISSION
 ON MAHARASHTRA - MYSORE -
 KERALA BOUNDARY DISPUTES**

श्री कंवर साल गुप्त (दिल्ली सदर) : ये जो संज्ञन बैठे हैं उन से मैं प्रार्थना करूंगा कि सभा की गरिमा को बनाये रखने के लिये अपने स्थानों पर चले जायें। हम इनके सेटीमेंट्स को एप्रिशिएट करते हैं। हम समझते हैं कि सरकार ने गलत ब्रेसिलेंट किये थे। सरकार को फैसला करना चाहिये था। सरकार के इडिशिन की वजह से देश को नुकसान होगा। सरकार गलत काम कर रही है। फिर भी मैं इन से प्रार्थना करूंगा कि अपने स्थानों पर आकर बैठ जायें और ऐसा करके इस सभा की गरिमा को बनाए रखें।

श्री रणधीर सिंह (रोहतक) : मैं हाथ जोड़ कर अपने भाइयों से दरखास्त करूंगा कि वे अपनी सीटों पर जाकर बैठें। यह बहुत कठिन मामला है। छोटा मामला नहीं है। गवर्नरमेंट की एटेशन में इन्होंने यह चीज ला दी है और गवर्नरमेंट सिमपर्टिकली कंसिडर कर रही है। मैं इन से प्रार्थना करता हूँ कि हम सभा की प्रार्थना को ये स्वीकार करें और अपने स्थानों पर आ जाएं।

SHRI S. M. KRISHNA (Mandyā) : In regard to the Report which is sought to be placed on the Table of the House, along with the statement that is supposed to have been made by the Minister of State, Mr. Pant, may I, Mr. Speaker, respectfully submit, that the statement was not duly placed and the Report was not duly placed on the Table of the House, for two reasons? The first reason is this. Mr. Patel draw your attention to the fact that in the revised List of Business which was circulated among Members of Parliament, this particular item was missing. Later on, we learnt, you told us a few minutes before we adjourned for lunch that last night a suggestion seems to have come

from the Government saying that today being the last day in the present session, they are going to place the Mahajan Commission's report on the Table of the House.

Speaking on behalf of Mysore, I wish to submit, we have the highest respect for Parliament and we have the highest respect for the indignation of every hon. Member of Parliament and we are sure, Sir, that ultimately when this is going to be considered by them, they would consider it dispassionately, without any prejudice, without any preconceived notions, and I am sure that Mysore's case is going to be vindicated when they come to consider this Report.

But, Sir, my grievance with you is that you are not fair to Mysore for the simple reason-kindly don't be offended when I say this—that 22 Members of Parliament have made a written request to you and some of us have met you in person and pleaded before you that when this matter comes up before Parliament we need to make some procedural points. And, what were those procedural points? In the morning you did not give the minimum courtesy of asking them what their points of view were. When there was a big commotion when references were made about the death of late Shri Lal Bahadur Shastri...

MR. SPEAKER : That case was different.

SHRI S. M. KRISHNA : I would like to crave your indulgence in saying that this exercise must go on once again. Let it be formally placed before the House because I over-heard Mr. Patnaik dictating after the House adjourned what you are supposed to have said that the Report has been placed on the Table of the House. So, Sir, I would like to place before you our submission that the Report has not been placed before the House and the House is not seized of the Mahajan Commission Report.

MR. SPEAKER : May I tell you, he laid it on the Table? It is laid. He laid it and I declared it as laid.

SHRI NATH PAI (Rajapur) : Mr. Speaker, Sir, I had written to you earlier, and in order to remove any misunderstanding about what I had written to you, I would like to read out to you what I had written...

MR. SPEAKER : Before that, may I request all these Members who are sitting here to kindly go back to their seats ? I feel so much embarrassed in seeing them sitting like this.

SHRI VASUDEVAN NAIR (Peermad) : That is the first thing that we should tackle.

SHRI KANWAR LAL GUPTA : All of us want to make an appeal to them to go back to their seats.

SHRI NATH PAI : So was I going to do.

MR. SPEAKER : May I request all the Members who are sitting here to kindly agree to the appeal made by all hon. Members ?

The hon. Members who were sitting on the floor of the House near Secretary's Table then went back to their seats

MR. SPEAKER : I thank them very much. Let them please not take it that we have no sympathy towards them ..

SHRI J. H. PATEL : It is just to show respect ...

MR. SPEAKER : Sometimes, we are overpowered by certain things. It is never the intention of anybody to show lack of sympathy ..

SHRI JYOTIRMOY BASU (Diamond Harbour) : This government is always adopting malpractices.

SHRI NATH PAI : May I congratulate the colleagues who had offered dharna, not on their dharna, but on the fact that they promptly responded to your request and the request of the House and they ended their dharna ?

In the morning, I had written to you to this effect.

"Mr. Speaker,

"There are reports in today's papers that the report of the Mahajan Commission will be placed on the Table of the House on behalf of the Government. There is no mention of this in today's

agenda. In case you have given your consent to the report being placed, I would like to request you to let us make a few observations. I hope you will kindly allow me."

This was the point which Shri J. H. Patel and other Members also had made, and I think it was made justifiably. It was a procedural point that if documents were to be placed on the Table of the House, due notice had to be given.

There is a second and more substantial point which I would like to make, and which some others also had made earlier. I would like to draw your attention to the proceedings of the Lok Sabha of 6th December, 1967, c. 5181. A debate was raised in the House by me on the unpublished but nonetheless available document called the Mahajan Commission's report. In reply to that—and here is the second point, and I think, rightly made by some Members—the then Home Minister told the House these words.

"The point was raised as to why this report was not laid on the Table of the House .." I had raised that point on 6th December, 1967.

Then, he said :

"We were keen to have this whole question first of all examined properly. It is no use rushing into things."

I want the House to reflect very calmly on this. What was the assurance given to Parliament on behalf of the Government by no less a person than the Home Minister ? He said :

"Ultimately, these questions will have to be very carefully considered from the national point of view. After that, Government will apply its mind and certainly, Government will have to come to certain conclusions."

Three years back, a promise was given to Parliament that the Government would consider the issue and come to conclusions. After three years, we find that the only decision that Government could persuade themselves to take was to lay the report on the Table of the House.

Certainly, there is much force in the complaint that Government have not discharged their responsibility. In December, 1967, it was all right for Government to tell

Parliament that they were considering the report. But, after three and a half years, there was time enough for Government to make up their mind, so that this agony which is going on between two States could have been terminated.

The dispute is not just a dispute between two States. Three States are involved. It is an unfortunate dispute. We should all be concerned over the continuance of such disputes, and every effort should be made to bring such disputes to an end. Otherwise, we are confronted with what kind of spectacle! Only the other day, a young man died in Bangalore. He died because he thought that there was injustice to his State. I do not agree with him, but I do feel sorry that a young Indian died trying to ventilate his grievance, because he was under the misconception that his home-State has been done some injustice. 163 people died in Bombay as victims of police firings on this issue. This was ground enough for Government to act.

There was the issue of Haryana and the Punjab, and you, Sir, are very well aware of the facts. There also, Government were avoiding taking a decision, but ultimately Government took a decision. There was the finding of a commission called the Shah Commission. The Commission was divided, but ultimately Government had to take decision. Here, Government could have given a lead to Parliament. It is nothing but shirking responsibility if they tell Parliament 'Here is the report, now do what you like.'

The analogy is taken of the Report of the States Reorganisation Commission. The report of the States Reorganisation Commission was presented to Parliament immediately after the commission had concluded its findings, and Parliament was given an opportunity to discuss the matter when a Bill was brought forward for the purpose.

I know that this is a very difficult issue. I know that easy solutions were not possible. But solutions were possible if we were going to go by principles and equity and justice. (*Interruption.*) My hon. friend Shri K. Lakkappa will have his say afterwards. I am not pleading for Maharashtra or Mysore. I would like to tell my hon. friends here one thing. I am the only one who has always said—I would like the House to know that I would not like to raise emotions in the House when a discussion is embittered—that

let Parliament decide. Now that the matter is before Parliament, let Parliament make up its mind. Where Government has failed, Parliament cannot afford to fail. If the Government will abdicate its responsibility, Parliament has responsibility on this issue.

You have just rung the bell. Mr. Speaker, you should not ring the bell just now because we took some lead when your home State was involved and Parliament ultimately did provide a solution for the Punjab-Haryana dispute, when Government could not. I am not going to speak in favour of anybody, either for Maharashtra or for Mysore.

MR. SPEAKER : I am sitting in this Chair. Otherwise, I could comment no that.

SHRI NATH PAI : I did not invite you too.

MR. SPEAKER : At this stage, should we enter into a debate?

SHRI NATH PAI : I am going to make an appeal. Even those hon. members, like Shri Patel, Shri Lakkappa and other responded to your appeal. I am going to make another appeal.

I am the only member who has been imprisoned on this issue for five months. But that does not embitter my feelings. I agree, this is a difficult question. The people of both the States feel about it. I wish that we conduct ourselves in a manner that ultimately justice is done and the unity of the country remains unharmed. We are being watched by the whole nation, not only by Kerala, Mysore and Maharashtra. We will have to give a lead by upholding the highest standards of justice and equity so that the dispute is eventually resolved without leaving any bitterness, but restoring amity between the three States which may feel that justice has been done to them. I would appeal to members of Parliament to keep this in mind when they eventually consider this issue and find a solution.

SHRI J. MOHAMED IMAM (Chitradurga) : The members from Mysore had to resort to *dharna*, an extreme form of ventilating their feelings. This only shows the

[Shri J. Mohd. Imam]

depth of their feelings, not only of the members from Mysore and Maharashtra there but of the people of Mysore.

I am not afraid of the Report being laid on the Table because I have full confidence in Parliament and I am sure they will do justice. But our only grievance was that having taken three years, the Government did not, while laying the Report on the Table, come out with its own decision in implementation of the Report. We wanted to point out in the course of the discussion following the laying of the Report on the Table how unfairly Government has dealt with Mysore. What we want to say was that along with the Report, they should have also brought forward a Bill embodying the recommendations contained in the Report in pursuance of the solemn pledges and promises made at that time by those who were responsible for the appointment of the Mahajan Commission.

Secondly, we also wanted to cite the previous precedents in similar cases, for example, the boundary disputes between Bengal and Bihar, UP and Bihar, Punjab and Haryana, and Andhra and Madras. In those cases, Government did take a decision and did give a lead to the House.

We also wanted to point out that Parliament cannot discuss this Report and take a decision unless the Report was sent to the State legislatures concerned and their views ascertained. Under article 3 of the Constitution, any decision to be taken by Government should be after ascertaining the views of the State Governments. The condition has not been fulfilled. Perhaps it will take a long time and will create bitterness.

Why we do not want the report to be placed on the Table of the House on the last day of the session is that the consequences in some of the States, specially in the State of Mysore may disastrous. You have already noted what happened here.

Secondly, the cause of the dharna was this. Since yesterday the minds of all the Members of Mysore have been very much agitated specially over the placing of this Report on the Table of the House without the Government taking any definite decision. And we wrote to you in advance that we might be allowed to present our respective views, and in spite of our repeated efforts

to catch your eye, you were, I am afraid, in a great hurry. In fact, if you had allowed us to print out our reasons, we would have given very valid and cogent reasons why the report should not be laid on the Table of the House, but in your wisdom you were in a hurry. I do not know what happened in that din, but now we find that the report has been placed on the Table of the House. I want to submit to the House that the House should not impose on us an unjust solution. We all stand for justice and I am sure you will all do justice to us. So, my request is that when the report comes up for discussion, you will exercise a free mind and see that justice is done to Mysore State.

SHRI K. LAKKAPPA (Tumkur) : I would like to submit at the outset that I have got great respect for Parliament and Members of Parliament. I am expressing the views, feelings and the emotions of the Mysore people on the stalemate created in the border dispute between Maharashtra and Mysore even after the report of the Mahajan Commission which was thrust on us by Maharashtra. The report was kept in cold storage for three years and we have time and again warned this Government against delay and also requested them to arrive at a decision. We restrained ourselves, we never resorted to any violence. Inspite of that, this is the manner in which this Government, and that too the Home Minister, Mr. Chavan, representing Maharashtra, has played mischief and fraud on the Mysore people in meting out justice.

It is not that we object to the House taking a decision and I would like to make it clear that the House is the supreme authority and ultimately it has to take a decision, but the Mahajan Commission was appointed at the instance of the Maharashtra Government inspite of the protests of Mysore, and after a decision has been arrived at by the Commission we thought there would be a finality and that the Government would take a decision in this regard and implement the Commission's report, but they have placed the report on the Table of the House on the last day. They have kept the Members in the dark, kept, the entire House in the House in the dark, by this they have suppressed the

rights of the Members of Parliament and also suppressed the position and prestige of the Speaker. So, our indignation is at the procedure that has been followed by Government, and we appeal to the House, the Speaker and the Government to reconsider the matter. Also, the Government must come out with a statement or a Bill accepting the Mahajan Commission report and they should also assure us about the implementation of the report *in toto* without changing anything. Even at this late hour I appeal to all the Members of the House, to you and to this Government to take into consideration the feelings of the Members and see that justice is done to Mysore State.

MR. SPEAKER : Thank God, I did not happen to be the President or the Chairman of that Commission.

SHRI MOHSIN (Dharwar South) : Sir, you are aware of the intense feelings not only of the Members of Parliament but also of the feelings of the people of Mysore and all fair-minded persons in the country. Some of our colleagues on the opposite side have expressed their feelings, and you know some of the Members staged a dharna before you. Some of us on this side had also expressed our feelings and we had staged a walk out. That shows the feelings of the people of Mysore and shows also how intense it is on this issue, not because it is referred to Parliament—because we have nothing against Members of Parliament we always know that the fair-minded Members of Parliament will side only with justice where it lies—not because of that. But we are pained to see the delay in taking a decision and in arriving at a decision so far by the Government of India. This Mahajan Commission was appointed at the requests of the Maharashtrian leaders, and it was acceded to by the Mysore leaders, and later on, the leaders of Mysore and Maharashtra together agreed that it should be considered as an award and that we should all abide by that decision.

SHRI S. M. KRISHNA : It was forced on Mysore.

SHRI MOHSIN : Yes ; it was forced on Mysore. As a compromise, to arrive at a peaceful solution, the Mysore Government

agreed, the Mysore people have agreed. Now, it would not have been difficult for the Government to arrive at a solution, because the leaders of both the States had agreed. Where was the difficulty in arriving at a conclusion when the leaders of both these States and the Chief Ministers of both these States had agreed that the Mahajan Commission's report would be agreed to ? So, let there not be a feeling that the Mahajan Commission's report is something very partial to the Mysore State. On the contrary, we are losing more area than what we get. But it was only with a view to arrive at a peaceful solution to the problem that the Mysore leaders have agreed, but the Government of India have been shelving it for three years and now they are placing the report on the Table of the House after three years. What did they do for all these three years ? This is the aspect which has pained us.

This matter is now left to Parliament. I appeal to the Members of Parliament, who are fair-minded, to apply their mind in an unbiased way and see where justice lies. I am sure and am confident that the Members will always side with the fair-minded and peace-loving Mysoreans and see that justice is done.

SHRI RAJASEKHARAN (Kanakapura) : Sir, the people of the Mysore State would like to protest at the dubious and the curious way in which the Government has brought this Commission's report before the house. In fact, we are very perturbed and we are surprised at the way in which and particularly the time which they have selected to place this Report on the Table of the House. In fact, the entire House at that time was in a commotion, and they were discussing about Shri Lal Bahadur Shastri's death. At that time, the Government thought it fit to bring it here so that no Member could give any attention to it. This is the reason why we protested and some of us offered dharna. It was not against this august house, not against you who is the custodian of this House, not against the Members of this House, but only against the way in which the Government has behaved.

That is why we appeal to Parliament and to you to see that justice is done to the Mysore State. The Government of India

[*Shri Rajsekharan*]

was sleeping over this Commission's report for the last three years and a half, and now, at the end of this session, on the last day of this session, they thought it fit to make political gain out of this.

I hope the Members of Parliament will give justice to Mysore and the Mysore people. Though the Mysore people are meek, I can tell you they will be as strong as ever and will protest against the way in which the Government have dealt with this subject.

SHRI E. K. NAYANAR (Palghat) : Sir, as far as the northern borders of Kerala are concerned... (*Interruption*) Three years ago, there was a half-hour discussion about the Mahajan Commission report in this House initiated by me, Mr. Vidya Charan Shukla, who was in the Home Ministry then. replied that after due consideration, Government will bring it before Parliament and try to implement it. Now, three years had passed and nothing had been done. So far as Kerala is concerned, we were not prepared to give evidence before the Mahajan Commission. We kept apart from it. The Mahajan Commission incorrectly put some portion of Kerala into Mysore. We have rejected that report. We are not going to implement that report. The big guns of Mysore and Maharashtra are going to fight, but our submission is that it must be settled on the basis of village and not on the basis of district or taluk. Government must take courage and settle it on the basis of village. Only then justice will be done. Otherwise, there will be great commotion in Kerala. Government must come forward to settle the border dispute peacefully on the basis of the village.

SHRI J. H. PATEL : Now the matter before the House is not consideration of the report. It has been laid on the Table. I agree with Mr. Nath Pai that it should not have been done in this way. The way Government did it was sneaky and most undignified. We protested against that. When the report is taken up for consideration, then we can go into its merits and other points.

SHRI LOBO PRABHU (Udipi) : I am appealing to the House : You must honour the reports of your commissions. If you do

not honour them, I think no Government and no party can stay. This is a report which you must honour. My appeal to the House is to maintain its dignity and honour the reports of the commissions.

SHRI N. SREEKANTAN NAIR (Quilon) : We were not a party to the dispute before the Mahajan Commission. He himself declared an *ex parte* decision. I am constrained to submit that the decision was pernicious and *mala fide* so far as Kerala is concerned. Let the giants of Mysore and Maharashtra fight, but if any of them wants a portion of the land of Kerala, with all our might we will oppose it. If it is forced on us, you may send your army and militia ; there will be blood bath, but you know that the people of Kerala will not submit to any type of aggression from any side whether from the Central Government or from the Mysore Government.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं घरने के सम्बन्ध में कुछ कहना चाहता हूँ।

15.00 hrs

अध्यक्ष महोदय : घरना तो खत्म हो गया है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह बड़ी गलत परम्परा स्थापित की गई है। मैं मैसूर के सदस्यों के साथ मपनी सदानुभूति प्रकट करता हूँ, लेकिन यह घरना सदन में पहला और अविवारी घरना होना चाहिए। भावनायें कितनी भी उग्र हों और प्रश्न कितना भी गम्भीर हो, लेकिन सदन में घरना देने का कदम नहीं उठाया जाना चाहिए था। मैं यह मानता हूँ कि आज जो परिस्थिति पैदा हुई है उसके लिए यह सरकार जिम्मेदार है, तीन साल तक रिपोर्ट सदन के पटल पर नहीं रखी गई, प्रगत माज भी नहीं रखी जाती तो आसमान नहीं हट जाता, लेकिन रिपोर्ट रख दी गई, किर मी सदन में घरना देने का उग्र

कदम नहीं उठाया जाना चाहिये था—यही मैं आप के द्वारा कहना चाहता हूँ।

डा० राम सुमग सिंह (बक्सर) : अध्यक्ष महोदय, घरने के बारे में मैं श्री बाजपेयी जी का समर्थन करता हूँ, व्योकि सरकार के दिवा-१ लियेपन के कारण ये सारी बातें हुई..... (व्यवधान)....जैसे श्री लाल बहादुर शास्त्री के बारे में रिपोर्ट भी इन्हें दिनों के बाद आई और इसलिये आई कि यह सरकार चाहती थी कि सारे देश को घोखा दिया जाये।

श्रीमन्, आप देखिये आज तीन स्टेटों को लड़ाया जा रहा है—महाराष्ट्र, मैसूर और केरल को और सरकार केवल अपने फायदे के लिए, अपने को बनाये रखने के लिए ऐसा कर रही है... (व्यवधान)....इस घोखेबाजी की सरकार... (व्यवधान)....

श्री एस० एम० जोशी (पूरा) : अध्यक्ष महोदय, मैं सदन से प्रार्थना करूँगा कि यह जो सवाल है, वह बहुत ही नाजुक सवाल है। मैसूर या महाराष्ट्र कोन जायेंट है, यह सवाल हमारे सामने नहीं है, लेकिन एक तरफ महाराष्ट्र की सरकार है, दूसरी तरफ मैसूर की सरकार है—यह फगड़ा नहीं होना चाहिये मेरा अपना स्थाल यह है कि हम लोगों ने जो शब्द दिये हुए हैं—जिन लोगों की यह शिकायत है, वहाँ के लोग जब हम से चिल्लते हैं कि हमको न्याय मिलना चाहिए, तब उन लोगों को हम कहाँ तक न्याय दे सकते हैं—यह हम सब को बैठ कर सोचना पड़ेगा।

श्री कंवर साह गुप्त : आप लोगों को नहीं, महाराष्ट्र-मैसूर वालों को।

श्री एस० एम० जोशी : मैं केवल महाराष्ट्र के लिए नहीं बोल रहा हूँ...

SHRI B. SHANKARANAND (Chikodi): Sir, are you allowing a debate on this ?

MR. SPEAKER : He is on his legs.

SHRI B. SHANKARANAND : We are opposed to this. We object to this. There should not be any debate. Now hon. Members are talking on the merits of it.

श्री एस० एम० जोशी : मुझे बहस नहीं करनी है, मैं तो सिर्फ सदन से प्रार्थना कर रहा हूँ—मैं तो यह मानता हूँ कि हमारी तरफ से, दूसरे सब लोगों की तरफ से, हुक्मत की तरफ से महाराष्ट्र की हुक्मत की तरफ से बहुत सारी गलियाँ हो गई हैं—इस लिए यह नहीं कहना चाहिए कि तुम्हीं गलत हो... (व्यवधान).... हो सकता है कि हम से ही मिस्टेक हुई हो, लेकिन ऐसा नहीं होना चाहिए कि उसके कारण दूसरों को सजा मिले—यही मेरे कहने का मतलब है।

मैं उन लोगों को अन्यवाद देता हूँ, जिन्होंने आप के कहने पर, नायपाई जी के कहने पर, अपना घरना बापस ले लिया है...

श्री स० श्रो० बनजी (कानपुर) : सब के कहने पर।

श्री एस० एम० जोशी : ठीक है, सबके कहने पर भी अगर बापस लिया है, तो बहुत अच्छा किया है। हमारा जो अच्छा बातावरण है, एक दूसरे के साथ बातचीत करने का, वह बिगड़ना नहीं चाहिये और मैं तो यह भी आशा करूँगा कि सदन में बिना दिस्क्षण किये पह मामला तय हो जाये, इस से बिटरनेस नहीं रहेगी, परन्तु ऐसा नहीं हुआ तो जो कुछ हम लोगों को करना है, करें, वह दूसरी बात है, लेकिन हम लोगों के दिमाग शांत रहें और जिसका न्याय करना है, वे लोग सोचें।

MR. SPEAKER : Order, order.

SHRI H. N. MUKERJEE (Calcutta-North-East) : I only hope that this matter will be settled by mutual discussion but I am a little perturbed that while you have thought it fit very rightly to let some of us

[Shri H. N. Mukerjee]

say something in regard to what has happened, Government has not come forward to say anything at all. If some of us had our way, we would like the leaders of Mysore and Maharashtra to sit down together, locked like in a jury box, until they come to a decision. In any case, we should have a principled discussion before decision. At any rate, this matter has been highlighted already but Government's silence in the way that it is being conspicuous is rather significant...*(Interruption)*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRÓNICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : In the morning I wanted to make a statement on this which fully explained the Government's position. With your permission I laid it on the Table.

SHRI CHENGALRAYA NAIDU (Chittoor) : They laid it in a cowardly way.

SHRI NATH PAI : Was it your ruling that the document in question, namely, the Mahajan Commission Report, was duly laid on the Table ?

MR. SPEAKER : Yes.

SHRI NATH PAI : In that case, I have given two notices already and I hope, they are also being taken note of by you.

SHRI S. M. KRISHNA : How can it be taken up when it is not taken up for consideration at all ?

MR. SPEAKER : I have not given my decision on that...*(Interruption)*. May I request all of you to drop this now ? I have not decided anything on Shri Nath Pai's motion.

SHRI J. MOHAMED IMAM : Shri Nath Pai has said that he has already given two notices.

MR. SPEAKER : I have not decided anything.

SHRI J. MOHAMED IMAM : I would

like to know how he could give the notices unless the motion was moved ...*(Interruption)*

SHRI NATH PAI : At what time was the document laid on the Table, Mr. Speaker ?

SHRI J. MOHAMED IMAM : All this raises doubts in our minds. There seems to be some collusion ..*(Interruption)*

MR. SPEAKER : I am passing on the next item Shri Sen.

15.09 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Minutes

SHRI P. G. Sen (Purnea) : Sir, I beg to lay on the Table Minutes of the Sixty-eighth to Seventy-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE Sittings OF THE HOUSE

Minutes

SHRI S. C. SAMANTA (Tamluk) : Sir, I beg to lay on the Table Minutes of the Sixteenth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

ESTIMATES COMMITTEE

Minutes

SHRI K. N. TIWARY (Bettiah) : Sir, I beg to lay on the Table Minutes of the sittings of the Estimates Committee relating to Hundred and thirty-first Report on the Ministry of Finance—Transfer of Budget Provision for certain items of expenditure.

SHRIMATIILA PALCHOUDHURY (Krishnagar) : Sir, the dignity of India has been spoiled absolutely outside and inside India because there have been cases in West Bengal yesterday. (Interruption)

MR. SPEAKER : I thought, you were speaking on that item. Secretary.

15.10 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 14th December, 1970, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

MOTION

"That this House concurs in the recommendation of the Lok Sabha that a Committee of both the Houses to be called the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 9th December, 1970, and communicated to this House, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote and by secret ballot, ten members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee :—

1. Shri Brahmananda Panda

(1) Shri Rameshwar Rao

... 9th November to 30th November, 1970 (Twelfth Session).

(2) Shri S. M. Joshi

5th August to 1st September, 1970 (Eleventh Session).

(3) Shri Erasmo de Sequeira

... 9th November to 18th December, 1970 (Twelfth Session).

2. Shri Sukhdev Prasad
3. Shri B. T. Kemparaj
4. Shri Ganeshi Lal Chaudhary
5. Shri Balram Das
6. Shri Roshan Lal
7. Shri K. P. Subramania Menon
8. Shri Melhupra Vero
9. Shri Golap Barbora
10. Shri G. A. Appan.

ASSENT TO BILL

SECRETARY : Sir, I also lay on the Table the Taxation Laws (Amendment) Bill, 1970 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 11th December, 1970.

SHRIMATIILA PALCHOUDHURI (Krishnagar) : I want to bring to your notice that outside India a film has been produced about India... (Interruptions)

MR. SPEAKER : Why do you get up at all times on all issues?

SHRI S. M. BANERJEE (Kanpur) : And at all places, sometimes here and sometimes there.

MR. SPEAKER : All places belong to her.

15.11 hrs.

LEAVE OF ABSENCE FROM THE SITTING OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Sixteenth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

(1) Shri Rameshwar Rao	...	9th November to 30th November, 1970 (Twelfth Session).
(2) Shri S. M. Joshi	...	5th August to 1st September, 1970 (Eleventh Session).
(3) Shri Erasmo de Sequeira	...	9th November to 18th December, 1970 (Twelfth Session).

(4) Shri J. K. Choudhury	...	9th November to 18th December, 1970 (Twelfth Session).
(5) Shri Rajaram		23rd November to 11th December, 1970 (Twelfth Session).
(6) Shri Virendrakumar Shah		20th November to 4th December, 1970 (Twelfth Session).

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS : Yes.

MR. SPEAKER : The Members will be informed accordingly.

15.12 hrs.

PUBLIC ACCOUNTS COMMITTEE

Hundred and Twenty-fourth and Hundred and Twenty-fifth Reports

श्री अटल बिहारी वाजपेयी (बनरामपुर) : अध्यक्ष महोदय, मैं लोक लेखा समिति के निम्नलिखित प्रतिवेदन प्रस्तुत करता हूँ :—

- (1) असेनिक उद्यूपन विभाग सम्बन्धी लेखा परीक्षा प्रतिवेदन (सिविल), 1970 तथा विनियोग लेखा (सिविल), 1968-69 के बारे में 124वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) स्वास्थ्य विभाग सम्बन्धी लेखा-परीक्षा प्रतिवेदन (सिविल), 1970 तथा विनियोग लेखा (सिविल), 1968-69 के बारे में 125वां प्रतिवेदन हिन्दी तथा अंग्रेजी संस्करण।

PETITION RE : PAY SCALES OF TEACHERS OF DELHI

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to present a petition signed by Shri D. D. Saxena, General Secretary, Delhi Achyapak Parishad, and others regarding pay scales of teachers of Delhi.

15.14 hrs.

STATEMENT RE : DELHI POLICE PERSONNEL WHO PARTICIPATED IN APRIL, 1970 AGITATION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : May I lay it on the Table of the House ?

MR. SPEAKER : You may lay it on the Table of the House. (Interruptions)

श्री रवि राय (पुरी) : सरकार ने क्या फैसला किया है वह मालूम नहीं है। यह पढ़ा जाये। यह बहुत महत्वपूर्ण चीज़ है।

SHRI S. M. BANERJEE (Kanpur) : Sir, today is the last day of the session. Let him read it so, that some clarifications can be sought... (Interruptions).

SHRI K. C. PANT : Sir, I beg to lay a statement on the review of policy regarding Delhi Police personnel who participated in the agitation in April, 1970. [Placed in Library. See No. LT-4637/70].

15.15½ hrs.

STATEMENT RE : M. V. 'MAHAJAGMITRA'

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : On behalf of Shri Iqbal Singh, I beg to lay a statement regarding Indian cargo vessel m. v. 'Mahajagmitra' missing from the 12th November, 1970 in the Bay of Bengal during the recent cyclone which hit East Pakistan. [Placed in Library. See No. LT-4638/70].

15.16 hrs.

CENTRAL BOARD OF DIRECT TAXES
(VALIDATION OF PROCEEDINGS)
BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to move for leave to introduce a Bill to provide for validation of certain proceedings in relation to direct taxes and for matters connected therewith.

श्री शिव चन्द्र भा (मधुबनी) : अध्यक्ष महोदय में इस विधेयक के इन्ट्रोडक्शन का विरोध करता है। आप देखेंगे कि इसका शीर्षक है : The Central Board of Director Taxes (Validation of Proceedings) Bill, 1970. पहला जो विधेयक है उसके rule 4 of the Central Direct Taxes (Regulation of Transaction of (Business) Rules, 1964 उसमें ये संशोधन लाते हैं कि अगर नोटिस दी जाती है और वह सेन्ट्रल गवर्नरमेंट से फार्मली एप्रूव नहीं है तो भी उसकी नोटिस बरकरार रहेगी, इनवीलीड नहीं की जायेगी कोटे में। ये कहते हैं कि ऐसा न करने से बहुत चाटा होगा। ये बोंड आफ डायरेक्ट टैक्सेज को रेगुलेट करना चाहते हैं।

अब आप संविधान को देखिये। आर्टिविल 110 में है :

"For purposes of this Chapter, a Bill shall be deemed to be a money Bill if it contains only provisions dealing with all or any of the following matters, namely :—

(a) the imposition, abolition, remission, alteration or regulation of any tax ;"

रेगुलेशन आफ टैक्सेज की बात 110 में आ जाती है। उसी रेगुलेशन आफ टैक्स के लिए ये संशोधन ला रहे हैं। 110 के मताहयत यह मनी बिल हो जाता है। और जब मनी बिल हो गया तो 117 के मात्रहृत राष्ट्रपति की

रेक्मेंडेशन उसके इन्ट्रोडक्शन के लिए जरूरी हो जाती है। चूंकि राष्ट्रपति की रेक्मेंडेशन नहीं है इसलिये मैं इसका विरोध करता हूँ।

अध्यक्ष महोदय : इसमें राष्ट्रपति की रेक्मेंडेशन है। 16 तारीख की बुलेटिन आप देखिये।

SHRI BENI SHANKER SHARMA (Banka) : Sir, I also stand to object to the introduction of this Bill. I agree with Mr. Shiva Chandra Jha and I will submit that this is a Money Bill...

श्री शिव चन्द्र भा : अध्यक्ष महोदय, इस में फाईनेंशियल बेनोरेंडम भी नहीं है, उसका भी होना जरूरी है।

SHRI BENI SHANKER SHARMA :... and it lacks in financial memorandum as well. There is no financial memorandum attached to this Bill. Now, I do not understand as to what is the hurry about introduction of this Bill on this last day of the session.

The Minister has sought your permission under Direction 19B of the Directions of the Speaker wherein it is said :

"No Bill shall be included for introduction in the list of business for a day until after copies thereof have been made available for the use of members for at least two days before the day on which the Bill is proposed to be introduced :"

Then, it goes on to say :

"Provided further that in other cases, where the Minister desires that the Bill may be introduced earlier than two days after the circulation of copies or even without prior circulation, he shall give full reasons in a memorandum for the consideration of the Speaker explaining as to why the Bill is sought to be introduced without making available to members copies thereof in advance, and if the Speaker gives permission, the Bill shall be included in the list of business for the day on which the Bill is proposed to be introduced."

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 18.12.70.

MR. SPEAKER : This is just introduction.

SHRI BENI SHANKER SHARMA : I would like to know whether you are satisfied that circumstances do exist for the introduction of this Bill. My submission is that such circumstances do not exist.

MR. SPEAKER : There is no harm. It is just introduction.

SHRI BENI SHANKER SHARMA : My submission is that it is a new addition to the taxation laws. It is the considered policy of the Government that so far as taxation laws are concerned, there should not be any frequent amendments and this is an indirect amendment. After all, what for this amendment in the shape of new Act is being made ? By this we will be by passing the decision of a High Court. If some great principle is involved, I can agree to such a procedure to some extent, but, so far as taxation laws are concerned, we have got to be practical. It is due to the sheer negligence of the Ministry that the permission was not given to the particular officer to sanction the issue of notices under Sec. 148 of the Income Tax Act and for that matter the Courts should be by passed or the assessee made to suffer.

And then what is the amount that this new law will bring to the Exchequer ? How much loss of money is involved if the Government abides by the decision of the High Court ? The Minister has said that it is very difficult to estimate the loss, but I submit this is very wrong and vague way of telling things. He can just find it out and unless and until he can give us as to how much loss will be incurred, no permission should be given by you. Otherwise, I submit it will simply be a source of harassment to both the assessee and the assessors. Unless the loss of tax involved is sufficiently enormous, there should not be any new addition to the taxation laws.

SHRI VIDYA CHARAN SHUKLA : No expenditure is involved in passing this Bill, Sir.

MR. SPEAKER : So sorry. I do not accept the objections.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for validation of certain proceedings in relation to direct taxes and for matters connected therewith."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA : Sir, I introduce* the Bill.

MR. SPEAKER : We have already exceeded time and we ought to have taken up the Private Members' Business. We will skip over item No. 26. We will now take up item No. 27. It is just for reference to Select Committee. Shri Pant.

CODE OF CRIMINAL PROCEDURE BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to move :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 15th December, 1970 and communicated to this House on the 15th December, 1970 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

- (1) Shri Sardar Amjad Ali
- (2) Shri S. C. Besra
- (3) Shri Tulsidas Dassappa
- (4) Shri C. C. Desai
- (5) Shri Shri Chand Goyal
- (6) Shri Ram Krishan Gupta
- (7) Shri V. N. Jadhav
- (8) Shri Bhogendra Jha
- (9) Shri H. Ajmal Khan
- (10) Shri Liladhar Kotoki

*Introduced with the recommendation of the President.

- (11) Shri K. M. Koushik
- (12) Shri D. K. Kunte
- (13) Shrimati T. Lakshmikanthamma
- (14) Shri Brij Bhushan Lal
- (15) Shri Madhu Limaye
- (16) Shri V. Viswanatha Menon
- (17) Shri G. S. Mishra
- (18) Shri Srinibas Mishra
- (19) Shri Krishna Chandra Pant
- (20) Shri Dahyabhai Parmar
- (21) Shri Shiva Chandika Prasad
- (22) Shri Y. Ankineedu Prasad
- (23) Shri Gajraj Singh Rao
- (24) Shri M. Narayana Reddy
- (25) Shri Dwaipayan Sen
- (26) Shri Shambhu Nath
- (27) Shri Naval Kishore Sharma
- (28) Shri Sheo Narain
- (29) Shri Kedar Nath Singh
- (30) Shri G. Viswanathan."

MR. SPEAKER : The question is :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 15th December, 1970 and communicated to this House on the 15th December, 1970 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

- (1) Shri Sardar Amjad Ali
- (2) Shri S. C. Besra
- (3) Shri Tulsidas Dasappa
- (4) Shri C. C. Desai
- (5) Shri Shri Chand Goyal
- (6) Shri Ram Krishan Gupta
- (7) Shri V. N. Jadhav
- (8) Shri Bhogendra Jha
- (9) Shri H. Ajmal Khan
- (10) Shri Lilladhar Kotoki
- (11) Shri K. M. Koushik
- (12) Shri D. K. Kunte

- (13) Shrimati T. Lakshmikanthamma
- (14) Shri Brij Bhushan Lal
- (15) Shri Madhu Limaye
- (16) Shri V. Viswanatha Menon
- (17) Shri G. S. Mishra
- (18) Shri Srinibas Mishra
- (19) Shri Krishna Chandra Pant
- (20) Shri Dahyabhai Parmar
- (21) Shri Shiva Chandika Prasad
- (22) Shri Y. Ankineedu Prasad
- (23) Shri Gajraj Singh Rao
- (24) Shri M. Narayana Reddy
- (25) Shri Dwaipayan Sen
- (26) Shri Shambhu Nath
- (27) Shri Naval Kishore Sharma
- (28) Shri Sheo Narain
- (29) Shri Kedar Nath Singh
- (30) Shri G. Viswanathan."

The motion was adopted.

SHRI TULSHIDAS JADHAV (Bara-mati) : What happened to item No. 26 ?

SHRI P. K. DEO (Kalahandi) : Postponed to next Lok Sabha.

15.24 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventieth Report

SHRI P. G. SEN (Purnea) : I beg to move :

"That this House do agree with the Seventieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th December, 1970."

MR. SPEAKER : The question is :

"That this House do agree with the Seventieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th December, 1970."

The motion was adopted.

15.24½ hrs.

[Shri K. N. Tiwary in the Chair].

DR RAM SUBHAG SINGH (Buxar) : What about Midnapore firing ? When will they give a reply ? So many murders took place in Midnapore jail.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : Regarding this question, I have made enquiries and we have got some information. We are getting some more information on the subject.

DR. RAM SUBHAG SINGH : Can you tell us how many persons have been murdered ? Can you tell us how many prisoners have been murdered ? Can you tell us how many persons have been injured ? Will you institute an enquiry into the matter ?

SHRI K. C. PANT : An enquiry will be instituted. We are in communication with the West Bengal Government in this matter. I don't have the figures at present here.

भी अच्छुल गनी डार (गुडगांव) : मरने वालों का नम्बर कितना है और जखिमों का कितना ?

(شی کیانی ڈار (نورنگر) : مرے वालों की संख्या क्या है और जखिमों का क्या है ?)

सभापति महोदय : प्रगर किंगसं अभी आप के पास नहीं हैं तो बाद में दे दीजियेगा ।

DR. RAM SUBHAG SINGH : This firing was resorted to on Tuesday and so many persons have died ; dead bodies ought to have been burnt, by now. The superintendent of police was there ; the jailors were there. Why should there be so much of delay ? Is this the way Government functions there ? This happened on Tuesday and today is Friday.

SHRI K. C. PANT : I have already given whatever information I have.

DR. RAM SUBHAG SINGH : It is a great dereliction of duty ; it shows the bankruptcy of the Government.

He can take the figure from me. Over a dozen persons have been murdered.

15.26 hrs.

RESOLUTION RE: PRICES OF ESSENTIAL ARTICLES—Contd.

MR. CHAIRMAN : The House will now take up further discussion of the following resolution moved by Shri Indrajit Gupta on the 20th November, 1970 :—

"This House views with grave concern the galloping prices of all essential articles of popular consumption, and demands that effective measures be taken to hold the price-line."

Now, Shri Ram Sewak Yadav.

SHRI DHIRESWAR KALITA (Gauhati) : In the morning, a reference was made to the strike in the IAC...

भी रामावतार शास्त्री (पटना) : सभापति महोदय, आई० ए० सी० के बारे में...

MR. CHAIRMAN : Only Shri Ram Sewak Yadav's speech will go on record. The observations made by others will not go on record.

SHRI DHIRESWAR KALITA :**

भी राम सेवक यादव (बाराबंकी) : सभापति महोदय, माननीय सदस्य श्री इन्द्रजीत गुरुत ने बढ़ते हुए मूलयों को रोकने के लिए जो प्रस्ताव रखा है मैं उसका समर्थन करता हूँ क्योंकि आज का राक्षस अगर कोई हो सकता है तो वह बढ़ती ही मंहगाई है । आज सारे देश के छोटी आमदानी वाले लोगों को और मध्यम आमदानी वाले लोगों को यह राक्षस आये दिन हड्डपता रहता है । जब इस विषेयक

**Not recorded.

पर बहस चल रही है तब मैं जल्दी जल्दी में बढ़ती हुई मंहगाई को ले कर एक दृष्टिकोण आप के सामने रखना चाहता हूँ ।

अगर हम बढ़ती हुई मंहगाई को देखें तो उस के दो धंग हैं । एक तो वह चीजें हैं जो जिन्दगी के लिए बहुत ही प्रावश्यक हैं, और दूसरी वह चीजें हैं जो शौक की चीजें हैं । आज हिन्दुस्तान में जो सब से बड़ी चिन्ता है वह जिन्दगी की जरूरी चीजों के बारे में है । शौक की चीजों के दाम बढ़े तो उस की चिन्ता मुझे नहीं है । इसके साथ ही जहां तक मंहगाई का सम्बन्ध है, कारखाने की चीजों के दामों और लेतों में जो चीजें पैदा होती हैं उनके दामों में जो बड़ा भारी असन्तुलन है उसका मतलब है । इस लिए अगर हम सबमुच चाहते हैं कि मंहगाई रुके तो हम को दो मुख्य मुद्दों में जाना और देखना पड़ेगा । पहली चीज तो यह कि जिन्दगी की जरूरी चीजें जितनी हैं उनके भाव न बढ़ें । आप देख रहे हैं कि जिन्दगी की जरूरी चीजें जितनी हैं, चाहे कपड़ा हो, चाहे मिट्टी का तेल हो, सीमेंट हो, लोहा हो, प्रन हो या दवा हो, जब उनके दाम बढ़ते हैं तब छोटी आमदनी वाले लोगों को बहुत तकलीफ पहुंचती है, और यह दाम निरन्तर बढ़ते जा रहे हैं । अगर हम बढ़ते हुए मूल्यों को रुपये की दृष्टि से देखें तो रुपये की कीमत घट कर दो या ढाई आने के बराबर रह गई है । इससे ज्यादा उसकी कीमत नहीं रह गई है ।

जो शौकीनी की चीजें हैं उनके दाम उस हिसाब से नहीं बढ़े हैं । जरूरी जो जिन्दगी के लिए चीजें हैं उनके दाम इस तरह से न बढ़ सकें, इसके लिये मैं कुछ सुझाव देना चाहता हूँ । मैं चाहता हूँ कि सरकार इन पर अमल करे ताकि दाम घटे और छोटी आमदनी वाले जो लोग हैं उनकी जिन्दगी आसानी से चल सके । चीजों के बढ़ते हुए दाम और लोगों की आमदनी, से जीवन की बैल गाड़ी के दो बैल

हैं । जब आमदनी का बैल थीरे चले और मंहगाई का बैल सरपट भागे तो जीवन की गाड़ी दृट जाती है और आज हम देख रहे हैं कि कांप्रेस के दोनों बैल आपस में टकरा गए हैं और एक तो सरपट भाग रहा है और दूसरा पीछे चल रहा है । मंहगाई की बजह से जीवन की गाड़ी आज बिल्कुल दृट गई है । यह सरकार चाहे समाजवाद की बात करे, चाहे छोटे आदमी की बात करे. लेकिन यह तथ्य है कि आज यह सरकार मंहगाई को रोकने में असफल साबित हुई है । इस वास्ते छोटे आदमी को राहत देने वाली यह सरकार नहीं है । यह सरकार करोड़पंथी सरकार है । बड़े लोगों को राहत देने वाली यह सरकार है । कारण यह है कि बढ़ती हुई मंहगाई से अगर किसी को तकलीफ होती है तो छोटे आदमी को होती है । बढ़ती हुई मंहगाई से सरमायेदार को कट्ट नहीं होता है, बड़े अफसर को नहीं होता है सत्ता की राजनीति में जो नेता लोग हैं, उनको नहीं होता है । बाकी इस देश के सभी लोग इस मंहगाई से दुखी हैं । सरमायेदार, सत्ता में आज जो नेता लोग हैं तथा जो अफसर हैं इन का त्रिकोण बना हुआ है और यही सारी सत्ता का संचालन कर रहे हैं । चूंकि इनको मंहगाई अखरती नहीं है, इसलिए उस पर आज काबू पां का कोई प्रयास नहीं होता है । अगर आप सच्चे दिल से मंहगाई रोकना चाहते हैं तो मैं कुछ सुझाव आप को देना चाहता हूँ और आशा करता हूँ कि आप उन पर अमल करेंगे ।

इस सरकार के पास आज कोई निश्चित और ठोस दाम नीति नहीं है जोकि होनी चाहिये । जब तक निश्चित ठोस दाम नीति नहीं होगी यह मंहगाई रुकने वाली नहीं है । किर चाहे इसको रोकने से बारे में कितनी ही बातें आप करते रहें । तब ये सारी बातें निरर्थक होंगी । मेरा पहला सुझाव यह है कि लाल्यान्नों के बारे में पहले आप एक नीति बनायें और नीति यह बनाएं कि दो फसलों के

[श्री राम सेवक यादव]

बीच में सेर पीछे इनके दामों में आना से ज्यादा का फर्क नहीं पड़ेगा। अगर आपने ऐसा किया तो छोटी आमदनी के जो लोग हैं कम से कम उनको खाने का कष्ट उठाना नहीं पड़ेगा, और उनका पेट भर सकेगा।

इसी तरह से कारखानों में बनी जिन्दगी की ज़रूरी चीजें हैं, जैसे कपड़ा है, मिट्टी का तेल है, सिमेंट है, लोहा है, दियासलाई आदि हैं, इनके बारे में मेरा सुझाव है कि इस तरह की जिन्दगी की जो ज़रूरी चीजें हैं उनके दाम लागत खर्च के ढ्योडे से आगे न जाएं। उसी के बीच में मुनाफा है, उसी के बीच में सरकारी कर है। जो कुछ भी कीमत हो वह लागत खर्च से ढ्योडे से ज्यादा न हो। आज क्या होता है? आज मिट्टी का तेल 6 या 7 या 8 पैसे बोतल में उनको पड़ता है। लेकिन जब वह बाजार में बिकते के लिये आता है तो बारह आने बोतल और कहीं कहीं एक रुपया बोतल बिकता है। इस तरह से जो बढ़े हुए दाम हैं उनमें छोटी जो जनता हैं वह बराबर पिसती जा रही है। इसी तरह से साबुन, कपड़ा लागत खर्च से तीन चार, पांच या छः गुणा ज्यादा कीमत पर बिकता है। इस बास्ते कारखानों में बनी जिन्दगी की ज़रूरी चीजों के दाम किसी भी हालत में लागत खर्च के ढ्योडे के आगे न जाएं, इसकी व्यवस्था प्राप्त करें। जब तक इस तरह की दाम नीति नहीं बनाई जाती है, कंट्रोल की बात करना, कानून बनाना, यातायात पर प्रतिबंध लगाना उससे कुछ नहीं होगा और मंगाई नहीं रुकेगी।

तीसरा सुझाव मेरा खेती में पैदा होने वाले कच्चे माल और कारखानों में तैयार होने वाले पक्के माल के बारे में है। खेती में पैदा होने वाले कच्चे माल जैसे, गन्ना, तिलहन, रुई, पटसन आदि इनके दाम और कारखानों में जो पैदा होता है जैसे भीनी, कपड़ा, लोहा आदि इनके दाम, इन दोनों दामों में कोई

संतुलन आज नहीं है। आप पिछले दस पंद्रह साल के आंकड़े उठा कर देखें। आपको पता चलेगा कि जिस तरह से कच्चे माल और खाद्यान्नों के दाम बढ़े हैं तासे कहीं ज्यादा कारखानों में बनी चीजों के दाम बढ़े हैं और वे बराबर चढ़ते जा रहे हैं। जब तक कारखानों में तैयार होने वाले माल के दामों और खेती की उपज के दामों में कोई संतुलन कायम नहीं होगा तब तक कोई भी दाम नीति आप ठोस आधार पर नहीं चला सकते हैं।

मैं एक मिसाल देता हूँ। आप गन्ने के दामों को लें। कच्चा माल है गन्ना। मैं पूछना चाहता हूँ कि किसान को गन्ना पैदा करने में कितनी सहलियत मिली है? क्या गन्ने का बीज उसको सस्ता मिलता है, क्या आज उसको पानी सस्ता मिलता है, क्या खाद सस्ती दी जाती है? सभी चीजें उसको मंहगे दामों पर मिलती हैं। लेकिन आप देखेंगे कि 1967-68 में गन्ने का भाव क्या था। तब वह भाव पंद्रह रुपये और सोलह रुपये बिंबटल था उत्तर प्रदेश में। 1968-69 में वह दस रुपये हो गया। अब गन्ने का भाव 7 रुपये 35 पैसे बिंबटल है। हरी क्रान्ति का नारा तो आप देते हैं लेकिन गन्ने का दाम जहां पंद्रह सोलह रुपये होता था वह आधा रह गया है और दो बिंबटल गन्ना किसान को उतना ही पैसा प्राप्त करने के लिए देना पड़ता है। ऐसी हालत में हरी क्रान्ति में क्या उसका मन लगेगा? फिर नोट की जो कीमत है वह भी छिपती जा रही है। इस तरह से उसकी कीमत और घट जाती है। ऐसा आपने किया तो हरी क्रान्ति को भी आप मारेंगे। जब तक हरी-क्रान्ति और किसान की चीजें दामों में कोई रिहता आप स्थापित नहीं करेंगे तब तक यह नीति चलने वाली नहीं है।

जब मंहगाई बढ़ती है तो सरकार अपने

कर्मचारियों के मंहगाई भत्ते को बढ़ा देती है। सोधी साहब जी उनके लिए मंहगाई भत्ता बढ़ाने की लड़ाई में लग जाते हैं। मैं कहूँगा कि भूत्ता मत लो, सो निश्चित दामों पर चीजें। जब तक चीजों के दाम निश्चित नहीं होंगे मंहगाई भत्ता बढ़ने से भी आप चीजों की कीमते अपनी जेब से अदा कर नहीं पायेंगे, उन को प्राप्त करने के लिए आप को अपनी जेब से और ज्यादा देना पड़ेगा। आप मृग मरीचिका के बीच दौड़ते रहेंगे और कभी कामयादी हाथ नहीं लगेगी। यहां कर्मचारियों का मंहगाई भत्ता बढ़ गया, सरकारी नौकरों का और अफसरों का भत्ता बढ़ गया। लेकिन जो मजदूरी करते हैं, खेतों में काम करते हैं, जो किसान हैं, उनको कहां से मिलेगा? अगर हम अनाज की बात करें, मक्के की बात करें, चावल की बात करें तो पता लगेगा कि चार छ: साल में कहीं पाव आधा सेर का दामों में फर्क पड़ा होगा, इससे ज्यादा उनके दामों में फर्क नहीं पड़ा। लेकिन कारखानों की चीजों के दाम एक दम आसमान की तरफ बढ़ते चले जा रहे हैं। उस चीज को ध्वान में रख कर आपको नीति बनानी चाहिए।

मैं यह भी समझता हूँ कि मंहगाई तब तक नहीं रुकेगी जब तक बड़ी आमदानी बालों के खर्च पर रोक नहीं लगेगी। भारत सरकार के जो सचिव लोग हैं, मंत्री हैं, गवर्नर हैं, राष्ट्रपति हैं, अगर इनकी आमदानी और इनका खर्च डेढ़ दो हजार के अन्दर सीमित कर दिया जाए तो इनको भी मंहगाई का कुछ पता लगेगा और तब उस राष्ट्रस को मारने के लिए कोई कारापर रास्ता ये कूदेंगे। इनको तो मंहगाई स्वतंत्री नहीं है। किर सूबों के लोग भी मंहगाई भत्ता बढ़ाने की बात करते हैं। आपके पास कारखाना है नोट छापने वाला नासिक में। लेकिन जब सूबों में मांग चलती है तो उनके पास पैसा नहीं होता है और किर भी जब वे मंहगाई भत्ता बढ़ाते हैं तो उनसे कहा जाता है कि पंचवर्षीय

योजना में हम सहायता आप की नहीं करेंगे। यह भी जिम्मेदारी इनको लेनी चाहिए। मैं कहूँगा कि नोट छापने आप बन्द करें। पैसे की जो कमी है उसको आप बिल्कुल खर्च बन्द करके और खास तौर से प्रशासन पर खर्च कम १ करके पूरा करें। सरकार को शौकीन और ठाट वाट के कामों पर अपने खर्च को घटाना चाहिए। मिसाल के तौर पर दिल्ली में २७ लाख रुपये खर्च करके एक फव्वारा बनाया गया है। उस रुपये में कितने नलकूप लगते? अभी परसों एक मीटिंग में हमको बताया गया कि यह फव्वारा बन्द कर दिया गया है, क्योंकि बिजली का अभाव है। एक फव्वारे पर २७ लाख रुपया खर्च किया गया, जबकि पूरी दिल्ली में गरीब लोगों के लिए पीने का पानी उपलब्ध नहीं है। आज ऐसा लगता है कि नई दिल्ली में चारों तरफ फव्वारों की नुबाश्व लगी हुई है। इस फिजूल खर्च को बन्द किया जाना चाहिए।

नई दिल्ली में नई दिल्ली मूलिनिपल कमेटी की एक दो मंजिला इमारत है, जो बड़ी मजबूत है। लेकिन उसका दोष यह है कि उस के पड़ीस में कई मंजिलों की इमारतों के सामने उसका सिर भुकता है। यह बात इस सरकार को बदायित नहीं है। इसलिए छीनी-हथोड़े से उसको तोड़ा जा रहा है और उसकी जगह पर चार करोड़ रुपये की एक गवानचुम्बी अट्टालिका बनाने की योजना है। इस सरकार को वह तमीज नहीं है कि पहले कौन सा काम करना है—पहले जिन्दगी की जरूरत को पूरा करें, बुनियादी कामों पर रुपया खर्च करें या शौकीनी ठाट-वाट और मौन-मस्ती के कामों पर खर्च करें।

अगर सरकार सचमुच मंहगाई को रोकना चाहती है, तो वह एक दाम नीति तय करे, अपने फिजूल खर्च पर और नोट छापने पर रोक लगाये। जो नोट लोगों के पास पहुँच गए हैं, वह रक्षित रखें। उन को जबत करके या डीवैन्युएशन कर के उनको खरम किया

[श्री राम सेवक यादव]

जा सके, तो मंहगाई के राक्षस का मुकाबला हो सकेगा, वर्ना इस समय तो सरकार ने देश में ऐसी भव्यता की स्थिति पैदा कर दी है कि गांवों और शहरों में बेकारी और बेरोजगारी बढ़ने जा रही है। मुझे तो ऐसा लगता है कि इस देश में चीन जैसी हालत आने वाली है जैसे मैं सौ रुपये का नोट ले कर बाजार में जायेगे और शाम को एक किलो आलू और दो गोभी के फूल ले कर चले आयेंगे और वह नोट खत्म हो जायेगा। यह मामला बहुत बिगड़ गया है।

इतनी महत्व पूर्ण बहस के लिए एक दो घंटे रखे गए हैं। वास्तव में सरकार की तरफ से यह बहस आनी चाहिए थी, क्योंकि इसमें पूरी आधिक रिति, आधिक ढांचे, व्यापक नीतियाँ और समाजवाद के रास्ते का सवाल निहित है। आखिर समाजवाद किस लिए? क्या इस लिए कि गरीब आदियों का पेट न भरे, उनका तन न ढूँके, उनके रहने के लिए मकान न बनें और दूसरी तरफ गगनचुम्बी अट्टालिकायें बनें, फटवारों का निर्माण हो, दिल्ली की शानों-शौकत पर पैसा खर्च किया जाये, जबकि गांवों और शहरों में भुग्गी-भौंपड़ियाँ बैसे ही खड़ी रहें? अगर हमारे देश में उस तरह का निर्माण होने वाला है, तो फिर समाजवाद की तस्वीर बड़ी गंदी होगी देश क्रान्ति के कगार पर पहुंच जायेगा, जो कि हम नहीं चाहते हैं, और जो कुछ बंगाल में हो रहा है, वह सारे देश में हो सकता है।

इस लिए सरकार समय रहते चेते। इस पूरे मुद्दे पर, योजना पर, व्यापक रूप से बहस कराई जानी चाहिए। आखिर यह योजना किस लिए है? मंहगाई को रोकने के लिये, बेकारी को खत्म करने के लिये, वही इस समय के मुख्य मुद्दे हैं। सरकार को खुद दस पंद्रह घंटे की बहस करा के कोई रास्ता निकालना चाहिए। इस तरह के घंटे की बहस से सरकार मंहगाई को नहीं रोक सकती है, यह एक

रिचुम्ल हो गया है। सरकार इस तरह खाना पूरी कर सकती है, लेकिन वह समस्या को हल नहीं कर सकती है।

समाप्ति महोदय : मैं माननीय सदस्यों से कहना चाहता हूँ कि अगर वे बोलना चाहते हैं, तो चेयर के पास आने के बजाये वे बिट लिख कर भेज दें। चेयर के पास आने पर माननीय सदस्यों को आवजेवशन होता है। अगर कोई सदस्य बोल रहे हैं तो माननीय सदस्य उन के सामने से नीचे हो कर क्रास करें।—श्री रणधीर सिंह।

SHRI JYOTIRMOY BASU (Diamond Harbour): Is Mr Randhir Singh satisfied that there are plenty of people in the press?

श्री रणधीर सिंह (रोहतक) : चेयरमैन महोदय, मुझे एक वह बात का बहुत दुःख है, जिस का मैं इजहार करना चाहता हूँ। मुझे उस का बड़ा फ्रक्सोस है और उस के लिए मैं हाउस से और प्रेस से माफी चाहता हूँ।

समाप्ति महोदय : आप को हाउस के आनंदेवल मेम्बर्ज के बारे में जो कुछ कहता है वह कहिये, लेकिन गैलरीज या प्रैस के बारे में कोई सदस्य कुछ न कहे।

श्री रणधीर सिंह : दो दिन रोज पहले यहां पर डीबेट हुई थी और मैं ने उस बत्त कुछ बात कही थी। उस से कुछ गलतफहमी हुई है। इस लिए मैं उस को साफ करना चाहता हूँ। आप ने कह दिया है कि गैलरी का जिक न किया जाये। लेकिन आल इण्डिया रेडियो के नुमायदे उस दिन एक ऐसी जगह बैठे हुये थे, जहां से वह मुझे दिलाई नहीं देते थे। इस लिए मैं गलत तीर पर कुछ कह गया था। मेरी जमीर नहीं मानती कि मेरी बजह से किसी भाई को तकलीफ हो। मैं उस के लिए यहां रिप्रेट लो करना चाहता हूँ भेरा रुपाल है कि आप मुझे उस के लिए माफ करमायें।

अब मैं इस रेजोल्यूशन के बारे में कुछ अज्ञ करना चाहता हूँ। जिन अलफाज में यह रेजोल्यूशन है, मैं उन के खिलाफ हूँ।

• **सभापति महोदय :** आप ने अपना नाम गलत तौर पर भेजा है। आप इस रेजोल्यूशन पर बाल चुके हैं।

• **श्री राणधीर सिंह :** मेरी एक एमेंडमेंट है, जिस पर मैं नहीं बोला हूँ। मैं अपनी एमेंडमेंट पर बोलना चाहता हूँ।

सभापति महोदय : उस के लिए आप को बाद में बुलाया जायेगा।

श्री रामसेवक यादव : माननीय सदस्य ने उस दिन इस प्रस्ताव का समर्थन किया और आज वह इस की मुख्यालिकत कर रहे हैं।

श्री शिव चन्द्र भा (मधुबनी) : सभापति महोदय, मैं माननीय सदस्य, श्री इन्द्रजीत गुप्ता, के इस प्रस्ताव का समर्थन करता हूँ कि देश में आवश्यक वस्तुओं के मूलयों में वृद्धि को रोकने के लिए कारगर उपाय किये जायें। इस प्रस्ताव पर मैंने जो संशोधन दिया है, उस के बारे में मैं बाद में कहूँगा। देश में महंगाई कितनी बढ़ी है, उस के मन्दाज के लिए मैं एक उदाहरण देना चाहता हूँ। 1947 के मुकाबले में आज रुपये की कीमत केवल चौदह पैसे रह गई है, यानि आज एक रुपये में हम जितनी चीजें खरीद सकते हैं, 1947 में केवल 14 पैसे से उतनी चीजें खरीद सकते थे। 1970 का रुपया आज 14 पैसे हो गया और 1960 में जो रुपया था वह 42 पैसे हो गया है। समझ जाइये इसी से कि रुपये की कीमत कितनी कम हुई है, मतलब कि महंगाई कितनी बढ़ रही है क्योंकि यह दोनों एक ही सिक्के के दो पहलू हैं। अब इस महंगाई को बढ़ाने की जिम्मेदारी किस की है? इस की जिम्मेदारी बिल्कुल वन हन्ड्रेड परसेंट इन की है सभापति महोदय, मंत्री महोदय, गपशप कर

रहे हैं, आप जरा कहिये उन को, यह डिस्प्लिंड नहीं रहेंगे तो क्या हम लोग डिस्प्लिंड रहेंगे, आप उन को कहिये आप की तरफ स्पाल रखें।

• **वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) :** हम जवाब आप को देंगे।

श्री शिव चन्द्र भा : जवाब तो आप देंगे नहीं। आप बोलेंगे अपनी तरफ और हम बोलेंगे अपनी तरफ।

तो सभापति महोदय, मैं कह रहा था, दाम का सन्तुलन देश में कायम रखने के लिए दो चीजों पर कन्ट्रोल की जरूरत है। कन्ट्रोल का मतलब एक उन का प्रोडक्शन और दूसरे क्वान्टिटी आफ मनी यह संतुलित होना चाहिए। क्वान्टिटी आफ मनी देश में कितनी है और प्रोडक्शन कितना है, इन दो बातों पर कन्ट्रोल रखना चाहिए। इस में अगर गड़बड़ी आ जाती है, यानी प्रोडक्शन जितनी है उस से ज्यादा पैसा आ जाता है बाजार के सर्कुलेशन में तो पैसे की कीमत कम हो जाती है और वस्तुओं की कीमत ऊपर उठ जाती है। तो अर्थ-शास्त्र का तकाजा है कि जितना प्रोडक्शन समाज में हो चाहे वह कृषि के क्षेत्र में हो चाहे उद्योग के क्षेत्र में हो उसी हिंगाब से जो सर्कुलेशन का माध्यम है मनी उस को छोड़ा जाय। लेकिन सरकार ने यहीं नीति शुरू से गलत अस्थार की। पहले तो आप प्रोडक्शन को ले लें। श्रीद्योगिक उत्पादन समाज में आज कम होता जा रहा है बाबजूद पब्लिक सेक्टर के बढ़ने के और बाबजूद इस के कि हमारी मांग है कि पब्लिक सेक्टर वडे, नेशनलाइजेशन हो, लेकिन इस सरकार के प्रशासन की जो व्यवस्था है पब्लिक सेक्टर को छलाने के लिए वह ऐसी है कि जिस का नतीजा यह होता है कि मोटे तौर पर श्रीद्योगिक क्षेत्र में भी प्रोडक्शन कम होता जा रहा है। और कृषि के क्षेत्र में इन्हीं की ओर से बड़ा इस का शोर

[की शिव चन्द्र भा]

मचावा यथा है कि हमने ग्रीन रेवोल्यूशन कर दिया है और अनाज का प्रोडक्शन बहुत ज्यादा हुआ है इस तथाकथित ग्रीन रेवोल्यूशन के बाद, यानी जितना अनाज या पहले उस से भी ज्यादा है। लेकिन हैरानी की बात यह है कि बाबजूद इस सो-काल्ड ग्रीन रेवोल्यूशन के और फूड प्रोडक्शन के, दाम व्यंगों बढ़ रहे हैं? तो अब यह बीमारी साफ सामने आने लगती है कि प्रोडक्शन इतना है कि फिर सारी वस्तुओं के दाम व्यंगों बढ़ रहे हैं, इस की जड़ में क्या है? इस की जड़ में यह है कि सरकार की जो मोनेटरी पालिसी है वह बुनयादी तौर पर गलत है। इसलिए गलत है कि इन के जो और मामले हैं खचं के उस पर सरकार का कन्ट्रोल नहीं है। नतीजा यह होता है कि जब किसी खचं को भीट करने की जरूरत होती है, उस को पूरा करने की जरूरत होती है तो सरकार डेफिसिट फाइनेंसिंग का रास्ता अपनाती है, दूसरे शब्दों में नोट छापने का रास्ता अख्त्यार करती है। रुपया जो है, मनी जो है वह एक करेंसी है और एक बेंक क्रेडिट है। हम उस की तफलील में यहां पर नहीं जायें। मोटे तौर पर जो करेंसी है जो नासिक प्रेस में छपती है उस पर सरकार जाती है। अब आप देखिये कि कर्मचारियों की मांग है कि उन की तनख्वाह बढ़े चूंकि दाम बढ़ रहे हैं। मैं समझता हूं उस को बढ़ाना जरूरी है। अब कहा जाता है कि चूंकि वेजेज बढ़ रहे हैं इसलिए कास्ट बढ़ रही है। इस का असर होता है दाम पर और इस से महंगाई होती है और इनडायरेक्ट ली हालांकि सरकार को मालूम नहीं है, लेकिन इनडायरेक्टसी सरकार कहती है कि यदि वेजेज पर कन्ट्रोल रखें तो कास्ट पर कन्ट्रोल होग। और कास्ट पर कन्ट्रोल होगा तो महंगाई नहीं होगी और दाम तंत्रित रहेंगे। यह गलत बात है। जो वेजेज है चाहे वह वर्कस के हों चाहे लेतिहर मजदूर के हों उन के बढ़ाने से आप समाज में एकेविट्र

डिमांड लाते हैं। आप को एकेविट्र डिमांड की जरूरत है जिस से कि आप के कारखाने चलते हैं और सारी चीजें चलती हैं। एकेविट्र डिमांड को छष्ट करने का रास्ता है इन का कांस्पी-कुप्रस कंजम्पशन। उस पर कन्ट्रोल करते नहीं हैं। यह कन्ट्रोल करते हैं हकीकत में मजदूरों की तनख्वाह से जो एकेविट्र डिमांड आती है उस पर। एकेविट्र डिमांड जो है उस पर कन्ट्रोल करने की बात लाते हैं। यह गलत नीति है। प्राफिट पर भी कन्ट्रोल करने की जरूरत है। लेकिन सरकार उस पर कन्ट्रोल करती नहीं है और मुद्रास्फीति करती है। नोट छाप कर बाजार में लाती है और नतीजा यह होता है कि प्रोडक्शन बढ़ता नहीं है और नोट की ज्यादा बवान्टिटी बढ़ने लगती है, जिसका नोट बाजार में चलने लगते हैं और दाम का सन्तुलन समाज में नहीं रहता। तो दाम का सन्तुलन समाज में रखने के लिए लाजमी हो जाता है कि प्रोडक्शन और बवान्टिटी आप मनी में आप संतुलन रखें। लेकिन जो आज सरकार की मोनेटरी पालिसी है बुनयादी तौर पर उस की गड़बड़ी की बजह से यह होता है।

दूसरी बात—उस में जो सेकेंड्री पार्ट होता है वह होता है सप्लाई और डिमांड का। उस सप्लाई और डिमांड में यह जो आप के स्पेक्युलेटर्स हैं वह वही गड़बड़ी पैदा करते हैं। उनके खिलाफ इतनी आवाज यहां पर उठाई जाती है कि यह जो इंटर्नल ट्रेड है इस को आप को अपने हाथ में लेना चाहिए। आज जो भी आप का प्रोडक्शन कृषि के क्षेत्र में होता है और बाजार में नहीं आता है, होड़सं होड़ कर लेते हैं और वह देखते हैं कि किसी भी के पर हम इस को बेचें। जिस भी वस्तु का उत्पादन हुआ है उस का सहुलियत होने के सिए उस को बाजार में जाना चाहिए। लेकिन इंटर्नल ट्रेड में यह प्राफिटिंग सं कदम

कदम पर बैठे हुए हैं, स्पेक्युलेट्स पर बैठे हुये हैं प्राफिट के लिए। नतीजा यह होता है कि जो भी प्रोड्यूस किया हुआ सामान है, विदा की हुई बस्तु है वह बाजार में आ नहीं पाती है। तो यह जो सप्लाई है इस को कन्ट्रोल करने के लिए आप को इंटर्नेल ट्रेड को हाथ में लेना होगा। और दूसरी बात—सप्लाई बढ़ाने के लिए प्रोडक्शन में आप को परिवर्तन लाना होगा। परिवर्तन के लिए मैंने शुरू में कहा कि कृषि के क्षेत्र में और इंस्ट्रियल क्षेत्र में आप को बुनयादी परिवर्तन की जरूरत है। कृषि के क्षेत्र में बुनयादी परिवर्तन लाने के लिए जमीन की मिल्कियत की जो बात है उस में आप को परिवर्तन लाना होगा। यह हड्प्पा और भोहनजोदड़ों के युग का जो तरीका है प्रोडक्शन का उस से काम छलने वाला नहीं है। आप को लार्ज स्केल पर प्रोडक्शन करना होगा। यह अनेकोनामिक होल्डिंग्स जो हैं दो दो ढाई ढाई की, यह जो फैगमेंटेशन आप सेंड है, इस से यह काम नहीं चलेगा। इस के लिए बड़े पैमाने पर सहकारी ढंग से आप को लेती करनी होगी दूसरे शब्दों में, हिन्दुस्तान के इतिहास के संदर्भ में विनोबा जी यह बात रख रहे हैं ग्राम दान के रूप में। लेकिन आप के हाथ में कानून है, कानून के जरिये आप यह बात कर सकते हैं कि जमीन की मिल्कियत तमाम गांव की हो। गांव का कम्बा जमीन पर होगा तो इस से क्या होगा कि लेंडसेस लोग जो हैं उन की समस्या का हल हो जायेगा और साथ साथ लेती का पैमाना भी बढ़ा होगा जिस से आप वैज्ञानिक ढंग से लेती कर सकेंगे। तो कृषि के क्षेत्र में बुनयादी परिवर्तन की जरूरत है। इसी तरह से औद्योगिक क्षेत्र में प्रोडक्शन बढ़ाने के लिए बुनयादी नीति की जरूरत है। वह क्या नीति है? 14 बैंकों का राष्ट्रीयकरण आप ने कर दिया। बढ़ा ताल ठोकते हैं कि कमाल कर दिया, दुनिया उलट दी। ऐसा किसी ने नहीं किया था। सौभ

कहते हैं कि पंडित जवाहर लाल जी ने भी 14 बैंकों का राष्ट्रीयकरण नहीं किया, अब हम लोगों ने कर दिया। जो किसी ने नहीं किया वह हमने किया। लेकिन कल बैंक पर बहस हो रही थी, मैं ने कहा कि अभी भी बैंक जो है वह प्राइवेट सेक्टर में है। विदेशी बैंक हैं उन का राष्ट्रीयकरण करने की जरूरत है और एक इंटीग्रेटेड पालिसी की जरूरत है। इन सब चीजों पर आप को कन्ट्रोल करना होगा।

यह मोनोपली हाउसेज जो है अध्यक्ष महोदय, इन मोनोपली हाउसेज पर आप को कन्ट्रोल करना है। मोनोपलिस्ट्स का खात्मा करना है। टाटा बिरला राज जो हैं उन की दुनिया जो बसाई हुई है उस को खत्म करना है। 75 मोनोपली हाउसेज हैं जो आज सब कुछ कन्ट्रोल करते हैं। इतिहास कहता है हम लोगों ने पढ़ा है कि फान्स को कौन कन्ट्रोल करता है? फांस को 200 परिवार कन्ट्रोल करते हैं और प्रमेरिका का भी वही हाल है। प्रमेरिका को भी 200 परिवार मोटे तीर पर कन्ट्रोल करते हैं। आज हिन्दुस्तान को कौन कन्ट्रोल करता है? यह 75 मोनोपली हाउसेज कन्ट्रोल करते हैं। यहां की सारी धर्म-व्यवस्था को यह 75 मोनोपली हाउसेज कन्ट्रोल करते हैं। आजकल वह अशोक साहब उच्चर चले गये। उन्होंने एक पुस्तिका लिखी—हूँ और मैं इच्छ्या। मैंने वह किताब पढ़ी। उस में उन्होंने सावित कर दिया है कि यह जो मोनोपलिस्ट लोग हैं, उद्योगपति हैं एकाधिपत्य वाले यह हकीकत में यहां की अर्थव्यवस्था को कन्ट्रोल कर रहे हैं। तो वह सक्रिय जो है वह और नीरो डॉन होता जा रहा है। इस-सिंह यह मोनोपली हाउसेज जो है उन पर कम्बा करने की जरूरत है। मतलब यह है कि औद्योगिक क्षेत्र में उत्पादन बढ़ाने के लिए लाजिमी हो जाता है कि आप मोनोपली हाउसेज का राष्ट्रीयकरण करें। एक बीमारी

[श्री शिव चन्द्र भा]

चल गई है—यह कहने की कि राष्ट्रीयकरण से कुछ नहीं होता है, इस से हम घाटे में जाते हैं यह रामबाण नहीं है। सभापति महोदय, आप को याद होगा ऐसा ही लोग राष्ट्रीय ग्रान्दोलन के युग में कहा करते थे, इतने से काम नहीं चलेगा और चीजों की जरूरत है। लेकिन यह एक बड़ा कदम है। एक लाजमी कदम है, उस में हम सुधार लायेंगे, अगर कोई कमी होगी तो उसको दूर करने का प्रयत्न करेंगे। दूसरे मुल्कों में जहां राष्ट्रीयकरण की बात हुई है, वहां या अन्य मुल्कों में, वहां भी आज परिवर्तन आ रहे हैं, जो ओवर-सेंट्रलाइज्ड था, उस को डी-सेंट्रलाइज करने की बात चल रही है, हमें भी अपने आधोगिक क्षेत्रों में परिवर्तन करना होगा, लेकिन इस सब के लिए एक योजनाबद्ध प्रथं-व्यवस्था की जरूरत है, उस में सुधार की जरूरत है।

16 hrs.

आज आप के योजना-आयोग पर बहस नहीं हो सकी, आप का योजना-आयोग आज दम तोड़ रहा है। सभापति महोदय, आप को याद होगा, आजादी की लड़ाई के दिनों में देश की अर्थ व्यवस्था के लिए एक नया ढांचा बनाने के लिये पं० जवाहर लाल नेहरू ने एक प्लार्निंग कमेटी बनाई थी और उन की मुखालफत आप के तथाकथित खादीबादियों ने की थी। उन लोगों ने कहा था कि जवाहर लाल नेहरू शेखचिल्ली का काम कर रहे हैं, लेकिन जो प्लार्निंग कमेटी बनी वे खुद उसके चेयरमैन बने, एच० बी० कामथ भी उस में थे। उसी हिट्कोण से आजादी के बाद उन्होंने योजना-आयोग बनाया, लेकिन आप का यह योजना आयोग दम तोड़ रहा है, उस में और आप के मन्त्रालयों में कलेश चल रहा है, वे एक दूसरे पर ज़िम्मेदारी फेंक रहे हैं। वे कहते हैं कि तुम्हारी बजह से काम नहीं

चल रहा है, तुम हमारे मुताबिक योजनाओं को कार्यान्वित नहीं कर रहे हो और ये कहते हैं कि तुम हम को डिक्टेट नहीं कर सकते। योजना आयोग कहता है कि हम को फाइनान्स नहीं मिलता है, लेकिन हकीकत यह है कि योजना आयोग में सोचने की ओरिजिनल ताकत खत्म हो गई है। बंकों के राष्ट्रीयकरण के सोचने का काम योजना आयोग ने नहीं किया, दूसरे लोगों को करना पड़ा, इसी तरह से और भी दूसरे बहुत से काम हैं जो नहीं हो पा रहे हैं। इस लिये योजना आयोग में पूरे परिवर्तन की जरूरत है। इस समय ऐसे लोग उसमें चुस गये हैं जो पब्लिक सेक्टर को सेबोटाज करना चाहते हैं, जिन का उसमें विश्वास नहीं है, जो योजना आयोग की दीवारों के अंदर रह कर हमारी नीतियों पर कुठाराधात कर रहे हैं, हमारे पब्लिक सेक्टर पर कुठाराधात कर रहे हैं और इसको देखने वाला देश में कोई नहीं है। जिस योजनाबद्ध तरीके से हम अपनी प्रोडक्शन को बढ़ाना चाहते थे, अपने एग्रीकल्चर और इण्डस्ट्रीयल क्षेत्र में तरक्की लाना चाहते थे, जिसके द्वारा हमारी मानिन्दी पालिसी अच्छी होती, क्वान्टिटी आफ मनी में अप लिफ्ट आती—वह सब कुछ नहीं हुआ—यही बुनयादी बात है।

इस लिए सभापति महोदय, जरूरी हो जाता है कि तमाम पालिसीज का फिर से एप्रेजल हो, फिर से उन पर पुनर्विचार किया जाय—इसी हिट्कोण से मैंने इसमें अपना संशोधन दिया है। इफ्किटग मेजर्ज सेकर सरकार डेफिसिट फाइनेंसिंग को कन्ट्रोल करे। आज डेफिसिट फाइनेंसिंग सरकार की खुराक बन गई है, डेफिसिट फाइनेंसिंग को नशे के रूप में ग्रहण कर के सरकार अपना काम बनाने का प्रयत्न करती है, लेकिन कटौती करने का प्रयत्न नहीं करती। आप की ऐसी बहुत सी मद्दें हैं जिनमें कटौती हो सकती है।

पाल बैरन ; अमरीन इकानामिस्ट ने कहा है कि आप के यहां 500 करोड़ रुपये प्रतिसाल का गलत कामों पर खर्च होता है। डा० लोहिया० ने कहा था कि प्रधान मन्त्री पर 25 हजार रुपये प्रतिदिन लगता है और आज अगर आप हिसाब लगाये तो प्रधान मन्त्री पर 50 हजार रुपये प्रतिदिन का खर्च होता है, इसी तरह से मनियों पर खर्च होता है, इन को 35 हजार रुपया मिलता है, लेकिन यदि इन की आमदनी का हिसाब लगायें तो वह कहीं ज्यादा है। इस लिए चाहे हदबन्दी लगायें या जैसे भी करें, अगर खर्च पर सीलिंग लगायें, दो हजार रुपये से ज्यादा खर्च न हो तो आप की डेफिसिट फाइनेंसिंग रुक सकती है। डेफिसिट फाइनार्नेंसिंग आज एक चोरी का रास्ता बन गया है, पैसे की पौकिट-मारी है, रुपये की कीमत की पौकेट-मारी का तरीका है—यह पौकेट-मारी जो सरकार कर रही है, अगर इसको बन्द कर दे, तो आप के यहां दामों का सन्तुलन हो जायगा।

इन शब्दों के साथ मैं इस का समर्थन करता हूँ और अपने संशोधन पेश करता हूँ।

श्रीमती तारकेश्वरी सिंहा (बाढ़) : सभापति महोदय, अभी हमने पिछले बताता से यह सुना कि डेफिनिट फाइनेंसिंग बहुत जोरों से हो गया है। मुझे याद आता है वह दिन जब इस देश की प्रधान मन्त्री ने हिन्दुस्तान का बजट पेश किया था और उस बजट को पेश करते हुए उन्होंने बड़े दम के साथ, घमंड के साथ यह कहा था कि हम 225 करोड़ रुपये का डेफिसिट फाइनेंसिंग कर रहे हैं, परन्तु आर्थिक व्यवस्था इतनी सुड़ है, इतनी मजबूत है कि यह खप जायेगा। प्रधान मन्त्री जी ने, जो उस समय वित्त मन्त्री भी थीं, आश्वासन दिया था कि हम देश में कीमतों को नहीं बढ़ाने देंगे। लेकिन जब कीमतें बढ़ने लगीं, तो अपना बोका उठाकर चब्हाण साहब के कन्धों पर

फेंक दिया और मुझे ताज्जुब लगा, उस दिन जब चब्हाण साहब ने कहा कि बढ़ते हुए आर्थिक विकास में चीजों की कीमतें बढ़ना लाजमी है। या तो चब्हाण साहब वित्त मन्त्रालय में जाकर अन्धेरे में टटोल रहे हैं कि वित्त मन्त्रालय क्या है, बरना वित्त मन्त्रालय का मन्त्री यह बक्तव्य नहीं दे सकता कि बढ़ती हुई आर्थिक व्यवस्था में चीजों की कीमतें बढ़ना लाजमी है। मैं मानती हूँ—यह तो हमने इंटर-मीडिएट और बी० ए० में पढ़ा था कि बढ़ती हुई आर्थिक व्यवस्था में चीजों की कीमतें बढ़ती हैं, लेकिन यह उस बत्त होता है जब हमारे मजदूरों की प्रति व्यक्ति आय बढ़ती है, यदि उसी अनुपात से कीमतें बढ़ती हैं तो फिर कोई फक्क की बात नहीं है, अगर देश की प्रति व्यक्ति आय पांच रुपये बढ़े और कीमतें पौने-पांच रुपये बढ़े तो उसमें कोई धारा नहीं नहीं है, वहां तक हमें कोई एतराज नहीं है, लेकिन चब्हाण माहब भूल गये कि आज हमारी आर्थिक व्यवस्था एक तरफ इतनी नीचे चली जा रही है, उत्पादन बहुत जोरों से घट रहा है, दूसरी तरफ चीजों के दाम बढ़ते चले जा रहे हैं। सभापति महोदय, आप खुद एक कृषि इलाके से आते हैं, आप को मालूम है कि चावल का दाम थोड़ा सा बढ़ा, लेकिन जिस तरह से चावल की पैदावार बिहार में हुई, मैं अभी वहां से लौट कर आई हूँ, मैंने सुना है कि आनंद प्रदेश का चावल जो परमिट लेकर बिहार में भेजा गया था, अभी बिहार के बाजारों में बोरो में बन्द पड़ा है, एक छटांक भी नहीं बिक रहा है। गेहूँ के दाम गिर रहे हैं, चीनी के दाम गिर रहे हैं और चावल के दाम भी गिरने लाले हैं। आज किसान को यह बात मालूम हो जानी चाहिए कि उसको उसकी उपज का महीं पैसा नहीं मिलेगा, लेकिन दूसरी तरफ खाल्यान्त को छोड़कर हर चीज के दाम बढ़ गये हैं। किसान जब भी कोई चीज खरीदेगा, उसे महंगे दामों पर खरीदनी होंगी।

[श्रीमती तारकेश्वरी सिंहा]

नमक, जिसके लिये गान्धी जी सत्याग्रह करते थे, हम इस पर टैक्स नहीं देंगे, क्योंकि उसे हर गरीब आदमी इस्तेमाल करता है, उसकी कीमत 12 परसेन्ट ज्यादा बढ़ गई है। आज कोई भी चीज किसान और मजदूर खरीदने जाएगा, उसे कोई भी चीज सस्ती नहीं मिलेगी। हम उत्पादन की बात करते हैं—एक तरफ उत्पादन घट रहा है, दूसरी तरफ हम कहते हैं कि रोजगार देंगे, कैसे देंगे? मैं पूछना चाहती हूं कि लौली-पौप की तरह से देश को बेकूफ क्यों बनाया जा रहा है?

यहां हम देखते हैं उत्पादन बढ़ाने की बात की जाती है, रोजगार देने की बातें कही जाती हैं, लेकिन दूसरी तरफ हम क्या देख रहे हैं—लोहे का कंट्रोल ट 900 रुपये टन है। बदकिस्मती इस देश की यह है कि इस देश का अन्धेर नगरी चौपट राजा वाला हाल है। मैं यह मानती हूं कि हमको फारन एक्सचेंज कमाना जरूरी है, लेकिन अपने मुल्क की हालत भी जरा देखिये—वेरोजगारी बहुत जोरों से बढ़ रही है। यह बात मैं ही नहीं कह रही हूं—राष्ट्रपति श्री गिरि साहब का कहना है कि हमारे देश में वेरोजगारी में 10 मिलियन से लेकर 50 मिलियन तक लोग आते हैं। राष्ट्रपति जी जो बात लिखते हैं, वह सच्चाई की बात है, वे सरकार के मुख्याये हैं, उनके आंकड़े जरूर सही होंगे। उन्होंने यह भी कहा है कि 100 मिलियन से लेकर 150 मिलियन तक लोग सेमी-एम्प्लायड हैं—ऐसी हालत में, सभापति महोदय विडम्बना इस बात की है कि हम 450 रुपया टन के भाव से लोहा बाहर भेज रहे हैं। 900 रुपया टन का यहां पर कंट्रोल रेट है, परन्तु मैं अपना नाम बदल दूँगी, अगर कोई 900 रुपया टन के भाव में बाजार से लोहा ले तो आये, एक छटांक भी लोहा इस भाव में नहीं मिलता। 1600 रुपये टन का इस बक्ट कोटेड प्राइस है और 1600

रुपया टन पर भी नहीं मिलता है। मैं जानता चाहती हूं कि जब सीमेंट मंहगा हो गया है, वह मिलता नहीं है, लोहे की हालत यह है कि दो हजार रुपये टन भी वह नहीं मिल रहा है? तो क्या रोजगार मंत्रि मंडल के बेहरे को देख कर मिल जायेगा लोगों को? आखिर यह किसको धोखा दिया जा रहा है? यह जो वेरोजगारी की समस्या बढ़ रही है इसमें कोई शक नहीं कि यह सरकार की बात नहीं है, मुल्क के सामने एक सबाल हो गया है कि एक डेढ़ साल तक अगर यही समस्या रही तो किर आपके बस की बात नहीं रह जायेगी, मुल्क को पटरी पर रखना मुश्किल हो जायेगा। आप सारी चीजों को बर्बाद कर देंगे। आप तो कुम्भकरण की नींद में सोये हुए हैं। कहते हैं कि जो कुम्भकरण की नींद में सोता है वह किर उठाता नहीं। खुशामद पसंद लोग इनको आंकड़े दे देते हैं और पालमिंट में उन्हीं का बयान हो जाता है। लेकिन उनसे इस मुल्क की हालत बदली नहीं जा सकती है। मैं पूछना चाहती हूं कि जब किसानों को उनके गले का दाम नहीं मिलेगा, मजदूरों को उनकी पूरी मजदूरी नहीं मिलेगी और जो केन्द्रीय या राज्य कर्मचारी हैं उनको मंहगी चीजें खरीदनी होंगी तो वे कैसे खरीदेंगे? केन्द्रीय कर्मचारियों को अभी 106 करोड़ रुपया इन्टरिम रिलीफ में दिया गया लेकिन किर भी उन्होंने कहा कि यह हम नहीं लेंगे, हमको उचित रिलीफ मिलनी चाहिए। आखिर यह रिलीफ की मांग क्यों हो रही है? मुझे याद है, जब मैं कालेज में पढ़ती थी तो साढ़े 6 रुपये होस्टल चार्जें थे जिसमें एक नाश्ता और दो खाने मिल जाते थे। उस समय वहां पर क्या जरूरत थी कि साढ़े 6 रुपये के बदले दस रुपये खर्च किये जाते?... (ध्वनिशास्त्र) ठीक है, तीन रुपये में भी मिल जाता था। उसी तरह से अगर आज मजदूरों को दो या तीन रुपये में आवश्यकता

की चीजें मिल जायें तो फिर और ज्यादा मांगने की क्या जरूरत होगी । भले ही फिलास्फर्स के लिए प्रोपर्गेंडा करने के लिए बात की बात निकाले और नारा लगायें लेकिन केबल नारों से ही रोटी नहीं मिलती है, कपड़ा नहीं मिलता है, घर के ऊपर छत नहीं मिलती है और काम नहीं मिलता है या लोगों का इलाज नहीं हो जाता है । ये बुनियादी मांगे हैं जिनको पूरा करना पड़ेगा । मैं कहना चाहती हूँ कि जब मंहगाई बढ़ती जायेगी, किसानों को गल्ले का बाम नहीं मिलेगा, मजदूरों को मजदूरी नहीं मिलेगी, केन्द्रीय कर्मचारियों को भत्ता नहीं मिलेगा और फिर क्या केन्द्रीय कर्मचारी अपने बेटे हैं और राज्य कर्मचारी सीतेले बेटे हैं—यह कैसे हो सकता है ? केन्द्रीय कर्मचारियों को 106 करोड़ भत्ता मिला लेकिन उन्होंने कहा कि यह अंट के मुँह में जीरा है । उनको जो कुछ मिला वह उनकी जेब में भी नहीं गया वह मंहगाई की देवी के पास चला गया और उनको कुछ मालूम भी नहीं हुआ । इसके बाद भी उनके सामने समस्या है क्योंकि 106 करोड़ से उनका काम नहीं चला । परन्तु आप बतायें कि जो केन्द्रीय कर्मचारी कलकत्ते में रहते हैं, पटना में रहते हैं, लखनऊ या चंडीगढ़ में रहते हैं वे मंहगी रोटी खरीदते हैं और वहाँ के राज्य कर्मचारी सस्ती रोटी खरीदते हैं, आखिर दोनों में फर्क कैसे हो सकता है ? जितनी मंहगी चीजें केन्द्रीय कर्मचारियों को खरीदनी पड़ती हैं उन्हीं ही मंहगी चीजें राज्य कर्मचारियों को भी खरीदनी पड़ती हैं । प्राज्ञ मुझे इस बात पर कोई ताजुब नहीं है कि महाराष्ट्र के राज्य कर्मचारियों ने यह मांग की कि उन्हें भी केन्द्रीय कर्मचारियों के बराबर ही मंहगाई भत्ता मिलना चाहिए । पंजाब में भी यही मांग की गई । क्योंकि भत्ता उनकी परवारियों का एक रास्ता है, रुपया बनाने का कोई रास्ता नहीं है । तो जब आप मंहगाई स्तर नहीं करेंगे तब देश की सारी अवस्था उन्नत-

पलट हो जायेगी और फिर बात आप के बस की नहीं रहेगी । आज इस समाजवादी छत्र-छाया में एक बहुत बड़ी विडम्बना यह देख रही है कि लालान्न के दाम गिर रहे हैं और बाकी चीजों के दाम बढ़ रहे हैं । आज कलकत्ता शहर में पहले के मुकाबले में 20 लाख लोग का रोजगार कम हो गया है । एक तरफ नक्सलवादियों की समस्या है । लोग प्रार्थिक विषमता से परेशान होकर उस रास्ते पर चले गये हैं जहाँ से उनको लौटाना मुश्किल है । वे खून बहाने के लिए तैयार हो गये हैं । क्योंकि उनकी जिन्दगी की सारी उम्मीदें खत्म हो गई हैं । उनके सामने बत्तमान और भविष्य की कोई तस्वीर नहीं रह गई है । वे समझते हैं कि हम तो जा ही रहे हैं । हम तो हूँवे हैं सनम, तुम को भी ले हूँवेंगे । यही दृष्टिकोण उनका हो गया है । परन्तु यह क्यों हो गया है ? एक तरफ तो काम नहीं है और दूसरी तरफ काम करने वाले नहीं हैं । एक तरफ तो कलकत्ता में उत्पादन नहीं हो रहा है और दूसरी तरफ बहाँ पर बीस लाख आदमियों को जो काम मिला था वह कहीं पर लाकाउट, कहीं पर उत्पादन की कमी कहीं पर रामेटेरियल की कमी—इन सब कारणों से बचा गया है ।

आखिर यह किस तरह की नीति है ? आखिर इन नारों से कब तक काम चलेगा ? खिलौने से कब तक बहलाया जायेगा ? नारे लगा लगा कर और बहाने बना बना कर किसी चीज को दबाया नहीं जा सकता है । धीरे-धीरे यह चीज एक दिन इस मुल्क में मासूर होकर फटेगी और फिर रोकना किसी के बस की बात नहीं होगी । नारे लगाने वाले नारे लगाते रहें लेकिन मैं समझती हूँ नारों के दिन भी बहुत जल्दी आने वाले हैं और इस सरकार को जाना है । विद्याता किसी को लाठी से तो मारता नहीं बल्कि जब किसी को रुक्सत करना होता

[श्रीमती तारकेश्वरी सिन्हा]

है तो उसकी बुद्धि भ्रष्ट कर देता है ।... (ध्यवधान)...तो मैं यह कहना चाहती हूँ कि एक साल तक यह सरकार इस मुल्क को नारों से चलाती रही है लेकिन दूसरी ओर समस्यायें बढ़ रही हैं, उनका विकाल रूप हो रहा है । सरकार जाती है तो जाये व्योंकि इस सरकार के जाने का किसी को अफसोस नहीं होगा परन्तु इस मुल्क की सारी हस्ती चली जायेगी, इस देश की सारी मर्यादा चली जायेगी । आज इस सरकार की नीति को क्या कहा जाये ? यह सरकार कहती है कि हमने अपना बैलेन्स बहुत बढ़ा लिया है, फारेन एक्सचेंज की कमाई बहुत कर ली है परन्तु मुल्क को यह बताती नहीं कि फारेन एक्सचेंज की कमाई इसलिए की है कि अपने यहाँ रामेटेंशिल की कमी है, उसको यहाँ सप्लाई नहीं कर रही है और इम्पोर्ट सब्स्टीट्यूशन के नाम पर इतना गोलमाल हो रहा है कि लोगों को उत्पादन करने के लिए फारेन एक्सचेंज नहीं दिया जायेगा और उसके लिए इम्पोर्ट सब्स्टीट्यूशन का बहाना बनाया जायेगा । इस तरह से उत्पादन नहीं होगा ।

मैं पंजाब और हरियाणा के मेम्बरों से पूछना चाहती हूँ, जो इंडीकेट के मेम्बर्स हैं उनसे भी पूछना चाहती हूँ क्या पंजाब के लोगों को पावर मिल रही है ? बिजली मिल रही है ? आज बिजली की हालत यह है कि दिन भर वह बन्द रहती है । हमारे रणधीर सिंह जी भी मानेंगे कि उनके खेतों में पानी नहीं जाता है ।

धो रणधीर सिंह : हर गांव में बिजली है, हर खेत में पानी है ।

श्रीमती तारकेश्वरी सिन्हा : जब सूखा हुआ खेत आपकी कांस्टीटुएन्सी में नजर आयेगा तो आपको दिखलाने के लिए ले चलूँगी ।... (ध्यवधान)...

तो मैं यह कह रही थी कि जब बिजली

दिन भर बन्द रहेगी तो खेत में पानी कैसे पहुँचेगा ? पंजाब में जो छोटे-छोटे उद्योगपति हैं उनके लिए बिजली नहीं, लोहा नहीं सीमेंट नहीं, एल्यूमिनियम नहीं, कुछ नहीं—वे सोग बेचारे धूनी रमा कर बैठे हुए हैं और सरकार के नारों को जप रहे हैं । लेकिन केवल नारों से लोहा और दूसरी चीजें नहीं मिल जायेंगी । इन हालात में उत्पादन कैसे होगा ?

इसलिए मैं बड़े अदब के साथ कहना चाहती हूँ कि आज जो चीजें बिगड़ने लगी हैं उनको संजीदगी से रोकने की कोशिश की जाये । हम ने कहा कि योजना में उचित तरीके से परिवर्तन किया जाये । हिन्दुस्तान पाकिस्तान का झगड़ा हुआ था और उस बक्त जहरत पड़ी थी तो हमने 600 करोड़ खर्च किया । उस समय मुल्क बैठा तो नहीं रहा ? उस बक्त स्वाभिमान का प्रदन था इसलिए वह खर्च नागवार नहीं गुजरा । जब इस प्रकार की कोई बात देश के सामने होती है तो खर्च करना ही पड़ता है । आज भी हमने कहा कि इस बेरोजगारी की समस्या को रोकने का एक ही तरीका है कि कुछ ऐसी स्कीमों को प्रायर्टी दी जाये जिनसे कि लोगों को रोजगार मिले और साथ ही साथ रोजगार भी बढ़े । हमने कहा कि इस प्रकार का रास्ता अपनाया जाना चाहिए । हमने कहा कि ट्यूबवैल्स लगाइये लेकिन आप जानते हैं कि बिहार में ट्यूबवैल्स लगे हुए हैं लेकिन ग्रंथर ट्यूबवैल्स की मोटर खराब हो जाती है तो 6 महीने तक मिक्निक की खुशामद करनी पड़ती है । आप जानते हैं कि दिन में दस बार बिजली केल होती है । ऐसी हालत में ग्रंथर मोटर खराब नहीं जायेगी तो क्या होगा । और जब मोटर खराब हो जाती है तो कोई उसको मरम्मत करने वाला ही नहीं मिलता है । इसी तरह से ग्रंथर ट्रैक्टर खराब हो जाये तो उसको भी कोई मरम्मत करने वाला नहीं मिलेगा । हमने कहा कि ऐसी स्कीमें बनाइये जिनसे कि

सर्विंसिंग के लिए गांवों में सुविधा रहे। वहां पर सड़कों की सुविधा हो और बिजली की सुविधा हो। एक पम्पिंग सेट में तीन महीने का समैय लगता है और 6 महीने में फसल पैदा करके दे सकते हैं। इसलिए अगर इस तरह के काम किये जायें तो लोगों को रोजगार मिलेगा। और जब लोगों को रोजगार मिलेगा तो तमाम चीजों की खपत भी होगी और उससे लोगों को राहत पहुँचेगी। परन्तु आज तक इन बातों का कोई प्रबन्ध नहीं किया गया है।'

दूसरी बात है कि यह सब क्यों होता है? चीनी की खपत बढ़ गई लेकिन उसके बाद चीनी के दाम भी गिर गये। चीनी इतनी पैदा हुई कि गन्ने को लेने वाला कोई नहीं। गन्ने वालों को अपना गन्ना जलाना पड़ा है। पिछले साल बिहार और उत्तर प्रदेश में गन्ना चार आने मन भी नहीं बिका और लोगों को खेतों में गन्ना जलाना पड़ा चूंकि दूसरी फसल बोना चाहते थे और उसका बक्त आ गया था। यह सरकार इतनी निकम्मी है कि एक साल उपज ज्यादा हो गई चीनी की तो उसको रखने की भी इसके पास व्यवस्था नहीं थी। जब उपज ज्यादा होती है तो उसको रखने के लिए कोई इन्तजाम तो होना चाहिए। जब ऐसा इन्तजाम आप नहीं करते हैं तो इसका नतीजा यह होगा कि किसान बरबाद होंगे। यही हालात गल्ले के बारे में भी पैदा होने वाले हैं। बहुत शोर मचाया जाता है कि ज्यादा गल्ला पैदा किसान करें। मैं किसानों को मुबारिकबाद देती हूँ कि उन्होंने गल्ला ज्यादा पैदा किया है। लेकिन कल या परसे उनकी बया हालत होने वाली है, इसको भी आप देखें। आप देखेंगे कि किसी भी किसान के मुँह पर मुसकराहट आपको दिखाई नहीं देगी। गल्ला पैदा हुआ आंध्र प्रदेश में, पैडी, चावल या धान पैदा हुआ आंध्र प्रदेश में लेकिन उसकी कीमत काफी बहां गिर गई है। अब आंध्र प्रदेश बाले मांग कर रहे हैं कि जोन-बन्दी को खत्म किया जाय। पहले उनकी मांग थी

कि जोनबन्दी हो लेकिन अब उनकी मांग है कि इसको खत्म किया जाय। वे कहते हैं कि हम चावल भेजना चाहते हैं और इस जोनल सिस्टम को खत्म करें। लेकिन आज तक सरकार ने कोई अपनी नीति में परिवर्तन नहीं किया है। बिहार का गल्ला बिहार में सड़ जाएगा, हरियाणा का हरियाणा में सड़ जाएगा, पंजाब का पंजाब में सड़ जाएगा लेकिन यह सरकार कुम्भकर्णी नीद में सोई रहेगी। इसकी नीति में कोई परिवर्तन आ गया है, इसका पता नहीं चलता है। अगर यह जोन वाली नीति रहेगी तो उन का कोई रखबाला नहीं होगा, कोई राहत उनको नहीं मिलेगी। गल्ले को लेकर भी यहीं समस्या आपके सामने पैदा होने वाली है। उसका भी आपने बन्दोबस्त नहीं किया है। वेअरहाउर्सिंग आपके पास नहीं...

श्री प्रेम चन्द बर्मा (हमीरपुर) : हैं।

श्रीमती तारकेश्वरी सिन्हा : पार्लियामेंट में आपको दिखाई देते होंगे। आंध्र में जा कर आप देखें, कितने वेअरहाउर्सिंग हैं। पार्लियामेंट में आपको सब कुछ दिखाई पड़ता है। जिन का क्षेत्र सिर्फ पार्लियामेंट ही बन गया है और सिर्फ देशरी बैंचिंज ही बन गया है, उनको ये सब चीजें दिखाई नहीं पड़ती हैं।

श्री प्रेम चन्द बर्मा : ऐसी बात नहीं है।

श्रीमती तारकेश्वरी सिन्हा : वर्ता आप ऐसी बात न कहते। वेअरहाउर्सिंस नहीं हैं। अगर होते तो गल्ला क्यों सड़ता। हरियाणा में पिछले साल गेहूँ सड़ा क्यों? क्योंकूड़मेंज कारपोरेशन को सड़ा हुआ गेहूँ खरीदना पड़ा? बर्मा जी जबाब दें। आपके पास वेअरहाउर्सिंस की फैसिलिटी छोनी चाहियें। जितना उत्पादन बढ़ा है उसके मुताबिक होनी चाहियें, उससे ज्यादा होनी चाहियें। हमारे यहां बिहार में वेअरहाउर्सिंग की फैसिलिटी न गण्य हैं। जो योही बहुत हैं, वे न के बराबर हैं।

[भीमती तारकेश्वरी सिन्हा]

मैं समझती हूँ कि यह जो उलट आ रहा है मार्किट में इसको देखते हुए सरकार एलान करे कि जोनबन्दी को खत्म किया जाता है। एक नई नीति सरकार तुरन्त अपनाए और जोन की जो सीमा है, उसको हटा दे।

आज लोगों ने चावल और गेहूँ ज्यादा पैदा करना शुरू कर दिया है। वे स्वच्छ औवर हो गये हैं इस तरफ। कैश क्राप्स का प्रोडक्शन उन्होंने कम कर दिया है जैसे तिलहन है, रुई है। उनको आपको विशेष इंसेटिव देना चाहिये। आज आप देखें कि सरसों के दाम बहुत बढ़ गए हैं और वे भी के दाम के बराबर हो गये हैं। तिल के तेल और भी के दाम बराबर हो गए हैं। तिलहन की कमी है, रुई की कमी है। अभी सीजन आ रहा है। इसी सीजन में जो कैश क्राप्स प्रोड्यूस करते हैं उनको आप इंसेटिव दें और उसका तुरन्त आप एलान करें।

आपने चौदह बैंकों का राष्ट्रीयकरण किया है। ऐसा करके सरकार ने एलान किया था कि हम आर्थिक व्यवस्था की कमांडिंग हाइट्स पर चले गये हैं। लगता है कि आप कैलाश पर पहुँच गये हैं, आपको जमीन दिखाई नहीं पड़ती है। कमांडिंग हाइट्स में जाने के बाद भी आज अर्थ व्यवस्था में प्रगति क्यों हो रही है, संतुलन क्यों नहीं है। सभी बड़े बड़े चौदह बैंकों का आपने राष्ट्रीयकरण कर लिया है। रिजर्व बैंक के पास इतनी पावज़ है कि वह अन्य बैंकों को भी कंट्रोल कर सकता है। क्यों नहीं आज बैंकों के द्वारा इंसेटिव उन लोगों को दिये जाते हैं जो रॉमेटीरियल पैदा करते हैं, कैश क्राप्स पैदा करते हैं? अगर देश में कमी है किसी चीज़ की तो उसको आप एक्सपोर्ट क्यों करते हैं? स्टील की कमी है। आप डिवलेयर करें कि स्टील का एक्सपोर्ट नहीं होगा और यहाँ के लोगों की जो स्टील की जरूरतें हैं उनको पूरा किया जाएगा, उनको स्टील दिया जायेगा। ऐसा आप करें तो छोटे-छोटे उद्योग घंथे चलेंगे और यहाँ का जो

उत्पादन है, उसका लाभ यहाँ के लोगों को मिलेगा। बिजली की कमी है। आप कोशिश करें कि बिजली की कमी दूर हो और लोगों को बिजली सप्लाई हो। इससे उद्योग घंथों को चलाने में मदद मिलेगी। बनां पालियामेंट या सफदरजंग के चौराहों पर भाषणों से मुल्क को बहुत दिन तक बहकावे में रखा नहीं जा सकेगा। वह मुकाम आ रहा है जहाँ इसी सरकार को महसूस होगा कि यह गलती पर है।

सिर्फ एक कदम उठा आ गलत राहे शोक में गंजिल तमाम उम्र मुझे ढूँढ़ती रही।

मैं सरकार को बतलाना चाहती हूँ कि आज भी वह गलत काम कर रही है, गलत कदम उठा रही है। इस तरह से मंजिल कभी नहीं मिलेगा। हज़र गाह की तरह अभी तो आप बैठे हुए हैं मिनिस्ट्री में लेकिन आप याद रखिये कि पालियामेंट तथा मुल्क की मर्यादा इत्तलाक, बफादारी और ल्लूस जिसने आपको मिनिस्ट्री दी है, उस सब को आप ले हवेंगे। मुझे खतरा इसी बात का है। आप चले जायेंगे लेकिन आपके लिए आँसू बहाने वाला कोई नहीं होगा। आप अपने साथ बहुत कुछ ले जाएंगे, इस बात का जरूर हमें अफसोस होगा।

एक बहुत ही खतरनाक मोड़ पर आप ने आज आर्थिक व्यवस्था को लाकर खड़ा कर दिया है। मैं चाहती हूँ कि आप ऐसे उपाय करें ताकि यह हमारी आर्थिक व्यवस्था पटरी से गिरने न पाए। आप प्रगति की बात करते हैं। लेकिन मैंने सुना है कि प्लान में चार सौ करोड़ रुपये का बट हो रहा है। यह इसलिए करना पड़ रहा है कि लाली पौप की तरह आप पालिमेंट में स्कीमें एनाउंस कर देते हैं। आप कुछ लोगों को खुश करना चाहते हैं, एक बिरादरी, एक जाति, एक सम्प्रदाय, राज्य के एक देश को खुश करना चाहते हैं। अब हालत यह है कि प्लानिंग कमिशन ने आपको कह दिया है कि

हमारे पास रिसोर्सिस नहीं हैं। आप रिसोर्सिस पैदा नहीं कर सकते हैं। इसलिए आपको प्लान में कटौती करनी पड़ रही है। साथ ही साथ यह भी मैंने सुना है कि 250 करोड़ रुपये का रेलवे में कट हो रहा है। जहां सही सलामत रेलों में सफर करने के लिए जगह नहीं मिलती है वहां डाई सी करोड़ के कट की बात चल रही है। ऐसी हालत पैदा हो जायेगी कि दिल्ली से पटना जाना चाहेंगे तो पटना भी नहीं पहुँच पाएंगे फिर चाहे मिनिस्टर कहीं से कहीं पहुँच जाएं। साधारण जनता उस अवस्था में नहीं पहुँच पाएंगी।

मैंने यह भी सुना है कि चब्हारण साहब बड़ा जोर डाल रहे हैं प्राइम मिनिस्टर पर कि चुनाव करवा लें। वह भुलभुलैया में फंस गये हैं कि इनप्लेशनरी बजट पेश करें या डिप्लेशनरी बजट। सुना है चूंकि महंगाई बढ़ रही है इसलिए डिप्लेशनरी बजट पेश करेंगे। अगर ऐसा होता है तो मुल्क को इसके लिए तैयार हो जाना चाहिए कि जितनी भी योजनायें चल रही हैं, उन में कटौती होगी। इसलिए चब्हारण साहब कह रहे हैं प्राइम मिनिस्टर से चुनाव करवाइये ताकि जनता को यह पता न लें। अगर अब भी आप चुनाव करायें तो भी आपको महंगा सौदा पड़ेगा क्योंकि लोग कहेंगे कि चुनाव आप इसलिए करवा रहे हैं कि चुनाव के बाद आप लोगों का गला काटेंगे, टैक्स पर टैक्स उन पर लगाएं। डिवेलपमेंट स्कीमें सब आप रोकेंगे तो भी उसका खराब असर पड़ेगा। इसलिए किसी भी तरह सस्ता सौदा यह नहीं रहेगा। जहां भी जाएंगे और जब भी जाएंगे चुनाव के लिए महंगा सौदा ही होगा। आपकी हालत साप छछूंदर की हो गई है। न निगलते बनता है और न ही उगलते बनता है। उस आर्थिक अवस्था में आपने देश को कंसा दिया है।

माज भी वक्त है कि आप सरकारों को गिराने के बजाय, डिफेक्शंज कराने के बजाय देश की आर्थिक अवस्था को सुधारें और उस में

लग जायं। अगर आप ऐसा नहीं करते हैं तो देश का कल्याण नहीं होगा।

SHRI VIKRAM CHAND MAHAJAN (Chamba): There can be no two opinions that prices have risen and are rising, but to lay the entire blame on the Government would be going a little too far. There are many reasons why the prices have risen and there is lot of suffering especially in the fixed income groups and in the salaried groups. People with fixed incomes have to pay a higher price for the same things but as their salaries and wages have not risen, they have to take lesser quantities and forego certain essential necessities of life.

It is also a fact that production has risen in every sphere. For example production in the agricultural sector has gone up during the period 1952 to 1970 by 50 million tonnes.

Yet, there is a shortage of agricultural goods; there is a rise in the prices of agricultural produce also. Now, the question arises why there is this rise in prices in every sector. One of the learned Members said in the House that the main cause for the rise in prices is deficit financing. Probably my hon. friend is not aware that it is necessary for a country whose economy is a developing economy, to go in for deficit financing.

I will give an example. If there are 100 tonnes of steel being produced, and the money in circulation is only Rs. 100, then one tonne would be purchased for one rupee, but if the production goes to 200 tonnes and the circulation of money remains at Rs. 100, the price per tonne will come down to eight annas. The result would be that the factories which are producing steel would run in a loss and they will close down. Secondly, to make up for the loss, it is necessary and it has been accepted by all the countries in the world and by all economists, that when there is a rise in production you must also inject money in the economy. That is, it is necessary to go in for deficit financing, when production is going up, so as to keep employment going up to increase production. Therefore, if one says that there should never be deficit financing, probably one has very little knowledge of economics and one is not trying to grapple with the realities. Therefore, it is wrong when Members say that

[Shri Vikram Chand Mahajan]

the entire rise in price is because there is deficit financing and that therefore the Government should stop deficit financing. For every developing country and a developing economy, deficit financing is necessary. So far as the present Government is concerned, they have correctly and to the extent to which it is necessary resorted to deficit financing.

Another hon. Member said the other day, when the debate was on, that the Government is giving support prices to agricultural produce, and that is causing a rise in prices also. My hon. friend that day forgot that if you want a farmer also to reap the results of his efforts, the efforts which he puts in producing whatever he can produce, then he must also have a guarantee that he will get the necessary price for what he is producing. If a farmer does not get what he is entitled to the next time, firstly he will go into bankruptcy and secondly, the nation would also lose in production because he will not produce that much of goods, and so it is necessary for an agricultural country like India to give support prices for agricultural produce, and that is why I think Mrs. Tarkeshwari Sinha was correct when she said that the Government should always give support prices to agricultural produce.

Not only this. The Government should make it as a matter of policy that wherever there is more production it should go in for buying the ensure surplus produce of that region, so that price do not fall there and the farmers have enough return for what they produce.

SHRI J. B. KRIPALANI (Guna) : What about the consumer ?

SHRI VIKRAM CHAND MAHAJAN : Our great leader asks, what about the consumer. Let us see who is the consumer. The consumers are the people who inhabit this country. 80 per cent of the population lives on land and 20 per cent does not live on land. Basically, the consumer is that 80 percent, and if 80 percent does not get enough for what it produces, what is he going to consume ? It is true that so far as the industrial sector is concerned, so far as labour is concerned, they should get the necessities of life at a fair price, but that is no ground for giving

to the 80 per cent of the population prices which will put them into bankruptcy. For the last 100 years the agricultural sector has not been ignored and it has not been given enough price to which it is entitled to.

All the economists of India are agreed that the present price is not remunerative for the agriculturists and it should be higher. That is the consensus of opinion of the economists in India as well as in other countries. That is why in countries like USA and Canada, the Government purchases the entire farm production at a higher price and sells it at a loss, at a subsidised price to the consumers, because there they know that if they want the farmers to make both ends meet, they should give them a fair price. The same thing should be done in India also. When Acharya Kripalani asked, "what about the consumer", he was referring to consumers working in the factories, i.e. labourers. For that, the answer is, the Government should subsidise the necessities of life so far as labour is concerned. For fixed income groups, Government should sell in fair-price shops at subsidies prices, whatever the labour in a particular region consumers, whether it is corn, wheat or rice. In industrial sectors, it is the duty of the owners of the industries to run fair-price shops. This has already been started in many sectors in Kanpur and Calcutta and in places where Government are running industries.

SHRI J. B. KRIPALANI : So, there is no problem ?

SHRI VIKRAM CHAND MAHAJAN : There is a problem. Wherever there is a lacuna, Government should enter. Many State Governments have started doing it. In Delhi also, labour can buy foodstuffs at fair-price shops, though Government loses money. That should be the policy of a Welfare State which believes in socialism and our Government is doing it.

Then, why are prices rising ? The answer is two fold. It cannot be denied that production has gone up in every field. In 1952, farm production was only 52 million. In 1970 it is 100 million tonnes. Yet, we have to import food because food production has not kept pace with population growth.

SHRI J. B. KRIPALANI : You say food production has gone up by 100 per cent from 52 to 100 million tonnes. Do you mean to say population has grown 100 per cent in this period.

SHRI VIKRAM CHAND MAHAJAN : We are importing less food in 1970 than we did in 1952, though the population has gone up by 75 per cent. In 1947, the population of United India was 40 crores.

At present the population of India alone is 55 crores. This clearly shows that the main reason why the prices are rising is that the population in our country has outstepped food production and set at nought our entire planning. So, the main problem before us is to check the population. The time has come when Parliament as a whole irrespective of party affiliations, should recommend compulsory family planning in this country.

Secondly, there is accumulation of black money in the hands of a certain section. That black money is not used in production but only in purchasing consumer goods. The reason is this. If it is to be used in production it will have to be shown in books of accounts and there will be difficulty about income-tax. The income-tax officer will ask how this money was earned because the statements of income of previous years will not show that income. In order to avoid all this they go on a spending spree. The best way to meet this problem is to demonetise the present currency. That will bring out the entire money into the market. That will be a restraint on rising prices.

Thirdly, so far as the fixed income group is concerned, their necessities of life should be subsidized, as is done in advanced countries.

SHRI J. B. KRIPALANI : The Rashtrapathi and the Governors come in the salaried group.

SHRI VIKRAM CHAND MAHAJAN : Then I will modify it as lower income group.

Lastly, Governmental expenditure should be cut down. There can be no two opinions that the expenditure on bureaucracy is rising. We should reduce it wherever there is scope.

I conclude by thanking you for giving me this opportunity.

SHRI PREM CHAND VERMA : I beg to move :

"That is the amendment to the Resolution moved by Shri Bhubuti Mishra printed as S. No. 8 of amendments in List No. 3, —

(1) in part (i), between "recent" and "trend" insert "rising"

(2) in part (ii), —

omit "and the measures already taken by the Government to check the "trend" (9)

श्री रघुवीर सिंह शास्त्री (बागपत) : श्रीमान्, यहां महंगाई की चर्चा जब होती है तो इस बात से तो मैं सहमत हूँ कि देश में आर्योगिक वस्तुओं के दाम बहुत अधिक नहीं बढ़ने चाहिए। परन्तु प्रतीत ऐसा होता है कि देश की जिस जनता का ध्यान इस विषय पर चर्चा करते हुए होना चाहिये उसका उतना ध्यान नहीं रखा जा रहा है। अगर इस देश को कहें कि यह कहां बसता है, तो कहा जायगा यह देश गांवों में बसता है क्योंकि 82 प्रतिशत आवादी गांवों में रहती है। अगर इस देश में कोई व्यवसाय या पेशा है जिसमें सबसे अधिक आवादी लगी हूँ है तो वह लेती का पेशा है जिसमें 70 फीसदी से अधिक प्रादमी लगे हुए हैं। मेरे बहुत से साथियों ने बताया कि महंगाई बढ़ते बढ़ते यह ध्यान नहीं रखा जाता कि किसान को भी उसका उचित मूल्य मिले। मैंने भी इसी प्रकार का संशोधन यहां सदन में प्रस्तुत किया है। मैं आपको बताना चाहता हूँ कि किसान के साथ और उसके उत्पादन के साथ कितना बढ़ा अन्याय हो रहा है। इसी पिछले 10 नवम्बर को राज्य सभा में हमारे वित्त मन्त्री श्री चवहारण ने कुछ आंकड़े प्रस्तुत किए थे और उन आंकड़ों में उन्हें कहा था कि हमारा थोक मूल्यों का जो सूचकांक है वह अक्टूबर 1969 से अक्टूबर 1970 तक 6.8 प्रतिशत बढ़ गया और आर्योगिक उत्पादन का मूल्य इसी अवधि में 7-8 परसेंट बढ़ गया।

[श्री रघुवीर सिंह शास्त्री]

लेकिन खाद्यान्न का जो मूल्य है वह 5 कम हो गया। यानी जहाँ और चीजों का औद्योगिक उत्पादन का और योक चीजों का मूल्य सात आठ प्वाइंट बढ़ा है वहाँ कृषि उत्पादन का मूल्य प्वाइंट आठ कम हो गया।

इसी तरह से दूसरी बात और भी आंख छोलने वाली है। सन् 1968-69 में गुड़ का भाव 86 रुपये प्रति किवंटल था और अगले साल 1970 के अप्रैल में 45 रुपये प्रति किवंटल रह गया, यानी भाव आधा रह गया। इसी तरह से खांडसारी का भाव अप्रैल 1969 में 205 रुपये प्रति किवंटल था और अप्रैल 1970 में 110 रुपये प्रति किवंटल रह गया। यानी भाव आधा रह गया। तो मेरा कहने का मतलब यह है कि इससे ज्यादा किसान के साथ क्या ज्यादती हो सकती है कि एक साल पहले उसकी चीजों का भाव जितना हो वह अगले साल उससे आधा गिर जाय। तो इससे ज्यादा अन्याय किसान के साथ नहीं हो सकता। इससे ज्यादा ज्यादती उसके साथ और नहीं हो सकती।

मैं कहता चाहता हूँ कि जहाँ तक महंगाई का सवाल है महंगाई और सबसे ज्यादा किसी को परेशान करती है, महंगाई का सबसे ज्यादा असर अगर किसी पर होता है तो वह गांव के आदमी पर होता है। मिसाल के तौर पर एक शहर के आदमी को अपने बच्चे को पढ़ाना है और एक गांव के आदमी को अपने बच्चे को शिक्षा देनी है तो शहर का आदमी शहर में रहकर जितनी सस्ती शिक्षा अपने बच्चे को दिला सकता है, गांव के आदमी को अपने बालक को उतनी शिक्षा दिलाने के लिए उससे तीन गुना चार गुना अधिक खर्च करना पड़ता है। तो जब महंगाई आती है तो गांव के आदमियों पर ज्यादा उसका असर पड़ता है। इसी तरह से भवन निर्माण की सामग्री है।

मिलती है और गांवों की मिसाल में आप को बता दूँ कि यहाँ से बदरपुर में भवन निर्माण की सामग्री ले जाऊं तो जैसे गांव से भूसा॑ लाने के लिए उतनी कीमत भूसे की नहीं देनी पड़ती जितनी कि उसके ट्रांसपोर्ट को देनी पड़ती है, बिलकुल ठीक इसी तरह से यहाँ से बदरपुर 'से जाने के लिये जितनी कीमत सामान की नहीं होगी उससे दुगुनी बदरपुर ले जाने के लिए ट्रक की कीमत देनी पड़ती है। तो भवन निर्माण की सामग्री भी वहाँ महंगी पड़ती है। मेरा यह दावा है कि शहर की अपेक्षा गांव वाले महंगाई से ज्यादा सताए जाते हैं और उन्हें दोहरी मार पड़ती है। उनके उत्पादन का उचित मूल्य उन्हें नहीं मिलता है और उनको जो बाजार से चीजें खरीदनी पड़ती हैं वह बहुत ज्यादा महंगी खरीदनी पड़ती हैं। मैं जो देश की आर्थिक नीति निर्धारित करने वाले लोग हैं उनसे निवेदन करना चाहता हूँ कि उन्हें यह रुपाल रखना चाहिए कि अगर इस देश के आर्थिक ढांचे को बनाए रखना है, इस देश के कारखानों को, बाजारों को और शहरों को बसाए रखना है तो ग्रामीण क्षेत्रों में रहने वाले लोगों की क्रय शक्ति को, उनकी परचेजिंग पावर को बनाए रखना होगा। अगर गांव के आदमी की क्रय शक्ति कम हो गई यानी उसको अपनी कमाई का और अपने उत्पादन का मूल्य कम मिला तो उसकी क्रय शक्ति कम हो जायगी और जब उसकी क्रय शक्ति कम हो जायगी तो आपके कारखानों का उत्पादन, आप का औद्योगिक उत्पादन और आप की दूसरी सारी चीजें जो हैं वह एकदम ठप हो जायेगी। इसलिए अगर आपको अपना आर्थिक ढांचा खड़ा रखना है। तो उसके लिए बड़ा जरूरी है कि जो गांव के आदमी की क्रय शक्ति है वह आपको बनाए रखनी चाहिए। यहाँ क्या तमाशा होता है कि मान सीजिए कि महंगाई बड़ी तो आवाज उठती है कि सरकारी कम-

चारियों का वेतन और भत्ता बढ़ना चाहिए। ठीक है, बढ़ना चाहिए। मजदूरों के लिए आवाज उठती है कि महंगाई भत्ता बढ़ना चाहिए, ठीक है बढ़ना चाहिए। जैसे-जैसे महंगाई बढ़ती जाती है, वैसे-वैसे उनकी मांगें भी बढ़ती जाती हैं और उनकी मांगों को पूरा करने के लिए उनके वेतन और भत्ते बढ़ते जाते हैं। लेकिन गांव का आदमी किस के पास जाय? अगर उसको महंगाई का मुकाबिला करना पड़ता है तो उसके लिए क्या उपाय आपने रखा है? सरकारी कर्मचारी ठीक है कि उनका काम बहुत महत्वपूर्ण है लेकिन यह बात भी माननी पड़ेगी कि वह अनप्रोडक्टिव काम में लगे हुए हैं, अनुत्पादक काम में लगे हुए हैं और जो उत्पादक काम में लगे हुए आदमी के लिए महंगाई बढ़ती है, महंगाई से उसकी कमर टूटी है तो उस 75-80 फीसदी जनता की कोई सुनने वाला नहीं है जबकि इनकी मांगों के लिए अखबारों में भी आता है, रेडियो पर भी आता है, प्लेटफार्मों पर भी बात होती है और पालियमेंट में भी बात होती है। इसलिए मैं कहना चाहता हूं कि जिस तरह से यह सरकार या आर्थिक नीति निर्धारित करने के लिए जिम्मेदार लोग या राजनीतिक लोग हमेशा यह चिंता रखते हैं कि सरकारी कर्मचारियों को महंगाई से परेशानी न उठानी पड़े, जितनी महंगाई बढ़े उसी तरह से उनकी क्रय शक्ति भी बढ़ती रहे, ठीक इसी तरह से हमको यस्ते करना चाहिए कि किसान की क्रय शक्ति भी बढ़ती रहे जैसे-जैसे चीजों के दाम ऊपर उठते रहें, उसकी जो परवेंजिंग पावर है वह भी हमें बढ़ानी चाहिए। हमारा यह कैसा समाजवाद है—हम आर्थिक नीतियों की चर्चा करते हैं, पर्यावातों की चर्चा करते हैं, लेकिन जो 80-82 फीसदी आदमी गांवों में रहता है, उसकी तरफ हमारा रुपाल भी नहीं है।

अभी हमारे एक समाजवादी सदस्य बोले, अच्छा होता वे इस समय सदन में होते, उन्होंने

सुझाव दिया कि गांवों की सारी जमीन को छीन कर इकट्ठा कर देना चाहिये। जो लोग खेती करने वाले हैं वे जानते हैं कि यह कितना अध्यवहायं सुझाव है। मैं इसकी डिटेल में नहीं जाना चाहता हूं, लेकिन जो लोग ऐसे सुझाव देते हैं उनके सामने एक विचारधारा है। जिस तरह से वे लोग कारखानों में जाकर हड्डताले करते हैं, ठीक उसी तरह से वे गांवों में भी जाकर हड्डताले कराना चाहते हैं और गांवों में तब तक हड्डताल नहीं हो सकती, जब तक गांव का आदमी मजदूर नहीं बन जाता। इनके सुझाव के अनुसार जब वह मजदूर बन जायगा, तब ये नेता लोग वहां जायेंगे और कहेंगे कि तुम को यह नहीं मिलता है, वह नहीं मिलता है, इस लिये हड्डताल करो, गेहूं मत बोओ, हम तुमको लेकर दे देते हैं। ये राजनीतिक पेशेवर लोग समझते हैं कि हम कारखानों में घुस चुके हैं, सरकारी दफतरों में घुस चुके हैं, अगर इनको कहीं प्रवेश नहीं मिला है तो वह खेतों में नहीं मिला है, क्योंकि वहां पर किसान ईमानदारी से काम कर रहा है, ईमानदारी से अपने पेट को भर रहा है, इसलिए वहां भी इनकी नजर है और उसका नतीजा यह होनेवाला है कि हमारे ये नेता लोग वहां भी लाल झण्डी लेकर पट्टुंच जायेंगे और हड्डताल का नारा लगायेंगे।

मैं कहना चाहता हूं कि इस तरह के अध्यवहायं सुझाव राजनीतिक हृष्टि से तो दिये जा सकते हैं, इलेक्शन की हृष्टि से दिये जा सकते हैं, जिन लोगों से पैसा लिया जाता है, चन्दा लिया जाता है, उनके लिये ठीक है, लेकिन गांव के आदमी की हृष्टि से जो खेती करता है उसके मन पर इसकी क्या प्रतिक्रिया होगी? जिसका खेती से जरा सा भी सम्बन्ध है, जिसने कभी खेती देखी है और जो देश के प्रति ईमानदार है, वह आदमी कभी भी इस तरह के सुझाव नहीं दे सकता।

16.53 hrs.

[*Shri Prakash Vir Shastri in the Chair*]

यह ठीक है कि आप ऐसे तरीके अपनायें

[श्री. रघुवीर सिंह शास्त्री]

जिससे महंगाई न बढ़े, महंगाई जितनी बढ़ेगी, अग्रम सादमी उतना ही परेशान होगा, लेकिन इससे भी ज्यादा ध्यान आपको इस बात का रखना होगा कि कृषि उत्पादन का उचित मूल्य किसान को मिले, जिससे उत्पादन के प्रति किसान का उत्साह बढ़े, उसको विन्वास हो कि उसके साथ न्याय हो रहा है, भाज देश में अमुक चीज की कमी है, हमको अमुक चीज पैदा करनी है। लेकिन यहाँ होता क्या है—जैसा मैंने पहले कहा—एक दफा नारा लगता है कि चीनी की कमी है, किसान ने गन्ना बोया जब चीनी का उत्पादन बढ़ गया तो मन्त्री महोदय कहते हैं—देखिये साहब, इतना गन्ना पैदा होने लगा है, चीनी इतनी ज्यादा पैदा हो गई है कि मूल्य का स्तर कैसे कायम रह सकता है। उसके बाद कहा गया कि गेहूँ बोअरी—किसान ने बहुत बड़ी मात्रा में गेहूँ पैदा किया। अब कहने लगे कि गेहूँ इतना ज्यादा पैदा हो गया है कि हम कहाँ से इतना दाम दे सकते हैं। अन्य चीजों की जिम्मेदारी लेने को यह सरकार तैयार है, लेकिन इस चीज की जिम्मेदारी लेने को सरकार तैयार नहीं है। क्या यह सरकार की जिम्मेदारी नहीं थी? क्या आप को मालूम है कि पिछले साल किसानों के खेतों में कितना गन्ना जलाया गया और इस साल कितना गन्ना किसानों के खेतों में खड़ा हुआ है, जिसको कोई लेने को तैयार नहीं है—क्या सरकार इस जिम्मेदारी को नहीं ले सकती कि उसके गन्ने को उचित दामों पर खरीदवाये, लेकिन यह सरकार उसके लिए भी तैयार नहीं है। यहाँ आकर कह देते हैं कि हम मिलों को नहीं कह सकते हैं, किर यह सरकार यहाँ पर क्यों बैठी हुई है। भगर बैठे हुए हैं तो आपको यह जिम्मेदारी लेनी होगी।

इसलिए मेरा सरकार से और जो देश की अर्थ नीति का निघराण करने वाले लोग हैं—उनसे अनुरोध है कि जब तक ये किसान और गांवों का जो आर्थिक ढांचा है, वहाँ का जो

कृषि उत्पादन है, उसकी तरफ ध्यान नहीं देंगे, उसको उचित मूल्य नहीं देंगे, उसके साथ न्याय नहीं करेंगे, तब तक आप देश के आर्थिक ढांचे को ऊपर-ऊपर ढावाई तौर पर चला नहीं सकते हैं। इसलिए मेरा संशोधन है कि बढ़ते हुए मूल्यों को रोका जाय, कृषि उत्पादन के मूल्यों को उचित स्तर पर रखा जाय और किसानों को आश्वासन दिया जाय कि अगर आर्थिक उत्पादन की वस्तुओं को किसानों को महंगा खरीदना पड़ा तो किसानों की पैदावार के दाम भी उसी अनुपात से बढ़ाये जायेंगे। अगर आप यह आश्वासन दे सकेंगे तब तो देश में कृषि उत्पादन बढ़ेगा, अन्यथा आपका यह आर्थिक ढांचा नहीं चल सकेगा।

SHRI A. C. GEORGE (Mukundapuram): Sir, in my opinion, the resolution and the discussion here have been brought at a very correct time. This is the time when the Government machinery must be geared to its optimum efficiency.

Sir, the cost of living index is shooting up like anything and I think one of these days the graph is so steep that it may even jump off the graph paper supplied by the Bureau of statistics.

The rise in prices mostly affects the poor people. Of course, it is true that the people are feeling more conscious of their wants, but that is not a consolation. Also I do not want to be consoled by the fact that even in Poland where there is very strictly restricted economy, there are riots because of the 20% rise in prices of food articles. That is not going to console us. We are concerned mostly with what is happening in our country.

Many people are saying and criticising that the workers are demanding more wages and they are resorting to strike. Of course, I am one who does not support strikes which are politically motivated. But, if we just look at the present situation, what is left to the workers? Every day he is feeling that his stomach is empty and his wants are not met.

The other day we read and in fact there was a question put in this House itself that

foodgrains, especially paddy, are rotting in Punjab for want of enough railway wagons. At the same time, back home in my State of Kerala, the rice price is going up beyond the means of the ordinary worker and this is all due to wrong planning and due to improper staggering of the vehicle allotment, grains are getting rotten in Punjab while the poor people of Kerala are suffering for want of rice. This anomalous situation has arisen simply because of wrong planning, I may submit. Here, the Government machinery should move in with the greatest efficiency. There is absolutely no doubt about it.

Another aspect which is coming up to the forefront is that while the essential commodities prices are going up, in Kerala State the prices of cash crops are going down, especially of rubber, cardamom and other staple products of the Kerala State. The middlemen, the traders are pushing down the prices of rubber. The big tyre factories and the rubber dealers are purposely keeping away from the market to push down the prices. At the same time, the price of tyre is going up. Sir, this is an artificial situation created by the monopolists and there is absolutely no doubt about it. Sir, the Government must step-in in a big way.

Sir, the purchasing capacity of the worker's salary is going down day by day. I may submit that in Andhra 83% of the rice mills are controlled by 23 big mill-owners. During the farming season these big money-lenders offer a pittance to these poor farmers at a very high interest and during the harvest season, the entire crop is taken away, almost commandeered, by the mill owners and they hoard it and ultimately, while the Andhra farmer is not getting the proper price for his product, the consumer in Kerala is getting it at a very high price. So I put a demand before you that it is high time that the Government step-in in the processing industries.

Basic commodities should be made available to the workers and the ordinary people at the lowest price possible. Here, I may add that it is high time that the Government think about the suggestion of giving a part of the salary of the workers in kind. Their basic necessities and the consumer goods must be supplied at subsidised rates and part of the wages must be given that way. In fact, that, to a great extent, I believe, will relieve the workers of the present burden of the rising prices.

17.00 hrs.

Sir, in the urban areas in Kerala, a serious situation is coming up. Half the salary which the workers receive is being paid only for rent. The Government does not have the imagination to build sufficient number of houses. If only the nationalised banks apportion a good amount of their deposits for housing schemes and construct houses, the real wages of the railway employees, the Government employees, the teachers and the factory workers will go up to that extent. Now, I know of instances where the salaried people, getting Rs. 250 per month are paying Rs. 80 or Rs. 90 by way of rent alone. What is left? Barely Rs. 160 or so. Normally, according to the economists, 10 per cent is the quantum fixed for rent. But, in effect, they really pay more than 40 or 50 per cent of their salary on rent alone. It is time Government step-in and do housing construction and give them housing facilities at 10 per cent of their salaries. That will to a great extent help in solving this particular problem and the real wages also will go up.

On this occasion, I would like to bring one suggestion to the notice of the Government of India and it is this. From now on, it is high time that we put a ban on residential buildings costing more than Rs. 1 lakh. No rich man—whatever be his economic position—has a right in India, hereafter, to build residential houses and palaces worth more than Rs. 1 lakh. This money must definitely be converted to produce ordinary house constructions for the ordinary poor people, the salaried people and the wage-earners. I am really apprehensive that this particular problem has not come to the notice of the Government in all its real perspective.

In Delhi for instance, there are so many people who speak for the higher wages of the Delhi workers and for the Government employees and all that. But, I am afraid, they are not putting enough pressure upon the Government, focussing the attention of the Government to this particular problem. A Class IV or Class III person pays Rs. 100 nearly on rent alone, amounting to 30 or 35 per cent or even 40 per cent of his salary and this situation must be remedied. I hope Government will pay greater attention to this Housing problem. I hope and trust that

[Shri A. C. George]

Government will consider my suggestion seriously—namely, to put a ceiling on residential buildings costing more than Rs. 1 lakh.

Sir, regarding the cash crops in Kerala, the farmers and the agriculturists are completely at the mercy of the speculators and the middlemen. It is high time the processing industries are taken over by the Government. Rice hulling and big flour mills must be controlled by the Government, so that, this particular sector of our economy will come in the hands of the Government of India.

Once again stressing the need for more housing schemes, may I, in conclusion, say that a sizeable portion of the salary must be paid in kind, basic materials, to the employees?

I hope and trust that Government will seriously think over my suggestions and put a ceiling on residential buildings and see that no residential buildings costing more than Rs. 1 lakh can be built hereafter. Thank you.

श्री बलराज मधोक (दक्षिण दिल्ली) : सभापति जी, आजादी के कई साल बाद आज भारत ऐसी स्थिति में पहुंच गया है जिसकी तुलना उस स्थिति से की जा सकती है जो स्थिति जर्मनी में हिटलर के पावर में आने के पहले थी या जो स्थिति चीन में माओत्से तुंग के पावर में आने के पहले थी। च्यांगकाईशे के जमाने में चीन में और बीमार रिपब्लिक के जमाने में जर्मनी में कीमतें लगातार चढ़ रही थीं प्रौर रूपये की कीमत, चीन में युवान और जर्मनी में मार्क की कीमत लगातार गिर रही थी उसके कारण वहाँ पर जो कामन मैन, आम आदमी थे उनकी स्थिति इतनी खराब हो गई कि वे किसी प्रकार के चेंज को भी स्वागत करने के लिए तैयार थे। आज वही स्थिति भारत में होती जा रही है। जिन्हें ही नारे यहाँ पर समाजवाद के लगाये जाते हैं उननी ही हालत यहाँ पर कामन मैन की बिगड़ती जा रही है। आदमी को याद आता है मर्ज बढ़ता गया ज्यों ज्यों दवा की। कारण स्पष्ट

है। कीमतें बढ़ने की जो बीमारी है उसका इलाज सभी चाहते हैं कि होना चाहिए मगर किसी बीमारी का इलाज तब तक नहीं हो सकता जब तक कि बीमारी की तश्खीश न की जाये, उसका निदान न किया जाये, उस को डायग्नोज न किया जाए। लेकिन हमारी सरकार बीमारी को डायग्नोज करने के लिये तैयार नहीं है। मेरा कहना है कि इस देश के अन्दर कीमतें बढ़ने का सब से बड़ा कारण है रमाजवाद। समाजवाद कीमतें बढ़ाने का मानो एक साधन है। समाजवाद के नाम पर यहाँ पर आर्थिक ढांचे के ऊपर सरकार का शिकंजा बढ़ रहा है। जहाँ पर भी सरकार पहुंचती है वहाँ पर कास्ट आफ प्रोडक्शन बढ़ जाता है।

पब्लिक अन्डरटेकिंग कमेटी का मेम्बर होने के नाते मुझे विभिन्न पब्लिक अन्डरटेकिंग को देखने का मोका मिला है। जो प्राइवेट इदारे हैं उनको भी देखने का मुझे मोका मिला है। आपको जानकर अचम्भा होगा कि जो प्राइवेट बिजनेस हाउसेज है, जब उन्हें पता लगता है कि जिस इंडस्ट्री में वे हैं उस इंडस्ट्री में पब्लिक सेक्टर का कारखाना खुल रहा है तो वे बड़े प्रसन्न होते हैं। उनमें से एक ने हमें बताया कि इससे एक बात निश्चित होती है कि गवर्नमेंट कीमतें तय करेगी अपने पब्लिक सेक्टर के कारखाने की कास्ट आफ प्रोडक्शन के आधार पर और वह जो कास्ट आफ प्रोडक्शन होगी वह हमारी कास्ट आफ प्रोडक्शन से कम से कम दस परसेंट ज्यादा होगी इसलिए दस परसेंट का प्राप्ति उनको घर बैठे मिल जायेगा लेकिन यह जो कास्ट आफ प्रोडक्शन बढ़ती है उसका बोझ किस पर पड़ता है? उसका बोझ कीमतें बढ़ा कर कैज्यूमसं पर पड़ता है फिर जिस ढंग से सरकार लोगों से रुपया लेती है, पूंजीपतियों से और कारखाने वालों से, किसी से एक करोड़ चुनाव फंड में लेती है तो उसको दस करोड़ की छूट देती है कीमतें बढ़ाने के

लिए और उसका सारा बोझ कंज्यूमर्स पर जा कर पड़ता है। तो यह जो समाजवाद के नाम पर जो स्टेट की मनोपली कायम की जा रही है, यह स्टेटीजम जो आ रही है इस देश में वह सब से अधिक धातक है कंज्यूमर्स के लिए। कंज्यूमर्स का लाभ होता है कम्प्टीशन में। हमारे सामने इण्डियन एयर लाइन्स का मामला है, वहां पर कदों हालत इतनी बिगड़ गई है? पिछले दिनों एयर इन्डिया को हम एग्रामिन कर रहे थे। उनके बोर्ड आफ डायरेक्टर्स के चेयरमैन आये थे। उनसे हमने पूछा कि हमारी पब्लिक अन्डरटेकिंग में यह सबसे अच्छी है, दुनिया भर में इसका नाम है ऐयर इंडिया का और यह शुरू से नफा निकाल रही है तो क्या आप बता सकते हैं कि इसका कारण क्या है? तो उनके चेयरमैन ने जो कहा वह हमारे रिकार्ड में मीजूद है। उन्होंने कहा कि सबसे बड़ा कारण यह है—कि We have to face a very stiff international competition. We cannot exist unless we are efficient and unless we are economical.

वहां चूंकि मानोपली नहीं है बल्कि कम्प्टीशन है इसलिए ऐयर इण्डिया प्राफिट निकालती है और दुनिया के अन्दर नाम भी कमाती है। लेकिन जहां पर मानोपली कायम कर दी जाती है वहां पर यह सम्भव नहीं रह जाता है। कहीं कहीं पर प्राइवेट मानोपली भी बढ़ी है लेकिन प्राइवेट मानोपली का मुकाबला किया जा सकता है, उससे लड़ाई लड़ी जा सकती है, उसपर रोक लगाई जा जा सकती है लेकिन जब स्टेट की मानोपली हो, स्टेट के पास पुलिस की पावर है, मिलिट्री की पावर है और जब उसके साथ आर्थिक सत्ता भी जुड़ जाती है तो स्टेट एक शैतान बन जाती है और फिर उस शैतान का मुकाबला कोई नहीं कर सकता है। यहां पर भी स्टेट एक शैतान बनती जा रही है कामन मैन को खाने के लिए। मैं पूछना चाहता हूं कि यह समाजवाद के नारे जो हैं, समाजवाद की नीतियां

जो हैं, कोई भी बताये कि आप के इस समाजवाद की नीति से कामन मैन का भला हुआ है?

अभी मेरे भाई हाउर्सिंग की बात कर रहे थे। हमने पिछले कई सालों में लगभग 30 हजार करोड़ रुपया डेवलपमेंट पर खर्च किया है। मैं जानना चाहता हूं कि इस 30 हजार करोड़ में से कितना रुपया हाउर्सिंग पर खर्च किया गया है? दिल्ली के अन्दर 15 सालों से हम चिल्ला रहे हैं कि चार पांच करोड़ रुपया दो लोन की शक्ति में ही, हम इसका एक रिवाल्विंग फंड बनायेंगे, उससे मकान बनायेंगे जो कि हायर पर्चेज के प्राषार पर देंगे और उससे जो रुपया आयेगा उससे और मकान बनायेंगे। दिल्ली में अरबों रुपया बड़े-बड़े महलों को बनाने पर खर्च किया गया है, प्रधान मंत्री का एक नया महल बनाने जा रहा है लेकिन दिल्ली के कामन मैन के लिये दो दो कमरे के छोटे छोटे मकान बन सकें उसके लिए पांच करोड़ रुपए का लोन भी नहीं मिल सकता है ताकि एक रिवाल्विंग फंड ही बनाया जा सके। इस सरकार के हाथी के दाँत हैं—खाने के और, दिलाने के और। बातें समाजवाद की लेकिन काम सामंतवाद और पूँजीवाद के। कारण स्पष्ट है। कहा जाता है कि मानोपली बढ़ गई है, कुछ लोगों के हाथों में आर्थिक सत्ता केन्द्रित हो गई हैं। इस देश में पिछले 23 साल में सत्ता किसके हाथ में रही है। पहले सत्ता जवाहर लाल के हाथ में थी। बीच में अठारह महीने लाल बहादुर शास्त्री जी रहे। फिर उनकी हत्या कर दी गई। उसके बाद सत्ता नेहरू जी की बेटी इंदिरा जी के हाथ में था गई।

धी मु० ध० खा० (कासगंज) : मेरा प्लाइंट आफ आईर है। क्या आप इसकी इजाजत देंगे कि कहा जाये कि हत्या कर दी गई? क्या यह रिकार्ड पर रहेगा? मैं अपील करता हूं कि इसको एक्सपंज कर दिया जाये। जब तक

[श्री मु० अ० सां]

यह साक्षित नहीं हो जाता है कि हत्या करवा दी गई है, तब तक इस तरह की बात नहीं कहनी चाहिए।

सभापति मंहोवय : प्राप का विरोध सिख लिया गया है।

श्री बलराज मंधोक : सच्ची बात हमेशा कहड़ी लगती है। इन्होंने डा० श्याम प्रसाद मुखर्जी की हत्या करवाई, लाल बहादुर शास्त्री की हत्या करवाई। यह धातकों की सरकार है, नर संहार करने वाली सरकार है। यह मेरा इस सरकार के ऊपर चाज़ है।

श्री रणधीर सिंह : बहुत गलत बात है। क्या ताल्लुक है इस सब का मौजूदा बहस से। मंधोक जी जैसे आदमी इस तरह की बात करते हैं तो आश्चर्य होता है।

श्री बलराज मंधोक : इस देश में गांधी जी की हत्या हुई। उसके बारे में एक ट्रिब्यूनल बैठा और उसने फैसला दिया। बीस साल के बाद नई इनकवायरी हुई। नेता जी के लापता होने के बाद फिर बीस साल के बाद इनकवायरी बुलारा हो रही है। डा० मुखर्जी की हत्या की गई, कोई अभी तक उसके बारे में इनकवायरी हुई? लाल बहादुर जी के बारे में इनकवायरी की मांग हो रही है। दीन दयाल उपाध्यक्ष जी की हत्या की गई, उसके बारे में लीपा पोती की जा रही है। जब तक यह सिद्ध नहीं होता है इनकवायरी के बाद कि लाल बहादुर जी की मृत्यु नैचुरल काजिज की बजह से हुई, तब हमें यह कहने का अधिकार है कि उनकी हत्या की गई। जब यह तय हो जायेगा इनकवायरी के बाद कि वह नैचुरल कैसे थे, तब हम यह बात नहीं कहेंगे।

सभापति मंहोवय : इस विषय पर प्राप अपने चिचार व्यक्त करें।

श्री बलराज मंधोक : मैं कहमा चाहता हूँ।

श्री स० म० बनर्जी (कानपुर) : अभी उन्होंने कहा कि नेता जी की हत्या हुई। क्या यह सही नहीं है कि खुद उन्होंने इनकवायरी के ऊपर दस्तखत किए थे? बहुत से लोग भारत में विश्वास करते हैं कि नेता जी जीवित हैं। इस बास्ते इनकवायरी हो रही है।

श्री बलराज मंधोक : अठारह महीने लाल बहादुर जी सत्ता में रहे। इस असें को छोड़ कर सत्ता लगातार एक परिवार के हाथ में केन्द्रित रही है। इस लिए देश में जो आर्थिक दुर्व्यवस्था है, जो गरीबी है, जो भुखमरी है, उस सब की जिम्मेदारी मुख्य रूप से अगर आती है तो जवाहरलाल जी पर आती है पा इन की पुत्री श्रीमती इंदिरा गांधी पर आती है।

श्री मुख्याल राव (नगरकुरुनल) : जवाहर लाल जी पर बिल्कुल नहीं आ सकती है।

श्री बलराज मंधोक : जो बीमारी है उस का पता लगा कर उसका इलाज हूँ हने का प्रयत्न होना चाहिए। बीमारी क्या है? बीमारी यह है कि हमारी आर्थिक नीतियां पहले दिन ही अव्यावहारिक थीं, उनको बनाने वाले वे लोग थे जिनका भारत से कोई वास्ता नहीं था वे रूस से बहुत अधिक प्रेरित थे। अगर इस देश की आर्थिक नीति बनाने वाले किसान के बेटे होते, सरदार पटेल होते तो प्राप देखते हमारी आर्थिक अव्यवस्था कितनी सुट्ट होती। सरदार पटेल के पिता एक बहुत छोटे किसान थे। दस एकड़ जमीन के मालिक थे। वे रानी झांसी अंग्रेजों से आजादी की लड़ाई लड़ते हुए बीर गति को प्राप्त हुई तो सरदार पटेल के

पिता अंग्रेजों के बन्दी बने। जेल से छूटने के बाद वह अपने गांव में चले गये और खेती करने लगे गये। सरदार पटेल भी खेती करते थे, मजदूरी भरते थे। इस देश के किसान की क्या अवश्यकताएँ हैं, मजदूर की क्या अवश्यकताएँ हैं, इस बात का सरदार पटेल को पता था। सही अर्थों में अगर इस देश के अन्दर कोई जनवादी हो सकता था, सही अर्थों में अगर कोई समाजवादी हो सकता था, जन कल्याण वादी हो सकता था तो सरदार पटेल हो सकते थे। दुर्भाग्य है कि उनके हाथ में सत्ता की बागड़ोर नहीं आई वह प्रा गई सामन्त गांदियों के हाथ में, पूजीपतियों के हाथ में, जो देश के सबसे अमीर आदमी थे, जिनका लालन पालन हिन्दुस्तान में नहीं, इंग्लैण्ड में हुआ था, जो यह समझते थे कि भारत की कोई संस्कृति नहीं है। आर्थिक दुर्दशा का यह सब से बड़ा कारण है। उन्होंने योजनाये बनाई रूस से प्रेरणा प्रहरण करके, उसके आधार पर। हैवी इंडस्ट्रीज पर बल दिया, खेती को इग्नोर किया। उत्पादन को इग्नोर किया। अगर हमें अपनी अर्थ ध्यान देना है तो हमें सबसे पहले अपना उत्पादन बढ़ाना होगा। साथ ही साथ अगर हमने उत्पादन बढ़ाया तो वह खपा नहीं तब भी काम नहीं चल सकेगा। इस वास्ते लोगों के लिये रोजगार का प्रबन्ध करना होगा। अगर यह सब नहीं होता है तो हम क्या बाटेंगे? गरीबी बाटेंगे? समाजवाद का नारा लगाया जाता है। यह गरीबी बाटमे का नारा है। हम जाहते हैं देश के अन्दर समृद्धि बाटी जाये और समृद्धि बाटने के लिये हमें अपनी आर्थिक नीतियों को इस प्रकार का भौंड देना होगा कि उत्पादन बढ़ सके।

साथ ही दूसरा हमारे देश का बुनियादी सबाल है बेकारी का। चार करोड़ आज बेरोजगार हैं। अगर हमने उत्पादन बढ़ा भी लिया लेकिन अगर लोगों के हाथ में काम नहीं उनकी जेब में पैसा नहीं तो वह उत्पादन किस काम का होगा? इस वास्ते दूसरी अवश्यकता

यह है कि हम अपने देश में एम्प्लायमेंट ओरियेंडिट इकनोमी चलायें। अधिक पैदा करें और अधिक हाथों के द्वारा पैदा करें।

हमारा देश गांवों में रहता है। अस्सी परसेंट लौग गांवों में रहते हैं। 23% साल तक हमारा सारा जोर शहरों पर रहा है। आपको बताए जायें कि कितना रूपया गांवों के विकास पर खर्च किया गया है और कितना शहरों के विकास पर किया गया है। गांवों की जनता की उपेक्षा की गई है। जल्लरत इस बात की है कि कि विलेज ओरियेंडिट इकोनोमी हम चलायें और अधिक ध्यान गांवों की ओर दें। गांवों में हमारे देश की बुनियादी इन्डस्ट्री खेती है जिस के ऊपर 73 प्रतिशत लोग निर्भर करते हैं। जब तक हमारी खेती पिछड़ी रहेगी, हम खेती को उन्नत नहीं करेंगे तब तक हमारा काम न चल सकेगा। उस सब का इस सम्बन्ध में मैं उल्लेख नहीं करना चाहता हूँ। काफी उस पर प्रकाश माननीय सदस्यों ने डाल दिया है। जब तक खेती उन्नत नहीं होती है तब तक देश आगे नहीं बढ़ सकता है। अपनी इकोनोमी के ढांचे में हमें आमूल चूल परिवर्तन लाने होंगे। समाजवाद के नारे से छुट्टी पानी होगी। देश की इकोनोमी को एम्प्लायमेंट ओरियेंडिट, प्रोडक्शन ओरियेंडिट, विलेज ओरियेंडिट, एग्रिकलचर ओरियेंडिट बनाना होगा।

साथ ही साथ जितनी भी फिजूल खर्चियां हो रही हैं, इसको रोकना होगा। जो चीज़ फारेन एड़ आती है, उसको बन्द करना होगा। इस फारेन एड़ लाम चन्द लोगों को होता है लेकिन उसके कारण देश में मुद्रा स्फीति होती है, कीमतें बढ़ती हैं और उसका बोझ गरीबों पर पहस्ता है। अगर कोई किसी की जेब कटता है तो उसको जेब करता कहा जाता है, उसको चोर कहा जाता है। लेकिन यह सरकार मुद्रा स्फीति की नीति अपना कर हर रोज़ दिन दिहाड़े जनता की जेब पर ढाकती है।

[श्री बलराज मधोक]

आज भ्रगर मेरे पास एक रूपया है और कल को कीमतें बढ़ जाती हैं तो उसी एक रूपये की कीमत नव्वे पैसे रह जाती है। इस प्रकार यह सरकार इस देश की गरीब जनता की जेब पर हर रोज डाका डाल रही है। यह मुद्रा स्फीति की नीति बन्द होनी चाहिये। आसानी से जो फारेन एड मिलती है उसके कारण चन्द लोगों के हाथ में रूपया केन्द्रित किया जा रहा है। जब तक यह बन्द नहीं होती है तब तक कीमतें बढ़ती रहेंगी और कीमतें बढ़ती रहेंगी तो कामन मैं पिस्ता रहेगा। भ्रगर कीमतों का बढ़ना रोकना है तो हमें अपनी आर्थिक नीतियों पर मूल रूप से विचार करना होगा और उन में परिवर्तन करना होगा।

श्री सु० कु० तापदिया (पाली) : सभापति महोदय, मैं यह जानना चाहता हूँ कि यह जो प्रस्ताव हैं इस पर कब तक चर्चा होगी और दूसरा आ पाएगा या नहीं आ पाएगा।

सभापति महोदय : इसके समाप्त होने के बाद ही दूसरा आयेगा।

श्री सु० कु० तापदिया : इस पर कितना समय बाकी है?

सभापति महोदय : मैं देख कर बताता हूँ।

श्री गंगा रेडी ।

श्री गंगा रेडी (प्रादिलाबाद) : मंहगाई के बारे में जो बहस हो रही है उस में हिस्सा लेने के लिए आपने जो सुझे बक्त दिया है, उसके लिए मैं आपका शुक्र गुजार हूँ। मंहगाई इस हृद तक बढ़ गई है कि यह परेशानी का बायस बनी हुई है। हमारे रूपये की क्या हालत है, इसको आप देखें। हम मशरिक के ममालिक के दौरे पर गए थे। वहां हमने देखा कि डालर द्वाले में बिक रहा था। आपकी करेंसी को कोई पूछता तक नहीं था।

पैसे की क्या कीमत हमारे अपने मुल्क में है, इनको भी आप देखें। भिखारी भीख मांगता है। वह कहता है कि पांच पैसे, दस पैसे दो। एक पैसा दो पैसा वह भी नहीं मांगता है। मुझे पता नहीं क्यों गवर्नरमेंट ने एक पैसे और दो पैसे के सिक्के बनाने की तकलीफ गवारा की।

भ्रगर हमारे जराये को सही तौर पर डेवेलप किया जाता, तो आज मुल्क की यह दशा न होती। हमारा देश एक कृषक देश है, मगर पहली और दूसरी पंच-वर्षीय योजनाओं में इरिगेशन और इलेक्ट्रिसिटी के लिए कम पैसा दिया गया और जराये को डेवेलप नहीं किया गया, जिसकी बजह से हमारा उत्पादन नहीं बढ़ सका। आज हमारे देश की पर-कैपिटा इनकम बहुत ही कम है। हमारे यहां एक आदमी की फी-साल औसत आमदनी 750 रूपये है, जबकि जापान जैसे मुल्क में एक आदमी की फी-साल औसत आमदनी 8250 रूपये है, जहां गुजिश्ता पंद्रह बरसों में इको-नामी 600 फीसदी बढ़ी और 1970 में 14 फीसदी बढ़ी। जब जापान जैसा मुल्क, जहां कोई खास जराये नहीं हैं, दूसरी जंग में तबाह होने के बाद भी इतनी तरकी कर सकता है, तो हमारा देश क्यों नहीं कर सकता है, यह मेरी समझ में नहीं आता है।

जराअत के बारे में जो लापरवाही बरती रही है, वह तो सब और बाजेह है भ्रगर गवर्नरमेंट कहती है कि आज जराअत में जो तरकी हुई है, वह उसकी बजह से हुई है, तो मैं यह मानने के लिए तैयार नहीं हूँ। ज्यादा कीमतों की बजह से काश्तकारों को बढ़ावा मिला और इस लिए उन्होंने ज्यादा उत्पादन किया, जिस की बजह से जराअत बढ़ी। आज सरकार कहती है कि हमने ग्रीन रेवोल्यूशन लाया है, लेकिन वह काश्तकारों की हालत को नहीं समझती है। वह यह नहीं देखती है कि पैदावार करने के लिए खाद, मजदूरी और जिन दूसरी

चीजों की जरूरत होती है, उनकी कीमतें कितनी बढ़ गई हैं। कीमतों के बारे में सरकार की पालिसी यह है कि इस साल कीमतें मुकर्रे करके एफ० सी० आई० द्वारा धान और मक्की वर्गरह खरीदने के एहकाम जारी किये गये थे। मैं एक ऐसी कांस्टीट्यूएन्सी से आता हूँ, जहाँ एक बहुत बड़ा मार्केट निजामाबाद है, जहाँ पांच लाख किलो मक्की आई थी। एफ० सी० आई० ने उसमें से पांच फीसदी से कम खरीद की। लेकिन जब उसने खरीदना बन्द कर दिया, तो कीमतों में दस रुपये की कमी हो गई। इससे बीच के व्यापारियों ने लाखों रुपये का फायदा उठाया और जिन काश्तकारों ने चार माह तक मेहनत करके और पैसा लगाकर उत्पादन किया, उनका नुकसान हुआ। अगर गवर्नरेंट की यही नीति रही और काश्तकारों के साथ उसका यही बर्ताव रहा, तो उसको मायूसी होगी और उत्पादन में इजाफा नहीं बल्कि कमी होगी।

आज मजदूरों का क्या हाल है। रोज अखबारों में लिखा होता है कि कहीं न कहीं हड्डताल हो रही है, कारखाने बन्द हो रहे हैं, तोड़-फोड़ होती है, लाक-माउट होता है। आपने सुना होगा कि पंजाब के गवर्नरेंट एम्प्लाईज की कम्पलीट हड्डताल हुई है। एयरलाइन्ज में आभी भी स्ट्राइक चल रही है। क्या गवर्नरेंट यह उम्मीद कर सकती है कि उसकी इस लेबर पालिसी से मुल्क का भला होगा? वह क्यों नहीं कम्प्लसरी आरबिट्रेशन एक्ट पास करके स्ट्राइक्स को बैन कर देती? उससे शायद मेरे जैसे लोगों को लीडर बनने का मोका नहीं मिलेगा, लेकिन देशभक्ति और मुल्क के फायदे को सामने रखते हुए सरकार को स्ट्राइक्स को बैन कर देना चाहिए और आरबिट्रेशन के लिए एक कॉसिल बनानी चाहिए, जिसमें गवर्नरेंट, एम्प्लाईज और एम्प्लाईज के नुनायदे हों और उस कॉसिल का फैसला साजिमी करार दिया जाये। जब तक चौबीस घण्टे काम नहीं होगा, तब तक देश का भला

नहीं होगा। जापान में यह हालत है कि मजदूर स्ट्राइक का नोटिस सर्व करते हैं और पट्टी बांध कर काम करते हैं। हमारे मुल्क में मजदूर कल तक जिस मिल में काम करते हैं, आज वे उसको आग लगाते हैं। मिलें चाहे किसी की भी मिलिक्यत हों। लेकिन क्या मालिक ही उनसे जीते हैं, क्या मजदूरों को मिलों से रोजगार नहीं मिलता है? यह नजरिया बदलना चाहिए। शायद कुछ दोस्त इस बात से सहमत न हों, लेकिन मुझे अपने व्यूज यहाँ पर रखने का अस्त्यार है।

सरकार ने कई लाख रोजगार पैदा किये, लेकिन फिर भी बेरोजगारी बढ़ती गई। जैसा कि विसी ने कहा है, "मज़ बढ़ता गया, ज्यों-ज्यों दबा की।" चूंकि आवादी में इजाफा हो हो रहा है, इस लिए बर्गर जराये को डेवेलप किए हुए रोजगार फराहम करने से वही होगा, जो आन्ध्र प्रदेश में हुआ है।

श्री द्वाराज मधोक : हमारे देश में आवादी बहुत नहीं बड़ी है। दूसरे देशों के मुकाबले में, जापान और जर्मनी के मुकाबले में, हम अंडर-पापुलेटिंग नहीं हैं। यह केवल एक घोखा है। यह सरकार केवल बहाना बनाती है कि चूंकि हमारी आवादी बढ़ रही है, इसलिए हम तरकी नहीं कर पा रहे हैं।

श्री गगा रेड्डी : अगर हम जराये डेवेलप न करे और रोजगार पैदा करते जायें, तो वही हालत होगी, जो आन्ध्र प्रदेश में हुई, जहाँ तेलंगाना एजीटेशन के जमाने में सुपर-न्युमरेरी पोस्ट्ज कीएट की गई। लिहाजा पहने जराये को डेवेलप किया जाये और फिर रोजगार पैदा किये जायें। मैं गवर्नरेंट को कहना चाहता हूँ कि उसकी रिकूटिंग की पालिसी बिल्कुल गलत है। आज भी हमारे मुल्क में आई० ए० एस०, आई० एफ० एस० और आई० आर० एस० को बहुत अहमियत दी जाती है। हमें एडमिनिस्ट्रेडर्ज की कर्तृ जरूरत

[थी गंगा रेही]

नहीं है। अगर कालेज के तीन लड़कों में से एक एसिस्टेंट इंजीनियर बनता है, दूसरा मेहिकल आफीसर बनता है और तीसरा किसी टेक्निकल पोस्ट में न जाकर आई० ए० एस० वर्गरह में चला जाता है, तो वह तो संकेटरी० बन जाता है, जबकि पहले दो को कोई तरक्की नहीं मिलती है। जब तक इस जाब-आरियंटिड पालिसी को बदला नहीं जायेगा, तब तक मुल्क की दुर्गति दूर नहीं होगी।

हमारे गावों में मुल्क की अस्ती फीसदी आजादी रहती है। इसलिए उनको डेवलप किया जायें। शहरों पर ज्यादा तकर्जुहन दे कर गावों की उन्नति की जानी चाहिए।

प्रिलिक सेक्टर के बारे में बहुत कुछ कहा गया है। यह बहुत कांटोवर्शल इस्यू है। लेकिन मैं कहना चाहता हूं कि जिस प्रिलिक सेक्टर में मुसलसल नुकसान हो रहा है, अगर उसको बन्द नहीं किया जायेगा, तो यह कोई सेहतमन्द इसामत नहीं है। इस नुकसान से मुल्क का सरमाया तबाह हो रहा है। यह सरकार इस मुल्क के मुसीबतजदा टैक्सपेयर्ज का पैसा खर्च करने के काबिल नहीं है, जिनमें गरीब लोग भी शामिल हैं। मिसाल के तौर पर आनंद्र में आर० टी० सी० की लगभग तीन हजार बसें चलती हैं, लेकिन उसमें नहीं के बराबर मुनाफा होता है। अगर उसको प्रिलिक सेक्टर से निकाल दिया जाये, तो पच्चीस करोड़ रुपये की आमदनी हो सकती है। सरकार किसी आइडियालोजी के लिए मुल्क के सरमाया को तबाह नहीं कर सकती है और उसकी इकोनामी को धक्का नहीं पहुँचा सकती है। अगर प्राडवशन बढ़ेगा तभी बेरोजगारी दूर होगी। वर्ना हम क्या बाटेंगे? अगर हम प्रासपेरिटी नहीं बाटेंगे, तो क्या पावर्टी, इफलास और गुरुबत को बाटेंगे?

ला० ए० आंडर और डिस्ट्रिलन० सरकार के लिए ज़रूरी है। उसके बिना हम आगे नहीं

बढ़ सकते हैं। बंगल और मुल्क के गोपनीयों में ला० ए० आंडर की हालत खराब है। अब तक जानो-माल और इज्जत की हिकाजत नहीं होगी, तब तक हम किसी भी मंददान और घोबे में तरक्की नहीं कर सकते हैं। हमारी सरहदों पर चीन और पाकिस्तान की सरकार से खतरा है। अगर हम आर्थिक लिहाज से भज-बूत नहीं होगे, तो हम देश की रक्षा भी नहीं कर सकेंगे। आखिर मैं मैं यही अर्ज करूँगा:

“एर न समझोगे, तो मिट जाओगे हिन्दुस्तान बालो, तुम्हारी दास्तां तक भी न होगी दास्तानों में।”

श्री स० म०० बनर्जी : सभापति महोदय, मेरे मित्र, श्री इम्प्रेजीत गुप्त, ने जो प्रस्ताव पेश किया है, मैं उसका पूर्ण रूप से समर्थन करता हूं। आप को मालूम है और माननीय सदस्या, श्रीमती तारकेश्वरी सिन्हा, ने अपने भाषण में कहा है कि आज सारे हिन्दुस्तान में लगभग बाईस लाख सरकारी कर्मचारी इस बढ़ती हुई मंहगाई के खिलाफ डिमांस्ट्रेशन कर रहे हैं। उनको पन्द्रह रुपये से लेकर 45 रुपये तक की जो अन्तरिम सहायता दी गई है, उसकी मुख्यालिकत करने के लिए वे लोग यहां इकट्ठे हुए हैं। वे हजारों की तादाद में इस लोक सभा के दरवाजे को भी खटखटाना चाहते थे और अपनी फरियाद सुनाना चाहते थे। लेकिन बदकिस्मती इस देश की है कि हमारे पार्लियामेंट में होने के बावजूद आजादी के बाद से और खासकर पांच छः सालों से, यहां दफा 1+4 लगी हुई है। जिस जनता कि वजह से हम यहां पर बैठे हुए हैं, मालूम होता है कि वह जनता यहां आकर अपनी कोई फरियाद नहीं कर सकती है।

सभापति महोदय : श्री बनर्जी अपना भाषण ग्रन्थी बार जारी रखेंगे।

श्री स० म०० बनर्जी : सभापति महोदय, महाराष्ट्री दे दीजिये कि आगे सेशन होगा।

समाप्ति महोदय : यह मेरे हाथ में नहीं है, दूसरों के हाथ में है। इससे पहले कि मैं श्री रामावतार शारशी को आध घटे की चर्चा प्रारम्भ करने के लिए कहुं, श्रम मंत्री, श्री भागवत भा आजाद, कुछ घोषणा करेंगे।

17.28 hrs.

STATEMENT RE : APPOINTMENT OF AN EMPLOYMENT COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : Sir, it may kindly be remembered that this House passed a resolution for the appointment of an Employment Commission. The Employment Commission would consist of the following :

CHAIRMAN : Mr. B. Bhagwati, MLA, Assam, who was a member of this House.

M.P.'s : 1. Shri Jyotirmoy Basu, Member of Lok Sabha.
2. Shri M. Anandam, Member of Rajya Sabha.

ECONOMIST : Dr. Gautam Mathur of Osmania University.

EMPLOYMENT COMMISSIONER : Shri V. L. Gidwani.

NOMINEES OF CENTRAL MINISTRIES :

- (i) Dr. Ashok Mitta, Chief Economic Adviser Department of Economic Affairs.
- (ii) Shri K. Balachandran, Additional Secretary, Industrial Development.
- (iii) Shri J. C. Mathur, Additional Secretary, Department of Agriculture.

NOMINEES OF THE STATE GOVERNMENTS :

- (i) Government of West Bengal —Shri D. N. Banerjee, Special Officer and Ex-Officio Secretary, Home Department.
- (ii) Government of Madhya Pradesh : Shri N. Sunda-

ram, Development Commissioner.

MEMBER-SECRETARY : Shri N.S. Pandey.

The proposed terms of reference of the Committee of Experts on Unemployment are :

- (i) To assess the extent of unemployment and underemployment in all its aspects, taking into account the recommendations made by the Committee of Experts on Unemployment Estimates set up by the Planning Commission under the Chairmanship of Prof. M. L. Dantwala.
- (ii) To recommend the directions in which the programmes included in the Fourth Five-Year Plan could be made more employment-oriented in their implementation, with due regard to their timely execution, economy and productivity and to the requirements of rapid economic development.
- (iii) To suggest suitable strategies for employment generation, both short-term, and long-term, including technical, financial and fiscal measures, in respect of different sectors of the economy, taking into account the mobility of labour and the openings for employment and self-employment in the tertiary sector as a result of implementation of the Plan programmes and various measures initiated by the Government for activating the economy.
- (iv) To suggest specific programmes for promoting productive employment and self-employment of the educated unemployed in general and the unemployed technical personnel such as engineers, technicians, etc. in particular, and to suggest measures to rectify the imbalance between the outturn of educated and technical persons on the one hand and the available employment opportunities on the other.
- (v) To suggest a suitable machinery at the Centre and State level for continuous appraisal of the changing employment and manpower

situation and assessment of long-term demand and supply.

श्री रवि राय (पुरी) : यह रिपोर्ट कब तक दे देंगे इस बारे में कुछ नहीं बताया । रिपोर्ट कब तक मिलेगी ?

श्री बलराज भधोक (दक्षिण दिल्ली) : जिस ढंग से अभी यह रिपोर्ट पेश की गई है उससे लगता है कि कुछ न कुछ दाल में काला है । हम जानते हैं कि यह बेकार जनता की आंख में धूल भोकने के लिए विद्या गया है । यह गवर्नमेंट अगर कुछ करना चाहती है प्रेविटकल तो उसके लिए यह बताना आवश्यक है कि किस टाइम तक यह रिपोर्ट आयेगी । जब तक यह नहीं बताया जाता तब तक यही समझा जायगा कि लोगों की आंखों में धूल डालने के लिए यह प्रयास किया गया है ।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : स्पष्टीकरण आना है तो इकट्ठा ही आ जाय । मैं भी यह जानना चाहता हूँ कि संसद सदस्य के नाते श्री ज्योतिमंय बसु और राज्य सभा के श्री आनन्दन इस में शामिल किये गये हैं, लेकिन अगर लोक सभा भंग हो गई तो ज्योतिमंय बसु इस के सदस्य रहेंगे या नहीं रहेंगे यह भी स्पष्ट कर दीजिए ।

श्री स० भ० बनर्जी (कानपुर) : ऐसे तो मैं जो कमीशन अप्पाइन्ट किया गया है उसका स्वागत करता हूँ । लेकिन एक बात में यह जानना चाहता हूँ कि हम लोगों ने जो बार-बार कहा था अनेम्प्लायमेंट डोल के सिलसिले में, बेकारी भत्ता देने के बारे में, उसका कोई मेंशन इसके टर्म्स आफ रेफरेंस में नहीं है । तो हमारी यह मांग है कि अनेम्प्लायमेंट डोल का रेफरेंस भी इसके टर्म्स आफ रेफरेंस में होना चाहिए ।

जहाँ तक कमीशन का सवाल है, कमीशन का इतिहास आप देखें तो मालूम होगा कि कमीशन बैठता है, कमीशन लेटता है और फिर कमीशन सो जाता है । तो यही डर मुझे इसके

साथ भी लगता है और इसीलिए मैं यह कहना चाहता हूँ कि अनेम्प्लायमेंट डोल दिया जा सकता है या नहीं दिया जा सकता है इसके बारे में अगर परिरिक्ति साफ हो जाय तो अच्छा है ताकि आज जो बेकार हैं उनके दिमाग में यह बात आए कि नोकरी मिले या न मिले कम से कम बेकारी का भत्ता उन्हें मिलेगा ।

श्री भागवत भा आजाद : सभापति महोदय, यह बात तो स्पष्ट रूप से सदन में कह दी गई है कि जहाँ तक बेकारी भत्ता देने का प्रश्न है बत्तमान आधिक व्यवस्था में यह कर्तव्य संभव नहीं है । जहाँ तक कमीशन के बैठने लेटने और सोने का प्रश्न है मैं यह कहूँ कि सरकार निश्चयात्मक रूप से पूरे अपने विचार के साथ यह चाहती है कि यह कमीशन जल्दी से जल्दी अपना कार्य प्रारंभ करे और इसकी रिपोर्ट जल्दी से जल्दी हमारे सामने आए । इस सम्बन्ध में मैं यह कहना चाहता हूँ कि हम बिलकुल सिसियर हैं कि जल्दी से जल्दी यह काम प्रारंभ हो और जल्दी इसकी रिपोर्ट मिले ।

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, जल्दी का मतलब क्या है ? अगर जल्द वाले मतलब को समय के साथ बांध दें तो ज्यादा अच्छा हो क्योंकि यह बड़ा मिसलीडिंग है । इसको समय के साथ बांधे ।

श्री भारतलंडे राय (धोसी) : पंजाब सरकार ने अभी एलान किया है कि बेकार ग्रेजुएट्स को वह महंगाई भत्ता देगी । तो यह उन्होंने कैसे किया अगर उनके पास घनराशि नहीं है और फिर भारत सरकार जो अधिक घनराशि संपन्न है वह क्यों नहीं कर सकती ?

17.35 hrs.

HALF-AN-HOUR DISCUSSION RE :
LATE RUNNING OF TRAINS

सभापति महोदय : यह आधे घंटे की चर्चा

5 मिनट देर से प्रारंभ हो रही है तो अब यह चर्चा 6 बज कर 5 मिनट तक जारी रहेगी ।

अधीरामावतार शास्त्री (पटना) : सभापति महोदय, रेलगाड़ियों के देर से चलने के बारे में जो यह चर्चा हम प्रारंभ कर रहे हैं यह चर्चा 17-11-1970 को दिये गये मेरे प्रश्न के उत्तर से सम्बन्धित है । मैंने इस प्रश्न को करने के पहले 14 अक्टूबर को रेल मन्त्री के नाम एक पत्र लिखा था और जब उन्होंने कोई जवाब उस संबन्ध में नहीं दिया तो मैंने उसे प्रश्नों के रूप में पूछा । उसी के जवाब के सिलसिले में यह चर्चा में प्रारंभ कर रहा है ।

सभापति महोदय : शास्त्री जी, आप अपनी स्पीड तेज रखिए ताकि आपकी गाड़ी ठीक समय से पहुँचे ।

अधीरामावतार शास्त्री : उस प्रश्न के जवाब में यह कहा गया था, मेरे पत्र में निम्न चार बातों की चर्चा थी—

- (1) पूर्व रेलवे के सवारी और माल डिव्हां कर्मचारियों की हड्डताल ।
- (2) गाड़ियों का देर से चलना ।
- (3) गाड़ियों में पानी, रोशनी और पंखों की असंतोषजनक व्यवस्था, डिव्हों में गन्दगी, तीसरे दर्जे के शयनयानों और पहले दर्जे के डिव्हों में परिचरों का न रहना ।
- (4) 10/11 अक्टूबर 1970 को तूफान एक्सप्रेस का देर से चलना, पहले दर्जे के जिस डिव्हे में वह यात्रा कर रहे थे उसमें मुगलसराय से आगरा तक और तीसरे दर्जे के तीन टायर वाले शयनयान में पटना से आगरा तक परिचर का न रहना, गाड़ी के पहले दूसरे और तीसरे दर्जे के डिव्हों में रोशनी और पंखों की असंतोष-

जनक स्थिति, काफी डिव्हों में पानी का न होना और डिव्हों में गन्दगी ।

इतनी बातें उसमें थीं । इसके सिलसिले में मैं यह कहना चाहता हूँ कि गाड़ियों का देर से चलना यह महामारी के रूप में हमारे देश में फैल चुका है । कोई भी ऐसी गाड़ी नहीं है, वह भले ही राजधानी एक्सप्रेस क्यों न हो, भी लक्ष क्यों न हो, तमाम डाक गाड़ियां या तेज चलने वाली गाड़ियां क्यों न हों, ये सब गाड़ियां देर से चलती हैं । कोई गाड़ी समय से यात्रियों को नहीं पहुँचाती जिसके कारण यह भय बराबर बना रहता है कि हम कोई काम ठीक समय पर पहुँच कर कर सकेंगे या नहीं कर सकेंगे । गाड़ियों का नाम गिनाने का इस समय मौका नहीं है । लेकिन जितनी भी देश में अभी गाड़ियां चल रही हैं एक कोने से दूसरे कोने तक कोई भी समय पर नहीं चलती । न समय से छूटती हैं न पहुँचती हैं । मुझे अपना अनुभव है उत्तरी भारत में सफर करने का, आमतौर पर कोई गाड़ी समय से नहीं चलती और मैंने जब अन्य सदस्यों से पूछताछ की तो पता चला कि सब के यहां यही शिकायत है, कोई गाड़ी टाइम पर नहीं चलती । अपर इण्डिया एक्सप्रेस हो, दिल्ली हावड़ा एक्सप्रेस हो, आमाम मेल हो, कालका मेल हो, एयर कंडीशन डी लक्ष हो, ब्लैक डायमंड एक्सप्रेस हो, कोल फील्ड एक्सप्रेस हो और दूसरी दिशाओं में चलने वाली जो भी गाड़ियां हैं ये सभी देर से चलती हैं । अगर केवल पैसेंजर गाड़ियां ही देर से चलतीं तो यह कहा जा सकता था कि लोग जंजीर लींच लेते हैं, इसलिए देर से चलती है । लेकिन ये जो बड़ी गाड़ियां हैं इनके बारे में ऐसा क्यों? मंत्री महोदय का एक लम्बा पत्र मुझे कल ही मिला है इसी के जवाब में जिससे यह पता चलता है कि अधिकारियों का उसमें कोई कसूर नहीं है, सारा कसूर जनता का है क्योंकि वह जंजीर लींचते हैं, या ड्राइवरों का है, रेल कर्मचारियों का है, लेकिन जो इनके सकेद हाथी लोग हैं

[श्री रामावतार शास्त्री]

इनका कोई कसूर नहीं है। यदि पूरे पत्र को आप पढ़ जाइये तो आप को यह मालूम हो जायेगा। तो यह स्थिति आज हमारे देश में गाड़ियों के विलम्ब से चलने के बारे में है। हम यह निश्चय नहीं कर सकते कि हम समय से पहुँचेंगे या नहीं। कई दफा संसद सदस्यों के समय पर नहीं पहुँचने की वजह से प्रश्न छूट गये, जरूरी बहस में हम लोग भाग नहीं ले सके। बहां से चले थे कि समय से पहुँच जायेंगे, लेकिन नहीं पहुँच पाये। बहुत से व्यापारियों को समय से नहीं पहुँचने के कारण नुकसान होता है। किसी को यह पता नहीं होता कि हम कब पहुँचेंगे या नहीं पहुँचेंगे। तो गाड़ियों के विलम्ब से चलने के बारे में बात यह है।

सफाई के बारे में आप जानते हैं—जब फस्ट ब्लास में ठीक से सफाई नहीं होती तो तीसरे दर्जे के यात्रियों को कौन पूछेगा। हिल्डों में पानी नहीं होता है। मुझे कई बार फस्ट ब्लास में सफर करना पड़ा है मेरे अपने इलाके से—पटना से दिल्ली और एक दफा तो माननीय सदस्य बालमीकि चौधरी भी हमारे साथ थे, वह इसके गवाह हैं। एक दफा हमारे श्री सत्य नारायण सिंह जी बनारस से भेरे साथ चले। जो अपर इण्डिया एक्सप्रेस हावड़ा से चली थी वह बनारस तक बिना बत्ती के आई, उसमें कोई रोशनी नहीं थी। जब हम ने गाड़ी से पूछा कि यह क्या बात है, आपने गाड़ी क्यों चलाई तो उन्होंने जबाब दिया—शास्त्री जी, अगर हम नहीं चलते तो हमारी नौकरी चली जाती, तो इससे आप अन्दर लगाई दिया कि बनारस तक लोगों को अधिक रें में चलना पड़ा। न रोशनी है, न सफाई है, न पानी है, न पर्स चर है—न तीसरे दर्जे के डिल्डे में परिचर है और न फस्ट ब्लास के डिल्डे में है।

इसी तरह अन्य भी बहुत सी कठिनाईयां हैं। रेलवे की जौ खाना देने वाली कंटीन्ज़ हैं, वे ठीक से खाना नहीं देती हैं, जो सरकारी

कंटीन्ज़ हैं; उनमें तो गड़बड़ हैं ही, लेकिन जो गैर-सरकारी कंटीन्ज़ हैं, उनमें तो यात्रियों का बिलकुल ठगा जाता है। सड़ी हुई चीजें दी जाती हैं। मुझे एक बार गोमो-स्टेशन पर सड़ी हुई पाव-रोटी दी गई—यह हालत हैं। मैं ज्यादा क्या कहूँ हम सभी भुवत-भोगी हैं, रेल मन्त्री को छोड़कर, क्योंकि उनके लिए तो हर तरह का इन्तजाम किया जाता है, बाकी सब को इन चीजों का अनुभव है। मैं पूछता चाहता हूँ कि आप जब रेलवे से इतनी आमदानी करते हैं, हर दफा किराया बढ़ाया जाता है, तो जो सामान्य सुविधायें हैं वे यात्रियों को क्यों नहीं दी जाती? दूसरी तरफ बड़े बड़े अफसर बढ़ते जाते हैं, कोई भूल करने पर सजा मजदूरों को दी जाती है। भूल करने पर जरूर सजा दी जाय, मैं उसका विरोधी नहीं हूँ, लेकिन ये बड़े बड़े अफसरान, जिनकी जबाब देही है कि समय पर गाड़ी चले, सफाई का ठीक प्रबन्ध हो, पानी मिले, गाड़ियों में रोशनी हो, परे ठीक से चलें—अगर ये चीजें नहीं होती हैं तो आप इनके खिलाफ क्या कार्यवाही करते हैं। गमियों में बिना पंखों के लोगों की क्या हालत होती है, सभापति महोदय, आप स्वयं जानते हैं। मैं अब बहुत ज्यादा गहराई में नहीं जाना चाहता हूँ, लेकिन आप से अनुरोध करना चाहता हूँ कि इस तरह के जबाब देकर अफसरों के गुताहों पर पर्दा भत डालिये, उन को पकड़िये, उनके खिलाफ कार्यवाही कीजिये कि गाड़ी लेट क्यों चल रही है, क्यों पानी नहीं है, क्यों रोशनी नहीं है? जब तक आप ऐसा नहीं करेंगे, तब तक मेरा ख्याल है आप गाड़ियों की समय पर नहीं चला सकेंगे और यात्रियों की सुख-सुविधाओं का बन्दोबस्त नहीं कर सकेंगे। मैं यह कहूँ देना चाहता हूँ कि यदि आप नहीं कर सकेंगे तो फिर धेराब होगा। यह कह देने से किंहड़ताल की बजाह से गड़बड़ हो गई है, काम नहीं चलेगा। हड़ताल क्यों होती है? अभी पटना में कैरिज एण्ड वैगन डिपार्टमेंट के लोगों ने हड़ताल कीं; पूर्व-रेलवे में हड़ताल गहरी, इसकी

जवाब-देही वहां के ढी० एस० पर है—मैं इस के विस्तार में नहीं जानना चाहता हूँ, लेकिन इन जिम्मेदार लोगों के लिलाफ कार्यवाही होनी चाहिए। एक अदमी को गलत तरीके से मुश्किल कर दिया गया था। फलत: 29 अगस्त से 17 सितम्बर तक पूरे पूर्व रेलवे में हड्डताल रही। एक तरफ आप उन्हें गलत आदेश देते हैं, फिर उन्हीं को सजा देते हैं, उन्हें तग करते हैं, सताते हैं—तो इस तरह गाड़ी कैसे चलेगी ?

मैं अब आप से कुछ प्रश्न पूछना चाहता हूँ:

1. गाड़ियां टीक से चलें, यात्रियों को तमाम सुविधायें उपलब्ध हों, कहना न पड़े, शिकायत पुस्तिका में लिखना न पड़े—क्योंकि लिखने से कुछ भी असर नहीं होता है—इसके लिए क्या आपने कोई योजना बनाई है, अगर बनाई है थो उसकी बानगी यहां पेश कीजिये।
2. जहां पैसेन्जर गाड़ियां चलती हैं, वहां विलम्ब के कारण गाड़ियों का कम होना है, इसलिए क्या आप लोकल यानी मुकामी गाड़ियों की संख्या में वृद्धि करेंगे ? मेरे यहां पटना से गया जो गाड़ी जाती है, उसकी रोज जंजीर खीचीं जाती है, इस लिए कि गाड़ियों की कमी है—तो आप बताइये कि गाड़ियों की संख्या बढ़ायेंगे ?
3. इन गाड़ियों के इन्जिन भी खराब हैं, बहुत पुराने इन्जिन लगा दिये गये हैं, पुराने खराब इन्जिनों को बदलने के सम्बन्ध में आप का क्या विचार है, क्या आप इन तमाम इन्जिनों को रद्द करने के लिए तैयार हैं ?
4. क्या सरकार इस काम में सहायता लेने के लिए रेलवे मंजूरों की विभिन्न यूनियनों—केवल मान्यता

प्राप्त नहीं, जितनी भी यूनियनें काम करती हैं, चाहे वे किसी भी कैटेगरी में हों, यात्री संघों तथा स्ट्रेटेंस आगेनिजेशन्ज—क्योंकि आप कहते हैं कि छात्र लोग ज्यादा गड़बड़ करते हैं—के प्रतिनिधियों तथा संसद् सदस्यों, एम०एल०एज०, इन तमाम लोगों को लेकर समय-समय पर कोई मीटिंग आयोजित करने का विचार रखती है या नहीं ?

5. गाड़ियों में जो तकनीकी गड़बड़ियाँ रहती हैं, इन तकनीकी गड़बड़ियों को दुरुस्त करने के लिए आपने कौन सी योजना बनाई हैं ?
6. आखरी सवाल—क्या सरकार रेलवे के निजी भोजनालयों के कुप्रबन्ध को देखते हुए उन्हें अपने हाथ में लेकर चलाने तथा उन्हें विलकुल बन्द कर देने का एलान अभी फॉरन करेगी ? क्योंकि कटिहार के बारे में आप रेलवे बजट के समय सुन चुके हैं कि किस तरह से भारत सेवक समाज के स्वयंभू नेता गोलमाल करते हैं, अपने नाम पर ठेके लेते हैं प्रौर गन्दा और रद्दी भोजन देते हैं और जब शिकायत होती है तो पैरवी के लिए रेलवे मन्त्री के पास जाते हैं। सुना है कि यहां पर बहस होने के बाद अब वे लोग पैरवी के लिये आये हुए हैं। इसलिए मैं जानना चाहता हूँ कि आप तमाम प्राइवेट कैरिंग को बन्द करने का यहां एलान करेंगे या नहीं ?

श्री बेनी शंकर शर्मा (बांका) : सभापति महोदय, मुझे केवल मेरे अपने क्षेत्र के सम्बन्ध में एक प्रश्न पूछना है। कुछ दिन पहले माननीय नन्दा जी ने सभी पालियामेंट के भेस्टरों

[श्री बेनी शंकर शर्मा]

को एक लाल पुस्तिका भेजी थी और उसमें उन्होंने कहा था कि सदस्यगण उन्हें लिखकर दे दिया करें। मुझे आशा थी कि अगर हम पालियामेंट के सदस्य कोई शिकायत उन्हें भेजेंगे तो उस पर शीघ्र कार्यवाही होगी और आगे से शिकायत का भोका नहीं मिलेगा। आप जानते हैं कि भागलपुर लाइन पर एक दानापुर फास्ट पैसेन्जर चलती है, यह गाड़ी दानापुर से हावड़ा तक जाती है और इसका डिस्टेंस बहुत कम है, लेकिन उस छोटे डिस्टेंस पर भी वह गाड़ी हमेशा लेट चलती है। यह काफी इम्पार्टेन्ट लाइन है, इस पर विहार के कई बड़े-बड़े नगर पड़ते हैं, लेकिन इस ट्रेन में न लाइट रहती है और न कभी समय पर पहुंचती है। एक दूसरी ट्रेन जो इस लाइन पर चलती है वह है—अपर इंडिया एक्सप्रेस—यह तो गेरुड़ डिस्टेंस ट्रेन है, दिल्ली से हावड़ा तक चलती है—यह ट्रेन भी कभी समय पर नहीं पहुंचती। पटना में 12 बजकर 10 मिनट पर पहुंचने का समय है, लेकिन सुबह 3 या 4 बजे पहुंचती है और कभी-कभी तो दूसरे दिन सुबह 8 बजे पहुंचती है। इसी तरह से सियाल-दह साढ़े ग्यारह या बारह बजे पहुंचने का नियम है, लेकिन शाम को 5 बजे पहुंचती है। महोने में अगर एक दिन ऐसा हो जाय तो चल सकता है, लेकिन रोज़ तो सहन नहीं किया जा सकता। इसके लिए मैंने मंत्री जी को लिखा, आपकी लाल पुस्तिका की पर्ची भी भेजी, लेकिन जैसा शास्त्री जी ने अपने भाषण में कहा—कहीं पर जंजीर स्थित दी गई, कहीं पर लड़कों ने बदमाशी की—ऐसा कारण बता दिया जाता है। लेकिन इसके लिये पैसेन्जर क्यों सफर करे, यह सरकार का दोष है। अगर लड़के बदमाशी करते हैं तो यह सरकार का काम है कि उनको नियन्त्रित करे। मुझे भी उनकी तरफ से ऐसा ही जवाब आया। मैं चाहता हूँ कि मन्त्री महोदय इस पर सोचें। अंग्रेजी जमाने में लोग यह शिकायत करते थे

कि गाड़ियों में लोग भेड़-बकरी की तरह से सफर करते हैं लेकिन आजकल तो लोग डिब्बों में चूहे बिल्ली की तरह भरे रहते हैं। इसलिए मेरा अनुरोध है कि गाड़ियों में थड़ बलास के और ज्यादा डिब्बे लगाये जायें ताकि लोगों को कुछ सहुलियत मिल सके। थड़ बलास में कुछ पस्ते लगाये गये हैं लेकिन जब फस्ट बलास के डिब्बों के पस्ते ही नहीं चलते हैं तो थड़ बलास के पस्ते कैसे चलेंगे? इसलिए मैं जानना चाहता हूँ कि इन सब शिकायतों को दूर करने के लिये और विशेषकर जैसा मैंने जिक्र किया कि लूप लाइन पर जो दो गाड़ियां चलती हैं उनमें शिकायतों को दूर करने के लिए आप कुछ करने जा रहे हैं या नहीं?

रेलवे मन्त्रालय में उप-मन्त्री (श्री मु० पूनस सलीम) : चेयरमैन साहब, मैंने बहुत गौर से शास्त्री जी की बातों को सुना और जो उन्होंने सबालात पूछे हैं उनको भी नोट किया। रेलवे का मामला बहुत गम्भीरता के साथ गौर का मोहताज है और वह इसलिए कि गवर्नर्मेंट आफ इंडिया का कोई डिपार्टमेंट ऐसा नहीं है जिससे जनता का इतना ताल्लुक हो जितना कि रेलवे डिपार्टमेंट से है। इसलिए रेलवे डिपार्टमेंट में जरा भी अगर कोई कमी या कोई ऐब या कोई खराबी पैदा होती है तो सबसे पहले जनता के इत्म में वह बात आती है और लोग उससे फायदा उठाकर उसको एतराज का निशाना बनाते हैं। इसमें कोई शक नहीं कि गुजिश्ता चार पांच साल से ट्रेन्स के देर से चलने और जहां के लिए वह रवाना होती है उन स्टेशन्स पर देर से पहुंचने की शिकायतें आ रही हैं। मगर इस मसले पर हमको जरा ठंडे दिल से गौर करने की जरूरत है कि ऐसा क्यों होता है। शास्त्री जी ने निहायत गुस्ते और निहायत नागवारी से यह बात कही है कि उनके पत्र के जवाब में, जोकि उनको पत्र के लिखा गया उसमें सारी

जिम्मेदारी जनता पर छोड़ दी गई और रेलवे के कर्मचारियों को निवैष करार दिया गया।

श्री रामानन्दार कास्त्री : रेलवे के अफसरों को। कर्मचारियों को तो आम कहते ही हैं कि वे ग़ज़त काम करते हैं।

श्री मु० यनुस सत्सीम : ऐसी बात नहीं है। आपको अपना कर्तव्य और अपना फ़र्ज़ भी जरा समझना चाहिए। खाली। रेलवे अफसरों पर जिम्मेदारी आयद करने से प्राव्लम हल नहीं होगी।

श्री मणिमाई जे० पटेल (दमोह) : जापान में प्रजातन्त्र है। टोकियो में 380 गाड़ियां चलती हैं लेकिन साल में शायद एक ट्रेन भी लेट नहीं होती है।

श्री मु० यनुस सत्सीम : जापान के लोग तारों की चोरियां नहीं करते हैं। जापान में लोग बल्ब, पंखे और शीशे नहीं चुरा ले जाते हैं। जापान में लोग अपने चांवों के सामने गाड़ियों में जंजीर खींच कर उतरने की कोशिश नहीं करते हैं। आप यह न भूलें कि हमारे देश में इस समय जो कुछ हो रहा है उसको रोकने की हम कहां तक जिम्मेदारी ले सकते हैं। जैसा कि मैं कह रहा था मेरे कुछ दोस्तों ने मुनासिब समझा कि मुझे इन्टरप्ट करें। इन्टरप्ट करने से बात कुछ अच्छी नहीं बनेगी बल्कि जो कुछ मैं कह रहा हूँ उसको सुनने की ज़रूरत है। गाड़ियां लेट चलती हैं लेकिन क्यों चलती हैं, इस पर गौर करने की ज़रूरत है। इसके कुछ सबब ऐसे हैं जिन पर न रेलवे कर्मचारियों का कोई काबू है, न रेलवे के ओहदेदारों का कोई काबू है और न उसमें कोई ऐसा इन्द्राजाम हो सकता है जब तक कि लोगों में जिम्मेदारी का अहसास न हो। इसमें ज्ञास तौर पर तीन बातें गौर करने के कारबिल हैं। एक तो यह है कि चेन खींचने की बीमारी हमारे देश में आम हो गई है। होता यह है कि एक

कम्पार्टमेंट में 10,12 या 15 आदमी बैठ जाते हैं, वे स्टेशन आने से पहले किसी जगह पर उतरना चाहते हैं, वहां पर वे चेन खींच लेते हैं और उतर जाते हैं। रेलवे का ओहदेदार या टी० टी० जब उस कम्पार्टमेंट में जाता है और पूछना चाहता है कि यह चेन किसने खींची तो डिब्बे का कोई आदमी तैयार नहीं होता है यह बताने के लिए कि फलां आदमी ने चेन खींची है। उसकी जगह से कितने मुसाफिरों को और कितने लोगों को नुकसान होता है लेकिन कोई कोआपरेट करने के लिए तैयार नहीं होता है। अब आप बताइये कि उस उबंत रेलवे के ओहदेदार क्या करें?

इसी तरह से कम्युनिकेशन के जराये के बगंर रेलें एक जगह से दूसरी जगह पर पहुँच नहीं सकती हैं। लेकिन गेंग बने हुए हैं, रातों में कापर बायर की चोरियां मुनज्जम तरीके से होती हैं। इस तरह की जो चोरियां होती हैं और जहां पर होती हैं वहां के गांव बाले जानते हैं कि फलां गेंग आता है और चोरी करता है लेकिन उस गांव में जब पुलिस के लोग या रेलवे फोर्स के लोग जाते हैं और दरियापत्त करने की खुशामद करते हैं लेकिन हमारे साथ कोई भी कोआपरेट नहीं करता है कि जो चोरी करने बाले लोग हैं उनको पकड़बान में हमारी मदद करें। इसी तरह से जो हमारी एलेक्ट्रिकाइड रेलें चलती हैं उनके ओवर-हेड बायपस चुराये जाते हैं। आप सोचें कि इस पर हमारा क्या काबू है? हम किस तरह से इसको रोक सकते हैं जब तक कि जनता के लोग, जनता के नुमाइन्दे, पोलिटिकल पार्टीज और हमारे देश के जो न्यूज़पेपर्स हैं उनका कोमाप-रेशन हमको हासिल न हो और जबतक वे देश में ऐसी भावना पैदा न करें कि यह रेलवेज उनकी है, अगर रेलवेज को कोई नुकसान पहुँचेगा तो वह जनता का नुकशान होगा और अगर रेलें देर से चलेंगी तो उससे जनता को ही मुक्तान और तकलीफ उठानी पड़ेगी। हमें

[श्री मु० यूनुस सलीम]

खुशी नहीं होती है कि यहां पर हम आपकी बातें सुनें और रेलों को रोजाना देर से चलाते रहें और इत्मीनान से बैठे रहें। जितनी भी तदबीरें हो सकती हैं उनको हम अस्तियार कर रहे हैं। लेकिन कुछ बातें ऐसी हैं जिनमें अगर हमारे कर्मचारियों का या हमारे ओहदेदारों का दोष होता है। मसलन बक्त के ऊपर वे इंजनों की निगरानी न करें या सिग्नल प्वाइन्ट्स को ठीक न करें और अगर हमको पता चलता है कि किसी आदमी की गपलत की बजह से, किसी ओहदार की निगरानी न करने की बजह से या किसी भी शस्त्र की गलती की बजह से या उसको कामों को ठीक तरह से अन्याम न दे सकने की बजह से यह बात हुई है तो हम उसके खिलाफ वार्यवाही करने में कोई कोताही नहीं करते हैं।

लेकिन इस मामले में भी हमारे सामने दिक्कतें पेश आती हैं। आप जानते हैं कि हमारे पास दो तरकीबें हैं—या तो हम उनको सस्पेंड करें, डिपार्टमेंटल कार्यवाही करें या फिर उनका ट्रान्सफर करें। लेकिन जब हम उनको सस्पेंड करते हैं तो यूनियनों के नुमाइन्दे हमारे सामने आते हैं और हमको सस्पेंड करने नहीं देते हैं। कांस्टीट्यूशन के आर्टिकिल 311 की तहत हम कोई कार्यवाही नहीं कर सकते हैं जब तक कि शो-काज नोटिस न दें, बाजाव्ता डिपार्टमेंटल इन्वेयरी न करें। इसमें एक साल लग जाता है इन्वेयरी करने में। और अगर हम उनका ट्रान्सफर करते हैं तो हर आदमी, लेजिस्लेटिव असेम्बली का मेम्बर, पालियामेंट का मेम्बर, मिनिस्टर्स, बड़े बड़े लोग आकर सिफारियों करते हैं, प्रैशर डालते हैं रेलवे के ओहदेदारों के ऊपर कि उसका ट्रान्सफर रुकवा दें। हम कैसे काबू हासिल करें? आप इन बातों पर गौर करें कि हमारे देश में यह सब होता है या नहीं। हम कहते हैं कि किसको खुशी होगी कि एक कर्मचारियल डिपार्टमेंट में बदनामी उठाकर रेलों को चलाया जाये। मैं निहायत अफसोस के

साथ और निहायत नम्रता के साथ यह बात इस एवान में कहना चाहता हूं कि हम पूरी कोशिश कर रहे हैं और हमने इसके लिए मुहिम^म चला रखे हैं, सरप्राइज विजिट्स कर रहे हैं, लोगों के साथ कोआपरेशन ले रहे हैं और हम चाहते हैं कि लोग हमारे साथ कोआपरेट करें ताकि हम जल्दी से जल्दी रेलों को ठीक तरह से चलाने की कोशिश करें लेकिन खाली मिनिस्टर से या रेलवे बोर्ड के मेम्बरों से या रेलवे के ओहदेदारों से ही इस काम में कामियाबी हासिल नहीं की जा सकती है जबतक कि हर शास्त्र का कोआपरेशन उनके साथ नहीं होगा। मैं अभी अजं किया है कि हमारे देश में एक भावना पैदा करने की ज़रूरत है, लोगों में एहसास पैदा करने की ज़रूरत है कि रेलवे प्राप्टी को वे अपनी प्राप्टी समझें। अभी हमारे दोस्त ने जापान की मिसाल दी। वहां पर रेलें किस तरह से चलती हैं, क्या उनको यह भी मालूम है? वहां लोगों में जिम्मेदारी का किस तरह का एहसास है? रेलों में लोग क्यू लगा कर चढ़ते हैं। क्यू बनाकर लड़े होते हैं। क्यू बनाकर एक दाखिल होता है। जब उनको मालूम होता है कि केपेसेटी फुल हो गई है तो खुद-व-खुद वे विद्वा कर लेते हैं। एक आदमी के ऊपर दूसरा आदमी धुसने की कोशिश नहीं करता है। यहां क्या होता है। नल हम लगाते हैं। हमारे मुसाफिर इतने कारगुजार और इतने फर्ज शानास हैं कि लैट्रिलन में जाते हैं तो नल खुला हुआ छोड़ आते हैं और पानी बहता रहता है। अब कोई दूसरा आदमी जाएगा तो उसको क्या पता कि पहले बाला मुसाफिर नल खुला छोड़ गया था और इस बजह से उसमें पानी खल्म हो गया है। वह तो यही कहेगा कि पानी भरा ही नहीं गया। बेसिन को नुकसान पहुंचाते हैं। उसमें गन्धगी छोड़ देते हैं। जब तक देश में यह एहसास पैदा न हो कि रेलों की सफाई रखना, किसी बीज को नुकसान न पहुंचाना हमारा कर्तव्य

है—ताकि हमारे अपने साधियों को, हमारे अपने दूसरे सफर करने वालों को तकलीफ न हो, उस वक्त तक यह मुम्बिन नहीं है कि कोई शिकायत न हो। यह मिसाल भी दी गई है कि रेल रवाना हुई और पानी भरा नहीं गया। पानी भरा जाता है। लोग नल खुले छोड़ देते हैं—

श्री राम सेवक यादव (बाराबंकी) : सीतापुर से बुरहवल जाने वाली गाड़ी में जहां से गाड़ी चलती है, वहां पानी नहीं था। आप को गलत रिपोर्ट दी जाती हैं। गाड़ी चली और उसमें पानी नहीं था।

श्री मु० यूनुस सलीम : इस तरह का बाका हमारे नोटिस में लाया जाता है तो हम एक्शन लेते हैं। मैंने अर्ज किया है हमारे जो कमंचारी हैं वे भी हमारे और आप में से हैं। उनसे भूल भी हो सकती है, सफलता भी हो सकती है और अपना काम भी करने में वे नैगलिजेट भी हो सकते हैं। ऐसी शिकायत आती हैं तो बराबर हम उनके खिलाफ एक्शन लेते हैं ताकि दूसरों के लिए आइन्डा के लिए सबक हो और वे ऐसा काम न करें।

अब मैं सवालों की तरफ प्राप्त हूँ। पहला सवाल शास्त्री जी ने यह किया है कि गाड़ियां ठीक वक्त पर चले। उन्होंने पूछा है कि क्या तदबीरों की जा रही है। यह एक लम्बी बात है। हम मुख्तलिफ एक्सपरिमेंट कर रहे हैं। एसाम चेन सीधी जाती है। इसके लिए हमने सोचा है कि इनको ब्लाक कर दें। इमोटेंट ट्रेज पर। लेकिन हमें पैसेंजर की सिक्योरिटी का भी स्पाल रखना है। कहां तक हमारा यह एक्सपरिमेंट कामयाब हो रहा है, इसको हम देख रहे हैं। हम कोशिश कर रहे हैं कि इस तरह से ब्लाक करायें कि आम आदमी की पहुँच में चेन का खोंचना न रहे। प्रगत यह एक्सपरिमेंट कामयाब हुआ जो इम्पाटेंट ट्रेज पर हम कर रहे हैं तो इसको हम और पारे बढ़ायें।

कम्युनिकेशन के मामले में हम पी एंड टी की कोम्प्रोप्रेशन से इस बात की कोशिश कर रहे हैं कि उन पर वायर की जगह पर एल्मुनियम और स्टील की बनी हुई बायर्ज लगायें। यह ठीक है कि उन वायर्ज से आवाज होती है और साफ नहीं सुनाई देता है जैसे कापर वायर्ज से सुनाई देता है। लेकिन हम कोशिश कर रहे हैं इसके बारे में ताकि लोगों को एट्रेक्शन चोरी का न रहे। बाजार में स्टील और एल्मुनियम की वायर इतनी मंहगी नहीं हो सकती जितनी कापर वायर बिकती है।

सरपराइज चैक्स के लिए हमने अपने अफसर मुकर्रर किये हैं। एक सैल भी क्रियेट किया है इसके लिए। वे इस तरह की चीजों को देखते हैं कि गाड़ियां कहां पर हमारे कमंचारियों की गफलत की बजह से लेट चलती हैं। प्रगत किसी के खिलाफ रिपोर्ट आती है तो एक्शन लिया जाता है। माननीय सदस्य को किताबें भी दी गई हैं ताकि वे हमारे पास शिकायतें कर सकें।

लोकल गाड़ियां बढ़ाने के बारे में भी उन्होंने पूछा है। कुछ गाड़ियां हैं जिनको हम नुकसान में चला रहे हैं। फिर भी हम कोशिश कर रहे हैं कि जहां तक बजट इजाजत दे हम ज्यादा से ज्यादा एमेनेटीज मुसाफिरों को दें फिर चाहे लोक ट्रेज हों या पैसेंजर ट्रेज हों।

उन्होंने इंजनों की खराबियों का भी जिक्र किया है। इंजनों को हम हमेशा टैस्ट कराते रहते हैं और जब भी हमारे पास रिपोर्ट आ जाती है कि इस इंजन को बहुत दिन हो गये हैं, यह इस काबिल नहीं है कि ट्रैक पर चलाया जा सके, उसको हम विद्धा कर लेते हैं। प्रगत हमें मालूम हो जाता है कि मरम्मत से या उसको ठीक करने से काम नहीं चल सकता है तो फौरन हम उसको विद्धा कर लेते हैं।

जनता की ओर इदारों की कोम्प्रोप्रेशन हासिल करने की बात भी उन्होंने कही है। यह बहुत अच्छा सुझाव उन्होंने दिया है।

[श्री मु ० यूनुस सलीम]

हम विचार करते हैं कि कहाँ तक इसको काम में लाया जा सकता है। यकीनन जनता की कोशिश-प्रेरण के बर्गर इसने बड़े काम को हम नहीं चला सकते हैं।

टेक्निकल खराबियों को दूर करने के बारे में जितनी कोशिश हो सकती है हम कर रहे हैं। एक कमेटी बनाई है जहाँ तक मुलाकिरों का ताल्लुक है उनको एमेनेटिज देने के बारे में वह बतायेगी कि कहाँ-कहाँ हम इम्प्रूवमेंट्स कर सकते हैं। मैं इतना ही कह सकता हूँ कि हम गाफिल नहीं हैं।

श्री कंवर लाल गुप्त (दिल्ली सदर) : सभापति महोदय, आपको बधाई हो, बिहार की कांग्रेस सरकार गिर गई है।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अब दूसरों को सरकार बनाने का मौका देना चाहिए।

श्री कंवर लाल गुप्त : राष्ट्रपति राज सागू न कर दिया जाये। ऐसा भगर किया गया तो बड़ी बेचैनी होगी। यह घड़यन्त्र चल रहा है।

डा० राम सुभग सिंह (बक्सर) : जिस नेता के नेतृत्व में बिहार सरकार गिराई गई है उस नेता के नेतृत्व में वहाँ नई सरकार, प्रजातांत्रिक सरकार बननी चाहिए।

श्री कंवर लाल गुप्त : राष्ट्रपति शासन सागू करने की साजिश हो रही है। इसको रोका जाना चाहिए।

श्री सुरेन्द्र नाथ द्विवेदी (केन्द्रपाड़ा) : बिहार तो गया। अब आप क्या हमें बता सकते हैं यहाँ की जो पालियामेंट है और गवर्नर-मेंट है, इसका कहाँ 21-22 तारीख को डिस्ट्रिक्शन तो महीं हो रहा है? ऐसी कुछ आप के पास खबर आई है जो आप हमें दे सकते हैं?

सचिवति महोदय : बिहार को सरकार दियी है, अब उसके स्थान पर क्या बैकल्पिक स्थान करनी है, इसके बारे में भगर सरकार चाहे तो सदन को लूक्ना दे सकती है।

श्री सुरेन्द्र नाथ द्विवेदी : संसद के सम्बन्ध में मैं पूछना चाहता हूँ।

सभापति महोदय : इसके सम्बन्ध में कोई अधिकृत जानकारी मुझे नहीं है। आज संसद के सत्र का अन्तिम दिन है। सरकार चाहे तो इस सम्बन्ध में कुछ सूचना दे सकती है।

अब हम भगली बहस को लेते हैं। श्री कंवर लाल गुप्त।

श्री कंवर लाल गुप्त : कमिशन की इस निराशाजनक रिपोर्ट पर वाजपेयी जी बोलेंगे हमारी तरफ से।

SHRI CHENGALRAYA NAIDU (Chittoor) : Why can't the Home minister give use information about the Bihar Ministry? In the teleprinter it has already come. Your Government has gone there. Why can't you come out.

— — —
18.10 hrs.

DISCUSSION ON REPORT OF COMMISSION OF INQUIRY RE. DEATH OF SHRI DEEN DAYAL UPADHYAYA

श्री अटल बिहारी वाजपेयी (बलरामपुर) : सभापति महोदय, श्री दीन दयाल उपाध्याय की मृत्यु से सम्बन्धित तथ्यों और परिस्थितियों के बारे में चब्दचूड़ भावोग ने जो प्रतिवेदन प्रस्तुत किया है, मैं उसके सम्बन्ध में चर्चा भारकम करने के लिए खड़ा हुआ हूँ। स्वभावतः मैं यह चर्चा बड़े भरे हुए अन्तःकरण से कर रहा हूँ। श्री उपाध्याय के बल अनसंब के प्रबान नहीं थे, हमारे सार्वजनिक जीवन में उनका एक अहलपूर्ण

स्थान था। जिन परिस्थितियों में उनका शब्द मुगलसराय के रेलवे याड़ में एक ट्रैकशन पोल के पास पड़ा हुआ था या उससे सारे देश में एक छोड़क की लहर दौड़ गई।

यह शब्द 10 और 11 फरवरी, 1968 की रात को प्राप्त हुआ था। शब्द एक ट्रैकशन पोल से लगा हुआ था। वह पीठ पर लेटे हुए थे। उनका सारा शरीर बादर से लिपटा हुआ था। उनके हाथ में एक पांच रुपये का नोट था। सबसे विचित्र बात यह थी कि जहां उनकी लाश मिली, वहां कोई खून नहीं प्राप्त हुआ और न ऐसा दिखाई दिया कि जहां लाश गिरी, वहां किसी प्रकार के इंट और पत्थर बिल्कुर गये हैं।

यह प्रश्न पैदा हुआ कि क्या श्री उपाध्याय किसी दुर्घटना के शिकार हुए था उनकी हत्या कर दी गई; और अब उनकी हत्या की गई, तो उनके हत्यारे कौन थे और हत्या करने में उनका उद्देश्य क्या था। हमने सी० बी० आई० को इस मामले की जांच से सम्बद्ध करने की मांग की, क्योंकि हम समझते थे कि रेलवे स्टेशन और रेलवे कर्मचारी भी इससे सम्बन्धित हैं, और अब भी सी० बी० आई० इसमें राज्य सरकार को सहायता देगी, तो जांच अच्छी तरह से हो सकेगी। बाद में हमें यह देखकर दुख हुआ कि इसमें राज्य सरकार पूरी तरह से तस्वीर में से निकाल दी गई और सी० बी० आई० ने जांच अपने हाथ में ले ली।

लेकिन सी० बी० आई० भी इस परिणाम पर पहुंची कि उनकी मृत्यु किसी दुर्घटना में नहीं हुई थी, बल्कि उनकी हत्या की गई। हत्या किसने की? और किस स्थेय की, इसके बारे में सी० बी० आई० ने जो मत प्रकट किया, जिसे उन्होंने अदालत के सामने रखा, उसको अदालत ने स्वीकार नहीं किया। जिन दो अभियुक्तों को श्री उपाध्याय की हत्या के अरोप में कटघरे में खड़ा किया गया था, वाराणसी के स्पेशल सेशन जज की अदालत ने उनको

मुक्त कर दिया। स्पेशल सेशन जज ने सी० बी० आई० की ओर से कही गई इस बात को भी स्वीकार नहीं किया कि हत्या की तैयारी के बाद चोरी की गई। एक अभियुक्त तो पूरी तरह से वरी कर दिया गया और दूसरे को चोरी का माल अपने पास रखने के अरोप में चार साल की सजा दी गई।

विद्वान न्यायाधीश ने अपने निर्णय में कहा है कि महसूरां प्रश्न उठाये। उन प्रश्नों पर चर्चा में बाद में करूँगा। लेकिन एक बात उन्होंने असंदिग्ध शब्दों में कही थी कि उनके शब्दों को उद्भूत करना चाहता हूँ :

"The offence of murder not having been proved against the accused, the problem of truth about the murder still remains."

न्यायाधीश का मत यह कि इस हत्या के बारे में अभी सत्य का पता लगाना बाकी है। उन्होंने यह भी कहा कि कई प्रश्न ऐसे हैं, जिनका उत्तर नहीं मिलता। उदाहरण के लिए निर्णय में यह बात कही गई कि वह अजनबी कौन था, जो श्री उपाध्याय के डिब्बे में देखा गया, जिसे उनके सहयात्री, श्री एम० पी० सिंह, ने भी देखा और जिसे रेलवे के कंडक्टर, श्री कमल ने भी देखा। सी० बी० आई० इस अजनबी का पता लगाने में सफल नहीं हुई। विद्वान न्यायाधीश ने यह भी लिखा कि सी० बी० आई० इस बात का कोई स्पष्टीकरण दे सकी कि श्री उपाध्याय के हाथ में पांच रुपये का नोट कैसे प्राप्त। निर्णय में लिखा गया कि यह कहना तो एक अन्दाजा है कि यह तार देने के लिए मुगलसराय के स्टेशन पर उतरना चाहते थे और जज ने इस अन्दाजे को स्वीकार नहीं किया।

अदालत ने इस बात को नहीं माना कि अगर उनकी हत्या रेल-गाड़ी से घटका देकर की गई और घटका देने के बाद वह ट्रैकशन पोल से टकराये, तो उनके शरीर पर जिस तरह की

[**श्री अटल बिहारी वाजपेयी]**

चोटों के निशान पाये गए, वे निशान खम्भे से टकराने के बाद एक ही लाइन में, एक ही पंक्ति में, नहीं लग सकते थे। सी० बी० आई० के इस कथन को भी विद्वान् न्यायाधीश ने स्वीकार नहीं किया। जज ने अपने निर्णय में यह भी लिखा कि अगर उनकी हत्या चोरी के लिए की गई थी, तो चोरी करने वाले भी उपाध्याय का विस्तर समेटने के लिए दस मिनट तक बयों रुके रहे। अगर हत्या का उद्देश्य चोरी था, तो वे हत्या करने के बाद विस्तर लेकर नौ-दो-ग्यारह हो जाति। श्री एम० पी० सिंह के कथनानुसार विस्तर डिव्हे में से उतारा गया, प्लैटफार्म पर रखा गया उसमें से एक फाइल गिरी, वह फाइल समेटी गई, विस्तर आराम से बांधा गया और फिर सरलता के साथ उसे ले जाने का प्रयत्न किया गया।

ये तथ्य ऐसे हैं, जो बताते हैं कि हत्या के मूल में केवल चोरों का कारण नहीं था। स्पेशल सेशन्ज जज ने यह भी कहा कि श्री उपाध्याय के तकिये पर जो खून का निशान था, उसका सी० बी० आई० कोई समाधान-जनक उत्तर नहीं दे सकी। और इसलिए विद्वान् न्यायाधीश ने एक अभियुक्त को वरी कर दिया और एक को केवल चोरी का सामान रखने के आरोप में सजा दी।

जब यह निर्णय हमारे सामने आया, तो हमने यह मांग की— और सदन के सभी दलों के सदस्यों ने इस मांग के विषय में हमारा समर्थन किया—कि श्री उपाध्याय की मृत्यु पर पढ़े हुए रहस्य का पर्दा उठाया जाना बाकी है, अभी सत्य का अन्वेषण क्षेत्र है, अभी तथ्यों का उद्घाटन होना बाकी है और इसलिए एक जांच आयोग नियुक्त होना चाहिए, जो तथ्यों का उद्घाटन करे।

18.19 hrs.

[*Shri Vasudevan Nair in the chair.*]

जब हमने जांच आयोग की मांग की थी,

तो साथ में हमने यह भी कहा था कि जांच आयोग ऐसा होना चाहिए, जिसके पास जांच करने का अपना तंत्र हो। सरकार ने जांच आयोग तो नियुक्त कर दिया, मगर उसके पास अपना कोई तंत्र, अपनी कोई मशीनरी, नहीं थी। जिन्हें इनवेस्टीगेटिंग पार्वर्ज कहा जूता है, उनसे वह जांच आयोग सच्चे अब्दों में लैस नहीं था।

अब श्री चन्द्रचूड़ की यह रिपोर्ट हमारे सामने आ गई। श्री चन्द्रचूड़ हाई कोर्ट के जज रहे हैं। लेकिन उनकी रिपोर्ट पढ़ कर हमें बड़ी निराशा हुई जो प्रश्न, जो शंकायें, जो संदेह हमारे मन में थे, और कुछ मात्रा में जिनकी पुष्टि स्पेशल सेशन्ज जज के निर्णय से हुई, चन्द्रचूड़ आयोग उन शंकाओं और संदेहों का निराकरण नहीं कर सका। ऐसा लगता है कि आयोग यह मान कर चला था कि सी० बी० आई० ने हत्या के बारे में जो भी गाथा बनाई है वह सही है और उसे उस गाथा की पुष्टि करनी है। चन्द्रचूड़ आयोग ने संदेहों को दूर करने का जो प्रयत्न किया है उससे संदेह और भी गहरे होते हैं। उदाहरण के लिए जहां तक रेलवे के कम्पार्टमेंट में एक अजनवी के होने का सवाल है चन्द्रचूड़ आयोग कहता है कि इस मामले में न तो हम श्री एम० पी० सिंह की शहादत पर विश्वास कर सकते हैं और न कंडक्टर श्री कमल की शहादत पर विश्वास कर सकते हैं। कोई अजनवी वहां था या नहीं था? क्या दोनों गवाहों ने असत्य बयान किया? सी० बी० आई० इस तथ्य का पता क्यों नहीं लगा सकी? आयोग ने इस बात पर बल क्यों नहीं दिया कि उस अजनवी का पता लगाने की कोशिश की जाय? इस पर इस रिपोर्ट से कोई प्रकाश नहीं पड़ता।

आयोग की रिपोर्ट अनेक भूलों से भरी हुई है, त्रुटियों से परिपूर्ण है। उसमें परस्पर विरोधी बातें कहीं गई हैं। समाप्ति जी,

उपाध्याय जी के हाथ में पांच रुपये का नोट कहां से आया ? अभी तक मुझे ऐसे चोर मिलने वाकी हैं जो चोरी करने के लिए आये और चुतें-जाते किसी के हाथ में पांच रुपये का नोट दक्षिणा के रूप में दे जायें । भले ही मुगलसराय वाराणसी के निकट हो और चोरों में दक्षिणा लेने और देने के पुराने संस्कार हों, लेकिन चोरी के बाद, हस्ता के बाद कोई पांच रुपये का नोट हाथ में रखकर चला जायगा ऐसा चोर आज तक मिला नहीं । यह नोट कहां से आया ?

चन्द्रचूड आयोग कहता है कि उपाध्याय जी नोट ले कर दरवाजे पर लड़े थे । स्मरण रखिए, गाड़ी 2 बज कर 10 मिनट पर मुगल सराय पहुंची । जाड़े की रात थी । कमीशन ने माना है कि उपाध्याय जी को सर्दी बहुत अधिक लगती थी । क्या सर्दी के दिनों में जिस से वह बचना चाहते थे और जिससे बचने के लिए उन्होंने शरीर पर कई कपड़े पहने थे, उस सर्दी में रात के 2 बजे, 2 बज कर दस मिनट पर चलती हुई गाड़ी में दरवाजा खोल कर हाथ में 5 रुपये का नोट ले कर उपाध्याय जी खड़े रहे ? कोई इस बात पर विश्वास कर सकता है ? कोई कल्पना इस का उत्तर दे सकती है ? लेकिन कमीशन ने तय कर लिया था कि यह मान कर चलना है कि चोरों ने उन्हें बक्का दिया और जब बक्का दिया, यह मान कर चलना था तो फिर बक्का देने के लिये उन्हें दरवाजे पर लाना जरूरी था । अब कोई पूछे कमीशन से और मैं आप के माध्यम से सरकार से पूछना चाहता हूँ कि उपाध्याय जी रात के 2 बजे दस मिनट तक हाथ में पांच रुपये का नोट रख कर दरवाजे पर दर्यों खड़े रहे ? कमीशन ने कहा है कि शायद वह पटना के लिए तार देना चाहते थे कि हम सबेरे पटना पहुंच रहे हैं । कमीशन ने अपनी रिपोर्ट में लिखा है कि पटना जाने का उनका कार्यक्रम पटना के जनसंघ के कार्यकर्ताओं से टेलीफोन

पर बातचीत कर के तय दुश्मा था । क्या तार लखनऊ से नहीं दिया जा सकता ? क्या 2 बज कर 10 मिनट पर मुगल सराय से पटना के लिए तार देना जरूरी था ? कमीशन कहता है कि यह बात प्योर स्पेक्युलेशन हो सकती है, लेकिन फिर भी कमीशन इसी पर अपना निर्णय निर्धारित करता है कि वह तार देने के लिये दरवाजे पर लड़े थे और उन्हें बक्का दे दिया गया । अगर चोरों ने बक्का दिया तो इस प्रश्न का भी उत्तर मिलना चाहिये कि चोर उनके हाथ की घड़ी दर्यों छोड़ गए ? चोर उन की अट्टीची केस दर्यों छोड़ गए ? चोर विस्तर ले गए मगर सूटकेस छोड़ गए । चोर हाथ में पांच का नोट दे गये । यदि यह मान भी लिया जाय कि पांच रुपये का नोट अगर उनके हाथ में था तो क्या चोरों को उन की घड़ी दिलाई नहीं दी ? फिर क्या चोरों ने उनकी लाश को सीधा लिटाया ? कमीशन कहता है कि चोरों ने बक्का दिया । वह गिरे और ट्रैक्शन पोल से टकराये और टकराने के बाद उनकी लाश सीधी लेटी हुई मिली, क्या ऐसा हो सकता है ? फिर लाश के कपर शाल कहां से आया ? इन प्रश्नों का कोई उत्तर नहीं है ।

कमीशन ने कुछ हास्यास्पद बातें कही हैं । उदाहरण के लिए स्पेशल जज की भ्रातालत में यह मामला आया था और श्री एम० पी० सिंह ने अपनी गवाही में कहा था कि जब हम वाराणसी में उठे और हम एक बायरूम में गए तो वह बायरूम बन्द था । इससे यह संदेह किया गया था कि चूंकि उस फिल्में और कोई यात्री नहीं था, उपाध्याय जी और श्री एम० पी० सिंह के ग्रालावा तो फिर बायरूम बन्द था ? टायलेट को अन्दर से बन्द करने वाला कौन था ? इससे यह संदेह उपजता है कि शायद टायलेट में उपाध्याय जी की लाश रखी गई थी और उसे किसी ने भीतर से बन्द कर कर रखा था । श्री एम० पी० सिंह ने यह भी कहा कि इस समय उपाध्याय जी हमें दिखाई

[श्री अटल बिहारी वाजपेयी]

नहीं दिये। अब कमीशन एक हास्यास्पद बात कहता है। मैं आप को वह पढ़ कर सुनाना चाहता हूँ :

"I am unable to see any connection between the closed toilet near the A Cabin and the presence of the stranger in the corridor assuming that he was not Shri Upadhyaya. Toilets do have the disconcerting habit of getting jammed when needed most."

क्या यह किसी जज का कथन हो सकता है? दरबाजे जब खुलने चाहिये तब बन्द हो जाते हैं! हो सकता है जज महोदय के लिये कभी कोई दरबाजा बन्द हो गया हो मगर उस बन्द दरबाजे ने उपाध्याय जी के लिए मौत का दरबाजा खोल दिया कोई भी जज इस तरह की भाषा का उपयोग नहीं कर सकता। चन्द्र चूँह आयोग कह सकता था कि दरबाजा बन्द क्यों था इसका हमारे पास कोई कोई कारण नहीं है और सी० बी० आई० इसका कोई जवाब नहीं दे सका। मगर सारे मामले को इस तरह से एक हलके ढंग से लेना यह किसी आयोग के लिए शोभा नहीं देता।

यही बात तकिये पर खून के घब्बे के बारे में है। यह बात मानी गई अदालत में कि तकिये पर खून के घब्बे थे। विशेषज्ञों की राय यह भी है कि जिस तरह का खून उपाध्याय जी का था उसी तरह का खून घब्बे पर था। यह घब्बा कैसे लगा? इस से मन में यह संदेह उपजता है कि उपाध्याय जी की हत्या डिव्वे के भीतर की गई और विद्वान न्यायाधीश ने भी लिखा था सिर पर जो चोट लगी है वह डिव्वे के भीतर हो सकती है जिससे उन का खून गिर सकता है। उपाध्याय जी की एक चढ़र नहीं मिली जो इस खून से तराबोर हो सकती है। लेकिन चन्द्रचूँह आयोग लिखता है, और मैं पढ़ कर सुनाना चाहता हूँ :

"It may sound lighthearted and a Judge must avoid that charge, but I

would like to draw attention to a passage in Sir Sydney Smith's *Forensic Medicine, Tenth Edition*, page 207, that stains on garments due to bugs are caused by blood sucked from human beings and, therefore, such stains will give all the reactions for human blood."

यह पढ़ कर दुख होता है। यह बातें हास्यास्पद हैं। मामले की तह में जाने की कोशिश नहीं की गई।....

श्री जी० भा० कृपलानी (गुना) : समझ में नहीं प्राया।

श्री अटल बिहारी वाजपेयी : कमीशन यह कहता है कि शायद वह खट्टमल का खून होगा।

कमीशन ने इस बात को भी रद्द करने की कोशिश की है। कि उनकी हत्या के पीछे कोई बड़्यन्त्र था। सभागति जी, आप स्वीकार करेंगे कि हमारे लिये यह सम्भव नहीं है, न हमारे पास साधन हैं, न हमारे पास मशीनरी है कि हम यह सिद्ध कर सकें कि उपाध्याय जी किस बड़्यन्त्र के शिकार हुए लेकिन आगर विद्वान न्यायाधीश इस निर्णय पर पहुँचे थे कि चोरों ने हत्या नहीं की तो फिर मन में संदेह उपजना स्वाभाविक है कि इसके पीछे कोई बड़्यन्त्र था और कमीशन ने जो कारण दिये हैं समझ में नहीं प्राप्ता कि उनको पढ़ कर रोया जाये या हूँसा जाय। कमीशन ने चार कारण दिये हैं। कमीशन कहता है कि बड़्यन्त्र इसलिये नहीं हो सकता कि उपाध्याय जी ने सबेरे दस बजे तय किया था कि पटना जाना है और उनकी लाश पाई गई ढाई बजे या पाँच तीन बजे—किस बक्त पर लाश मिली इसके बारे में भी संदेह है यह समय बड़्यन्त्र के लिए कम है।

क्या बड़्यन्त्र करने वाला इस बीच में बड़्यन्त्र नहीं कर सकते? किर कहते हैं कि

षडयन्त्र इस लिए भी नहीं हो सकता क्योंकि जो बोगी है, वह पहले तो अखिलर में लगा करती थी, लेकिन उस दिन आखीर से तीसरे नम्बर पर लैगी थी क्या इससे स्थिति बदल सकती है। प्रतिदिन बोगी अन्धेरे में खड़ी रहती थी, सियाल्दह एक्सप्रेस से काट कर हर रोज तूफान एक्सप्रेस में लगती थी, षडयन्त्र करने वाला यह जानता था। वह बोगी आखीर में है या तीसरे नम्बर पर है यह प्रश्न महत्वपूर्ण नहीं है। फिर यह भी कहा गया है कि 'षडयन्त्र इसलिए नहीं हो सकता, क्योंकि मुगल सराय भारतीय जनसंघ का गढ़ है मगर मुगलसराय चोरों और हत्यारों का गढ़ है और आज कल तो नन्दा जी के साधुओं का भी गढ़ बन रहा है। मुगल-सराय में चोरियां होती हैं, यात्रियों की हत्यायें की जाती हैं। इस तथ्य से कोई इन्तजार नहीं कर सकता। हमारा कहना है कि षडयन्त्र के लिए मुगलसराय से अच्छा और कोई स्टेशन नहीं हो सकता और जनसंघ चूंकि वहां शक्ति-शाली है, इस लिए इस की हत्या के षडयन्त्र से कोई सम्बन्ध नहीं है—गलत बात है।

एक बात और कही गई है कि किसी ने लाश को मगर लिटाया तो बड़ा खतरा मोल लिया, हत्या करने वाला ऐसा खतरा क्यों मोल लेगा। हम पूछना चाहते हैं कि अगर कमीशन कहता है कि हत्या चोरों ने की, घटका दे कर हत्या की तो क्या वह चोर हत्या करने के बाद उपाध्याय जी का बिस्तरा इकट्ठा करने के लिए 10 मिनट तक रुका रहा? अगर मामूली चोर साथारण चोर, जेल की निरन्तर यात्रा करने वाला चोर यह खतरा मोल ले सकता है कि 10 मिनट तक उनका बिस्तर इकट्ठा करने के लिए प्रतीक्षा करे तो षडयन्त्र करने वाला भी यह खतरा मोल ले सकता है जिससे कि कोई उस पर उंगली न उठा सके और यह दिखाई दे कि उपाध्याय जी दुर्बंदना के शिकार हो गये, उन की हत्या के पीछे कोई राजनीतिक षडयन्त्र नहीं था, राजनीतिक उद्देश्य नहीं था।

सभापति महोदय, मैं ग्रधिक समय नहीं लेना चाहता। मेरी इच्छा है कि सदन के और भी माननीय सदस्य इस मामले पर अपने विचार प्रकट करें। हमारा कहना है कि चन्द्र चूहा आयोग की रिपोर्ट से हम सन्तुष्ट नहीं हैं, यह जन मन की आशंकाओं का निराकरण नहीं करती। उपाध्याय जी के हत्या के बाद मुझे वाराणसी जाने का मोका मिला और मेरे मित्र श्री बलराज मधोक मुगलसराय यार्ड में भी गए थे। डा० पाटनकर, जिन्होंने शब परीक्षा की थी, ने हमारी उपस्थिति में कहा था कि सिर पर जो बाब लगा है, वह किसी भारी वस्तु के आधात से लगा है। वह आधात ट्रैक्शन पोल का आधात नहीं है। ट्रैक्शन पोल से यदि शरीर टकराता तो जिस तरह की चोट लगी थी, उस तरह की चोट नहीं लग सकती थी। मगर कमीशन ने डा० पाटनकर ने जो चोटों का डायाग्राम बनाया था, उस पर विचार नहीं किया। अगर ट्रैक्शन पोल से टकरा कर मृत्यु होती तो फिर कन्धे पर खून कहसे आया वह खून बांह तक पहुँचा, फिर जहां लाश गिरी वहां खून क्यों नहीं था ये प्रश्न ऐसे हैं जिनका कोई उत्तर नहीं मिलता। और उपाध्याय जी का खून इन सवालों का जवाब मांगता है। हम उपाध्याय जी के अनुयायी इन सवालों के जवाब मांगते हैं खून उत्तर मांगता है खून को दबाया नहीं जा सकता।

सभापति जी, गांधी जी की हत्या के 20 साल बाद और गांधी जी के हत्यारों को फांसी के तस्ते पर लटकाने के बाद या सजा देने के बाद भी मगर सत्य के उद्घाटन के लिए नया कमीशन बन सकता है, अगर नेता जी के अचानक रहस्यमय ढंग से गुप्त हो जाने के मामले पर शाहनवाज कमीशन के बाद फिर से जांच की जा सकती है, तो कोई कारण नहीं है कि उपाध्याय जी की हत्या पर पढ़े हुए रहस्य के पर्वों को उठाने के लिए एक नया कमीशन बनाया जाए। यह कमीशन तीन

[**प्री अटल बिहारी वाजपेयी]**

सदस्यों का होना चाहिए। एक सदस्य का कमीशन न्याय नहीं कर सकता। इस कमीशन के साथ जांच करने का तंत्र होना चाहिये, ताकि वह नये सिरे से जांच कर सके। मुझे खेद है कि सी० बी० आई० जो हमारे देश की जांच करने वाली एक प्रमुख संस्था है, उसके आचरण ने हमारे मन में उसके प्रति संदेह पैदा कर दिया है। शायद उन्होंने यह निष्चय कर लिया था कि इस मामले को ज्यादा तूल नहीं देंगे, सामान्य हत्या बता कर समाप्त कर देंगे और अन्त तक वे इसे प्रेस्टिज प्वाइंट बना कर छोड़ रहे। उन्होंने हमारे साथ न्याय नहीं किया, उन्होंने देश के साथ न्याय नहीं किया और आज हम सदन में इस मांग को रखने के लिये वाध्य हुए हैं कि इस मामले की फिर से जांच होनी चाहिए और मुझे विश्वास है कि इस मांग पर हमें सदन का समर्थन प्राप्त होगा।

शा० राम सुभग सिंह (बक्सर): चेयरमैन महोदय, यह एक ऐसी रहस्यमय हत्या है, जिस की खोज प्रबल्य की जानी चाहिये और जैसा कि अभी वाजपेयी जी ने बताया कि भारत में राजनीतिक हत्याओं की जितनी भी बारीकी से खोज की जाय, उतना ही देश के लिये और सारे राजनीतिक दलों के लिए लाभप्रद होगा। आप जानते हैं कि जिस इलाके से वह गाड़ी गई, वह इलाका एक ऐसा इलाका है जहां ऐसी घटनायें संगठित होती रहती हैं। अन्य इलाके भी इस प्रकार के हैं जहां राजनीतिक घटनायें संगठित होती हैं और जो भी तर्क अभी प्रतुत किये गये, उन तर्कों में भी प्रमाणिकता है। वाराणसी के सेशन्ज जज ने कहा था—इस हत्या के अभियुक्तों के बारे में भले ही पर्याति सजा नहीं हुई और एक अभियुक्त छोड़ दिया गया, लेकिन जो हत्या की गई है उसकी सच्चाई से उस जज को भी पूरा परिचय नहीं हो पाया। इसलिए उन्होंने अपने फैसले में इस बात की सिफारिश की कि

हत्या की बारीकी से खोज की जानी चाहिये कि इसकी सच्चाई कहां है। जब सेशन ब्रज ने ही इस बात को अपने निरांय में उल्लिखित किया तो इससे स्पष्ट हो जाता है कि उसमें गहराई से जाना चाहिये था और जो चन्द्रचूड़ कमीशन ने जांच की और जो जांच-रिपोर्ट सदन के सामने प्रस्तुत की गई, उस में भी इन सारी बातों को इस ढंग से रखा गया कि उनमें पूरा विश्वास पैदा नहीं होता है। मैं यह नहीं कहता कि जितनी भी बातें कमीशन की होती हैं, उन सारी बातों में सबका विश्वास अनायास हो ही जाय, लेकिन जो रवैया भारत सरकार का है—आज ही अपने देखा कि यहां पर एक कमीशन की रिपोर्ट प्रस्तुत की गई, लेकिन सरकार ने उस पर अपना कोई मत नहीं बनाया, और छोड़ दिया कि वह ज्यों-का-त्यों लोगों की भावनाओं से टक्कर लेता रहा। इसी प्रकार से, जैसा कि अभी वाजपेयी जी ने बताया, महात्मा गांधी जी की हत्या के बारे में था, उसकी गहराई में जाने के लिये कि उसके पीछे क्या सच्चाई थी, उस चीज की बारीकी से छानबीन की जाय। अभी एक कपूर आयोग बना था, जिसने हाल ही में रिपोर्ट दी है। इस प्रकार का आयोग बनाना इस देश के लिये सार्थक होगा और देश के अस्तित्व के लिये भी पौष्टिक सिद्ध होगा कि जहां कहां भी ऐसी हत्या हो, उस हत्या की अच्छी तरह से छानबीन कराई जाय और किसी पर बर्गर आक्षेप किये हुए कि सी० बी० आई० ने क्या रिपोर्ट दी, चन्द्रचूड़ कमीशन ने क्या रिपोर्ट दी, जो वहां घटना संगठित हुई—बाराणसी और मुगलसराय के बीच में—उपाध्याय जी जा रहे थे, स्वमेव कोई नहीं टकराता और यह भी नहीं है कि ग्रामी रात को दो बजे के करीब—जाड़ों की रात में कोई सामान खरीदने की कोशिश करे या तार देने की उनको जरूरत पड़ी, जिसके लिये उनकी मुट्ठी में पांच रुपये का नोट पकड़ाया गया था—इन सभी बातों से

जाहिर होता है कि वह एक ऐसा घड़यन्त्र था, जिस घड़यन्त्र का पूरा पर्दा काश किया जाना चाहिए। यह हमारी वस्तुओं है कि इतने दिनों के बाद भी उस पर पूरा प्रकाश नहीं पड़ पाया। जिन पांच बातों का कमीशन ने उल्लेख किया है, जज ने भी जिनका हवाला दिया है, उन पांच बातों का उत्तर अभी तक नहीं आ पाया, इस कमीशन की जाँच रिपोर्ट के बावजूद भी, और साधारण व्यवित के दिमाग में यह बात बिलकुल बनायास आ जाती है कि यह हत्या थी, जिसके पीछे कोई न कोई घड़यन्त्र अवश्य था।

इसलिये मैं वाजिब समझता हूँ—ग्रन्थ भारत सरकार देश में एक नया विश्वास पैदा करना मुनासिब समझे कि जो भी ऐसे घड़यन्त्र-कारी हों: जहां कहीं भी हों, बिलकुल दलगत भावनाओं में पड़े बिना कि आज देश में अनेक तरह के तत्व हैं इसलिये उन सारे तत्वों की भलाई के निमित्त यह आवश्यक है कि इस हत्या की सच्चाई कहां है, कैसे उसको पाया जा सकता है, उसके लिए एक आयोग बनाया जाये जोकि तीन व्यक्तियों का हो। क्योंकि ग्रन्थ यह भी मान लें तो भी सरकार के सामने कोई सीधा मार्ग नहीं होगा क्योंकि इनका यह तो तक है नहीं कि कोई रिपोर्ट आये तो उसको मानें, जहां कहीं की भी रिपोर्ट हो, चाहे महात्मा जी के बारे में, चाहे नेता सुभाषचन्द्र के बारे में या और रिपोर्ट जो आई आयोगों की, आज की भी वही बात है, इसलिए उनको एक बात की प्रतिष्ठा का प्रदन बनाये बर्गेर सीधे सहवं स्वीकार कर लेना चाहिये कि यहां के एक राजनीतिक दल के नेता की हत्या हुई भीर हत्या हुई भारत सरकार के अहाते में, उनकी गाड़ी में इसलिए जितनी भी आवश्यकता होगी उस सच्चाई को स्लोजने की उसके लिये एक उमदा से उमदा आयोग बनायें। मैं इस आयोग की मांग को फिर से दोहराता हूँ।

SHRI P. K. DEO (Kalahandi): Mr.

Chairman, Sir, I take this opportunity to salute the great martyr the late lamented Pandit Deen Dayal Upadhyaya. I had the privilege to know him since the last 20 years in the company of Shri Shyama Prasad Mukherjee. I know him to be a patriot to the core of his heart, a great son of Mother India. He was humility personified. I do not think he was capable of creating any enmity with any person.

Sir, it is a matter of great concern to this House and to this country, since independence, that the Stalin era has dawned in this country. We get startling reports from no less a person than Mr. Khruschev how political opponents used to suddenly disappear in the Soviet Union during the Stalin Era. Mr. Khruschev has mentioned that 'It is a miracle to me how Mr. Kosygin could not become a victim of the Stalin conspiracy.'

Since independence we have seen how attempts have been made to liquidate political opponents. As early as 1949, when we raised the first standard of revolt this totalitarian Government, by organising the Gana Tantra Parishad, the first target was the Maharaja of Boudh. An attempt was made on his life. A person shot at him with a bullet. He had a miraculous escape because the bullet struck on a diary which he carried in his pocket. He got a lacerated injury in his arm. This is a sad story. That person who fired the bullet was a sentry supplied by the Government itself.

In the last Lok Sabha we were seized of the most brutal and the most heinous murder of Shri Pravin Chandra Bhanj deo, the late Maharaja of Bastar, who wielded a great deal of influence in his area.

We know, the death of Shri Shyama Prasad Mukherjee has still remained a mystery. This morning we have submitted a statement regarding the death of the late-lamented Prime Minister Shri Lal Bahadur Shastri. It still remains a mystery to this House. We could not get an opportunity to extract more clarification from the Government.

Taking all these things into consideration, we are not satisfied and this country is not satisfied with the finding of the Chandrachud commission. I charge the Government with dereliction of duty in unfolding the truth. Government have

[Shri P. K. Deo]

signally failed to book the culprits. The Chandrachud commission's report is a political finding. It is full of 'ifs' and 'buts'. The conclusion that he has drawn has been drawn from wrong premises. The conclusions are based on surmises, and, therefore, they are not worth the paper on which they have been printed.

Going into the merits, I would like to point out that even Shri Murlidhar had stated :

"The problem of truth about the murder still remains."

That means that the mysterious circumstances in which the murder took place have not been brought to light. Shri Murlidhar was asked to pass judgement on the so-called accused who were produced before him, and because his scope was limited, the police failed to charge-sheet persons who were the actual murderers. Some fake persons were placed on the dock and naturally they were acquitted.

Regarding the presence of a stranger in the compartment, the five-rupee note and the pillow-case and the injury at the backside of the head, it still remains a mystery and it will all remain a mystery unless the truth is found out.

Therefore, I fully support the demand of my hon. friend Shri Atal Bihari Vajpayee that there should be a second commission consisting of three persons, presided over by a judge of the Supreme Court, for, then only, we can get the truth. There has been a second probe into Netaji's disappearance, regarding Mahatma Gandhi's death etc. Similarly, when there is a unanimous demand in this case also, I request Government to accede to have a second probe into this matter by a fully constituted commission of at least three persons presided over by a Supreme Court judge.

श्री भारतदे राय (धोसी) : मान्यवर, पं० दीन दयाल उपाध्याय की हत्या एक अत्यन्त धोर दुखद विषय है और सारे देश ने इसको इसी रूप में लिया है। उनके हत्यारों की जितनी भी निन्दा की जाये, जैसे कि सर्वत्र उसकी निन्दा हुई है, वह कम है। यह बात 1968 की है। लेकिन मानसीय वाजपेयी जी के भाषण से मुझे

एक बात का सन्देह हुआ। क्या जब तक कोई भी आयोग उनके पहले से सोचे हुए परिणाम पर नहीं पहुंचता है तब तक नया जांच आयोग कायम करने की यह मांग बराबर उठती जायेगी? सो० बी० आई० हमारे देश की सबसे बड़ी संस्था है, जांच पड़ताल करने वाली। उसने ऐस मामले के जांच की। सबसे बड़ी मांग जनता में या हम सब में उसी के द्वारा जांच कराने की होती रही है। उसी के प्राष्ठार पर एक केस चला और उन्होंने उसकी जांच की। लेकिन उसके बाद भी संतोष नहीं हुआ तो चन्द्रचूड़ कमीशन की स्थापना की गई। उसने भी अपना निर्णय प्रकाशित किया और वह हम सबको मिल चुका है। मैं सोचता हूँ क्या ऐसी बात तो नहीं है कि वाजपेयी जी या उनके साथियों को, जब तक इस बात का फैसला न हो जाये कि उनकी हत्या किसी कम्युनिस्ट ने की या उनकी हत्या किसी मुसलमान ने की, तब तक संतोष नहीं होगा? मैं उनकी खातिर उनकी मांग का समर्थन करता हूँ। मैं उनकी खातिर और उनके साथियों के लिये इस मांग का विरोध नहीं करता ताकि प्रजातन्त्र में हत्या की परम्परा न चले। उसके लिए उनकी मांग का विरोधी नहीं है। मैं चाहता हूँ कि वह आयोग स्थापित किया जाये और ऐसा आयोग स्थापित किया जाये जिसमें कि उनको भी विश्वास हो क्योंकि उसका निर्णय जरूर ही सत्य के निकट होगा। लेकिन मुझे संदेह होता है कहीं किसी राजनीतिक उद्देश्य से तो इस मामले को नहीं बार-बार बढ़ाया जा रहा है? शास्त्री जी और सुभाषचंद्र बोस की हत्या की भी यहाँ पर चर्चा कर दी गई।

ये सब बीजें किसी पीलिटिकल मोटिव से तो नहीं कही जा रही हैं? मेरा ख्याल है, हमारे मान्यवर जनसंघ के साथी मुझे क्षमा करेंगे यह कहने के लिए कि उपाध्याय जी जिस उदारवादी विचारों के व्यक्ति थे, जनसंघ के

नेता होते हुए भी । इतने ज्यादा सादा प्रवृत्ति के व्यक्ति थे, इतने ऊंचे चरित्रवान् थे कि ऐसे व्यक्ति के साथ कोई इस प्रकार का काम करें, यह बात मेरी परिकल्पना से बाहर है ।

उस समय जब उनकी हत्या हुई मैं अपने संसद के उपचुनाव में व्यस्त था । मैं बहुत दूर-दूर गांवों में घूम रहा था । वहां मुझे एक किसान ने इस बात की जानकारी दी कि उन की हत्या कर दी गई है । मैं इसको सुनकर स्तब्ध रह गया । बाद में पूरा विवरण अखबारों में पढ़ा । मुझे बताया गया कि किस तरह आजमगढ़ शहर में एकान हो रहा था कि हड्डाल और पलिक मीटिंग होगी । तब मेरे दिमाग में यह बात आई कि जरूर कहीं चोरों ने किसी बड़े लालच में, उनको न पहचान कर छकेल दिया है । हम सब जानते हैं कि नेता लोग लालों की थीली लेकर नहीं चलते हैं । दस बीस रुपये खर्च करने के लिये और टिकट लेकर ही वे चलते हैं । इसको हम सब अच्छी तरह से जानते हैं । फिर यह भी बात हो सकती थी कि बाहर कुछ देख रहे हों कि कौन स्टेशन आ रहा है या कोई दूसरी बात हो या कुछ खरीदने के खायाल से बाहर गये हों और बाहर देखते समय पोल से टकरा गये हों और इस तरह से उनकी मृत्यु हो गई हो । इस तरह की बात भी मेरे दिमाग में आई ।

जब मैं यहां चुनकर आया तो एक प्रमुख पत्रकार से सेन्ट्रल हाल में मेरी बात हो रही थी । मैंने उससे पूछा कि क्या इसके पीछे कोई राजनीतिक बात थी या अकस्मात् यह घटना थटी । उन्होंने कहा कि इसमें गलतकहमी हुई है, गलत पहचानने की बजाए से यह घटना थटी है । एक लबर उन्होंने सुनी थी । जिस हिले में उपाध्याय जी सफर कर रहे थे उसमें कानपुर के प्रमुख उद्योगपति राम रत्न गुप्ता के मैनेजर या एजेंट सफर करने वाला था । एन बहुत पर वह नहीं आया । वह कौपे में थे ।

उपाध्याय जी ने अपना डिब्बा बदल लिया और वह उस डिब्बे में आ गये । उन्होंने अपना ट्रांसफर इस डिब्बे में ऐत गाड़ी खुलने के समय किया । चोरों ने हो सकता है कि इस गलत-फहमी में कि राम रत्न गुप्ता का एजेंट बल रहा है और उसके पास रुपया है, उनकी हत्या कर दी हो । हर नेता को हर चोर, डाकू, बदमाश, गिरहकट पहचानता ही हो यह जरूरी नहीं है । दीन दयाल उपाध्याय जी, जैसा कि मैंने पहले कहा, उदार विचारों के व्यक्ति थे, चरित्रवान् व्यक्ति थे । इस बास्ते इस बात की कल्पना नहीं की जा सकती है कि कोई इस हत्या के पीछे राजनीतिक उद्देश्य था या यह राजनीतिक हत्या थी ।

डा० राम सुभग सिंह ने उस इलाके की बात की है । इलाके से इसका कोई सम्बन्ध नहीं है । हत्यारे कहीं से कहीं जा सकते हैं और जाते रहते हैं । इसलिए मुगलसराय या बनारस या कोई दूसरा इलाका खास हत्यारों का गढ़ रहा है या आतंककारियों का गढ़ रहा है, ऐसी बात नहीं है । मैं समझता हूँ प्रजातन्त्र में अगर राजनीतिक हत्याओं की साजिश चल गई तो यह अत्यन्त दुखदायी बात होगी और यह अच्छी परम्परा नहीं होगी । तब इसका अन्त नहीं हो सकेगा । जैसे प्राप जानते ही हैं कि हमारे देश के एक कौने बंगल में यह किया गया है, जो हम सब के लिये दुखदायी है और उसकी प्रशंसा या समर्थन कोई भी नहीं कर रहा है ।

जनसंघ ने भी एक कमिशन बनाया था । उसकी फाइंडिंग क्या हैं? मैं नहीं समझता हूँ कि अब कमिशन स्थापित करने से कोई नया परिणाम निकलेगा । लेकिन वाजपेयी जी के तथा उनकी पार्टी के सन्तोष के लिए और इसके लिये भी किसी प्रकार का भ्रम जनता में पैदा न किया जा सके, मैं इसका समर्थन करता हूँ और चाहता हूँ कि जरूर एक निष्पक्ष प्रायोग स्थापित किया जाये जो इसकी जांच पड़ताल करे । लेकिन 'राजनीतिक उद्देश्यों से शास्त्री जी

[श्री भारतखंडे राय]

की हत्या, दोर दयाल उपाध्याय जी की हत्या, नेता जी का गायब हो जाना आदि सब का इस्तेमाल करने की कोशिश हर्गिज नहीं होनी चाहिये।

SHRI JYOTIRMOY BASU (Diamond Harbour) : The news of the late Upadhyayji's death distressed all of us. We were all very sorry to hear it. But what alarmed and shook us was that immediately there after we heard the blame being put indiscriminately on Muslims and Communists by people who share the views of those who are now putting the blame. Frantic efforts were made to capitalise on this unfortunate incident. This also distressed us. Another set of people went to the extent of saying that this was the outcome of factional fight in the Jan Sangh. I have no comment to make on that.

This morning we saw the issue of the death of the late Lal Bahadur Shastri being raised in this forum after a lapse of five years. I had not known that the House had a galaxy of forensic experts and criminologists—at least I am not one of them. The Judge who inquired into this is neither a Communist nor a spokesman of the Muslim community. So I can confidently say that he had tried to find out the facts with objectivity. In the past many such aspersions have been cast on various grounds. I may recollect Mr. Nanda's accusation against my party which brought at least, 3,000 families to complete ruination, but the people appreciated the truth.

We have seen in this case that habitual criminals were involved and I do hope that the friends on my right will not dispute that. Once a Judge's findings are rejected, I do not know what the reaction of the person who succeeds him will be. I only want to ask one question, why at the time of this Commission's appointment the Jan Sangh leaders did not speak out about its composition and size why today. I humbly suggest my hon. friends in the Jana Sangh will be showing true respect to their departed leader if the matter is left where it is now.

MR. CHAIRMAN : It is nearing 7 o'clock and on the agenda there is another item, discussion on sugar policy, which was

not completed last time, but then the present discussion also cannot remain without some reply from the Government. So, I think we have to conclude this discussion and then take up the other matter if time permits. I have got two more speakers before I call upon the Minister. They will be very brief.

श्री जनेश्वर मिश्र (फूलपुर) : मैं बाराणसी के स्पेशल सेशन जज श्री मुरलीधर के केवल दो वाक्य पतं जी की जानकारी के लिए सुनाना चाहता हूँ। एक वाक्य है :

अभियुक्तों के ऊपर हत्या का दोष सिद्ध न हो सकने के कारण हत्या के सम्बन्ध में सचाई का पता लगाना अभी भी बाकी है और इस प्रश्न पर विस्तृत रूप से जनता की रुचि को ध्यान में रखते हुए कुछ कहने का लोभ संवरण नहीं कर पा रहा हूँ।

इसी पैरा में दूसरा वाक्य है :

हत्या के तरीके और सूत्रपात के संबंध में कोई घनात्मक विपर्यय प्रस्तुत नहीं किया गया। इन सब सीमाओं के रहते हुए कोट्ट सत्य के बारे में अपना मत व्यक्त करने की स्थिति में नहीं है।

श्री रामावतार शास्त्री (पटना) : अभी कुछ देर पहले इस सदन के माननीय सदस्य श्री कंवर लाल गुप्त ने एलान किया था कि बिहार की मरकार गिर गई है। यह बात गलत है। अभी वहां काउंटिंग चल रही है। उन्होंने हाउस को मिसलीड किया है। यह प्रिवेलेज का सवाल बनता है। मैं समझता हूँ कि हाउस को मिसलीड करने वाला स्टेटमेंट रिकार्ड पर नहीं रहना चाहिये। उनका भी नहीं और मेरा भी नहीं रहना चाहिये। जब तक पूरा पता नहीं चल जाता तब तक इस तरह का स्टेटमेंट नहीं होना चाहिये। अभी काउंटिंग चल रही है। इतनी गम्भीर और महत्वपूर्ण बहस चल रही

थी, उस बीच इस तरह का सवाल उठाना क्या सही था और क्या उन्होंने हाउस को मिस्लीड नहीं किया है और इससे क्या हाउस की मर्यादा भंग नहीं हुई है।

MR. CHAIRMAN : I do not think there is any point of order. I do not think the Chair is cal'ed upon to give any ruling on the matter, but I would request every hon. Member not to rush to the House with any kind of information that he gets or gathers in the lobbies or in the Central Hall which may be a half truth like this and announce it in the House. I think I have said enough to prevent at least such occurrences in the future.

19 hrs.

श्री जनेश्वर मिश्र : सभापति महोदय, श्री चन्द्रचूड़ भी कहीं न कहीं जज रहे होंगे और श्री मुरलीधर भी जज हैं। यहां पर दो जजों की राय लड़ रही है। इसलिए ज्यादा शक होता है। जितनी मृत्युयें होती हैं, वे सबकी सब कल्प नहीं होती हैं। कुछ कल्प ऐसे भी होते हैं, जो खुले-ग्राम हो जाते हैं। हिन्दुस्तान में सबसे पहला राजनीतिक वक्त्व गांधी जी का हुआ था, जबकि कांतिल पकड़ लिया गया था। उनके कांति से बहुत पहले हमारी पार्टी के लीडर डा० लोहिया, ने कहा था कि गांधी जी के जीवन को खतरा है। तब श्री पन्त की सरकार ने कहा था कि हम गांधीजी के बारे तरफ सफेद-पोश पुलिस घुमा रहे हैं। उसके बाद डा० श्यामप्रसाद मुकर्जी की राजनीतिक हत्या हुई। वह पहले सरकार के मन्त्री थे और बाद में वह विरोधी दल के एक मजबूत नेता बने। यह कहे कि उनकी हत्या हुई। श्री उपाध्याय के बारे में भी वही शक है। शास्त्री जी की मृत्यु के बारे में भी वही शक है और डा० लोहिया की मृत्यु के बारे में भी वही शक है। (अवधान) कुछ लोग हंस रहे हैं। मैं केवल इतना ही कहना चाहूंगा कि जो लोग इन राजनेताओं की मौत पर होने वाले शक पर हंस रहे हैं, उन लोगों की प्रधान जो इस सम्म है—कल्प की विरासत

बाली सरकार की प्रधान, जब वह लुसाका की तरफ जाती है, तो उसको शक हो जाता है कि उसके हवाई जहाज में बम पड़ा हुआ है। ऐसा नहीं कि राजनीतिक हत्याओं पर हंसने वालों के १ मन में कहीं न कहीं डर नहीं हुआ करता है।

मुझे याद है कि जब श्री उपाध्याय की मृत्यु हुई—मैं उम समय इस सदन का सदस्य नहीं था—तो मेरी पार्टी के नेता, श्री मधु निमये, इलाहाबाद से गोरखपुर जाने वाले थे और मेरी पार्टी के कई कार्यकर्ताओं ने कहा कि तुम भी रेल में उनके साथ-साथ हो लो। उन दिनों सभी पार्टियों के नेताओं का मन कांप रहा था। इसलिए मैं चाहूंगा कि इस सवाल को मजाक में टालने वी कोशिश न की जाये। श्री परिमल घोष वैठे हैं। पहले तो सरकार अपनी पुलिस को बन्दूक देकर जनता की हत्या करवाती थी। बीस साल तक ऊब जाने के बाद अब जनता के सोग सरकार के मंत्रियों के बीबी-बच्चों की तरफ हाथ उठाने लगे हैं। सभी राजनेताओं के मन में—खासकर मंत्रियों के मन में—यह डर भर गया है कि कहीं हमारे बीबी-बच्चों पर हाथ न उठ जाये। कातिल का हाथ कभी नियंत्रित नहीं रहा करता है।

मैं श्री पन्त से और उनके प्रधान मन्त्री से, कहूंगा कि हिन्दुस्तान के पिछले बीस बाईस सालों के इतिहास में जो राजनीतिक हत्यायें हुई हैं, या जनता की आवाज उठाने वालों को जिस तरह कल्प किया गया है, अगर उसके बारे में जनता के सामने सफाई देने के लिए कोई बड़ा आयोग नहीं बिठाया गया कि ये कल्प बिल्कुल मासूम हुए हैं, ये बिल्कुल जुर्मी लोगों ने किये हैं, और अगर इसमें कहीं सरकार का हाथ है, उसने साजिश की है, तो सरकार जनता से क्षमा मांगती है, तो जो सोग कस्त होते रहे हैं, उन लोगों के गिरोह से कोई न कोई निकलेगा और हाथ उठायेगा। मैं उस दिन को पसन्द नहीं करता हूँ। वह बड़ा ही खराब दिन होगा। मैं चाहूंता हूँ कि अगर जम्हूरियत को

[श्री जनेश्वर मिश्र]

चलाना है, तो उसको विवेक, बहस और तर्क के साथ चलाया जाये। लेकिन जब बहुमत के बल पर, या इस ताकत के बल पर कि हमारे हाथ में ताकत है, कुछ लोग हमारी मदद करेंगे, हम लोग बहुमत में रहेंगे और जो चाहेंगे, वह फैसला कर देंगे, तब तर्क और विवेक मर जाया करते हैं। आज मैंसूर के सवाल पर हमारे कुछ सदस्यों ने यहां पर जो धरना दिया, वह एक तरह से विवेक की मौत थी।

श्री दीन दमाल उपाध्याय, श्री लाल बहादुर शास्त्री, डा० लोहिया या श्री भंजदेव आदि दूसरे लोगों की जो राजनीतिक मौत हुई है, अगर सरकार उसके बारे में जनता के सामने खुलकर यह कहने के लिए नहीं आती है कि इन हृत्याओं के पीछे कौन कौन सबव थे और अगर सरकार उनके लिए दोषी है, तो वह जनता से क्षमा मांगती है, तो वह इस देश में एक बहुत अवांछित और दूषित वातावरण के पनपने में सहायक होगी। हमें यह नहीं भूलना चाहिए कि रेल सरकार की है, श्री गुलजारी लाल नंदा की है। अगर रेलवे से सरकार को आमदनी हो जाये, तो श्री नन्दा कहेंगे कि हमारी रेल अच्छी हो गई है। लेकिन अगर उस रेलवे में जनसंघ के नेता की हृत्या हो जाये, तो उसकी जिम्मेदारी कौन लेगा? अगर हम श्री पन्त के घर जायें और वह हमको दावत खिला दें, तो वह दस जगह कहेंगे कि मैंने सोशलिस्ट पार्टी के एक कार्यकर्ता को दावत खिलाई, हम भी उनका शुक्रिया भ्रादा करें। लेकिन अगर उनके घर में हमारी हृत्या हो जाये, तो उसकी जिम्मेदारी कौन लेगा? उसी तरह से रेलवे भी उन्हीं की है।

मैं यहां पर रेलवे की बद-इन्तजामी के बारे में बहस नहीं करना चाहता हूँ। लेकिन मैं इतना ज़रूर कहना चाहता हूँ कि आज रेल की यात्रा में किसी भी आदमी का जीवन सुरक्षित नहीं है। यह भी सत्य है कि जब

प्रधान मन्त्री यहां से गाजियाबाद जायेंगी, तो हर सौ गज़ की दूरी पर पुलिस का एक सिपाही रेल की पटरी देखेगा, जबकि लाखों की तादाद में जनता जब रेल में जाती है, तो कोई देखने वाला नहीं होता है। जहां पर आदमी की जिन्दगी की मौत दो तरह से आंकी जा रही हो, वहां इस तरह की हृत्यायें होंगी और उनका दोष सरकार पर मढ़ा जायेगा।

सरकार को चाहिए कि वह इस हृत्या के लिए जनता से क्षमा मांगे और इसकी जांच के लिए कोई बड़ा आयोग गठित करे। अगर उसके मन में शक है कि वह दोषी नहीं है, तो वह उस आयोग के सामने अपना सुन्दर पेश करे, नहीं तो जज मुख्लीधर का बयान और फैसला हमेशा हमेशा जनता के मन को उद्विलित करता रहेगा कि सरकार ने, सरकार से मिले-जुले लोगों ने, सरकार की रेल ने एक पार्टी के बहुत बड़े नेता की हृत्या कर दी, जो बहुत ही खराब काम कहलायेगा।

श्री रणधीर सिंह (रोहतक) : चेयरमैन महोदय, पंडित दीन दयाल उपाध्याय हिन्दुस्तान के बेहतीरीन इंमानों में से एक थे और उनकी मौत से हर हिन्दुस्तानी को बेहद दुख हुआ है। इसमें जनसंघ और आर० एस० एस० का सवाल नहीं है। हिन्दुस्तान के चोटी के नेताओं में से एक की मौत बाके हो जाये और वह इस तरह की दर्दनाक मौत हो, तो किस हिन्दुस्तानी को उस पर अफसोस नहीं होगा। कुछ को ज्यादा दुख होगा और कुछ को कम लेकिन इसमें में कोई शक नहीं है कि किसी लीडर या किसी पार्टी पर यह शक करना ठीक नहीं है कि के अपने किसी जाती मक्सद के लिए किसी बात को छिपाना चाहते हैं, या सही इनवेस्टीगेशन नहीं होने देना चाहते हैं।

आप जानते हैं कि हिस्ट्री ऐसे विनाशन मईं से खाली नहीं है। प्रदाहम लिकन के

मंडर को सो साल से ज्यादा हो गया है। बताते हैं कि अभी भी उसकी एनकवायरी चल रही है। लेकिन अभी तक कोई कानकलूसिव एविडेंस सामने नहीं आया है कि वह मंडर कैसे हुआ और क्योंकर हुआ। पाकिस्तान में लयाकत अली खां का मंडर हुआ। वहाँ पर सारी दुनिया के चुने हुए डिटेक्टिव, स्काटलेंड याडे के बेहतरीन अफसर लाये गये, लेकिन अभी तक उसके राज का पता नहीं चला है। कैनेडी का मांडर रिसेन्टली हुआ है, बहुत पुराना नहीं है। कोई नहीं कह सकता है कि किसका उसमें हाथ था। वारेन की काफी बड़ी रिपोर्ट आई, लेकिन फिर भी लोगों को तसल्ली नहीं हुई है। असल में ला फालटी है। इसमें इन्सान की कोई गलती नहीं है। आप जानते हैं कि कानविक्शन कंनाट बि बेस्ट आन ससपिशन एलोन। यह ला का बेसिक प्रिसिपल है कि जब तक कोई कानकलूसिव प्रूफ न हो, जब तक डायरेक्ट और प्राइमरी एविडेंस न हों, जब तक ऐन मोके के गवाह न हों, तब तक सिंकर्मस्टेशन एविडेंस पर, या हायरसे एविडेंस पर, या फारेंसिक एक्सपर्ट्स की रिपोर्ट पर, या ट्रैक के विटनेंस के एविडेंस पर ला किसी का कानविक्शन नहीं करता है। इस केस में मोके का कोई गवाह सामने नहीं आया। मैं इसमें गवर्नेंट की कोई कोताही नहीं समझता। खुद भी बाजपेयी ने इस बात को माना है कि हमारे पास जो बैस्ट इवेलेबल इनवेस्टीगेटिंग एजेन्सी है, उसकी तरफ से कोई कसर नहीं रखी गई है।

श्री अटल बिहारी बाजपेयी : मैंने यह नहीं कहा है।

श्री रणजीत सिंह (खलीलाबाद) : यह कहां माना है? यह नहीं माना है।

श्री रणधीर सिंह : इस केस में सेट्रल ब्यूरो आफ इनवेस्टीगेशन और दूसरे हाइएस्ट संबल के अच्छे से अच्छे इनवेस्टीगेटिंग अफिसर्ज की मदद ली गई। इस बारे में कोई कसर

उठा नहीं रखी गई। हमें इसका अफेसोस है। हम सिवाय हमदर्दी के इजहार के और क्या कर सकते हैं?

हम चाहते तो यह ये कि इस का भी ट्रेस मिलता, केस अदालत के सामने जाता, मुलजिम की सजा होती ताकि न सिर्फ पार्टी को और उनके संबंधियों को बल्कि सारे देश को इससे तसल्ली होती। लेकिन इस मौके पर सिवाय हमदर्दी के और हो भी क्या सकता है? जहाँ तकलीफ है हमारे जनसंघ के और आर०एस०एस० के भाइयों को उस में सिवाय हमदर्दी के और इस का इलाज भी क्या है? बाकी अगर यह समझा जाय कि इस में कोई कसर है तो मैं उन आदियों में मैं हूँ कि जो यह कहेंगा कि तीसरी या चौथी दफा एनकवायरी से भी अगर कुछ हो सकता है तो किया जाय। लेकिन क्या कोई चौंज निकलती है, देखने की बात यह है कि किस देश से इसको नहीं किया गया। मैं तो समझता हूँ कि जो कुछ किया जा सकता था वह किया गया। तो इसमें सिवाय इस बात के कि हमें हमदर्दी है और उनकी इन्जडंफीलिंग्स हैं, देश को इस से नुकसान हुआ, इन्सानियत को नुकसान हुआ, हमें उसके साथ पूरी हमदर्दी है, इसके सिवाय और कोई बात क्या हो सकती है? अगर इसका कोई और ट्रेस मिलता है तो मैं समझता हूँ कि गवर्नेंट उस में पीछे कदम नहीं उठाएगी और मैं कहना चाहूँगा गवर्नेंट से भी कि अगर इस में कहीं कोई लूपहोल्स हों तो उस को पूरा किया जाय।

श्री प्रकाशबीर शास्त्री (हापुड़) : सभापति जी, मैं अपनी संक्षिप्त सी बात माननीय सदस्य श्री भारतेंडे राय की उस युक्ति से प्रारंभ करता हूँ। उन्होंने यह बताया कि जिस कमरे में श्री दीन दयाल उपाध्याय यात्रा कर रहे थे उस कमरे में श्री राम रत्न गुप्ता के कोई व्यक्ति यात्रा करने वाले थे और वह नहीं

[श्री.प्रकाशवीर शास्त्री]

आए इसलिए श्री दीनदयाल उपाध्याय अपना कमरा बदल कर उनके कमरे में चले आए और चोरों ने गलती से उनकी हत्या कर दी, ऐसा श्री भारत्खंडे राय का कहना था। एक बात तो मैं यह कहना चाहता हूँ श्री भारत्खंडे राय से भी और उन जैसी युक्ति पर विश्वास करने वालों से भी कि जिन चोरों को इतनी तक जानकारी होती है कि किस डिव्डे में राम रत्न गुप्ता का आदमी यात्रा कर रहा है वह चोर इस बात की भी जानकारी रखते हैं कि उस आदमी की शब्दल बया है और जो उस के स्थान पर यात्रा कर रहा है वह व्यक्ति कौन है? वह चोर इतने एक्सप्ट जल्लर थे कि जो एक साधु और एक अनपति को अच्छी तरह से पहचान से कि दोनों में अंतर क्या है? हमारे मित्र श्री रणधीर सिंह कह रहे थे कि जो बेस्ट एजेंसी हो सकती है सी०बी०आई० उसने एन्कवायरी की, लेकिन मैं रणधीर सिंह की जानकारी के लिए कहना चाहता हूँ कि सी०बी०आई० ने एन्कवायरी अपने हाथ में लेते ही उत्तर प्रदेश के गुप्तचर विभाग को वहाँ से हटा दिया। अगर यह दोनों साथ रह कर किसी निष्कर्ष पर पहुँचते तो हमारा अपना अनुमान है कि उससे समाधान हो सकता था। लेकिन सां०बी०आई० की इस बात पर हमें शक होता है कि गुप्तचर विभाग जो उत्तर प्रदेश का था उसको उसने बयों हटा दिया?

दूसरी बात मैं कहना चाहता हूँ कि जहाँ पर उनका शब्द पड़ा पाया गया उसके नीचे लोहे के जो बड़े-बड़े पेच होते हैं उसके ऊपर उनकी कमर थे। अगर वह गिरते तो उनकी कमर पर वहाँ चोट होनी चाहिए थी। लेकिन वह चीज बिलकुल नहीं थी दूसरी बात जो मैं कहना चाहता हूँ वह यह कि अभी हमारे मित्र श्री बलराज मधोक ने बताया कि वह हत्या के बाद वहाँ पर गए वहाँ जो सम्भा था जिससे टकराने की बात कही गई वह रेल की पटरी

से चार साढ़े चार फुट की दूरी पर है इनके साथ पुलिस के अधिकारी भी थे, 'जिले के अधिकारी भी थे उन्होंने डिव्डे से पूरा शूरीर बाहर निकाल कर देखा कि क्या इसके बाद भी इस खंभे से टकराव हो सकता है? लेकिन इस प्रकार की कोई बात नहीं थी। तो फिर बात क्या थी? अब निष्कर्ष पर हमें आना चाहिए। एक तो हत्या हो सकती है चोरी के उद्देश्य से और दूसरे हो सकती है व्यक्तिगत बैर से। तीसरे हो सकती है राजनीतिक विरोध से। जहाँ तक चोरी का सवाल है जिन लोगों ने श्री दीनदयाल उपाध्याय को देखा होगा उनको पता होगा कि उनकी वेषभूषा को देखकर और उनके शरीर को भी देखकर कोई यह नहीं कह सकता था कि इस व्यक्ति के पास भी कुछ होगा या इस के पास से भी कुछ चुराया जा सकता है। लिहाजा चोरी का उद्देश्य तो हो नहीं सकता। व्यक्तिगत बैर की बात तो यह है कि न केवल जनसंघ में बल्कि पूरे देश में वह अजातशत्रु कहे जाते थे। यानी इस प्रकार का व्यक्ति जिसने अपने जीवन में कोई शत्रु नहीं बनाए उसकी हत्या व्यक्तिगत बैर के कारण करने का प्रश्न भी नहीं उठता।

अब तीसरी बात रह जाती है राजनीतिक विरोध की। राजनीतिक विरोध का आधार दूंडने के लिए हम को यह जानना पड़ेगा कि यह हत्या कब हुई और किन परिस्थितियों में हुई? यह हत्या हुई तब जब जनसंघ पहली बार उत्तर प्रदेश के शासन में एक भारीदार बन कर आया इसकी चर्चा प्रारंभ हुई क्यों कि जनसंघ इसे पहले कहीं शासन में नहीं था। यह मेरी अपनी कल्पना नहीं है बल्कि इस तीसरे कारण के लिए एक यह प्रमुख आधार है। मैं उन परिस्थितियों में नहीं जाना चाहता कि श्री दीन दयाल उपाध्याय के क्या विचार थे? और वह क्या चाहते थे कि हम इस संगठन के अंदर जो लोग

विभिन्न विचारों के हैं खास तौर से ऐसे विचार जिनका, जनसंघ के साथ में बिलकुल पूरब और पश्चिम का संबंध है, उनके साथ रह कर भी व्या सरकार को चलाया जा सकता है या नहीं। धीरे-धीरे उनके विचार उत्तर प्रदेश के शासन के संबंध में बदलने लगे थे। भारतवंडे राय जी को इन सब का स्मरण होगा। लेकिन मैं इनको विस्तार से नहीं कहना चाहता। अब तो मैं इतना ही कहना चाहता हूँ कि कोई भी संदेह ऐसा मैंदा हो और एक राजनीतिक पार्टी के सबसे बड़े नेता के संबंध में संदेह पैदा हो तो सरकार को यह चाहिए कि भले ही उस का कुछ अधिक व्यय हो लेकिन उन संदेहों के निराकरण के लिए कोई अपनी ओर से कसर उठाकर न रखे। अगर इस प्रकार की मांग आई है। जो अटल बिहारी वाजपेयी जी ने जो रखी है, मैं अपनी ओर से उसका समर्थन करता हूँ। इस प्रकार तीन व्यक्तियों का उच्चाधिकार प्राप्त आयोग बनाया जाय जो फिर से इन सारे तथ्यों की जानकारी ले और संदेहों का निराकरण हो।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : Mr. Chairman, we are discussing the Commission's report which relates to an event which every Member of this House will deeply regret, namely, the dastardly and brutal murder of Shri Deen Dayal Upadhyaya. On that all the Members who spoke are naturally agreed.

Apart from politics, he was a very gentle person. He was widely respected and was a man of learning. Besides this, he was a leading political figure and he was the President of the Jana Sangh, I think, when he died. That was, as Vajpayeeji has mentioned, between the 10th and 11th February, 1968 while travelling in a train.

He also referred to the fact that his body was found in the Moghulsarai railway yard. Shastriji just now referred to the fact that at first the case was being investi-

gated by the UP CID and later by the CBI. I may add here that it was at the request of the State Government that the CBI was sent there.

I may also add that the CBI is the best investigating agency in the country. This House very often, when problems in which the help of an investigating agency is deemed to be necessary arise, asks us to utilise the CBI. In a very recent incident in Shillong we sent the CBI from here.

In fact, we had at first urged the Assam Government to utilise the C.I.D. or the State police in the matter because the CBI's resources were rather stretched. But the Assam Government told us that it would create a better atmosphere in Assam itself and in the Assembly if the C.B.I. could be sent to carry on the investigations. Therefore, there could be no question about the intention of Government. It did everything possible to see that the investigation was carried out by the best agency available to it.

Later on the C.B.I. prosecuted two persons and, again as Vajpayeeji said, one of them was acquitted and the other was convicted on a charge of theft for five years, I think.

Some witnesses, who are members of the Jana Sangh, while appearing in the trial court had contended that Shri Upadhyaya had been murdered for political reasons and that the C.B.I. had concocted the evidence to make scapegoats of the two accused persons. I am saying this so that the House may appreciate that all this had been placed before the court and before the Commission of Inquiry also. Both these statements were made. These allegations or arguments were advanced and the Judge observed in his judgment that the prosecution was unable to prove its case mainly because of paucity of evidence, and that there was no concrete data before him to say that the murder was committed for a political motive. This was as far as the judgment of the Sessions' court went.

Thereafter, the demands were raised, and I think Shri Vajpayee himself spoke on the occasion and some other parties also joined in that demand, that there should be a commission of inquiry to probe into the case *ab initio*. A memorandum signed by several Members of Parliament, about 72 M. P.s

[Shri K. C. Pant]

was also received in this connection. Then the question arose that an appeal should be filed in the High Court. The Chief Minister of Uttar Pradesh announced in the State Assembly on August 4, 1969 that on appeal could be filed. The next day, the Home Minister here made a statement in the Lok Sabha announcing the decision to appoint a commission of inquiry. The Commission was appointed on October 23, 1969 to inquire into all the facts and circumstances relating to the death of Shri Deen Dayal Upadhyaya.

Shri Vajpayee referred to various points of facts which he thinks point to certain conclusions. Before the Commission also the Jana Sangh reiterated its stand that Shri Upadhyaya was murdered for political reasons. As was said by some hon. Members, it was suggested that communists and communalists had joined hands in organising the crime. It was pointed out that there were deficiencies in the case put forward by the C.B.I. to which, I think, Shri Vajpayee referred, at least to some of them—I do not know whether he referred to all of them; I cannot say. But even before the Commission it was said that an attempt was made to make out that the two accused persons in the case had only been made scape-goats. This is more or less the sum and substance of what Shri Vajpayee said here.

They went on to assert that the investigation carried on by the C.B.I. was *mala fide* and was intended deliberately to suppress the political origin of the crime. I am repeating all this so that the House may understand that what is being said here today was also said before the Commission. All the facts were placed before it; all the arguments were placed before it; all the evidence was placed before it. The Commission went into all these things and thereafter published the Report. It is not as though any new facts have come up before the House which were not placed before the Commission. As far as I am aware, all these facts were placed before the Commission and the Commission did consider them before coming to its conclusions.

What are the conclusions of the Commission? The Commission has come to a conclusion that the murder of Shri Deen Dayal Upadhyaya was not committed for political motives. That is one clear conclusion

of the Commission. The second is that neither any communist nor any communalist connected directly or indirectly with the murder. The third is that he had been pushed out of the running train as a result of which he dashed against a traction pole and died instantaneously. The fourth and last conclusion is that the murder was accompanied by immediate theft.

These are the conclusions of the Commission. As regards the C.B.I., the role of the C.B.I., the Commission has also come to certain conclusions and its conclusion is that the C.B.I. conducted investigation with care and objectivity. The Commission has found no substance in the charge that the C.B.I. acted *ma fide*. These are the findings of the Commission. Now, there appears to be an impression in the minds of some hon. Members that the Commission should have investigated the crime or should have duplicated the work that has been done by the Sessions court. That is not so and I would invite the attention of the House to the second chapter of the report of the Commission on the scope of the reference made to the Commission. The Commission was primarily concerned with the question regarding the motive for the murder of Shri Deen Dayal Upadhyaya. As the Commission states, the question of motive is the central theme of the task before the Commission. What emerges from the report of the Commission is that the murder of Shri Deen Dayal Upadhyaya was not committed for political motives and it also says, as I said earlier, that the murder was accompanied by immediate theft which shows that the two are part and parcel of the same transaction. I am trying as far as possible to adhere to the wording of the Commission's finding itself. It was not the function of the Commission to determine like a court of criminal trial as to who was guilty of the murder. The sessions trial went into that question and came to the conclusion that the prosecution had not established beyond reasonable doubt—a point that was made by Mr. Randhir Singh with his knowledge of law—that the two persons accused had committed the offence of murder... (*Interruptions*) The Court, however, convicted one of them on the charge of theft.

Now, I am in a somewhat difficult position because the appeal against the conviction

Shri Bharat Lal is still *sub Judge*, that is the person who was convicted for theft and sentenced for 4 years. It would not be proper for Government to go further into the merits of Bharat Lal's conviction for theft or the rejection by the trial court of the offence regarding murder. The report of the Commission should be taken as a final answer. The Commission have ruled out political motives after giving the fullest opportunity to the advocates of that theory. If we were to go into the whole question, there would have hardly been any point in appointing a Commission of Inquiry.

Sir, I have already said that certain remarks have been made about the C.B.I. by the Commission and they have come to the conclusion that it has not acted *mala fide* and I would refer in this connection to pages 130 and 131 of the Report of the Commission and the learned Judge there adds that he saw nothing from which he could infer that the C.B.I. gave amnesty to Communists and communists and found an easy way out by catching two common thieves.

My hon. friend, Shri Vajpayee, raised the point that the Commission should have had an independent investigating agency of its own. Sir, the Government have been anxious that such Commissions should have the service of investigating agencies on whom they can call. But, as things stand at present, under the law they cannot have this and it is for this reason that we have introduced a Bill for amending the Commission of Inquiries Act and that Bill is before Parliament.

Shri Vajpayee has argued on the basis of some selected passages of the report of the Commission that the findings of the Commission are not satisfactory. Sir, I do not know whether this House can go into the facts and evidence and the findings of the Commission. After all the Commission was appointed to go into the evidence and the facts and let us have its conclusions. I don't think we are equipped to perform that task. And the Commission, as I said earlier, did examine the witnesses, it scrutinised the documents and it heard arguments of Counsels and then it came to certain conclusions appreciating the evidence that had come before the Commission. It was because Government was anxious that the evidence should be weighed properly that they have

obtained the services of a serving judge. Shri Vajpayee is certainly entitled to have his own appreciation of that evidence ; but Government see no reason—and no reasons have been advanced either—why on merely a different reading of the evidence, selectively presented, the findings of an impartial Commission should be rejected. If we go about rejecting the findings of a serving judge of a High Court, there can be no end to any controversy. The Commission—the House may recall,—was appointed in consultation with the Chief Justice of India.

SHRI CHENGALRAYA NAIDU (Chittoor) : Why don't you apply the same rule to the Mahajan Commission's Report ?

SHRI K. C. PANT : Government accept the report of the Chandrachud Commission. Government accept the findings and feel that there is no need for another Commission.

We fully share the sorrow and the deep grief over the most tragic death, the despicable murder of Shri Deen Dayal Upadhyaya.

SHRI P. K. DEO : Who are the murderers ?

SHRI K. C. PANT : As I have said earlier, I share Shri Vajpayee's concern and grief. It is not just a formality ; this sense of grief and sorrow comes out of my heart ?

SHRI ATAL BIHARI VAJPAYEE : Who are the murderers ?

19.32 hrs.

DISCUSSION RE. SUGAR POSITION AND CANE PRICE—*Contd.*

MR. CHAIRMAN : The House will now take up further discussion on the sugar position obtaining in the country including cane price.

It is already past 7-30 P.M. Now, the position is this. The time at our disposal is only 30 minutes. $1\frac{1}{2}$ hours were allotted ; one hour has already been taken. If I go by the names at my Table, I think, we will have to sit till midnight and even then the discussion will not be over. That is the present position. So, my proposal is this. If the

[Mr. Chairman]

House is interested, the Members can hear the Minister. We can have another discussion in the next session.

SHRI D. N. PATODIA (Jalore) : Let us hear the Minister.

SHRI CHENGALRAYA NAIDU (Chittoor) I have not spoken. Only the sugar magnates have spoken.

MR. CHAIRMAN : All right. I am asking Mr. Naidu to make his proposal. I am asking for his suggestion.

SHRI CHENGALRAYA NAIDU : A number of persons from the sugar-dealers side and labour side have spoken, but from the agriculturists side, nobody has spoken ; nobody is able to represent them here...

MR. CHAIRMAN : In this House all are Honourable Members.

SHRI CHENGALRAYA NAIDU : I want that agriculturists' interest should be represented here. I want half-an-hour extension.

SHRI JYOTIRMOY BASU (Diamond Harbour) : My suggestion is that those who have not spoken may be allowed.

MR. CHAIRMAN : Where is the time ?

SHRI JYOTIRMOY BASU : Extend it by five minutes each.

MR. CHAIRMAN : I know how speeches are made.

SHRI M. N. REDDY (Nizamabad) : The previous list is there : There were only 4 or 5 left to speak.

MR. CHAIRMAN : I have a number of Members in my list.

SHRI S. M. BANERJEE : My suggestion is that only those Parties might be given a chance whose Members have not spoken so far.

श्री राम सेवक यादव (बाराबंकी) : केवल

उन्हीं लोगों को मोका मिले और वह भी प्रश्न करने का ।

SHRI M. N. REDDY : Only four more speakers were left on that day. I know it.

MR. CHAIRMAN : I would like to know what Government think about it.

THE MINISTER OF FOOD AND AGRICULTURE (SHRI F. A. AHMED) : The matter has already been discussed for about an hour or so. I have no objection if there is further discussion. But how long are we going to sit ?

SHRI CHENGALRAYA NAIDU : Let it be extended by half an hour.

MR. CHAIRMAN : Now, Shri Tulsidas Jadhav may continue his speech. He should finish his speech in exactly three minutes. Nobody can argue with the Chair about the time now. I am going to strictly enforce the time limit.

श्री तुलसीदास जाधव (बारामती) : सभापति जी, परसों मैं बता रहा था कि हिन्दुस्तान में चीनी का स्टाक कितना है और देश में चीनी कितनी लगती है और चीनी पैदा कितनी होती है । ये सारी फीगर्स उस दिन मैं बता रहा था । इस समय मेरे पास वह फीगर्स नहीं हैं । लेकिन सरकार के पास जो फीगर्स हैं उनको देखने से एक चीज मालूम होती है कि जरूरत से ज्यादा गन्ना पैदा हो रहा है । गए साल में उसका रेट कम होने से इस साल गन्ने की पैदावार कम होगी, ऐसा सरकार का अन्दाजा है । लेकिन बुनियादी सवाल यह है कि चीनी ज्यादा होती है या कम होती है, गन्ना ज्यादा होता है या कम होता है, इस बात को काश्तकारों के ऊपर नहीं ढोड़ देना चाहिए । सरकार को कुछ ऐसी पालिसी रखनी चाहिए कि काश्तकार जितनी चीजें अपने खेत में पैदा करता है उसमें कितनी-कितनी चीज देश के लिए जरूरत है और

कितनी चीज की एक्सपोर्ट के लिए जरूरत है—इन सारी बातों का प्लान बना करके देश में उन चीजों को उतने उतने हैंडर में बोने का बटवारा या प्रबन्ध करना चाहिए। अगर काश्तकारों के ऊपर ही छोड़ देंगे तो जैसा आप देखते हैं कि अगर कपास का भाव ज्यादा है तो काश्तकार कपास ही उगाने का प्रयत्न करेंगे, अगर मूँगफली का भाव ज्यादा है तो वे मूँगफली ही उगाने का प्रयत्न करेंगे या अगर चीनी का भाव ज्यादा आता है तो वे शुगरकेन ज्यादा उगाने का प्रयत्न करेंगे। इस तरह से काश्तकार की तकदीर पर छोड़ने के बजाये सरकार को पहले से प्लान करना चाहिए। साथ ही साथ काश्तकार जिन चीजों को पैदा करता है उसकी कारट आफ प्रोडक्शन उसका लेबर और दूसरी तमाम चीजों का भाव देखकर ही उसका रेट फिक्स करना चाहिए। अमरीका या दूसरे देशों में हम सुनते हैं कि सरकार का तरफ से कहा जाता है कि इतनी जमीन काश्त में लाग्ने और इतनी जमीन खाली रखो ताकि उसकी मेहनत और श्रम बेकार न जाये। लेकिन इस देश में इस प्रकार का कोई भी प्रयत्न नहीं किया जाता है। यहां पर काश्तकार शुगरकेन मूँगफली या दूसरी चीजें जो पैदा करता है उनका कोई भी रेट फिक्स नहीं है। जब वह किसी चीज को ज्यादा पैदा करता है तो उसका रेट कम हो जाता है और इस तरह से उसका सारा पैसा और श्रम बेकार चला जाता है। तो मेरी आपसे युनियादी रिक्वेस्ट यही है क्योंकि इस देश में 80-85 फीसदी पापुलेशन काश्तकारों की है और वे बड़े दुखी हैं। उनके मामले में कोई दिलचस्पी नहीं ली जाती है क्योंकि वे बोकल नहीं हैं, वे कोई यूनियन नहीं बनाते। उनकी तरफ ध्यान न देना बड़ी भूम होगी। आज बाजार में जो प्राइसेज बढ़ रही है उसका कारण यही है कि जितना माल काश्तकारों के पास पैदा होना चाहिए वा वह पैदा नहीं होता है। आप अमरीका से चार सौ या पाँच सौ

करोड़ का इम्पोर्ट करते हैं लेकिन हमारे देश में इतनी जमीन पड़ी हुई है और लोग मेहनत करने के लिए तैयार हैं उनको सिर्फ समय पर पैसा, पानी और बीज चाहिए और जो माल वे पैदा करती हैं उसका एक रेट फिक्स होना चाहिए ताकि उसके पैसे और श्रम का बदला उसको मिल जाये। यदि आप इसका प्रबन्ध कर दें तो किसान इस देश की जरूरत ही पूरी ही करेगा, साथ ही दूसरे देशों को भी आप भेज सकते हैं।

आप देखें कि शूगर केन इस देश में कितने अधिक एरिया में बोया जाता है। उत्तर प्रदेश में 1233 हजार हैंडर में महाराष्ट्र में, 172 हजार हैंडर में, पंजाब में 150 हजार हैंडर में, और बिहार में 137 हजार हैंडर में, हरियाणा में 133 हजार हैंडर में बोया गया। कुल 2302 हजार हैंडर में शूगर केन की लेती हुई। ये 1968-69 के किंगड़ हैं। शूगर केन के बगैर चारा नहीं है। काश्तकार की आप अपेक्षा न करें, उसको आप उसकी तकदीर पर न छोड़ दें। उसकी मेहनत जाया चली जाए, ऐसा आप न होने दें। हमने देखा है और सुना है कि काश्तकारों ने चूंकि रेट गन्ने का बहुत कम वा इस बास्ते गन्ने को जला दिया, जानवरों को खिला दिया। एक एकड़ में गन्ना पैदा करने के लिए ग्यारह सौ रुपये लंबे होते थे 1961 में। आज दो-तीन हजार होते हैं। क्या इस तरह से किसान का श्रम जाया जायेगा, क्या उसको इस तरह से तबाह और बरबाद किया जायेगा? हम विचार करें और काश्तकार को ठीक पैसे उसके गन्ने के दें। उसकी कास्ट आफ प्रोडक्शन को देखें। साइटिफिक रीत से गन्ने की कीमत फिक्स करें। उसको प्रोत्साहित किया जाना चाहिए ताकि वह ज्यादा पैदा करे।

श्री राम सेवक यादव : यह विषय बहुत महत्वपूर्ण है। चूंकि समय कम है इस बास्ते में केवल प्रस्तुत ही पूछना चाहूँगा।

[श्री राम सेवक यादव]

गन्ने के मूल्यों में बहुत ज्यादा चढ़ाव-उतार होता है। आप पिछले दो-तीन सालों के आंकड़े देखें। किसी दूसरी चीज के दामों में इस तरह से नहीं हुआ होगा। 1968-69 में उत्तर प्रदेश में पंद्रह रुपये विकल इसका भाव था, और कहीं-कहीं तो इससे भी ज्यादा किसान को दाम मिला। लालच में आकर उन्होंने गन्ना और ज्यादा पैदा किया। लेकिन अगले साल दस रुपये रह गया। तीसरे साल सात रुपये 35 पैसे हो गया। अब सात रुपये 37 *से है। समझ में नहीं आता है कि इतना उत्तर-चढ़ाव क्यों आता है। कौन सी चीज सस्ती हो गई है कि गन्ने का मूल्य कम हो गया है। मूल्यों के बारे में कोई निश्चितता होनी चाहिये। मैं जानना चाहता हूँ कि उसके लिए आप कौन सी नीति बना रहे हैं।

गन्ने की खपत की पूरी व्यवस्था होनी चाहिये। गन्ना ज्यादा हो जाता है तो उसकी खपत नहीं होती है। किसान का गन्ना खेत में खड़ा जल जाता है, सूख जाता है या उसको गन्ने की भट्टी में भोकना पड़ता है। पिछले साल खपत की स्थिति बहुत गम्भीर रही। उत्तर प्रदेश में और दूसरे प्रांतों में भी खपत का कोई बन्दोबस्त नहीं था। मेरा इस सम्बन्ध में सुझाव है कि पेराइ का समय बढ़ाया जाये। ज्यादा दिन मिलें चलें। शुरू में ही जल्दी से मिलों को चालू किया जाये। खास तौर से जो छोटे किसान हैं उनसे उनका गन्ना पहले लिया जाए। मैं जानना चाहता हूँ कि आप इसके बारे में क्या व्यवस्था करने जा रहे हैं।

कहा जाता है कि चीनी में घाटा है इस बास्ते गन्ने के मूल्य नहीं बढ़ सकते हैं। गन्ने में जो रिकवरी होनी है, रस है, उसका सवाल उठता है। ऐसी योजना—क्या आप बजा रहे हैं कि शीरा, बगास, मैली आदि के लिये गन्ने का इस्तेमाल विकल्प के रूप में किया जा सके

ताकि चीनी का उत्पादन सस्ता पड़े और गन्ने के दाम अधिक से अधिक किसानों को दिलाए जा सकें और सारी चीज योजनावधि ढंग, से चल सके?

बकाया पर अब मैं आपका ध्यान दिलाता हूँ। किसानों का करोड़ों रुपया बकाया, पड़ा हुआ है। जब कभी मिलों को कर्ज़ दिया जाता है चीनी के एवज में और उनकी चीनी ली जाती तो उस कर्ज़ में से इनकम टैक्स, सेल्स टैक्स आदि की अदायगी हो जाती है लेकिन किसानों का जो बकाया है, वह उनको अदा नहीं होता है। किसान की कीमत उसको नहीं मिलती है। जब कभी मिलों को पैसा दिया जाए तो आपका खास नियन्त्रण रहे और किसानों का बकाया सब से पहले अदा होना चाहिए। इसके बारे में आप क्या व्यवस्था करने जा रहे हैं। दो-तीन सालों से करोड़ों रुपया किसानों का बकाया है। आज उनकी हालत बहुत खराब हो गई है। इस बास्ते उनका बकाया उनको दिलाया जाए।

राष्ट्रीयकरण की बात भी आती है। एक प्रान्त में राष्ट्रीयकरण होने का भतलब है और खास तौरे पर उत्तर प्रदेश में जहां मिलें केवल भिट्टी का ठेर रह गई हैं, सरमायेदारों को लाभ पहुँचाना। और भी उसके दूसरे नुकसान होंगे। गन्ने का उद्योग औपट होगा। इसलिए समाजी-करण चीनी उद्योग का पूरे देश के पैमाने पर एक नीति आपना कर होना चाहिए। पिक एंड चूज की नीति चला कर इस देश के उद्योग को न मारा जाए। पूरे देश के पैमाने पर समाजी-करण चीनी उद्योग का किया जाए।

*SHRI SAMINATHAN (Gobichettipalayam): Mr. Chairman, Sir, I am grateful to you for giving me an opportunity to participate in the Discussion on the sugar position obtaining in the country including cane price and to express some views on

*The original speech was delivered in Tamil.

behalf of my party, the Dravida Munnetra Kazhagam.

So far as sugar industry is concerned, there were times when we were importing substantial quantities of sugar to meet the requirements of the country. Gradually, on account of the energetic and meaningful measures adopted during the three Five Year Plans, we have been able to increase sugar production in the country to a very great extent. During the First Five Year Plan, sugar production was 18.9 lakh tonnes per annum; in the Second Five Year Plan it was 30.29 lakh tonnes and in the Third Five Year Plan, annually 35 lakh tonnes of sugar was produced. We expect to achieve the annual target of 42 lakh tonnes of sugar during the course of Fourth Five Year Plan.

Mr. Chairman, Sir, in the year 1968-69 we produced Rs. 660 crores worth of sugar. More than Rs. 40 crores were paid in this year as wages and salaries to the workers and the employees in this industry. I have quoted these statistics to show that sugar industry is a very important industry in the country. But, today, Sir, the sugar industry is facing a grave crisis on account of certain shortcomings in the governmental policies. When the sugar industry gives employment to more than 2½ lakhs of people and the production per year is worth Rs. 660 crores, the Central Government should pay special and prompt attention to the problems faced by the industry.

Today, the Government of India give a subsidy of 53 paise per every kilogram of sugar exported. We have to appreciate the fact that this subsidy is very essential to boost the export of sugar. But, at the same time, we have to remember that the excise duty on sugar is so heavy that it curbs conspicuously consumption inside the country. I would appeal to the Central Government to reduce to the extent possible the excise duty on sugar so that it is within the reach of common man and its consumption inside the country goes up considerably.

I would like to point out that at present there are about 15 cost zones in the country and I feel that it will help the industry if there are only 5 cost zones. This is also the recommendation made by the Sugarcane Research Institute at Coimbatore. The wide gap in the prices of free market sugar and levy sugar should be bridged.

So far as Tamil Nadu is concerned, the sugarcane yield per acre, as compared to Northern States, is very high. All of us are aware of the fact that tropical climate is best suited for sugarcane cultivation. On account of this obvious fact, the yield per acre in Northern States is considerably low. I request that the Government of India should find out ways and means to encourage the sugarcane cultivators in Tamil Nadu so that more acreage is brought under sugarcane cultivation. There is great potential in Tamil Nadu for sugarcane cultivation. One of the important incentives that the Government of India can offer is to increase the sugarcane price so that the sugarcane growers are induced to bring more acreage under sugarcane cultivation. I would appeal to the Government of India that greater facilities should be offered to sugarcane growers in the South, especially in Tamil Nadu.

Mr. Chairman, Sir, greater attention should be given by the Government of India for rehabilitating and modernising the outdated sick sugar mills. Besides this, the sugar factories in Tamil Nadu are in the grip of a grave crisis. They are holding in stock 60% of last year's production mainly due to two reasons. One is that the lifting of levy sugar is poor and the other is that consumption is getting less and less due to high incidence of taxation. As I pointed out earlier, the excise duty should be reduced to encourage greater consumption of sugar. Secondly, the Central Government should purchase the huge quantities of sugar stagnating in Tamil Nadu and create a buffer stock of sugar. Thirdly, the Central Government may allow the State Governments, which have such surplus sugar, to export. Only by adopting these constructive measures, this crisis can be resolved. This will also help the lakhs of workers employed in this industry. I also appeal to the Government that apart from giving remunerative price to sugarcane growers, they should take steps to see that the sugar factories make prompt payment to the sugarcane growers for the purchases they make from them.

With these few words, I conclude.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): Mr. Chairman, Sir. I come from a constituency where, in a village, you

[Shri Shivajirao S. Deshmukh]

will be shocked to hear that a very progressive cultivator who had grown sugarcane in abundance not only in a small acre of plot but in a three-acre plot was forced to sell it by beat of drums free for anyone to carry. So, we have brought the prices of sugarcane to this plight. This House must take cognizance of this fact, that if we go on persisting in the foolish policies on sugar, then we may be faced with scarcity of sugar, and at that stage, whatever amount of labour our Ministers take, it may not be possible to increase sugar production again. If that is not to happen our Ministry and our officers should start very seriously thinking to place this sugar industry on some sort of scientific principle.

Now, in this country the cost of firewood is higher than that of sugarcane. In this country, mud is costlier than gur. Therefore, if agriculturists are to be given justice, and if this Government cannot give justice to these agriculturists, and we go on calling this country as an agricultural country, nobody in the world will believe in this. A time will come where the kisans of this country will be forced to go on strike, will be forced to discontinue growing sugarcane, cotton, food or anything under the sun. Then it may be too late to convince the kisan of what is the sense of justice.

Coming back to sugarcane prices, the Sen Commission recommended years back that the prices of sugarcane must be fixed on a scientific formula, namely, that the increases in the cane prices should be directly proportional to the increase in the sucrose content. This simple proposal, this Government could not enforce; this was a proposition arising out of a Commission created by this very Government. After that, this issue was referred to the Talwar Committee. The Sen Commission gave certain recommendations, and the Talwar Committee said that there must be proportional increases in the cost of sugarcane and that the principle of proportionality should be accepted by this Government. This Government even today is not prepared to accept the principle of proportionality. So, in a country where a progressive farmer, at the cost of his blood, at the cost of his sweat, grows sugarcane with more sucrose content, he is asked to part with the sucrose content of his sugarcane at throwaway prices

simply because those who sit in the air-conditioned chambers do not know how much it costs to grow a better cane.

So, if we cannot enforce progressive policies, I have only this submission to make to the Government. Either put up with it or shut up, but as long as you are not going to enforce...

SHRI JYOTIRMOY BASU: Or get out.

SHRI SHIVAJIRAO S. DESHMUKH: Unless you are going to enforce scientific principles of cost for the agricultural products, this country is not going in for the agricultural production at the rate at which one would like it to grow.

Coming to the sugar industry, a private industry goes on compiling arrears of sugarcane prices. Show me any community in the world which has sold which has parted with, but yet which is not paid for. Are these sugar industries worth Rs. 50 crores? They are rotten, with machines which were purchased a hundred years ago, and which nobody will purchase even at a rate of eight annas a kilo. And they want the sugarcane prices to be withheld for years together. Do they pay any interest on the sugarcane prices which are due to the farmers? I wish this Government gets out an order that if the price is not paid, they will be forced to pay not only interest but penal interest if the sugarcane prices are not paid on time. (Interruption)

We call sugarcane and cotton as cash crops, but we have reduced them to credit crops. Today, the farmer grows cotton and he sells in the mandi and he has to wait for six months to get his price. If he grows sugarcane he has to wait for years to get his price. If this is going to happen further, the days of this country ever reaching any self-sufficiency in agricultural production are numbered. I have no doubt about that.

Then, coming to industrial policy, we say that licensing for a particular requirement is free, but we are not prepared to apply the same principle to sugarcane. We say that if you want to instal an industry in the essential sector,—sugarcane is in the essential sector—and when you say that on the total cost capital cost up to Rs. 5 crores it is

fully delicensed, that simple proposition is not applicable to sugarcane.

Why ? If the farmer wants to organise a cooperative, why should he be compelled to go to New Delhi for a scrap of paper called industrial licence, when you say it is delicensed ? Those who have got money, they walk away with the licence. But those who with the sweat of their brow raise the capital and want to organise a cooperative factory are asked to wait in the queue.

You go on issuing licences to new factories, without caring whether they get steel or foreign exchange. The industrialists whose duty it is to manufacture sugar machinery charge huge sums of money. They take advances and walk away without giving the machinery : and, the Government here goes to sleep ? They do not care to see whether the licensed factories come into being or not. If this slipshod policy is to be followed, there will be not only sugar scarcity but it will reach such a stage that it will be very difficult to produce more sugar. This Government does not allow our peasants to eat sugar. You say 40 per cent sugar is free and 60 per cent is licensed. But licensed sugar does not go to the village. The villager is forced to buy sugar at black-market prices.

You have one set of price for UP, another for Bihar, another for Congo, another for Timbuuctoo and so on. Sugar has to be sold at a uniform price all over India and you should accept the principle of proportionality. I request the Minister to come out boldly with a clear-cut declaration as to what sugar cane prices shall be paid and why. As long as he does not explain not only what prices shall be paid but also why, the farmers will not be satisfied.

SHRI S. M. BANERJEE (Kanpur) : Sir, I have to go to a very urgent meeting. Before going, let me pay my respects to everyone and say :

बिल्डे हुए मिलेंगे फिर,
बोटर ने गर भिला दिया ।

MR. CHAIRMAN : Mr. Naidu.

SHRI CHENGALRAYA NAIDU : Sir, I want to bring the notice of the House how the Government is playing with the lives of

farmers, especially sugarcane growers. When Government was faced with sugar shortage, they increased the cane price from Rs. 73 to Rs. 100 a tonne, as an incentive to the ryots to grow more. Believing that Government will maintain that price, many farmers have taken to sugarcane cultivation and succeeded in producing more. So, Government had a surplus stock. Next year itself Government reduced the price from Rs. 100 to Rs. 73. When the price was increased to Rs. 100, the labourers asked for more daily wages. The lorry-man asked more money for transport on the ground that the price was increased. Now when the price has been reduced again to Rs. 73, the labourer and lorry-man refuse to reduce their charges. So, the grower is paying the increased charges to them, thus incurring a heavy loss.

Voting this government to power is just like giving a stone to a mad man. We do not know where he will throw the stone. This government is behaving that way.

20.00 hrs.

Let us compare the price of sugarcane with that of firewood. Unlike sugarcane, firewood, does not require so much of manure and labour. Yet, in two years you get double the tonnage of sugarcane by way of firewood. Still, you are getting the same price for firewood as you are getting for sugarcane.

People are still nationalist minded. They have the interests of the country. That is why they are producing sugarcane. If they wanted to look after their interests alone they would have started growing firewood long ago. The cost of firewood in cities today is Rs. 120 a tonne. But the price of sugarcane is Rs. 73 a tonne. Out of this Rs. 73 you have to pay Rs. 10 as lorry charges and Rs. 5 for clearing the loan of the factory and another Rs. 5 for cutting charges. It is only the balance that they are getting. But do the government consider these things ? Why are they blind to these things ? Are their heads blank ?

The previous Agriculture Minister, Shri Jagjivan Ram, announced on the floor of the House that he will try to increase the price to Rs. 100 a tonne. The next Minister said "we are not responsible for whatever he has said". Shri Shinde has said it here.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : You are distorting facts. What I said was that Shri Jagjivan Ram said something in a particular context in the prevailing situation in a particular area and that it does not apply now. The sugarcane prices are announced every year.

SHRI CHENGALRAYA NAIDU : The same State Governments continue and the same Parliament continues. You have no respect for your own words on the floor of the House. I do not know who will believe you and who will vote for you in the next general elections. When the government is not going to keep up its promise we do not know what to do.

Considering the increase in cost of labour, transport charges, irrigation and electricity charges, the government must now come forward to increase the rate for sugarcane to at least Rs. 10/- per tonne. You will notice that the price of oil, rice, cloth, in fact every item has gone up. Why is it that for sugarcane alone you are not prepared to increase the price. When the prices of other items are going up, why are you holding up the price of sugarcane? Why can't you increase the price of sugar by two or three paise per kilo? If you are not able to increase the retail price of sugar, you reduce the excise duty which you collect on sugar and sell it at a lower price to the consumer.

Coming to molasses, we have been telling this government that the control on molasses must be removed and that you must allow the factories to sell the molasses at a higher rate.

The charge is about Rs. 7 and the sales tax is Rs. 2.50. For a tonne of molasses you get Rs. 5 which is not enough even to store them. Whenever we ask about it, this Government says that the Petroleum and Chemicals Ministry is responsible for that. But you are responsible for the fixation of the price. Molasses also come under you, have a talk with them and try to release them to the factory people.

MR. CHAIRMAN : Order, order. Shri Sarjoo Pandey.

श्री सरलू पांडेय (गाजीपुर) : सभापति जी, मैं दो-तीन सवाल मंत्री जी से करना चाहता हूँ। पहली बात यह है कि सारे सदन में लगतार इस बात की मांग की गई और जहाँ तक गन्ने का उद्योग है उसकी जो दुर्दशा है वह मंत्री जी से छिपी हुई नहीं है, सारे माननीय सदस्यों ने कहा इस बात को और उनको सुद भी तजुर्बा है कि हमारे देश में गन्ने को जलाना पड़ता है, मिल वाले इसको लेते नहीं हैं और उत्तर प्रदेश इसका सब से बड़ा शिकार है। सुद मंत्री जी ने कहा कि 21 करोड़ रुपये किसान के मिल वालों के ऊपर बकाया हैं। तो मैं यह जानना चाहता हूँ कि क्या मंत्री जी इस बकाया रुपये की वसूली के लिए उन मिल मालिकों को जो पैसे नहीं दे रहे हैं, कोई स्पेसिफिक ला बना कर जेलों में बन्द करेंगे या नहीं।

दूसरा सवाल यह है कि गन्ने के उद्योग में जो बिल्कुल सड़ चुका है, एक भी पैसा एक भी मिल मालिक ने नहीं लगाया है, सारे सदस्यों ने अभी कहा है और गन्ने के उद्योग की तरबकी तब तक नहीं हो सकती जब तक इसका राष्ट्रीय-करण न हो क्योंकि गन्ने से जब तक कागज बनाने का जो काम है या और शीरे का या दूसरे जो उसके बाइ-प्रोडक्ट हैं उनका इस्तेमाल नहीं होगा तब तक सिर्फ चीनी से उसका दाम नहीं आ सकता, तो मैं यह जानना चाहता हूँ कि राष्ट्रीयकरण करने में मंत्री जी के सामने वाषाएं क्या हैं? उनके सामने कुछ सदस्यों ने समाजीकरण की बात कही, कुछ ने कोशाप-रेटिंग को देने की बात कही, लेकिन मैं जानना चाहता हूँ कि प्राइवेट मिल मालिकों से इसे लेने में क्या कठिनाई है जो तमाम मांग के बावजूद वह इसकी तरफ ध्यान नहीं दे रहे हैं?

तीसरी बात—मध्यमी भेरठ में देश भर के गन्ना उत्पादकों का एक सम्मेलन हुआ। हम सोगों ने प्रधान मंत्री को एक भेमोरेंडम दिया

और उन से कहा कि गन्ने का दाम बढ़ाइये । लेकिन हमारे पूरब में एक कहावत है कि राजा ऐसा है कि टका सेर भाजी और टका सेर खाजा, यह हालत है । लकड़ी मंही है इस गन्ने से । इसलिये यह जो सब से बड़ा कलंक हमारे लिये है कि गन्ने का किसान उजड़ता-चला जा रहा है उसके लिए उसके गन्ने का दाम बढ़ाने के लिए आप क्या प्रयास कर रहे हैं, यह सदन को साफ ढंग से बताइए । अन्त में मैं यह कहूँगा मंत्री जी, से कि इस पर फर्म डेसीशन लेना चाहिए और हम ने जो मेमो-रेंडम प्रधान मंत्री जी को दिया वह इन्हें मिला या नहीं मिला ? मिला तो सरकार उसके ऊपर क्या कार्यवाही कर रही है ? यह दो-तीन बातें मैं मंत्री महोदय से जानना चाहता हूँ और चाहता हूँ कि वह इसका स्पेसिफिक उत्तर दें ।

SHRI M. N. REDDY (Nizamabad) : Mr. Chairman, I am glad that both the hon. Ministers are present even though it is the fag-end of the session. They say that a sweet revolution has come. It may be so, so far as the Government or consumers or the industry are concerned, but so far as the farmers are concerned, the sweet revolution became a bitter experience. I do not want to argue in a general manner; I want to put certain specific questions.

Firstly, the hon. Minister must spell out their policy in regard to gur and khandsari. The total production of sugarcane in this country is more than 12 crore tonnes out of which only 4 crore tonnes is consumed by the established sugar industry consisting of about 210 factories all over the country and the remaining 8 crore tonnes is consumed either for gur or for khandsari. Does this Government have any consistent, stable or realistic policy to help those farmers who are producing 8 crore tonnes, two-thirds of the entire production ? So far they have not spelt it.

As you know, I have been pleading with this Government for the last two or three years for the constitution of a Sugar Board as every major commodity has got a board. So far they have not done so. I do not know what is lost if a board is constituted to

look after the interest of canegrowers as well as of the sugar industry.

Secondly, the formula is recovery based price, linked to 9.40 as the minimum. There is scope for reducing the recovery to 9 per cent. Keeping whatever the rate, the enhanced rate or whatever it is, the original recovery should be reduced to 9 per cent, so that the factories which are dilapidated and which did not have renovation where the percentage of recovery is less can have a uniform basis and it will serve as an incentive to those factories which are getting more recovery.

Thirdly, as this has been pointed out several times by me and other Members, there is the statutory Sugarcane Control Order, 1966. There is a specific clause in it that wherever the minimum price is fixed, the sugarcane growers will be consulted before the fixation of the price. For this year, the price was notified on 13th November, 1970. I want to know whether during the last three or four years the representatives of any sugarcane growers' organisation were consulted as is required under the statutory Order. This has never been done. In the National Development Council, they decide and after a few days it is announced. I would beg of you then to remove the clause altogether from the Sugarcane Order and you fix arbitrary price in whatever manner you like. We are not bothered then. But why do you hoodwink the people and violate the sanctity of the clause put in the Sugarcane Order to consult the sugarcane growers who are affected by the fixation of price. I would beg of the Minister, since he has taken over this portfolio recently, to apply his mind to this aspect either to remove the clause or to have the consultation with the sugarcane growers.

Regarding molasses, so many Members have said about it. I had submitted a petition for the removal of control from molasses and this was referred to the Petitions Committee. I would like to read the recommendation of the Petitions Committee, in their Report dated 30th April, 1970, p. 16 :

"The Committee have given their careful consideration to all aspects of the matter referred to above. They recommend that Government may set up a Study Team consisting, *In'era illa* of representatives of concerned industries to undertake a comprehensive review of the

[Shri M. N. Reddy]

entire work of the Molasses Control Order, 1961, in the light of the experience gained so far and keeping in view the interests of the industries concerned."

In spite of this positive recommendation made by the Petitions Committee in April, 1970, neither the Food Ministry nor the Petroleum and Mines Ministry has set up a Study Team or have even taken cognisance of the report. The price of molasses, as quoted by my hon. friend, Shri Chengalraya Naidu, is Rs. 6 and odd per tonne while it is sold in the open market at the rate of Rs. 400 to Rs. 500 per tonne. This is something scandalous. The Andhra High Court has observed that it is illegal, unconstitutional and unjust. The price fixed does not meet the storage charges...

SHRI SHIVAJI RAO S. DESHMUKH : It does not meet the loading charges.

SHRI M. N. REDDY : I would beg of the Minister to appoint a Study Team for the purpose. The Tariff Commission has made several recommendations. But the hon. Minister has accepted the recommendation only with regard to the removal of zones from 5 zones to Statewise zones and another recommendation in regard to the fixation of price of sugar in various States. But as regards the most important recommendations about the rehabilitation of industry, about fixing the sugarcane price and so many other recommendations, they say that they are under consideration. The Tariff Commission is appointed periodically from time to time and it is incumbent upon the Government to accept the recommendations.

Now, Mr. Gundu Rao who is a Mechanical Engineer and expert on sugar industry has given a report for the renovation of the factories. Since the price is linked up with the recovery of sugar in a particular factory, it is necessary that all the old machinery is replaced to improve the recovery of sugar in each factory. That is the report of the Gundu Rao Committee. So far, it has not been implemented and the farmers as well as the consumers are directly affected. The cost of production is increasing. In view of this, I once again plead for the constitution of a Sugar Board consisting of the representatives of sugarcane growers and sugar industry. The value of sugarcane produced is even

more than 1000 crores of rupees. I appeal to the hon. Minister to constitute a Sugar Board on the lines of cotton, tea, jute and other commodities.

SHRI JYOTIRMOY BASU : The sugar politics in the country have been bitter to the consumers, cane growers and the mill-workers. The monopolists have been the supreme gainers to-day and as has been revealed, and correctly, the Kisans have been fleeced. Such a lot of arrears remain unpaid and the Government is a silent watcher because they cannot annoy these monopolists. I want to know from the Minister to-day here and now as to how much loan has been given to the sugar industry from the Government and Government-controlled institutions and financing bodies.

The Sugar Wage Board award has not been implemented. Why don't you institute certificate cases against these mill-owners? Due to monopolists and middlemen racket, India is one of the dearer countries as far as sugar price is concerned. We want to know whether the Government will consider to have a national retention price for sugar as you have done in the case of steel. At a particular time people forgot the look of sugar. They have to take to harmful substitutes like saccharine. So, the common man due to your wrong policy has lost the purchasing power. So consumption of sugar and payment of money have become remote things. We want to know the cost of production to-day of sugar at the factory gates for different regions.

There should be a national sugar policy and nationalisation to safeguard the interests of the consumers, kisans and mill-workers and Sir, there should be an economic cane price given to the growers. They have done nothing about creating sugar-based industries and molasses-based industries. They have not examined the possibility of using sugarcane and molasses as cattle fodder and as items of export from different regions. They have not even thought of using extracted sugarcane for pulp production and for various other things. We are importing pulp worth several millions of rupees every year.

The poor quality of sugarcane and the sucrose content—they have never tried to improve. All that they done was to please

the monopolists to get money from them for individual and political purposes and keep them always going and make them prosper. The sugarcane occupies the field for a much longer period. They have not tried cultivation of beet root which produces excellent sugar. There are lot of regions, particularly hill regions in the country, where conservation of soil is absolutely essential and beet root cultivation round the year can be a permanent solution for the prevention of soil erosion and, at the same time for production of cheap sugar. We have been so foolish as to sell our sugar to different foreign countries like America who dictate their terms and, the price we get is far below the cost of production and we collect the subsidy from these starving Indian common men to feed the fattening American.

I know, after all, this partial de-control of sugar is a disgrace because we know the Government in power, the people there and the Party in power, have collected fantastic amount of money—Rs. 40 lakhs—to sell partial de-control to the mill owners. We know nine co-operative sugar-mills in the course of a few months made an excess profit on the sale proceeds of sugar which amounted to about 10 crores of rupees. It is a shame that this has been done with the blood and sweat of the common man who is groaning under the rising cost of living and you are trying to feed the monopolists in order to keep yourself in power by fleecing money from them and by fattening them. This is all that you have done.

Sir, the price fixation is an artificial one. Therefore, it should be re-examined. I want the Minister Saheb to tell us here and now as to what is the cost of production of sugar in different regions.

As I said before, to-day sugarcane is being burnt. Kisans are being exploited. A true cost analysis has not been done and the exploitation by the monopolists is going on unabated and the Government is a silent watcher and hand in glove with the criminals who are exploiting the workers.

SHRI S. S. KOTHARI (Mandsaur) : Mr. Chairman, Sir, I will be very brief. There has been procrastination with regard to the declaration of the sugar policy. The provisional price for levy sugar was fixed in December 1969 for 1969-70. Still the final price has not been announced and this is

not fair, in my opinion. The Government must come out with its final policy as soon as possible. The percentage of levy sugar should be announced. The stocks were 20.88 lakhs in 1969-70 and they would increase to 23.88 lakhs in 1970-1971. This means, minimum buffer stocks of 8 lakhs is necessary if the industry is to survive this crisis. I would urge upon the Government not only to create buffer stocks as they had agreed with cooperatives and others previously, but also they must make efforts to increase the experts. I believe, export quotas are necessary and if they make more efforts they can have the export quotas increased. If needs a little more effort.

With regard to credit requirements it is necessary that the industry is able to finance the sugar stock. Then it can pay the sugarcane suppliers. The farmers need the money. The industry should be in a position to pay it. However much pressure you may put on the industry, unless they have the money, how can they pay it? Therefore I would urge that the limit of credit against sugar stock should be increased sizeably, the margin should be reduced to 10 per cent. About Rs. 450 crores should be provided so that the industry is able to tide over the crisis.

With regard to Wage Board Award in U.P. I am glad about it; they should be paid more but it is necessary that while paying more, the uneconomic price structure of the industry should also be looked into. The economic and financial structure of the sugar mills is almost crumbling. Many of them are losing their reserves and they cannot rehabilitate themselves. They need money for rehabilitation. We have to see that efforts are taken to put the industry on a sound basis, because millions of people are dependent upon the sugar industry alone in our country. I would not go into details.

Sir, the Tamilnadu factories have lost very heavily. Even in U.P. and Bihar, the weaker factories are losing. Therefore, it is necessary that the price structure should be revised. The price of levy sugar should be reconsidered and increased as far as it is possible.

With two more points I have finished. This is about the differential excise duty with regard to free sugar and levy sugar. I would urge that the price should be the

[Shri S. S. Kothari]

same and the Government should consider this point.

There is discrimination in the release of stocks. Maharashtra stocks are released very early while the stocks of other factories are released late. In my opinion, it is very unfair and all the stocks in various States, should be released on a proportionate, pro-rata basis.

I trust Government will now, today itself, announce a clear policy in regard to all these matters.

श्री इण्डियर सिंह (रोहतक) : बेचर मैंने महोदय, मैं सीधे, सवाल ही पूछना चाहता हूँ। पहली बात तो यह है कि जैसे गवर्नमेंट ने एक एप्रीकल्चरस प्राइसेज कमीशन बना रखा है फूडप्रेस या कामशियल क्राप्स के सिलसिले में, क्या उसी तरह से इसके लिये एक शुगरकेन प्राइस कमीशन मुकर्रर करेगी जोकि गहराई में में जा कर इस बात का पता लगा सके कि शुरू से लेकर आखिर तक इस पर कितना लच्छा आता है? क्योंकि मेरी इत्तला तो यह है कि इस प्राइस में बीज का दाम भी पूरा नहीं होता है। इस लिये कम से कम किसान का जो इन्वेस्टमेंट हो वह तो रिटर्न ही जाये उसके लिए क्या इस किस्म का एक शुगरकेन प्राइस कमीशन आप मुकर्रर करने के लिये तैयार है?

दूसरी बात यह है कि जो मिलें किसानों को उनके गन्ने की प्राइस पे नहीं करती हैं वाजूद इसके कि सिर्फ सात या साढ़े सात रुपये ही प्राइस तय की गई है बल्कि मैं तो समझता हूँ कि आधी प्राइस भी नहीं देते हैं वाजूद गवर्नमेंट के डायरेक्टर के तो क्या आप उन मिल्स को ब्लैक लिस्ट करेंगे यीर उन के आदमियों को जैल में भेजेंगे जोकि किसान को मजबूर करते हैं योड़ी कीमत पर बेचने के लिये? क्या आप उनके खिलाफ ऐक्शन लेने के लिए तैयार हैं?

तीसरी बात यह है कि जो मोर्लैसिस होती

है उसको आप चार रुपये मर्ने के हिसाब से बेच देते हैं उन लोगों को जोकि पद्धतिशी बनते हैं, शाराद के कारबाने वाले हैं जैसे कि मोहन भीकिन्स वर्गीरह लेकिन मेरा कहना है कि जैसे मजबूरों का बोनस होता है वैसे ही किसान का यह बोनस है। उसको आप ठीक ठंडे से बेचें, मार्केट में उसको चार रुपये, पांच रुपये मर्ने के हिसाब से पब्लिक लेने को तैयार हैं। तो क्या आप आगले किसी तरह से उसको बेचने की कोई ऐसी एजेन्सी निकालेंगे यीर ठीक से उस की प्राइस मिले इस पर भी आप गोर करने के तैयार हैं?

चौथी बात यह है कि हम आपके मशकूर हैं कि आपने फूडप्रेस के लिये सपोर्ट प्राइस मुकर्रर की है यीर उससे कम आप उसको पे नहीं करेंगे। जैसे इस मामले में गवर्नमेंट मार्केट में आ जाती है उसी तरह से शुगरकेन मामले में भी गवर्नमेंट इस इंस्ट्री को नेशनलाइज करके मार्केट में आ जाये ताकि काश्तकार की प्राइस कम न होने पाये क्या इसके लिए गवर्न-मेंट तैयार है? क्योंकि मुझे पता है कि मिलों ने किसानों को तीन रुपये तक भी पे किया है। काश्तकार गन्ने को ऐसी हालत में मिल में देने के बजाय खेत में ही सूखा डालता है यीर लकड़ी समझ कर उसे बेच देता है जिस पर हमें रोना आता है।

आखिरी बात यह कहनी है कि देहात के रहने वाले भी इनसान हैं। शहरों में राजकुमार नहीं बसते। शुगर के मामले में देहात यीर शहर में डिस्ट्रिब्यूशन क्यों बरता जाता है। देहात वालों को आप एक खोबाई देयर भी देने के लिए तैयार नहीं हैं। इसलिये जहाँ तक शुगर के डिस्ट्रीब्यूशन का सवाल है देहात में बसने वालों को भी शुगर का उतना ही कौटा मिलना आहिये जितना की शहरों में मिलता है अगर कोई नहीं लेना चाहे तो न जे। हमने देखा है कि देहात में आह शादी में भी चीनी

नहीं छिलती है। तो या आप इस डिस्कमिनेशन को भी खत्म करेंगे?

ये मेरी पांच बातें हैं, मुझे उम्मीद है कि इन पाँच आप जरूर शीर फरमायेंगे।

THE MINISTER OF FOOD AND AGRICULTURE SHRI F. A. AHMED : I am indeed grateful to Shri Kashi Nath Pandey for raising a discussion on a matter which is of great importance to the industry, to the cane-growers and to the people at large and also to the workers. I am equally grateful to the hon. Members who have shown keen interest in discussing this matter. In the course of the discussion on the two days, a large number of questions have been thrown open, about which we are as much anxious to find a solution as the hon. Members would like us to do.

I would like to refer to the important matters which have been referred to by hon. Members. One is relating to the price of sugarcane. The price of sugarcane is fixed, as the hon. Members are aware, and the minimum price of sugarcane was fixed in 1968-69 and 1969-70 and again now, for 1970-71 we have already fixed it. As a result of this fixation of the minimum price, we found that for the first two years, the price which the agriculturist got was nearly Rs. 20 as against Rs. 7.37 fixed for the sugarcane in the first year and in the second year they got nearly Rs. 15 as against the price of Rs. 7.37 fixed for that year. But during the last year, which has just ended, the price which the growers got was more or less the same as the minimum price fixed by Government. The result of this has been that a large number of acres have now come under sugar cultivation, and many people have undertaken this cultivation and the production has gone up considerably.

The question before us was what the price for the current year should be. We took all facts into consideration and we also consulted the State Governments and the cane-growers' association, and after taking all their advice, we decided...

श्री सरलू पाठ्येय : वे कौन रिप्रेसेन्टेटिव्ह हैं केन योग्यता के, उनके नाम तो बता दीजिए।

SHRI JYOTIRMOY BASU : Their funeral was decided.

SHRI F. A. AHMED : After taking into consideration all their recommendations, we thought that there were no circumstances which warranted a more different fixation than that what has been done during the last year. But even then, the matter was referred to the Agricultural Prices Commission. I would like the hon. Members to remember that the Agricultural Prices Commission had actually recommended a price of about Rs. 7.37 against a recovery of 9.2 per cent and less. We did not accept that because that would have affected a large number of factories. We have fixed the cane price at 7.37 linked to a recovery of 9.4 as was done last year. But so far as the premium is concerned, we have increased it as compared to what was fixed last year. Last year, as hon. members know, for every one point increase in the sugar content, there was an increase of 5.37. Now it has been raised to 6.6.

SHRI SHIVAJIRAO S. DESHMUKH : Is it proportional?

SHRI F. A. AHMED : I will come to that.

SHRI JYOTIRMOY BASU : What is the cost of production of the sugar factory?

SHRI F. A. AHMED : Where the content is more than 9.4 per cent, they will get a higher price than what they got last year. In present circumstances, we thought that was the maximum we could do so far as the fixation of price is concerned.

Another question was raised, particularly from Maharashtra, that the increase on account of the sugar content should be fixed on the basis of the principle of proportionality, but we thought that would not be fair and so we did not accept that suggestion. Instead, we increased the price for every 0.1 per cent increase in the sugar content.

SHRI SHIVAJI RAO S. DESHMUKH : What was unfair about it?

SHRI F. A. AHMED : We thought that would not benefit some areas where the sugar content is less. We did not want to give that encouragement to a particular area only, and we thought that we shall be serving the interests of all areas by increasing the existing rate from 5.37 to 6.6.

ओं तुलशीदास जाधव : ज्यादा मेहनत करना, ज्यादा उगाना और पैदा करना या पाप है ?

SHRI F. A. AHMED : It must be realised that it is not due to effort only but also due to climatic conditions and various other factors that there is more sugar content in a particular area than in other areas. Therefore, we thought that if we gave an increased price so far as this was concerned, that would affect the price of the sugar and also that would not be liked by the consumer. Taking all these factors into account, we have already fixed the price I have indicated as the appropriate price for the current year.

So far as the price of sugar is concerned, the question is under consideration. Today, we have three alternatives before us. One, to completely control sugar in which the price will have to be fixed, or, two, to continue the policy of partial decontrol, as has been the policy during the last three years, in which case also the price will have to be fixed. or, three, to completely decontrol sugar.

Therefore, in case it is decided by us to decontrol sugar, the question of fixing the prices will not arise at all. But these matters are under our consideration, particularly in view of the fact that there is a stock of over 20 lakh tonnes of sugar, as at the end of the last season. The question was also raised here that this stock is likely to increase when the current year comes to a close in September. We expect that about 40 lakh tonnes of sugar will be produced during the current year, and we expect the internal consumption to go up from about 32 to about 36 lakh tonnes on the basis of the figures of consumption available for the last one or two months of an average of 3 lakh tonnes per month. If that is so, what we shall be producing in the current year will be sufficient for our export commitment and also for our internal consumption, and there will be very little balance left for carry-over to the next year. But the question that we have to consider is the ways and means which will maintain the area under sugar-cane cultivation and how we can give an adequate price to the sugar-cane growers.

If as a result of prices falling less area is cultivated under sugar-cane, then in future years when our requirements increase, it may not be possible to get internally all the sugar that we want. I find that during the current year there is a fall in the acreage under sugar-cane cultivation by 1.25 to 1.35 per cent, as compared to the increase which had taken place last year of about 7 per cent. Because the point has now been reached where it is not profitable for the sugar-cane growers to go in for more sugar-cane cultivation instead of other crops, it is necessary for us to keep these matters under consideration and see what particular policy should be followed in future years, so that the cane growers may get a suitable price, and the observations made by the hon. Members in this regard will be kept in view.

SHRI S. S. KOTHARI : What about buffer stock ?

SHRI F. A. AHMED : I have already said that at the end of the last year there was a carry-over of a little over 20 lakh tonnes. The question has been raised what should be the buffer stock which should be created out of this carry-over stock which we have at our disposal. That matter is under our consideration. I am very sorry that it has not been possible for us to declare the price of the sugar as well as the policy with regard to buffer stock as was expected.

SHRI S. S. KOTHARI : You have not declared anything, whether there will be decontrol or partial decontrol, what will be the price, what will be the buffer stocks. All these questions still remain uncertain.

SHRI F. A. AHMED : These matters are under consideration, and very shortly Government will take decision.

SHRI S. S. KOTHARI : Within what time ? One month ?

SHRI F. A. AHMED : Within a month it will be taken.

It is in the last stage of the final discussion and the decision will be taken as early as possible.

SHRI S. S. KOTHARI : Within a month.

SHRI F. A. AHMED : Yes ; certainly within a month.

I may point out in this connection that so far as the new season is concerned,—the season really starts from the beginning of November—there has been some production of sugar in certain areas, but the season will be in full swing by the end of this month, and I think by the time we have sufficient production of sugar, it will be possible for us to declare what should be the price and what should be the policy with regard to sugar in the coming years.

Some hon. Members have suggested that bagasse which is a product of sugar production, instead of being utilised in the boilers, should be utilised for purposes of paper manufacture and so on. It is a suggestion worth considering, but, at the same time, we must take care that this will require the modification of a large number of sugar mills in order to convert them from the existing arrangement of boilers to the fixation of such boilers as can do without the use of bagasse. This is a matter which requires deep consideration, and certainly Government will consider which can be more profitable and more economical for us to do this.

Some of the hon. Members have raised the question about the excise duty, saying that there should be no different excise duties for levy sugar and on free sugar. This has been considered and has been represented to the Finance Ministry—

श्री सरजू पाण्डे : जो रुपया बकाया है, सरकार उस के लिए क्या कर रही है ?

SHRI F. A. AHMED : It has been referred to the Finance Ministry and we will take a decision also in this matter very early.

Then, a complaint has been made that adequate finances have not been allotted by the Reserve Bank and the other banks concerned to the industries, but my information is that whatever advance has considered reasonable has been made to the industry. During the last year, I think as much as Rs. 225 crores was given by way of credit facilities by the banks to the industry, and I do not see any reason or justification why the industry does not pay to the cane growers soon after the cane is taken delivery of by them. Under the rules;

they are required to pay within a fortnight of the delivery. It is entirely a matter for the State Governments to look into and we have impressed upon the State Governments to enforce this provision of law to see that these dues are paid in time to the cane-growers. So far as our present information goes, it is certainly true that there is an arrear of Rs. 15 crores...

श्री रामवतार शास्त्री (पटना) : इस हाउस में 21 करोड़ बताया गया है और आज मंत्री महोदय 15 करोड़ बता रहे हैं।

SHRI M. N. REDDY : How are you enforcing the payment ?

SHRI F. A. AHMED : That was the figure available to us up to the 15th November. Out of the advance for the sugar-cane which was of the value of Rs. 337 crores,—out of the money advanced,—Rs. 15 crores are still due to the cane growers by the industry. Action should be taken by the State Government to see that these are paid in time. We also considered whether it was possible for us to have a law under which this can be enforced, and our advice that was nothing can be done so far as the Centre is concerned, and it can only be done by the State Governments and this can be realised as land revenue arrears if they want to do it.

So far as molasses is concerned, this is a matter which concerns the Ministry of Petroleum and Chemicals. The hon. Members who are interested in it have to refer that matter to that Ministry. I would also discuss it with them and place before them the views that have been expressed by hon. Members here.

The question of wage boards has been raised. That is pertinent only when we are fixing the price of sugar. The recommendation of the Tariff Commission is that whatever recommendation has been made by the wage board, those wages should be paid by the industry. That factor will be taken into consideration when we are fixing the price of sugar if there is partial decontrol or complete control and so on.

These were the main points raised by

[Shri F. A. Ahmed]

hon. Members and I hope after our policy has been enunciated and placed before the country, hon. Members will be satisfied that what we are doing is in the interests of development of sugar industry in our country.

MR. CHAIRMAN : The House now stands adjourned *sine die*.

20.47 hrs.

The Lok Sabha then adjourned sine die.